# Central Goods and Services Tax (CGST) Rules, 2017

# Part – B (FORMS)

Notified vide Notification No. 3 /2017-Central Tax (Dated 19th June 2017) and further as amended by Notification No. 7/2017-Central Tax (Dated 27th June 2017), Notification No. 10/2017-Central Tax (Dated 28th June 2017), Notification No. 15/2017-Central Tax (Dated 1st July 2017), Notification No. 17/2017-Central Tax (Dated 27th July 2017), Notification No. 22/2017-Central Tax (Dated 17th August 2017), Notification No. 27/2017-Central Tax (Dated 30th August 2017), Notification No. 34/2017-Central Tax (Dated 15th September 2017), Notification No. 36/2017-Central Tax (Dated 29th September 2017), Notification No. 45/2017-Central Tax (Dated 13th October 2017), Notification No. 47/2017-Central Tax (Dated 18th October, 2017), Notification No. 51/2017-Central Tax (Dated 28th October, 2017), Notification No. 55/2017-Central Tax (Dated 15th November, 2017), Notification No. 70/2017-Central Tax (Dated 21st December, 2017), Notification No. 75/2017-Central Tax (Dated 29th December, 2017), Notification No.03/2018 - Central Tax (Dated 23rd January, 2018), Notification No. 12/2018 - Central Tax (Dated 07th March, 2018), Notification No. 14/2018-Central Tax (Dated 23rd March, 2018), Notification No. 21/2018-Central Tax (Dated 18th April, 2018), Notification No. 26/2018-Central Tax (Dated 13th June, 2018), Notification No. 28/2018-Central Tax (Dated 19th June, 2018), Notification No. 29/2018-Central Tax (Dated 06th July, 2018), Notification No. 39/2018-Central Tax (Dated 04th September, 2018), Notification No. 48/2018-Central Tax (Dated 10th September, 2018), Notification No. 49/2018-Central Tax (Dated 13th September, 2018), Notification No. 53/2018-Central Tax (Dated 9th October, 2018), Notification No. 54/2018-Central Tax (Dated 9th October, 2018), Notification No. 60/2018-Central Tax (Dated 30thOctober, 2018), Notification No. 74/2018-Central Tax (Dated 31stDecember, 2018)), Notification No. 03/2019-Central Tax (Dated 29th January, 2019), Notification No. 16/2019-Central Tax (Dated 29th March, 2019), Notification No. 20/2019-Central Tax (Dated 23rd April, 2019), Notification No. 31/2019-Central Tax (Dated 28th June, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 49/2019-Central Tax (Dated 9thOctober, 2019), Notification No. 56/2019-Central Tax (Dated 14thNovember, 2019), Notification No. 68/2019-Central Tax (Dated 13thDecember, 2019), Notification No. 75/2019-Central Tax (Dated 26th December, 2019), Notification No. 02/2020-Central Tax (Dated 01st January, 2020), Notification No. 08/2020-Central Tax (Dated 02<sup>nd</sup>March, 2020), Notification No. 16/2020-Central Tax (Dated 23rdMarch, 2020), Notification No. 30/2020-Central Tax (Dated 03rdApril, 2020), Notification No. 38/2020-Central Tax (Dated 05thMay, 2020), Notification No. 48/2020-Central Tax (Dated 19thJune, 2020), Notification No. 50/2020-Central Tax (Dated 24th June, 2020), Notification No. 58/2020-Central Tax (Dated 01st July, 2020), Notification No. 60/2020-Central Tax (Dated 30th July, 2020), Notification No. 62/2020-Central Tax (Dated 20th August, 2020, Notification No. 72/2020-Central Tax (Dated 30th September, 2020) and Notification No. 79/2020-Central Tax (Dated 15th October, 2020)

Note: This updated version of the Rules as amended upto 15<sup>th</sup> October, 2020 has been prepared for convenience and easy reference of the trade and industry and has no legal binding or force. Notifications as published in the official Gazette of the Government of India only have the force of law. Any errors in this document may kindly be brought to notice by sending an email on gst-cbec@gov.in.

(As on 15.10.2020)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

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[See rule 3(1)]

# Intimation to pay tax under section 10 (composition levy)

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN /	Provisional ID							
2. Legal na	me							
3. Trade nar	me, if any							
4. Address	4. Address of Principal Place of Business							
5. Category	5. Category of Registered Person < Select from drop down>							
(i)								
	as notified by the Governmen							
(ii)	Suppliers making supplies re paragraph 6 of Schedule II	ferred to i	n clause (b)	of				
(iii)	Any other supplier eligible for	or compos	ition levy.					
6. Financia	l Year from which composition s	cheme is o	pted	2017-18				
7. Jurisdicti	on	Centre		State				
8. Declarati	on –							
I hereby dec	clare that the aforesaid business	shall abide	by the conditi	ions and	d restrictions specified for			
payment of	tax under section 10.							
9. Verificati	on							
Ι		he	ereby solemn	ly affii	rm and declare that the			
	given hereinabove is true and concealed therefrom.	orrect to the	e best of my k	nowled	lge and belief and nothing			
	Signature of Authorised Signatory							
		Name						
Place			D. 1	d: -	/ Chatria			
Date			Desi	gnation	/ Status			

[See rule 3(3) and 3(3A)]<sup>1</sup>

# Intimation to pay tax under section 10 (composition levy)

(For persons registered under the Act)

1. GSTIN							
2. Legal na	me						
3. Trade na							
4. Address of Principal Place of Business							
5. Category	y of Registered Person < Select from drop	down>.	<u> </u>				
(i)	Manufacturers, other than manufacture	rers of su	ich goods as				
	may be notified by the Government						
(ii)	Suppliers making supplies referred to	in clau	ise (b) of				
	paragraph 6 of Schedule II						
(iii)	Any other supplier eligible for compo	osition le	evy.				
6. Financia	1 Year from which composition scheme is	opted					
7. Jurisdicti	on	Centre		State	te		
8. Declarati	on –						
I hereby de	clare that the aforesaid business shall abid	de by the	conditions ar	nd rest	rictions specified for		
paying tax u	under section 10.						
9. Verificati	ion						
Ι		hereby s	solemnly affi	irm aı	nd declare that the		
information	given hereinabove is true and correct to	the best of	of my knowle	dge an	nd belief and nothing		
has been co	ncealed therefrom.						
		Sig	nature of Aut	horise	d Signatory		
		~-6					
Name							
Place Date			Designation	. / Stati	ne		
Date			Designation	i / Stati	uo		

2

<sup>&</sup>lt;sup>1</sup>Substituted vide Notf no. 45/2017-CT dt 13.10.2017

[See rule 3(4)]

# Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN		
2. Legal name		
3. Trade name, if any		
4. Address of Principal Place of Business		
5. Details of application filed to pay tax under	(i) Application refe	rence number
section 10	(ARN)	
Section 10	(ii) Date of filing	
6. Jurisdiction	Centre	State

#### 7. Stock of purchases made from registered person under the existing law

Sr. No	GSTIN/TIN	Name of the	Bill/	Date	Value of	VAT	Central	Service	Total
		supplier	Invoice		Stock		Excise	Tax (if	
			No.					applicabl	
								e)	
1	2	3	4	5	6	7	8	9	10
1									
1									
2									
Total									

## 8. Stock of purchases made from unregistered person under the existing law

Sr. No	Name of the unregistered person	Address	Bill/ Invoice No	Date	Value Stock	of	VAT	Central Excise	Service Tax (if applicabl e	Total
1	2	3	4	5		6	7	8	9	
1										
2										
Total										
	)				•	Ctoto T	Sarr /			
9. L	Details of tax paid	Description	on	Central	Tax	State T UT Ta				
		Amount								

	Debit entry no.							
10. Verification  I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.								
Signature of Authorised Signatory								
Name								
Place Date	Designation / Status							

[See rule 6(2)]

# **Intimation/Application for Withdrawal from Composition Levy**

1. GSTIN						
2. Legal na	me					
3. Trade na	me, if any					
	of Principal Place of business	s				
5. Category	of Registered Person					
(i) Manufacturers, other than manufacturers						
	of such goods as may be no	otified by the				
Government						
(ii)	Suppliers making supplie					
	clause (b) of paragraph 6 o					
(iii)	Any other supplier eligible	e for				
composition levy.						
6. Nature of Business						
7. Date from	n which withdrawal from co	mposition schem	e is sought	DD	MM	YYYY
8. Jurisdict	ion	Centre		State		
9. Reasons	for withdrawal from compos	sition scheme				
10. Verifica	ation					
I		here	by solemnly af	firm and	d declar	e that the
information	given hereinabove is true an	nd correct to the	best of my know	ledge and	d belief a	and nothing
has been co	ncealed therefrom.					
Signature of	f Authorised Signatory					
Name						
Place						
Date						
Designation	ı / Status					

Note – Stock statement may be furnished separatelyfor availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

[See rule 6(4)]

Reference No. <<>>	<< Date >>
То	
GSTIN Name Address	
Notice for denial of option	to pay tax under section 10
the conditions and restrictions necessary for avail	ome to my notice, it appears that you have violated ling of the composition scheme under section 10 of a to you to pay tax under the said section for the
☐You are hereby directed to furnish a reply to the of service of this notice.	his notice withinfifteen working days from the date
☐ You are hereby directed to appear before the un	ndersigned on DD/MM/YYYY at HH/MM.
	d date or fail to appear for personal hearing on the d ex parte on the basis of available records and on
	Signature
	Name of Proper Officer
	Designation
Jurisdiction	
Place Date	

[See rule 6(5)]

# Reply to the notice to how cause

1.	GSTIN	
2.	Details of the show cause notice	Reference no. Date
3.	Legal name	Dute
4.	Trade name, if any	
5.	Address of the Principal Place of Business	
6.	Reply to the notice	
7.	List of documents uploaded	
8.	Verification	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom.
		Signature of the Authorised Signatory
		Date Place

# Note -

- 1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.
- 2. Supporting documents, if any, may be uploaded in PDF format.

[See rule 6(5)]

Reference No. <<>>>		Date-
То		
GSTIN Name Address		
Application Reference No. (AR	EN)	Date –
Order for acco	eptance / rejection of reply to s	show cause notice
reference no dated	Your reply has been examing your option to pay tax under composition	the show cause notice issued vide ned and the same has been found to osition scheme shall continue. The
	or	
reference no dated	reply has been examerefore, your option to pay tax un	the show cause notice issued vide mined and the same has not been nder composition schemeis hereby
< <text< td=""><td>&gt;&gt;</td><td></td></text<>	>>	
Yo ave not filed any reply to	or the show cause notice; or	
Yo id not appear on the day f	fixed for hearing.	
Therefore, your option to pay to date >> for the following reason	ax under composition schemeis hereons:	eby denied with effect from <<
<< Text >>		
Date Place	Name of Proper Officer	Signature
		Designation  Jurisdiction

[See rule 62]

# Statement for payment of self-assessed tax

											F	inan	cial			
											Y	'ear				
											Ç	)uarte	er			
1.	GS	ΓΙΝ														
2.	(a)	Legal name	<a< th=""><th>uto&gt;</th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th></a<>	uto>												
	(b)	Trade name	<A	uto>												
	(c)	ARN	<a< th=""><th colspan="8"><auto> (After filing)</auto></th><th></th></a<>	<auto> (After filing)</auto>												
	(d)	Date of	<a< th=""><th>uto&gt;</th><th>(Aft</th><th>er fi</th><th>ling)</th><th>)</th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th></a<>	uto>	(Aft	er fi	ling)	)								
		filing														

# 3. Summary of self-assessed liability

(net of advances, credit and debit notes and any other adjustment due to amendments etc.)

# (Amount in ₹in all tables)

Sr.	Description	Value	Integrated	Central	State/ UT	Cess
No.			tax	tax	tax	
1	2	3	4	5	6	7
1.	Outward supplies					
	(including exempt					
	supplies)					
2.	Inward supplies attracting					
	reverse charge including					
	import of services					
3.	Tax payable (1+2)					
4.	Interest payable, if any					
5.	Tax and interest paid					

#### 4. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

α.			
<b>\1</b>	gn	วปา	11re
$\mathcal{O}_{\mathbf{I}}$	211	au	$\mathbf{u}$

Place: Name of Authorised Signatory

Date: Designation/Status

#### **Instructions:**

- 1. The taxpayer paying tax under the provisions of section 10 of the Central Goods and Services Tax Act, 2017 or by availing the benefit of notification No. 02/2019– Central Tax (Rate), dated the 7th March, 2019 [G.S.R. 189(E) dated the 7th March, 2019] shall make payment of tax on quarterly basis by the due date.
- 2. Adjustment on account of advances, credit/debit notes or rectifications shall be reported against the liability.
- 3. Negative value may be reported as such if such value comes after adjustment.
- 4. If the total tax payable becomes negative, then the same shall be carried forward to the next tax period for utilising the same in that tax period.
- 5. Interest shall be leviable if payment is made after the due date.
- 6. 'Nil' Statement shall be filed if there is no tax liability due during the quarter.]<sup>2</sup>

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<sup>&</sup>lt;sup>2</sup>Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(1)]

### **Application for Registration**

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

#### Part -A

				State /UT - District -	$\nabla$					
(i)	Legal Name of the Business:									
	(As mentioned in Permanent Ac	count	Number)							
(ii)	Permanent Account Number:									
	(Enter Permanent Account Num Individual in case of Proprietor			Permanent Account Number of						
(iii)	Email Address:									
(iv)	Mobile Number :									
Note	- Information submitted above is	subje	ect to online verij	fication before proceeding to fill	ир Part-B.					
Auth	norised signatory filing the applic	cation	shall provide hi	is mobile number and email addr	ess.					
			Part –	В		,				
1.	Trade Name, if any									
2.	Constitution of Business (Plea	se Se	lect the Appropr	riate)						
(i) Pr	oprietorship		(ii) Partnership							
(iii) H	Iindu Undivided Family		(iv) Private Lin	mited Company						
(v) Pu	ublic Limited Company		(vi) Society/Clu	ub/Trust/Association of Persons						
(vii)	Government Department		(viii) Public Se	ctor Undertaking						
(ix) U	Inlimited Company		(x) Limited Lia	ability Partnership						
(xi) L	ocal Authority		(xii) Statutory l	Body						
(xiii) Partn	Foreign Limited Liability ership		(xiv) Foreign C	Company Registered (in India)						
(xv)	Others (Please specify)									
3.	Name of the State	<b>△</b> District <b>△</b>								
4.	Jurisdiction		State	Centre						
	Sector, Circle, Ward, Unit, etc. others (specify)									

5.	Option for Composition Yes	No									
I h⊡by	omposition Declaration declare that the aforesaid business shall all or opting to pay tax under the composition	-	ne condit	tions and restric	tions spe	ecified in the Act or					
6.1 Catego	ory of Registered Person <tick box<="" check="" in="" td=""><td>:&gt;</td><td></td><td></td><td></td><td></td></tick>	:>									
(i)	(i) Manufacturers, other than manufacturers of such goods as may be notified by the Government for which option is not available										
(ii)	Suppliers making supplies referred to in	clause (	b) of par	agraph 6 of Sch	edule II						
(iii)	(iii) Any other supplier eligible for composition levy.										
7.	Date of commencement of business	DD/MN	A/YYYY	7							
8.	Date on which liability to register arises	DD/MN	A/YYYY	7							
9.	Are you applying for registration as a casual taxable person?	Yes		]	No						
10.	If selected 'Yes' in Sr. No. 9, period for which registration is required	From DD/MM	I/YYYY		To DD/MN	M/YYYY					
11.	If selected 'Yes' in Sr. No. 9, estimated supplies and estimated net tax liability during the period of registration										
Sr. No.	Type of Tax	Turnov	er (Rs.)		Net Ta	x Liability (Rs.)					
(i)	Integrated Tax										
(ii)	Central Tax										
(iii)	State Tax										
(iv)	UT Tax										
(v)	Cess										
	Total										
	Payment Details										
	Challan Identification Number	Da	ite		Amour	nt					
[12.	Are you applying for registration as a SEZ Unit?	Yes		]	No						
	(i) Select name of SEZ				$\nabla$						
	(ii) Approval order number and date of order										
	(iii) Period of validity	From	DD/M	M/YYYY	То	DD/MM/YYYY					
	(iv) Designation of approving authority										

13.	Are you applying for registration as a	Yes			No					
	SEZ Developer?									
	(i) Salast name of SEZDavalance				<del>  _</del>					
	(i) Select name of SEZDeveloper									
	(ii) Approval order number and date of									
	order									
	(iii) Period of validity	From	1	DD/MM/YYYY	То	DD/MM/YYYY				
	(III) I criod of variatey	TTOIII			10					
	(iv) Designation of approving authority					$^{3}$				
14.	Reason to obtain registration:									
	(i) Crossing the threshold		(viii) Merger /amalgamation of two or more							
			regi	istered persons						
	(ii) Inter-State supply			Input Service Distr						
	(iii) Liability to pay tax as recipient of go	ods or	(x)	Person liable to pay	tax u/s 9(5	(i)				
	services u/s 9(3) or 9(4)									
	(iv) Transfer of business which includes of	change		Taxableperson sup	plying thro	ugh e-Commerce				
	in the ownership of business		por	tal						
	(if transferee is not a registered entity)									
	(v) Death of the proprietor		(xii) Voluntary Basis							
	(if the successor is not a registered entity)									
	(vi) De-merger			i) Persons supplying		l/or services on				
			behalf of other taxable person(s)							
	(vii) Change in constitution of business		(xiv	V) Others (Not cover	red above)	- Specify				
15.	Indicate existing registrations wherever ap	plicable	2							
Registrat	ion number under Value Added Tax									
Central S	ales Tax Registration Number									
	x Registration Number		-							
	ment Tax Registration Number									
Hotel and	d Luxury Tax Registration Number									
Central E	xcise Registration Number									
Service T	ax Registration Number									
Corporate	e Identify Number/Foreign Company Regis	tration								
Number										
Limited I	ighility Portnership Identification Number	Foreign	+							
	iability Partnership Identification Number/Liability Partnership Identification Number	roreign								
	•									
Importer/	Exporter Code Number									
l										

 $<sup>^3</sup> Substituted$  vide Notf no. 02/2020-CT dt01.01.2020

Registration number Preparations (Excise			and Toilet								
Registration number	r unde	er Shops and	Establishmen	t Act							
Temporary ID, if an	ıy										
Others (Please speci	ify)										
16. (a) Addres	16. (a) Address of Principal Place of Business										
Building No./Flat N	O.				Floor No.						
Name of the Premise	es/Bu	ilding			Road/Stre	eet					
City/Town/Locality/	/Villa	ge			District						
Taluka/Block											
State					PIN Code	<b>;</b>					
Latitude					Longitude	e					
(b) Contact Information	tion			1							
Office Email Address	SS			Office T	elephone r	number	STD				
Mobile Number				Office F	Fax Number STD						
(c) Nature of premises											
_	Own Leased Rented										
Own	I	Leased	Rente	ed	Consen	t Sh	ared	Others (spec	ify)		
Own (d) Nature of busine									ify)		
	ess act			lbove men			ease tick				
(d) Nature of busine	ess act	tivity being ca	arried out at a	bove men Business	tioned pre	mises (Ple	ease tick Business	applicable)			
(d) Nature of busine Factory / Manufactu	ess act	tivity being ca	arried out at a	above men Business arehouse	tioned pre	mises (Please Retail B	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot	ess act	tivity being ca	arried out at a Wholesale I Bonded Wa	Business arehouse siness	tioned pre	mises (Please Retail B	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office	ess act	tivity being ca	Wholesale Bonded Wa	Business arehouse siness tract	tioned pre	Retail B Supplier Recipier	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office EOU/ STP/ EHTP	ess act	tivity being ca	Bonded Wa Leasing Bu Works Con	Business arehouse siness tract		Retail B Supplier Recipier	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office EOU/ STP/ EHTP Import 17. Details of Bank Total number of Babusiness	Accor	unts (s)	Bonded Wa Leasing Bu Works Con Others (Spe	Business arehouse siness tract ecify)	tioned pre	mises (Please Retail Barrell B	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office EOU/ STP/ EHTP Import 17. Details of Bank Total number of Babusiness (Upto 10 Bank Accel  (Upto 10 Bank Accel  (Details of Bank Accel  (Upto 10	Acco	unts (s)	Bonded Wa Leasing Bu Works Con Others (Spe	Business arehouse siness tract ecify)	tioned pre	mises (Please Retail Barrell B	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office EOU/ STP/ EHTP Import 17. Details of Bank Total number of Babusiness (Upto 10 Bank Acco	Acco	unts (s)	Bonded Wa Leasing Bu Works Con Others (Spe	Business arehouse siness tract ecify)	tioned pre	mises (Please Retail Barrell B	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office EOU/ STP/ EHTP Import 17. Details of Bank Total number of Babusiness (Upto 10 Bank Acc Details of Bank Acc Account Number	Acco	unts (s)	Bonded Wa Leasing Bu Works Con Others (Spe	Business arehouse siness tract ecify)	tioned pres	mises (Please Retail Barrell B	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office EOU/ STP/ EHTP Import 17. Details of Bank Total number of Babusiness (Upto 10 Bank Account Number Type of Account	Acco	unts (s)	Bonded Wa Leasing Bu Works Con Others (Spe	Business arehouse siness tract ecify)	tioned pre	mises (Please Retail Barrell B	ease tick Business r of serv	applicable)			
(d) Nature of busine Factory / Manufactu Warehouse/Depot Office/Sale Office EOU/ STP/ EHTP Import 17. Details of Bank Total number of Babusiness (Upto 10 Bank Acc Details of Bank Acc Account Number	Acco	unts (s)	Bonded Wa Leasing Bu Works Con Others (Spe	Business arehouse siness tract ecify)	tioned pres	mises (Please Retail Barrell B	ease tick Business r of serv	applicable)			

Note – Add more accounts -----

	specify top				1 -	TON C	1 /F 1	• • • • • •			
Sr. No.	Description	on of Goods				HSN C	Code (Four d	1g1t)			
(i)											
(ii)											
(v)											
19. Deta	ils of Servio	ces supplied b	y the Bus	iness.							
Please	specify top	5 Services									
Sr. No.	Descript	ion of Service	es			HSN C	Code (Four d	ligit)			
(i)											
(ii)											
(v)											
20. Deta	ails of Addi	tional Place(s	) of Busin	ess							
Numbe	er of addition	nal places									
Premises	s 1										
		Additional Pla	ce of Busi	ness							
	ng No/Flat N						Floor No				
Name o	of the Premi	ses/Building					Road/Stree	et			
City/To	own/Localit	v/Village					District				
Block/		y/ v mage					District				
State	Tatuka						PIN Code			<del>                                     </del>	
	1-										
Latitud		··					Longitude				
	ntact Inform				1					1	
	Email Addr	ess					ephone num	ıber	STD		
	Number				Off	ice Fax	Number		STD		
(c) Nat	ure of prem	ises									
Own		Leased	R	ented		Cons	ent	Share	d	Others (specify	v)

18. Details of the Goods supplied by the Business

Factory / Manufacturing		Wholesale	Busi	ness		Retail	Busines	SS	
Warehouse/Depot		Bonded Wa	areno	ouse		Suppli	ier of se	rvices	
Office/Sale Office		Leasing Bu	usine	SS		Recipi	ient of g	oods or	
EOU/ STP/ EHTP		Works Cor	ntract	t		Expor	t		
Import		Others (spe	ecify	)					
21. Details of Proprietor/all Par	tners/Ka	arta/Managin	g Di	rectors	and wh	ole time	e Direct	or/Member	s of
Managing Committee of Associat	ions/Bo	ard of Trustee	es etc	c <b>.</b>					
Particulars	First 1	Name		Middle	Name		Last N	Vame	
Name									
Photo									
Name of Father									
Date of Birth	DD/M	IM/YYYY		Gender			<male, female,<br="">Other&gt;</male,>		
Mobile Number				Email address					
Telephone No. with STD									
Designation /Status			Dire any)	ector Ide	ntificati	on Num	lber (if		
Permanent Account Number			Aad	haar Nu	mber				
Are you a citizen of India?	Yes /			port No.	(in ca	se of			
Residential Address									
Building No/Flat No			Floo	or No					
Name of the Premises/Building			Road	d/Street					
City/Town/Locality/Village			Dist	rict					
Block/Taluka									
State			PIN	Code					
Country (in case of foreigner			ZIP	ZIP code					

(d) Nature of business activity being carried out at above mentioned premises (Please tick applicable)

#### 22. Details of Authorised Signatory

only)

Particulars	First Name	Middle N	lame	Last Na	ime	
Name						
Photo						
Name of Father						
Date of Birth	DD/MM/YYY	Y Gender		<male, l<="" td=""><td>Female, Other&gt;</td><td></td></male,>	Female, Other>	
Mobile Number		Email add	dress			
Telephone No. with STD						
Designation /Status			Director Identi Number (if an			
Permanent Account Number			Aadhaar Num	ber		
Are you a citizen of India?	Yes / No		Passport No. (foreigners)	(in case of		
Residential Address	in India					
Building No/Flat No		Floo	or No			_
Name of the Premises/Building		Road	d/Street			
Block/Taluka						
City/Town/Locality/	Village	Dist	rict			-
State		PIN	Code			
23. Details of Authorised	Representative	I		1		
Enrolment ID, if available			1			
Provide following details		ıs not availat	ole			
Permanent Account Number	er					
Aadhaar, if Permanent Account Number is not available						
	First Name	Midd	dle Name	Last Naı	me	
Name of Person						

Checkbox for Primary Authorised Signatory

Designation / Status											
Mobile Number											
Email address			1		1	<u> </u>	1				
Telephone No. with STD					FAX	No. v	vith S	TD			
									1		
24. State Specific Informat	ion										
Profession Ta		nent Co	de (EC	C) No.							
Profession Ta	x Registr	ation C	ertifica	ate (R0	C) No.						
State Excise I is held	icense N	o. and	the nar	ne of t	he pers	son in	whos	e name	Excise	e Liceı	nse
<ul> <li>(a) Field 1</li> <li>(b) Field 2</li> <li>(c)</li> <li>(d)</li> <li>(e) Field n</li> </ul>											
25. Document Upload  A customized list of d form.	ocuments	s requir	ed to l	be upl	oaded	(refer	rule	8) as p	er the	field v	calues in the
26. Consent  I on behalf of the hold form> give consent to purpose of authentic information would on Central Identities Date	"Goods ation. "O y be used	and Se Goods d for va	ervices and S lidatin	Tax N ervices g iden	letworn s Tax tity of	k" to c Netwo the Aa	obtain ork" dhaa	n my de has inj r holde	rtails fr formea	rom U. l me i	IDAI for the that identity
27. Verification (by author	ised sign	atory)									
I hereby solemnly affi the best of my knowled				-		_				rue an	d correct to
							Sign	nature			
Place:			Nan	ne of A	Authori	ised Si	gnato	ory			

Date:

Designation/Status.....

# List of documents to be uploaded:-

1.	Photographs (wherever specified in the Application Form)
	(a) Proprietary Concern – Proprietor
	(b) Partnership Firm / Limited Liability Partnership –
	Managing/Authorised/Designated Partners (personal details of all partners are to
	be submitted but photos of only ten partners including that of Managing Partner
	are to be submitted)
	(c) Hindu Undivided Family – Karta
	(d) Company – Managing Director or the Authorised Person
	(e) Trust – Managing Trustee
	(f) Association of Persons or Body of Individuals -Members of Managing
	Committee (personal details of all members are to be submitted but photos of only
	ten members including that of Chairman are to be submitted)
	(g) Local Authority – Chief Executive Officer or his equivalent
	(h) Statutory Body – Chief Executive Officer or his equivalent
	(i) Others – Person in Charge
2.	Constitution of Business: Partnership Deed in case of Partnership Firm,
	Registration Certificate/Proof of Constitution in case of Society, Trust, Club,
	Government Department, Association of Persons or Body of Individuals, Local
	Authority, Statutory Body and Others etc.
3.	Proof of Principal Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like latest Property Tax
	Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the
	ownership of the premises of the Lessor like Latest Property Tax Receipt or
	Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of
	the premises of the Consenter like Municipal Khata copy or Electricity Bill copy.
	For shared properties also, the same documents may be uploaded.
	(d) For rented/leased premises where the Rent/lease agreement is not available, an
	affidavit to that effect along with any document in support of the possession of the
	premises like copy of Electricity Bill.
	(e) If the principal place of business is located in a Special Economic Zone or the
	applicant is an Special Economic Zone developer, necessary
	documents/certificates issued by Government of India are required to be uploaded.
	documents/certificates issued by Government of findia are required to be uploaded.
4	Bank Account Related Proof [, where details of such Account are furnished:] <sup>4</sup>
	Scanned copy of the first page of Bank passbook orthe relevant page of Bank
	Statement or Scanned copy of a cancelled cheque containing name of the
	Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details
	including code.
	Anthonication Forms
5	Authorisation Form:-

<sup>4</sup>Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)

I/We --- (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of ...... (name of registered person)

hereby solemnly affirm and declare that <<name of the authorised signatory, (status/designation)>>is hereby authorised, vide resolution no... dated..... (copy submitted herewith), to act as an authorised signatory for the business <<Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.

Signature of the person competent to sign

Name:

Designation/Status:

(Name of the proprietor/Business Entity)

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory Place: (Name)

Date:

Designation/Status:

#### Instructions for submission of Application for Registration.

- 1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.
- 2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 3. Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 4. The following persons can digitally sign the application for new registration:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors
Public Limited Company	Managing / Whole-time Directors
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director
Unlimited Company	Managing/ Whole-time Director
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others (specify)	Person In charge

- 5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.
- 6. State specific information are relevant for the concerned State only.
- 7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Type of Signature required
1.	Private Limited Company  Public Limited Company	Digital Signature Certificate (DSC)-Class-2 and above.
	Public Sector Undertaking	

Sr. No	Type of Applicant	Type of Signature required
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability	
	Partnership	
2.	Other than above	Digital Signature Certificate class 2
		and above
		e-Signature
		or
		any other mode as may be notified

- 8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.
- 9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.
- 10. No fee is payable for filing application for registration.
- 11. Authorised signatory shall not be a minor.
- 12. Any person having multiple [places of business]<sup>5</sup>within a State, requiring a separate registration for any of its [places of business]<sup>6</sup>shall need to apply separately in respect of each [place of business]<sup>7</sup>.
- 13.After approval of application, registration certificate shall be made available on the common portal.
- 14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.
- 15. Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.
- [16. Government departments applying for registration as suppliers may not furnish Bank Account details.]<sup>8</sup>
- [17. Taxpayers who want to pay tax by availing benefit of notification No. 2/2019 Central Tax (Rate) dated 07.03.2019, as amended, shall indicate such option at serial no. 5 and 6.1(iii) of this Form.]<sup>9</sup>

=

<sup>&</sup>lt;sup>5</sup>Substituted for the words "business verticals" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

o ibid

<sup>&</sup>lt;sup>7</sup> Substituted for the words "of the vertical" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

<sup>&</sup>lt;sup>8</sup> Inserted vide Notf no. 22/2017 – CT dt 17.08.2017

<sup>&</sup>lt;sup>9</sup>Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(5)]

# Acknowledgment

Application Reference Number (ARN) -					
You have filed the application successfully and the particulars of the application are given as under:					
Date of filing :					
Time of filing :					
Goods and Services Tax Identification Number, if available :					
Legal Name :					
Trade Name (if applicable):					
Form No. :					
Form Description:					
Center Jurisdiction :					
State Jurisdiction:					
Filed by :					
Temporary reference number (TRN), if any:					
Payment details* : Challan Identification Number					
: Date					
: Amount					
It is a system generated acknowledgement and does not require any signature.					
* Applicable only in case of Casual taxable person and Non Resident taxable person					

[See rule 9(2)]

Reference Number:	Date-	
То		
Name of the Applicant:		
Address:		
GSTIN (if available):		
Application Reference No. (ARN):		Date:
•	g Additional Information / Clarification / Doc ation for < <registration amendment="" cancell<="" td=""><td></td></registration>	
•	ristration/amendment/cancellation>> application as examined your application and is not satisfie	
☐ You are directed to submit your re ☐ *You are hereby directed to appear	eply by (DD/MM/YYYY) or before the undersigned on (DD/MM/Y	YYYY) at (HH:MM)
If no response is received be that no further notice / reminder will	by the stipulated date, your application is liable be issued in this matter	e for rejection. Please note
	Signature  Name of the Proper C  Designation:  Jurisdiction:	Officer:

\* Not applicable for New Registration Application

[See rule 9(2)]

# Clarification/additional information/document for<<Registration/Amendment/Cancellation>>

1.	Notice details	Reference No.		Date	
2.	Application details	Reference No		Date	
3.	GSTIN, if applicable				
4.	Name of Business (Legal)				
5.	Trade name, if any				
6.	Address				
7.	Whether any modification	in the application for	registration or	fields is required	Yes 🗆
					No □
					(Tick one)
8.	Additional Information				
9.	List of Documents uploaded				
10.	Verification				
	Iinformation given hereina been concealed therefrom.			•	and declare that the belief and nothing has
				Signature	of Authorised Signatory
				Name	
				Designation	on/Status:
	Place:				
	Date:				

#### Note:-

- 1. For new registration, original registration application will be available in editable mode if option 'Yes' is selected in item 7.
- $2. For a mendment of registration particulars, the fields intended to be amended will be available in editable \\ mode if option 'Yes' is selected in item 7.$

[See rule 9(4)]

Reference Number:	Date-
То	
Name of the Applicant	
Address -	
GSTIN (if available)	
Order of Rejection of A	oplication for <registration <="" amendment="" cancellation="" td=""></registration>
	>
This has reference to your resame has not been found to be satisfact	ply filed vide ARN dated The reply has been examined and the tory for the following reasons:
1.	
2.	
3.	
Therefore, your application is reju	ected in accordance with the provisions of the Act.
Or	
You have not replied to the notice is	sued vide reference no dated within the time specified
therein. Therefore, your application is	hereby rejected in accordance with the provisions of the Act.
	Signature

Name
Designation
Jurisdiction



#### Government of India

#### FORM GST REG-06

[See rule 10(1)]

# **Registration Certificate**

Registration Number: < GSTIN/UIN >

1.	Legal Name				
2.	Trade Name, if any				
3.	Constitution of Business				
4.	Address of Principal Place of Business				
5.	Date of Liability	DD/MM/ YYYY			
6.	Period of Validity	From	DD/MM/YYYY	To	DD/MM/YYYY
	(Applicable only in case of Non-Resident taxable person or Casual taxable person)				
7.	Type of Registration				L
8.	Particulars of Approving Au	ithority			
Centre			State		
		Si	gnature		
Name					
Design	nation				
Office					
9. Dat	e of issue of Certificate				
Note:	The registration certificate is	required to be promin	nently displayed at all places of b	ousiness in	the State.

#### Annexure A



...

Goods and Services Tax Identification Number

## **Details of Additional Places of Business**

Legal N	ame
Trade N	ame, if any
Total N	umber of Additional Places of Business in the State
Sr. No.	Address
1	
2	
3	

#### Annexure B



#### Goods and Services Tax Identification Number

#### Legal Name

Trade Name, if any

 $Details\ of\ < Proprietor\ /\ Partners\ /\ Karta\ /\ Managing\ Director\ and\ whole-time\ Directors\ /\ Members\ of\ the\ Managing\ Committee\ of\ Association\ of\ Persons\ /\ Board\ of\ Trustees\ etc.>$ 

1.		Name	
	Photo	Designation/Status	
		Resident of State	
2.		Name	
	Photo	Designation/Status	
		Resident of State	
3.		Name	
	Photo	Designation/Status	
		Resident of State	
4.		Name	
	Photo	Designation/Status	
		Resident of State	
5.		Name	
	Photo	Designation/Status	
		Resident of State	
6.		Name	
	Photo	Designation/Status	
		Resident of State	
7.		Name	
	Photo	Designation/Status	
		Resident of State	

	Name
Photo	Designation/Status
	Resident of State
	Name
Photo	Designation/Status
	Resident of State
	Name
Photo	Designation/Status
	Resident of State
	Photo

[See rule 12(1)]

# Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT- District -

#### Part -A

(i)	Legal Name of the Tax Deductor or Tax Collector( As mentioned in Permanent Account Number/ Tax Deduction and Collection Account Number)									
(ii)	Perr	Permanent Account Number								
	(Enter Permanent Account Number of the Business; Permanent Account Number of Individual in case of Proprietorship concern)									
(iii)	Tax	Deduction and Collection Acc	count N	lumb	er					
	(Enter Tax Deduction and Collection Account Number, if Permanent Account Number is not available)									
(iv)	Ema	il Address								
(v)	Mol	oile Number								
Note -	Infor	nation submitted above is sub	ject to d	onlin	e verification befo	re proceedi	ng to fill i	up Part-B.		
					Part –B					
1	Trac	le Name, if any								
2	Con	stitution of Business (Please S	elect th	ne Ap	propriate)					
(i) Proj	prietorship   (ii) Partnership									
(iii) Hi	ndu U	Individed Family		(iv)	v) Private Limited Company					
(v) Pub	olic L	mited Company		(vi)	(vi) Society/Club/Trust/Association of Persons					
(vii) G	overn	ment Department		(vii	(viii) Public Sector Undertaking					
(ix) Ur	nlimite	ed Company		(x)	(x) Limited Liability Partnership					
(xi) Lo	cal A	uthority		(xii	(xii) Statutory Body					
(xiii) F Partnei	_	n Limited Liability		(xiv	(xiv) Foreign Company Registered (in India)					
(xv) O	thers	(Please specify)								
3	Nan	ne of the State	<b>^</b>			District			<b>^</b>	
4	Juris	sdiction -	State Centre							
	Sector /Circle/ Ward /Charge/Unit etc.									
5	Тур	e of registration				Tax Dedu	ictor O	Tax Collector	0	
6.	Gov	ernment (Centre / State/Union	Territo	ory)		Center	0	State/UT	0	
7.	Date of liability to deduct/collect tax DD/MM/YYY			DD/MM/YYYY	•					

8.	(a) Address of p	principal place of business	S					
Building No	o./Flat No.			Floor No.				
Name of the	Premises/Buildin	ng		Road/Street				
City/Town	/Locality/Villag	e		District				
Block/Taluk	ca							
Latitude				Longitude				
State				PIN Code				
(b) Contact	Information							
Office Emai	il Address		Office Telep	hone number				
Mobile Nun	nber		Office Fax N	lumber				
(c)	Nature of posse	ssion of premises						
(	Own	Leased	Rented	Consent	Shared	(	Others(specify)	
9.	Have you obtain registrations und Tax in the same	der Goods and Serivces		Yes	No	]		
10	If Yes, mention Tax Identification	Goods and Services on Number						
11	IEC (Importer Eapplicable	Exporter Code), if						
12	Details of DDO	(Drawing and Disbursing	g Officer) / Per	rson responsible fo	or deducting ta	x/collect	ing tax	
Particulars								
Name		First Name		Middle Name		Last Na	me	
Father's Na	me							
Photo								
Date of Birt	h	DD/MM/YYY	ΥΥ	Gender		<male,< td=""><td>Female, Other&gt;</td></male,<>	Female, Other>	
Mobile Number		Email address						
Telephone No. with STD								
Designation /Status		Director Idea	ntification Numbe	r (if any)				
Permanent Account Number		Aadhaar Nui	nber					
Are you a ci	tizen of India?	Yes / No	Passport No.	(in case of Forei	gners)			
Residential	Address		<u> </u>					

Building No/Flat No Floo			Floor N	Floor No								
Name of the Premises/Building Locality				ity/Village								
State			PIN Co	ode								
[12A. Details of Bank	Accounts (s) [Optio	nal]										
Total number of Bareported)	nk Accounts mainta	nined by the	applicant	t (Upto	o 10 Bank A	ccounts	to be					
Details of Bank Accou	nt 1											
Account Number												
Type of Account		1			IFSC					ı		
Bank Name												
Branch Address		populated (I	Edit mod	le)								
Note-Add more bank a	ccounts]10											
13. Details of Authoris Checkbox for Primary Details of Signatory N	Authorised Signator	ry										
Particulars	First Name	Mic	ddle Nan	ne Last Name								
Name												
Photo		<b>L</b>										
Name of Father												
Date of Birth	DD/MM/Y	YYY Gei	nder	<male, female<="" td=""><td>nale, C</td><td>ther&gt;</td><td></td><td></td><td></td></male,>			nale, C	ther>				
Mobile Number		Em	ail addre	ess								
Telephone No. with S	TD											
Designation /Status				tor Identification (if any)	ation							
Permanent Account Number				Aadhaar Number								
Are you a citizen of I	ndia? Yes / No			Passpo	ort No. (in oners)	case of						
Residential Address	(Within the Country	y)										
Building No/Flat No				Floo	or No							

 $<sup>^{10}</sup>$ Inserted vide Notf no. 31/2019 - CT dt. 28.06.2019

Name of	Name of the Premises/Building		Road/Street					
City/Town/Locality/Village			District					
State			PIN Code					
Block/Ta	luka							
Note – Add	more	<u>l</u>						
14.	Consent							
	I on behalf of the holder of Aadhar number <pre-filled aadhar="" based="" form="" in="" number="" on="" provided="" the=""> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.</pre-filled>							
15.	Verification							
15.	I hereby solemnly affirm and	*	ormation given herein above is	true and correct to the	e best of my			
	knowledge and belief and not	hing has been conced	lled therefrom					
					(Signature)			
	Place:Name of DDO/ Person	responsible for deduc	eting tax/collecting tax/Authoris	ed Signatory				
	Date:			Designation	l			

List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):-

Proof of Principal Place of Business:

(a) For Own premises –

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises –

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

- (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.
- (e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

Instructions for submission of application for registration as Tax Deductor/Tax Collector.

- 1. Enter name of Tax Deductor/Tax Collector as recorded on Tax Deduction and Collection Account Number/Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.
- 2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.
- 3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.
- 4. The application filed by undermentioned persons shall be signed digitally.

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company	Digital Signature Certificate(DSC) class 2 and above
	Public Limited Company	
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified.

- 5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.
- 6. Status of the application filed online can be tracked on the Common portal.
- 7. No fee is payable for filing application for registration.
- 8. Authorised shall not be a minor.

[See rule 12(3)]

Reference No					Date:
To Name: Address: Application Reference	e No. (ARN) (Rep	oly)			Date:
Order of Can	cellation of Regis	stration as Tax I	Deductor at sour	ce or Tax Collector	at source
Whereas your reexamined. The under reason(s).  1. 2. The effective date of You are directed to precovered in accordant (This order is also available).	the Act.  y to show cause not day fixed for hearing the ply to the notice resigned is of the of cancellation of reg ay the amounts me nice with the provisal	otice has been file ng you did not ap to show cause ar pinion that your gistration is < <di entioned below of sions of the Act a shboard).</di 	ed; or opear; or nd submissions m registration is lia  D/MM/YYYY >> n or before (and rules made the	ade at the time of loble to be cancelled  .  .  late) failing which to reunder.	nearing have been for the following he amount will be
Head	Integrated tax	Central tax	State tax	UT Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					
			1	1	Signature Name

Designation Jurisdiction

[See rule 13(1)]

# Application for Registration of Non Resident Taxable Person

#### Part -A

State /UT – District -

(i)	Legal Name of the Non-Resident Taxable Person
(ii)	Permanent Account Number of the Non-Resident Taxable person, if any
(iii)	Passport number, if Permanent Account Number is not available
(iv)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country
(v)	Name of the Authorised Signatory (as per Permanent Account Number)
(vi)	Permanent Account Number of the Authorised Signatory
(vii)	Email Address of the Authorised Signatory
(viii)	Mobile Number of the Authorised Signatory (+91)
Note- up Pai	Relevantinformation submitted above is subject to online verification, where practicable, before proceeding to fill rt-B.

#### Part -B

1.	Details of Authorised Signato	Details of Authorised Signatory (should be a resident of India)									
	First Name	Middle Name	Last Name								
	Photo										
	Gender		Male / Female / Others								
	Designation										
	Date of Birth		DD/MM/YYYY								
	Father's Name										
	Nationality										
	Aadhaar										
	Address of the Authorised sig	natory.	Address line 1								
			Address Line 2								
			Address line 3								
2.	Period for which registration	From	То								

	is required		DD/MN	DD/MM/YYYY								
			Estimated Tu	rnover(Rs.)	Estimat	Estimated Tax Liability (Net) (Rs.)						
3	Turnover Details		Intra- State	Inter –State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess			
	Address of Non-I	Resident taxal	l ole person in th	e Country of O	igin .							
		Address of Non-Resident taxable person in the Country of Origin  (In case of business entity - Address of the Office)										
	Address Line 1	<u> </u>										
	Address Line 2											
4	Address Line 3											
	Country (Drop D	own)										
	Zip Code	Zip Code										
	E mail Address											
	Telephone Numb	Telephone Number										
	Address of Principal Place of Business in India											
	Building No./Flat No.			Floor No.	Floor No.							
	Name of the Premises/Building			Road/Stre	eet							
	City/Town/Village/Locality			District								
5	Block/Taluka	Block/Taluka										
	Latitude			Longitude	e							
	State	State			PIN Code							
	Mobile Number			Telephon	Telephone Number							
	E mail Address			Fax Num	Fax Number with STD							
	Details of Bank A	Account in Inc	lia									
6	Account Number			Type of a	ccount							
	Bank Name		Branch Add	ress				IFSC				
	Documents Uploa	aded	1	l					1			
7	A customized list	of documents	required to be	uploaded (refe	r Instruct	ion) as	per the field	values in the fo	rm			
8	Declaration  I hereby solemnic knowledge and be				-	erein a	bove is true					
								Sign				
	Place:						Name of Au	thorised Signat	ory			

Date:	Designation:

**Note:** Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

## List of documents to be uploaded as evidence are as follows:-

1.	Proof of Principal Place of Business:  (a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above — A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Proof of Non-resident taxable person:  Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of a business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or it's Permanent Account Number, if available.
3	Bank Account related proof: Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.
4	Authorisation Form:-  For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We (name)being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)hereby solemnly affirm and declare that < <name (status="" authorised="" designation)="" of="" signatory,="" the="">&gt; is hereby authorised, vide resolution no dated (Copy submitted herewith), to act as an authorised signatory for the business &lt;<goods -="" and="" business="" identification="" name="" number="" of="" services="" tax="" the="">&gt; for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.  Signature of the person competent to sign</goods></name>
	Name:
	Designation/Status:
	(Name of the proprietor/Business Entity)  Acceptance as an authorised signatory Acceptance as an authorised signatory
	Acceptance as an authorised signatory Acceptance as an authorised signatory

Signature of Authorised Signatory	
Place:	
Date:	Designation/Status:

#### Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- 3. The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by the Proprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC) class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or as may be notified

- 6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.
- 7. Status of the application filed online can be tracked on the common portal.
- 8. No fee is payable for filing application for registration
- 9. Authorised signatory shall be an Indian national and shall not be a minor.

# FORM GST REG-10<sup>11</sup>

[See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

#### Part -A

(i)	Legal name of the person	
(ii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country	
(iii)	Name of the Authorised Signatory	
(iv)	Email Address of the Authorised Signatory	
(v)	Name of the representative appointed in India, if any	
	(a) Permanent Account Number of the representative in India	
	(b) Email Address of the representative in India	
	(c) Mobile Number of the representative in India (+91)	
Note	Polovont information submitted above is subject to online verification, where pract	iaabla bafana

**Note-** Relevant information submitted above is subject to online verification, where practicable, before proceeding to fill up Part-B.

#### Part-B

1.	Details of Authorised Signatory			
	First Name	Middle Name	Last Name	
	Photo			
	Gender		Male / Female / Others	
	Designation			
	Date of Birth		DD/MM/YYYY	
	Father's Name			
	Nationality			
	Aadhaar, if any			
	Address of the Authorised Signatory		Address line 1	

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<sup>&</sup>lt;sup>11</sup> Substituted vide Notf no. 75/2017-CT dt 29.12.2017

	1			T			1
				Address line 2			
				Address line 3			
2.	Date of commencement of the online service in India.			DD/MM/YYY	ΥΥ		
3	Uniform Resource Locators (URLs) of the website through which taxable services are provided:  1.  2.  3						ded:
4	Jurisdiction		Center		Bengaluru Commission	West erate	t, CGST
	Details of Bank Account of representative in India(if appointed)						
5	Account Number			Type of account			
	Bank Name		Branch Address			IFSC	
6	Documents Uploaded  A customized list of documents required to be uploaded (refer Instruction) as per the field values in the form				d values in the		
				formation given her n concealed therefr		rue and coi	rrect to the best
7		ct tax liable fro	om the non-asses	am authorised to s se online recipient			
	Place:			Name of	Authorised Si	ignatory:	
	Date:		Designa	tion:			

Note: Applicant will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Place of Business of representative in India, if any:
	(a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the
	ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal
	Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the
	premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared
	properties also, the same documents may be uploaded.
2.	Proof of:
	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of
	Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with
	authorisation letter.
	Scanned copy of Certificate of Incorporation if the Company is registered outside India or
	in India
	Scanned copy of License is issued by origin country Scanned copy of Clearance certificate issued by Government of India
3	Bank Account Related Proof:
3	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business
	Concern – containing the Account No., Name of the Account Holder, MICR and IFSC
	and Branch details.
4.	Scanned copy of documents regarding appointment as representative in India, if
	applicable
5.	Authorisation Form:-
	For Authorised Signatory mentioned in the application form, Authorisation or copy of
	Resolution of the Managing Committee or Board of Directors to be filed in the following
	format:
	Declaration for Authorised Signatory (Separate for each signatory)
	I (Managing Director/Whole Time Director/CEO or Power of Attorney holder) hereby
	solemnly affirm and declare that << name of the authorised signatory>> to act as an
	authorised signatory for the business << Name of the Business>> for which application
	for registration is being filed/ is registered under the Central Goods and Service Tax Act,
	2017.
	All his actions in relation to this business will be binding on me/ us.
	Signatures of the persons who is in charge.
	S. No. Full Name Designation/Status Signature
	1.
	Acceptance as an authorised signatory
	I <<(Name of authorised signatory>> hereby solemnly accord my acceptance to act as
	authorised signatory for the above referred business and all my acts shall be binding on the business.
	Signature of Authorised Signatory Place
	(Name)
	Date: Designation/Status

- 1. If authorised signatory is not based in India, authentication through digital signature certificate shall not be mandatory for such persons. The authentication will be done through Electronic Verification Code (EVC).
- 2. Appointed representative in India shall have the meaning as specified under section 14 of Integrated Goods and Services Tax Act, 2017.

[See rule 15(1)]

# Application for extension of registration period by casual / non-resident taxable person

1.	GSTIN						
2.	Name (Legal)						
3.	Trade Name, if any						
4.	Address						
5.	Period of Validity (or	riginal)	Froi	m	То		
			DD/MM/	YYYY	DD/MM/YYYY		
6.	Period for which exte	ension is requested.	Froi	m	То		
			DD/MM/	YYYY	Ι	DD/MM/YYY	Y
7.	Turnover Details for	the extended period (Rs.)	Estimated T	'ax Liabilit	y (Net) fo	or the extende	ed period
			(Rs.)				
				1	r	_	
	Inter- State	Intra-State	Central	State	UT	Integrated	Cess
			Tax	Tax	Tax	Tax	CC55
8.	Payment details						
	Date	CIN	BRI	N		Amount	
9.	Declaration -						
		firm and declare that the info			ove is true	and correct to	o the best
	of my knowledge and	belief and nothing has been	concealed the	refrom.			
		Signatu	re				
Place	::		Name o	of Authorise	ed Signato	ry:	
Date:	Date:			Designation / Status:			

#### Instructions for submission of application for extension of validity

- 1. The application can be filed online before the expiry of the period of validity.
- 2. The application can only be filed when advance payment is made.
- 3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

[See rule 16(1)]

Reference Number -	Date	
To		
(Name):		
(Address):		
Temporary Registration Number		

#### Order of Grant of Temporary Registration/ Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

		Details of person to whom temporary re	gistration granted
1.	Name and Leg	al Name, if applicable	
2.	Gender		Male/Female/Other
3.	Father's Name		
4.	Date of Birth		DD/MM/YYYY
5.	Address of the Person	Building No./ Flat No. Floor No.	
		Name of Premises/ Building	
		Road/ Street	
		Town/City/Locality/ Village	
		Block / Taluka	
		District	
		State	
		PIN Code	
6.	Permanent Acavailable	ccount Number of the person, if	
7.	Mobile No.		
8.	Email Address		
9.	Other ID, if an		
	(Voter ID No Aadhaar No./ (	./ Passport No./Driving License No./ Other)	
10.	Reasons for ter	mporary registration	

11. Effective date of registration / tempora	ary ID				
12. Registration No. / Temporary ID					
(Upload of Seizure Memo / Detention Memo /	Any other supporting documents)				
< <you 90="" application="" are="" days="" directed="" file="" for="" hereby="" issue="" of="" order="" proper="" registration="" the="" to="" within="">&gt;</you>					
	Signature				
Place <<	< Name of the Officer>>:				
Date:	Designation/ Jurisdiction:				
Note: A copy of the order will be sent to the	he corresponding Central/ State Jurisdictional Authority.				
[13. Details of Bank Accounts (s) [Optional]					
Total number of Bank Accounts maintained by the applicant (Upto 10 Bank Accounts to be reported)					
Details	s of Bank Account 1				
Account Number					
Type of Account	IFSC				
Bank Name					
Branch Address	To be auto-populated (Edit mode)				
Note-Add more bank accounts]12					

 $^{12} Inserted$  vide Notf no. 31/2019-CT dt. 28.06.2019

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[See Rule 17]

# Application/Form for grant of Unique Identity Number (UIN) to UN Bodies/ Embassies /others

State /UT – District –

#### PART A

(i)	Name of the Entity
(ii)	Permanent Account Number (PAN) of entity (Not applicable for entities
	specified in clause (a) of sub-section (9) of section 25 of the Act)
(iii)	Name of the Authorised Signatory
(iv)	PAN of Authorised Signatory
	(Not applicable for entities specified in clause (a) of sub-section (9) of section 25 of the Act)
(v)	Email Address of the Authorised Signatory
(vi)	Mobile Number of the Authorised Signatory (+91)

#### PART B

1.	Type of Entity (Choose one)	UN Body O	Embassy	Other Person	
2.	Country	l			
2A.	Ministry of External Affairs, Go India' Recommendation (if app		Letter No.	Date	
3.	Notification details		Notification No	Date	
4.	Address of the entity in [respect of which the centralized UIN is sought] Address of the entity in [respect of which the centralized UIN is sought]				
	Building No./Flat No.		Floor No.		
	Name of the Premises/Building		Road/Street		
	City/Town/Village		District		
	Block/Taluka				
	Latitude		Longitude		
	State		PIN Code		

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<sup>&</sup>lt;sup>13</sup>Substituted for "State" vide Notf no. 75/2017-CT dt 29.12.2017

	Contact Information			
	Email Address		Telephone number	
	Fax Number		Mobile Number	
7.	Details of Authorized Sig	gnatory, if applicable		1
	Particulars	First Name	Middle Name	Last name
	Name			
	Photo			
	Name of Father			
	Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other&gt;</male,>
	Mobile Number		Email address	
	Telephone No.			l
	Designation /Status		Director Identification Number (if any)	on
	PAN (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)		Aadhaar Number (Not applicable for entities specified in clause (a) of subsection (9) of section 25 of the Act)	1
	Are you a citizen of India?	Yes / No	Passport No. (in cas of foreigners)	е
	Residential Address			
	Building No/Flat No		Floor No	
	Name of the Premises/Building		Road/Street	
	Town/City/Village		District	
	Block/Taluka			
	State		PIN Code	
8	Bank Account Details (a	dd more if required)		
	Account Number		Type of Account	
	IFSC		Bank Name	
	Branch Address			

#### 9. Documents Uploaded

The authorized person who is in possession of the documentary evidence shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the entity.

Or

The proper officer who has collected the documentary evidence from the applicant shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the UN Body / Embassy etc. in India and link it along with the UIN generated and allotted to respective UN Body / Embassy etc.

#### 11. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place:	(Signature)
--------	-------------

Date: Name of Authorized Person:

Or

(Signature)

Place: Name of Proper Officer:

Date: Designation: Jurisdiction:

# Instructions for submission of application for registration for UN Bodies/ Embassies/others notified by the Government.

- Every person required to obtain a unique identity number shall submit the application electronically [or otherwise]<sup>14</sup>.
- Application shall be filed through Common Portal or registration can be granted suomoto by proper officer.
- The application filed on the Common Portal is required to be signed electronically or through any other mode as specified by the Government.
- The details of the person authorized by the concerned entity to sign the refund application or otherwise, should be filled up against the "Authorised Signatory details" in the application.
- PAN / Aadhaar will not be applicable for entities specified in clause (a) of subsection (9) of section 25 of the Act.

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<sup>&</sup>lt;sup>14</sup>Inserted vide Notf no. 75/2017-CT dt 29.12.2017

[See rule 19(1)]

# **Application for Amendment in Registration Particulars** (For all types of registered persons)

1. GSTIN	UIN					
2. Name	of Business					
3. Type of	registration					
4. Amend	ment summary					
G 11		77.00		<b>D</b> ()		
Sr. No	Field Name	Effective		Reasons(s)		
		(DD/MM	/YYYY)			
5 List of	documents uploaded					
J. LIST OF	documents uploaded					
(a)						
(b)	(b)					
(c)						
6. Declar		1				
			_	herein above is true and correct to the best		
of my kno	wledge and belief and nothing h	as been con	ceatea tne	refrom		
		Signature	<b>:</b>			
	Place:			Name of Authorised Signatory		
	D	ate: Design	ation / Sta	tus:		

#### Instructions for submission of application for amendment

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated on line by the system and Application Reference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

[See rule 19(1)]

Reference Number - <<>>	Date – DD/MM/YYYY
То	
(Name)	
(Address)	
Registration Number (GSTIN / UIN)	
Application Reference No. (ARN)	Dated – DD/MM/YYYY
Order of	Amendment
• • • • • • • • • • • • • • • • • • • •	ated regarding amendment in registration particulars. as been found to be in order. The amended certificate of ad.
Signature	
N	Name
Desi	ignation
	Jurisdiction
Date	

Place

[See rule 20]

# **Application for Cancellation of Registration**

1	GSTIN				
2	Legal name				
3	Trade name, if any				
4	Address of Principal				
	Place of Business				
5	Address for future correspondence	Building No./ Flat No.		Floor No.	
	(including email, mobile telephone,	Name of Premises/ Building		Road/ Street	
	fax )	City/Town/ Village		District	
		Block/Taluka			
		Latitude		Longitude	
		State		PIN Code	
		Mobile (with country code)		Telephone	
		email		Fax Number	
6.	Reasons for Cancellation (Select one)	<ul> <li>Discontinuance /Closure of butonessed to be liable to pay tax</li> <li>Transfer of business on accamalgamation, merger/demergalease or otherwise disposed of</li> <li>Change in constitution of leading to change in Performance of the Count Number</li> <li>Death of Sole Proprietor</li> <li>Others (specify)</li> </ul>	count of ger, sale, etc. business ermanent		
7.		erger of business [and change in consrged, amalgamated, transferred, etc.	titution leading to cl	hange in PAN] <sup>15</sup> , particular	rs of registration
(i)	Goods and Services	, , , , , , , , , , , , , , , , , , , ,			
	Tax Identification Number				
(ii)	(a) Name (Legal)				
	(b) Trade name, if any				
(iii)	Address of Principal	Building No./ Flat No.		Floor No.	
	Place of Business	Name of Premises/ Building		Road/ Street	

 $<sup>^{15}</sup>$ Inserted *vide* Notf no. 60/2018 - CT dated 30.10.2018

_		City/Town/ Village					District		
		Block/Taluka							
		Latitude					Longitude		
		State					PIN Code		
			4-)						
		Mobile (with country	code)				Telephone		
		email					Fax Numb	per	
8.	Date from which reg	gistration is to be cancelle	d.		<dd n<="" td=""><td>MM/YYY</td><td>YY&gt;</td><td>L</td><td></td></dd>	MM/YYY	YY>	L	
9	Particulars of last R	eturn Filed							
(i)	Tax period								
(ii)	Application Referen	ice Number							
(iii)	Date	11 1 2	. ,				1 1 00		11 1
10.		payable in respect of in	puts/capita	I go	ods held	d in sto	ck on the effec	ctive date of c	cancellation o
	registration.		1						
			Value			Input Thigher	Tax Credit/ Tax	Payable (which	hever is
	D	Description					1	1	
	Description		Stock		Central	State	UT Tax	Integrated	Cess
			(Rs.)		Tax	Tax		Tax	
	Inputs								
		in semi-finished goods							
	_	in finished goods							
	_	ant and machinery							
	Total								
11.	Details of tax pai	d, if any							
			Paymer	nt fr	om Cash	Ledger			
	Sr. No.	Debit Entry No.	Contro	1				Intermeted	
	SI. NO.	Debit Entry No.	Centra Tax	l1	State	Tax	UT Tax	Integrated Tax	Cess
	1.		Tax					Tax	
	2.							1	
	2.	Sub-Total							
		Sub-Total	D	C	ITC	T . 1			
			Payme	nt 11	om ITC	Leager			
	Sr. No.	Debit Entry No.	Centra	1	State	Tax	UT Tax	Integrated	Cess
			Tax		State	Tux	OT TUX	Tax	CC55
	1.				_				
	2.								
		Sub-Total							
	Total Amount of	Tax Paid							
12. I	Documents uploaded				1			l l	
13. V	erification								
I/Wa		ffirm and daalara that the	informatio	n ai	wan hara	in about	is true and cor	reat to the best	of mu/our
		ffirm and declare that the nothing has been concealed		_	ven nere	in above	e is true and cor	rect to the best	of my/our
		Sign	ature of Au	ıtho	rised Sig	natory			
Place	•				Name	of the A	uthorised Signa	torv	
1 1400	,				1 tallie	01 1110 111	amorisea signa	,	

Date	Designation / Status

#### **Instructions for filing of Application for Cancellation**

- A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.
- The following personsshall digitally sign application for cancellation, as applicable:

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Directors/ Chief Executive Officer
Unlimited Company	Managing / Whole-time Directors/ Chief Executive Officer
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

In case of death of sole proprietor, application shall be made by the legal heir / successor [manually]<sup>16</sup> before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls [or furnish an application to the effect that no taxable supplies have been made during the intervening period (i.e. from the date of registration to the date of application for cancellation of registration)]<sup>17</sup>.

• Status of the Application may be tracked on the common portal.

<sup>&</sup>lt;sup>16</sup>Omitted *vide* Notf no. 60/2018 - CT dated 30.10.2018

<sup>&</sup>lt;sup>17</sup>Inserted *vide* Notf no. 60/2018 – CT dated 30.10.2018

- No fee is payable for filing application for cancellation.
- After submission of application for cancellation of registration, the registered personshall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
- The registered personmay also update his contact address and update his mobile number and e mail address.

[See rule 22(1)]

Reference No	<< Date >>
To Registration Number (GSTIN/UIN) (Name) (Address)	
	Cancellation of Registration come to my notice, it appears that your registration is
$\Box$ You are hereby directed to furnish a reply to the service of this notice .	his notice withinseven working days from the date of
	undersigned on DD/MM/YYYY at HH/MM red date or fail to appear for personal hearing on the led ex parte on the basis of available records and on
Place: Date:	Signature
	< Name of the Officer>
[Note: - Your registration stands suspended with effe	ct from (date).] <sup>18</sup>

 $<sup>^{18}</sup> Inserted\ vide\ Notf\ no.\ 03/2019\text{-}CT\ dt.\ 29.01.2019wef\ 01.02.2019$ 

[See rule 22(2)]

# Reply to the Show Cause Notice issued for cancellation for registration

1.	Reference No. of Notice		Date of issue	
2.	GSTIN / UIN			
3.	Name of business (Legal)			
4.	Trade name, if any			
5.	Reply to the notice			
6.	List of documents uploaded			
7.	Verification	I		
	I		hereby solemn	aly affirm and declare that
	the information given hereinal		rect to the best of	my knowledge and belief
	and nothing has been concealed	ed therefrom.		
	Signature of Authorised Signa	itory		
		Name		
	Designation/Status			
	Place			
	Date			

[See rule 22(3)]

		[See ]	ruie 22(3)]		
Reference No To Name Address GSTIN / UIN				Date	
Application	Reference No. (Al	RN)	Γ	Date	
m: 1 (			lation of Registi		
☐ Wherea ☐ Wherea ☐ Wherea	as no reply to notice as on the day fixed as the undersigned	e to show cause hat for hearing you di has examined you	as been submitted; id not appear; or ir reply and submi	to show cause dated - or ssions made at the time for following reason(s	e of hearing,
1. 2.					
	ve date of cancellati	, ,		A/YYYY>>.	
	tion of amount pay			1 ' 1 C' C11	
		• •	-	basis thereof is as follo	
				judice to any amount	that may be
	payable you on sub		· · · · · · · · · · · · · · · · · · ·	•	.1
		-		(date) failing which rules made thereunder	
Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					
Place: Date:				Signatu	ıre
				< Name of	the Officer>
					Designation
					Jurisdiction

# FORM GST REG-20<sup>19</sup>

[See rule 22(4)]

Reference No	Date -
То	
Name Address GSTIN/UIN	
Show Cause Notice No.	Date-
Order for dropping the proceedings for cancellation of reg	istration
This has reference to your reply filed vide ARN dated to the show cause notice referred to above. Upon consideration of and/or submissions made during hearing, the proceedings cancellation of registration stands vacated for the following reasons <- <text>&gt;&gt;</text>	of your reply initiated for
or	
The above referred show cause notice was issued for contrave provisions of clause (b) or clause (c) of sub-section (2) of secti Central Goods Services Tax Act, 2017. As you have filed all returns which were due on the date of issue of the aforesaid noti made full payment of tax along with applicable interest and proceedings initiated for cancellation of registration are hereby dro	on 29 of the the pending ce, and have late fee, the
	nature f the Officer>
Juriso	gnation liction
Place: Date:	
[Note: - Suspension of registration stands revoked with effect from (date).] <sup>20</sup>	

As substituted vide Notf no. 39/2018-CT, dt. 04.09.2018
 Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

[See rule 23(1)]

#### **Application for Revocation of Cancellation of Registration**

1.	GSTIN (cancelled)								
2.	Legal Name								
3.	Trade Name, if any								
4.	Address								
	(Principal place of bu	usiness)							
5.	Cancellation Order N	No.			Date -				
6	Reason for cancellati	ion							
7	Details of last return	filed							
	Period of Return			Application Reference Number		Date of file	ing	DD/MM/YY Y	ΥY
8	Reasons for revocation	on of		asons in brief.	(Detailed	l reasoning	can	be filed as	an
9	Upload Documents								
10.	Verification								
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.								
							name,	thorised Signa Full N middle, surna Designation/Si	lame ame)
	Place						1	Jesignation/S	tatus
	Date								

#### Instructions for submission of application for revocation of cancellation of registration

- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

[See rule 23(2]

Reference No. - Date

To

GSTIN/UIN (Name of Taxpayer) (Address)

Application Reference No. (ARN)

Date

#### Order for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY for revocation of cancellation of registration. Your application has been examined and the same has been found to be in order. Accordingly, your registration is restored.

Signature Name of Proper officer (Designation) Jurisdiction –

Date Place

[See rule 23(3)]

Reference Number:	Date
To Name of the Applicant/Taxpayer Address of the Applicant/Taxpayer GSTIN Application Reference No. (ARN):	Dated
	ction of application for revocation of cancellation of registration
	cation dated DD/MM/YYYY regarding revocation of cancellation of been examined and the same is liable to be rejected for the following
□You are hereby directed to furnish of this notice.	a reply to this notice within seven working days from the date of service
If you fail to furnish a reply with	before the undersigned on DD/MM/YYYY at HH/MM.  in the stipulated day or you fail to appear for personal hearing on the ll be decided ex parte on the basis of available records and on merits  Signature  Name of the Proper Officer  Designation  Jurisdiction

[See rule 23(3)]

# Reply to the notice for rejection of application for revocation of cancellation of registration

1.	Reference No. of Notice		Date			
2.	Application Reference No.	D	Date			
	(ARN)					
3.	GSTIN, if applicable					
4.	Information/reasons					
5.	List of documents filed					
6.	Verification					
	I hereby solemnly affirm and declare that					
	the information given hereinabove is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.					
	Signature of Authorised Signatory					
	Name					
	Place					
	Designation/Status					
	Date					



[See rule 24(1)]

# **Certificate of Provisional Registration**

1.	GSTIN					
2.	Permanent Account					
	Number					
3.	Legal Name					
4.	Trade Name					
5.	Registration Details under Existing Law					
	Act		Registration Num	nber		
(a)						
(b)						
(c)						
Date	<date crea<="" of="" td=""><td>ation of Certificate&gt;</td><td></td><td></td></date>	ation of Certificate>				

This is a Certificate of Provisional Registration issued under the provisions of the Act.

[See rule 24(2)]

Application for Enrolment of Existing Taxpayer					
Taxpay	er Details				
1. Prov	visional ID				
	l Name (As per Permanent t Number)				
3. Lega	l Name (As per State/Center)				
4. Trad	le Name, if any				
5. Perm Busines	nanent Account Number of				
6. Cons	titution				
7. State					
7A Sector applical	tor, Circle, Ward, etc. as ble				
7B. Cer	nter Jurisdiction				
8. Reason of liability to obtain Registration Registration Registration					
9. Exist	ing Registrations				
Sr. No.	Type of Registration		Registration Number	Date of Registration	
1	TIN Under Value Added	Tax			
2	Central Sales Tax Registration Number				
3	Entry Tax Registration Number				
4	Entertainment Tax Registration Number				
5	Hotel And Luxury Tax Registration Number				
6	Central Excise Registration Number				
7	Service Tax Registration Number				
8	Corporate Identify Number/Foreign Company Registration				
9	Limited Liability Partners Number/Foreign Limited Identification Number				
10	Import/Exporter Code Nu				
11	Registration Under Duty Medicinal And Toiletry A				
12	Others (Please specify)				

10. Details of Principal Place of I	Business				
Building No. /Flat No.			Floor No		
Name of the Premises/Building			Road/Street		
Locality/Village			District		
State			PIN Code		
Latitude			Longitude		
Contact Information			L		l
Office Email Address			OfficeTelephone Num	nber	
Mobile Number			Office Fax No		
10A. Nature of Possession of Pre	mises (Own; Le	eased	l; Rented; Consent; Sha	red)	
10B. Nature of Business Activities	es being carried out				
Factory / Manufacturing	Wholesale Business	0	Retail Business	War	rehouse/Depot
Bonded Warehouse	Service Provision	0	Office/Sale Office	Leas	sing Business
Service Recipient	EOU/ STP/ EHTP	0	SEZ	Inpu	at Service Distributor (ISD)
Works Contract	Others (Specify)	0			
11. Details of Additional Places of	of Business		l	1	
Building No/Flat No			Floor No		
Name of the Premises/Building			Road/Street		
Locality/Village			District		
State			PIN Code		
Latitude (Optional)			Longitude(Optional)		
Contact Information			l		
Office Email Address		Offic	ce Telephone Number		
Mobile Number		Offic	ce Fax No		
11A.Nature of Possession of Premises (Own; Leased; Rented; Consent; Shared)					
11B.Nature of Business Activitie	s being carried out				
Factory / Manufacturing Wholesale Business		Retail Business Warehouse		rehouse/Depot	
Bonded Warehouse	Service Provision	0	Office/Sale Office	Leas	sing Business
Service Recipient O EOU/ STP/ EHTP		SEZ	Inpu	ut Service Distributor (ISD)	
Works Contract Others (Specify)					
Add More	1		1	1	
12. Details of Goods/ Services su	applied by the Business				
Sr. No. Description of Goods HSN Code					HSN Code

Sr. No.	Description of Serv	vices						]	HSN Code	
13. Total Ban	k Accounts maintain	ed by y	ou for conduc	cting E	Business			I		
Sr. No.	Account Number	Type	of Account	IFSO	C	Baı	nk Name		Branch A	ddress
	F Proprietor/all Paragrams Associations/Board		_	ng Di	rectors and	l wh	ole time	Direc	ctor/Membe	rs of Managing
Name		<firs< td=""><td>t Name&gt;</td><td><mi< td=""><td>ddle Name</td><td>&gt;</td><td></td><td><last ]<="" td=""><td>Name&gt;</td><td><photo></photo></td></last></td></mi<></td></firs<>	t Name>	<mi< td=""><td>ddle Name</td><td>&gt;</td><td></td><td><last ]<="" td=""><td>Name&gt;</td><td><photo></photo></td></last></td></mi<>	ddle Name	>		<last ]<="" td=""><td>Name&gt;</td><td><photo></photo></td></last>	Name>	<photo></photo>
Name of Fath	er/Husband	<firs< td=""><td>t Name&gt;</td><td><mi< td=""><td>ddle Name</td><td>&gt;</td><td></td><td><last< td=""><td>Name&gt;</td><td>\\ \tag{11010}</td></last<></td></mi<></td></firs<>	t Name>	<mi< td=""><td>ddle Name</td><td>&gt;</td><td></td><td><last< td=""><td>Name&gt;</td><td>\\ \tag{11010}</td></last<></td></mi<>	ddle Name	>		<last< td=""><td>Name&gt;</td><td>\\ \tag{11010}</td></last<>	Name>	\\ \tag{11010}
Date of Birth	DD/ MM/ YYYY	Gend	er			<1	Male, Fer	nale, C	Other>	
Mobile Numb	per			Email Address						
Telephone Number										
Identity Inform	mation									
Designation		Director Identification Number								
Permanent		Aadh	aar Number							
Account Number										
Are you a citizen of India?		<yes no=""></yes>		Passport I	Num	ber				
Residential A	ddress									
Building No/Flat No				Floor No						
Name of the F	Premises/Building			Road/Street						
Locality/Villa	Locality/Village		District							
State		PIN Code								
15. Details of	Primary Authorised	Signate	ory					II.		
Name <first n<="" td=""><td>t Name&gt;</td><td><mi< td=""><td>ddle Name</td><td colspan="2">&gt; <las< td=""><td><last ]<="" td=""><td>Name&gt;</td><td></td></last></td></las<></td></mi<></td></first>		t Name>	<mi< td=""><td>ddle Name</td><td colspan="2">&gt; <las< td=""><td><last ]<="" td=""><td>Name&gt;</td><td></td></last></td></las<></td></mi<>	ddle Name	> <las< td=""><td><last ]<="" td=""><td>Name&gt;</td><td></td></last></td></las<>		<last ]<="" td=""><td>Name&gt;</td><td></td></last>	Name>		
Name of Father/Husband <first name=""></first>		t Name>	<middle name=""></middle>			<last name=""></last>				
Date of Birth		DD / YYY	MM / Y	/ Gender		<male, i<="" td=""><td>Female</td><td>, Other&gt;</td><td><photo></photo></td></male,>	Female	, Other>	<photo></photo>	
Mobile Numb	per			Ema	il Address	[_				
Telephone Nu	ımber									I
Identity Inform	mation									

Designation		Director Identification Number			
Permanent Account Number		Aadhaar Numbe	er		
Are you a citizen of India?	<yes no=""></yes>	Passport N	Number		
Residential Address		l	1		
Building No/Flat No		Floor No			
Name of the Premises/Building		Road/Stre	eet		
Locality/Village		District			
State		PIN Code	,		
Add More	I	l	1		
List of Documents Uploaded  A customized list of documents requestrovision to upload relevant docum  16. Aadhaar Verification	ent against each enti	ry in the list. (Refe	er instruction)		
I on behalf of the holders of Aadha to obtain details from UIDAI for that identity information would of Central Identities Data Repository	the purpose of authority be used for val	entication. "Goods idating identity o	s and Services Tax Network of the Aadhaar holder and	" has informed me	
17. Declaration  I, hereby solemnly affirm and de knowledge and belief and nothing		_		t to the best of my	
Name of the Authorised			Place		
Signatory					
Designation of Authorised Signatory			Date		

#### **Instructions for filing of Application for enrolment**

- Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number.
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in **FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ---

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

2.

hereby solemnly affirm and declare that << name of the authorised signatory>> to act as an authorised signatory for the business << Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

#### Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory

Designation/Status

Date

Place

#### Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided.
   The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by the Proprietor/all
  Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of
  Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per
  Annexure specified. Documents required to be uploaded as evidence are as follows:-
- Photographs wherever specified in the Application Form (maximum 10)
   Proprietary Concern Proprietor
   Partnership Firm / Limited Liability Partnership Managing/ Authorised

	Partners (personal details of all partners is to be submitted but photos of only ten partners
	including that of Managing Partner is to be submitted)
	Hindu Undivided Family – Karta
	Company – Managing Director or the Authorised Person
	Trust – Managing Trustee
	Association of Person or Body of Individual –Members of Managing Committee (personal details
	of all members is to be submitted but photos of only ten members including that of Chairman is to
	be submitted)
	Local Body – Chief Executive Officer or his equivalent
	Statutory Body – Chief Executive Officer or his equivalent
	Others – Person in Charge
2.	Constitution of business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal/Additional Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or
	Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the
	premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of
	Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of
	the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the
	same documents may be uploaded.
4	Bank Account Related Proof:
	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern -
	containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
5	For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing
	Committee or Board of Directors to that effect as specified.
	·

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Driveta Limited Comment	Managing / Whole-time Directors and Managing
Private Limited Company	Director/Whole Time Director/ Chief Executive Officer
	Managing / Whole-time Directors and Managing
Public Limited Company	Director/Whole Time Director/ Chief Executive
	Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee

Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Unlimited Company	Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

Application is required to be mandatorily digitally signed as per following:-

Sl. No	Type of Applicant	Digital Signature required
1.	Private Limited Company	Digital Signature Certificate(DSC)
	Public Limited Company	Class 2 and above
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above
		e-Signature

Note: - 1. Applicant shall require to register their DSC on common portal.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

#### Acknowledgement

<sup>2.</sup> e-Signature facility will be available on the common portal for Aadhar holders.

Enrolment Application - Form GST- has been filed against Application Reference Number (ARN) <......>.

Form Number : <.....>

Form Description: <Application for Enrolment of Existing Taxpayers>

Date of Filing : <DD/MM/YYYY>
Taxpayer Trade Name : <Trade Name>

Taxpayer Legal Name : <Legal Name as shared by State/Center>

Provisional ID Number : <Provisional ID Number>

It is a system generated acknowledgement and does not require any signature

[See rule -24(3)]

Reference No.	< <date-dd mm="" yyyy="">&gt;</date-dd>
То	
Provisional ID	
Name	
Address	
Application Reference Number(ARN) <>	Dated <dd mm="" yyyy=""></dd>
<b>Show Cause Notice for</b>	cancellation of provisional registration
the same has not been found to be satisfactory  1  2	on dated The application has been examined and y for the following reasons:-  se as to why the provisional registration granted to you
	Signature
	Name of the Proper Officer
	Designation
	Jurisdiction
Date	
Place	

[See rule 24(3)]

Reference No		<< Date–DD	D/MM/YYYY>>		
То					
Name					
Address					
GSTIN /Provisional	ID				
Application Refere	nce No. (ARN)		Dated – DD	/MM/YYYY	
Order for cancellation of provisional registration					
This has reference					d
		_	een submitted; or		
	e day fixed for he				
□ Whereas the u	ndersigned has ex	xamined your re	eply and submission	ons made at the ti	me of hearing,
Whereas the unand is of the opin	nion that your p	rovisional regi	stration is liable	to be cancelled	for following
reason(s).	, 1	J			Č
1.					
2.					
<b>Determination of a</b>	amount pavable	pursuant to ca	ncellation of pro	visional registra	tion:
Accordingly, the ar					
You are required to		•	•		
will be recovered in		-		·	
				Integrated	Cess
Head	Central Tax	State Tax	UT Tax	Tax	
Tax					
Interest					
Penalty					
Others					
Total					
Place:					
Date:					Signature
				< Nam	ne of the Officer>
		Desig	nation		
					Jurisdiction

[See rule 24(4)]

# [APPLICATION FOR CANCELATION OF REGISTRATION OF MIGRATED ${\bf TAXPAYERS}]^{21}$

Part A

(i) [GSTIN] <sup>22</sup>						
(ii) Email ID						
(iii) Mobile Number						
		Pai	rt B			
Legal Name (As Number)	per Permanent Account					
2. Address for corresp	oondence					
Building No./ Flat No.			Floor No.			
Name of Premises/ Building			Road/ Street			
City/Town/ Village/Locality Block/Taluka			District			
State			PIN			
3. Reason for Cancellation						
4. Have you issued any tax invoice during GST regime? YES NO						
	roprietor/Karta/Authorise not liable to registration u	-	ry>, being <designation> or rovisions of the Act.</designation>	f <lega< td=""><td>al Name ()&gt; do hereby</td></lega<>	al Name ()> do hereby	
	ffirm and declare that the and nothing has been con-		on given herein above is tru	e and c	orrect to the best of my	
Aadhaar Number		Permaner	nt Account Number			
	-		Signature of	Author	rised Signatory	
Full Name						
Designation / Status						
Place						

 $<sup>^{21}</sup> Substituted$  vide Notf no. 36/2017- CT dt29.09.2017 for "APPLICATION FOR CANCELATION OF PROVISIONAL REGISTRATION"

<sup>&</sup>lt;sup>22</sup>Substituted vide Notf no. 36/2017- CT dt29.09.2017 for "Provisional ID"

Date	DD/MM/YYYY

[See rule 25]

# Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to be prefilled>>
Date of Submission of Report:-
Name of the taxable person
GSTIN/UIN –
Task Assigned by:- < Name of the Authority- to be prefilled>
Date and Time of Assignment of task:- < System date and time>

Sr. No.	Particulars	Input			
1.	Date of Visit				
2.	Time of Visit				
3.	Location details :				
3.	Latitude	Longitude			
	North – Bounded By	South – Bounded By			
	West – Bounded By	East – Bounded By			
4.	Whether address is same as mentioned in	Y/N			
7.	application.				
5.	Particulars of the person available at the				
3.	time of visit				
(i)	Name				
(ii)	Father's Name				
(iii)	Residential Address				
(iv)	Mobile Number				
(v)	Designation / Status				
(vi)	Relationship with taxable person, if				
	applicable.				
6.	Functioning status of the business	Functioning - Y / N			
7.	Details of the premises				
	Open Space Area (in sq m.) - (approx.)				
	Covered Space Area (in sq m.) - (approx.)				
	Floor on which business premises				
	located				
8.	Documents verified	Yes/No			
9.	Upload photograph of the place with the person who is present at the place where site verification is conducted.				
10.	Comments (not more than < 1000 characters>				
10.	Signature				
	Place:	Name of the Officer:			
	Date:	Designation:			
	Jurisdiction:				

#### FORM GST ITC-01

[See rule 40(1)]

# Declaration for claim of input tax credit under sub-section (1) of section 18

Claim made under					
Section 18 (1)(a)					
Section 18 (1)(b)					
Section 18 (1)(c)					
Section 18 (1)(d)					

1.	GSTIN
2.	Legal name
3.	Trade name, if any
4.	Date from which liability to pay tax arises under section 9, except section 9 (3) and section 9 (4)
	[For claim under section 18 (1)(a) and section 18 (1)(c))]
5.	Date of grant of voluntary registration
	[For claim made under section 18 (1)(b)]
6.	Date on which goods or services becomes taxable
	[For claim made under section 18 (1)(d)]

# 7. Claim under section 18 (1) (a) or section 18 (1)(b)

Details of stock of inputs and inputs contained in semi-finished goods or finished goods on which ITC is claimed

Sr.	GSTIN/	Invoi	ce *	Description of	Unit	Quanti	Value		Amount o	f ITC claimed	d (Rs.)	
	Registrat			inputs held in	Quantit	ty	(As adjusted by					
No.	ion under CX/ VAT of supplier	No.	Date	stock, inputs contained in semi-finished or finished goods held in stock	y Code (UQC)		debit note/credit note)	Central Tax	State Tax	UT Tax	Integrate d Tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12	13
7 (a) ]	Inputs held i	n stock	-	l								
7 (b)	7 (b) Inputs contained in semi-finished or finished goods held in stock											

<sup>\*</sup>In case it is not feasible to identify invoice, the principle of first-in-firstout may be followed.

#### 8. Claim under section 18 (1) (c) or section 18 (1)(d)

Details of stock of inputs, inputs contained in semi-finished goods or finished goods and capital goods on which ITC is claimed

Sr.	GSTIN/	Invoi	ce */	Description of	Unit	Qty	Value**		Amount of	f ITC claime	d (Rs.)	
51.	Registrat		of entry	inputs held in	Quantity	20	(As		Timount of	i i i c ciuiiiic	u (115.)	
No.	ion under	Din	or entry	stock, inputs	Code		adjusted					
110.	CX/	No.	Date	contained in semi-	(UQC)		by debit	Control	Ctata	UT Tax	Intoon	Cess
		NO.	Date		(UQC)			Central	State	UTTax	Integr	Cess
	VAT of			finished or finished			note/cred	Tax	Tax		ated	
	supplier			goods held in			it note)				Tax	
				stock, capital								
				goods								
1	2	3	4	5	6	7	8	9	10	11	12	13
8 (a)	Inputs held i	n stock	:		<u> </u>				<u> </u>	L		
8 (b)	Inputs conta	ined in	semi-fin	ished or finished good	s held in stoc	k	1			1	l	
8 (c)	Capital good	ls in sto	ock			•	<u>'</u>			•		

<sup>\*</sup> In case it is not feasible to identify invoice, principle of first in and first out may be followed.

<sup>\*\*</sup> The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice

9. Particulars of certifying Chartered Accountant or Co	st Accountant [where applicable]
a) Name of the Firm issuing certificate	
b) Name of the certifying Chartered Accountant/Cost A	Accountant
c) Membership number	
d) Date of issuance of certificate	
e) Attachment (option for uploading certificate)	
10. Verification	
I the best of my knowledge and belief and nothing has be	hereby solemnly affirm and declare that the information given hereinabove is true and correct to een concealed there from.
Signature of authorised signatoryName	
Designation/Status	
Datedd/mm/yyyy	

#### FORM GST ITC-02

[See rule – 41(1)]

Declaration for transfer of ITC in case of sale, merger, demerger, amalgamation, lease or transfer of a business under sub-section (3) of section 18

1.	GSTIN of transferor
2.	Legal name of transferor
3.	Trade name, if any
4.	GSTIN oftransferee
5.	Legal name of transferee
6.	Trade name, if any

#### 7. Details of ITC to be transferred

Tax	Amount of matched ITC	Amount of matched ITC to be transferred
	available	
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated		
Tax		
Cess		

8. Particulars of certifying Chartered Accountant or Cost Accountant

Name of the Firm issuing certificate
Name of the certifying Chartered Accountant/Cost Accountant
) Membership number
) Date of issuance of certificate to the transferor
Attachment (option for uploading certificate)
. Verification
hereby solemnly affirm and declare that the information given hereinabove is true and correct to be best of my knowledge and belief and nothing has been concealed there from.
ignature of authorised signatory
Designation/Status
Patedd/mm/yyyy

#### [FORM GST ITC-02A

[See rule 41A]

#### Declaration for transfer of ITC pursuant to registration under sub-section (2) of section 25

1.	GSTIN of transferor	
2.	Legal name of transferor	
3.	Trade name of transferor, if any	
4.	GSTIN of transferee	
5.	Legal name of transferee	
6.	Trade name of transferee, if any	

#### 7. Details of ITC to be transferred

Tax	Amount of matched ITC available	Amount of matched ITC to be transferred
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated Tax		

Cess			
8. Verification			
<u> </u>			declare that the information given hereinabove is true and correct to the best of m
knowledge and belief an	d nothing has been conceale	d there from.	
Signature of authorised	signatory		_
Name		_	
Designation/Status		_	
Datedd/mm/yyyy			
Instructions:			
	ne registered person who has		
2. Transferee refers to the	ne place of business for which	n a separate registration has	been obtained under rule 11.] <sup>23</sup>

 $<sup>^{23}</sup> Inserted$  vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

#### FORM GST ITC-03

[See rule44(4)]

Declaration for intimation of ITC reversal/payment of tax on inputs held in stock, inputs contained in semi-finished and finished goods held in stock and capital goods under sub-section (4) of section 18

1. GSTIN		
2. Legal name		
3. Trade name, if any		
4(a). Details of application filed to opt for composition scheme [ applicable only for section 18 (4)]	(i) Application reference number (ARN) (ii) Date of filing	
4(b). Date from which exemption is effective [applicable only for section 18 (4)]		

5. Details of stock of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods on which input tax credit is required to be paid under section 18(4).

Sr.	GSTIN/	*Invoi	ce /Bill of	Description of inputs	Unit	Qty	Value**		Amount o	f ITC claimed	(Rs.)	
No.	Registration	entry		held in stock, inputs	Quantity		(As adjusted					
	under CX/			contained in semi-	Code		by debit					
	VAT of	No.	Date	finished or finished	(UQC)		note/credit	Central Tax	State Tax	UT Tax	Integrated	Cess
	supplier			goods held in stock and			note)				Tax	
				capital goods								
1	2	3	4	5	6	7	8	9	10	11	12	13
5 (a) In	puts held in sto	ck (whe	e invoice is	s available)								
5 (b) In	puts contained	in semi-	finished and	d finished goods held in stoo	k (where invoi	ce available	e)			1	1	

5 (c) Ca	5 (c) Capital goods held in stock (where invoice available)											
5 (d) In	5 (d) Inputs held in stock and as contained in semi-finished /finished goods held in stock ( where invoice not available)											
5 (e) Ca	5 (e) Capital goods held in stock (where invoice not available)											

<sup>\* (1)</sup> In case, it is not feasible to identify invoice, the principle of first in first out may be followed.

# 6. Amount of ITC payable and paid (based on table 5)

Sr.	Description	Tax	Paid through	Debit	Amount of ITC paid						
No.		payable	Cash/ Credit	entry no.			Standard				
			Ledger		Central Tax	State Tax	UT Tax	Integrated	Cess		
								Tax			
1	2	3	4	5	6 7 8 9 1				10		
1.	Central Tax		Cash Ledger								
			Credit Ledger								
2.	State Tax		Cash Ledger								

<sup>(2)</sup> If Invoice is not available for certain inputs or capital goods, the value shall be estimated based on prevailing market price

<sup>\*\* [</sup>The value of capital goods shall be the invoice value reduced by 1/60<sup>th</sup> per month or part thereof from the date of invoice]<sup>24</sup>

<sup>&</sup>lt;sup>24</sup> Substituted vide Notf no. 21/2018 dt 18.04.2018 for "The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice"

		Credit Ledger		
3.	UT Tax	Cash Ledger		
		Credit Ledger		
1	Integrated Tax	Cash Ledger		
4.	Integrated Tax	Credit Ledger		
5.	CESS	Cash Ledger		
		Credit Ledger		

7. Verification	
Ι	hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my
knowledge and belief and nothi	ng has been concealed there from.
Signature of authorised signator	ry
Name	
Designation/Status	
Date -dd/mm/yyyy	

# FORM GST ITC-04<sup>25</sup>

[See rule 45(3)]

#### Details of goods/capital goods sent to job worker and received back

1	COMPA	
Ι.	GSTIN .	-

- 2. (a) Legal name -
  - (b) Trade name, if any –

3. Period:

Quarter -

Year -

4. Details of inputs/capital goods sent for job work (includes inputs/capital goods directly sent to place of business /premises of job worker)

GSTIN /	Challan No.		Description of	UQC	Quantity		Type of goods		Rate of	f tax (%)	
State in case of unregistered job worker			goods				(Inputs/capital goods)	Central tax	State/ UT tax	Integrated tax	Cess
									1.0		
1	2	3	4	5	6	7	8	9	10	11	12

- 5. Details of inputs/capital goods received back from job worker or sent out from business place of job work
  - (A) Details of inputs/ capital goods received back from job worker to whom such goods were sent for job work; and losses and wastes:

<sup>25</sup>Substituted vide Notf no. 39/2018-CT dt. 04.09.2018

GSTIN /	Challan	Date of	Description	UQC	Quantity	Original	Original	Nature	Losses	& wastes
State of job	No.	challan	of goods			challan	challan	of job		
worker if	issued	issued				No.	date	work		
unregistered	by job	by job				under	under	done	HOC	0
	worker	worker				which	which	by job	UQC	Quantity
	under	under				goods	goods	worker		
	which	which				have	have			
	goods	goods				been	been			
	have	have				sent for	sent for			
	been	been				job	job			
	received	received				work	work			
	back	back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(B) Details of inputs / capital goods received back from job worker other than the job worker to whom such goods were originally sent for job work; and losses and wastes:

GSTIN /	Challan No.	Date of	Description of	UQC	Quantity	Original	Original	Nature of job	Losses d	& wastes
State of job	issued by job	challan issued	goods			challan No.	challan date	work done by		
worker if	worker under	by job worker				under which	under which	job worker		
unregistered	which goods	under which				goods have	goods have		HOC	Oventity
	have been	goods have				been sent for	been sent for		UQC	Quantity
	received back	been received				job work	job work			
		back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(C) Details of inputs/ Capital goods sent to job worker and subsequently supplied from premises of job worker; and losses and wastes:

GSTIN /	Invoice No.	Invoice date	Description	UQC	Quantity	Original	Original	Nature of	Losses & wastes
State of job	in case	in case	of goods			challan no.	challan date	job work	
worker if	supplied	supplied				under which	under which	done by job	

unregistered	from	from				goods have	goods have	worker	UQC	Quantity
	premises of	premises of				been sent for	been sent for			
	job worker	job worker				job work	job work			
	issued by the	issued by the								
	Principal	Principal								
1	2	3	4	5	6	7*	8*	9	10	11

#### **Instructions:**

- 1. Multiple entry of items for single challan may be filled.
- 2. Columns (2) & (3) in Table (A) and Table (B) are mandatory in cases where fresh challan are required to be issued by the job worker. Otherwise, columns (2) & (3) in Table (A) and Table (B) are optional.
- 3. Columns (7) & (8) in Table (A), Table (B) and Table (C) may not be filled where one-to-one correspondence between goods sent for job work and goods received back after job work is not possible.

#### 6. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signature
Place	Name of Authorised Signatory
Date	Designation /Status

# FORM GST ENR-01

[See rule 58(1)]

# **Application for Enrolment under section 35(2)**

[only for un-registered persons]

1.	Name of	of the State						
2.	(a) Leg	al name						
	(b) Tra	de Name, if any						
	(c) PA	N						
	(d) Aad	lhaar (applicable	in case of					
	proprie	torship concerns	only)					
3.	Type o	f enrolment						
(i) W	arehous	e or Depot		(ii) Godo	wn			
(iii)	Transpoi	t services		(iv) Cold	Stora	ige		
4.	Consti	tution of Busines	ss (Please Select	t the Appropri	iate)			
(i) P1	roprietor	ship or HUF		(ii) Partn	ership	)		
(iii) (	Compan	у		(iv) Othe	rs			
5.	Partic	ılars of Principa	al Place of Busin	ness				
(a)	Addres	S						
Build	ding No.	or Flat No.		Floor No	).			
	e of the			Road or S	Street			
	nises or I or Towr	Building or Locality or		Taluka o	r Bloc	ck		
Villa	ige			1 41 41 41 4				
Distr	rict							
State	<b>;</b>			PIN Code	e			
Latit	ude			Longitud	le			
(b)	Contac	t Information (the	e email address o	and mobile nur	nber 1	will be used j	for authentication	1)
Emai	il Addre	SS		Telephor	ne S	TD		
Mob	ile Num	ber		Fax	S	TD		
(c)	Nature	of premises		I				
C	)wn	Leased	Rented	Consen	ıt	Shared	Others (spe	cify)
6.	Details	of additional place	ce of business –	Add for addition	onal p	olace(s) of bu	siness, if any(Fill	up
	the san	ne information as	in item 5 [(a), (b	o), and (c)]				

7.	Consent
I on	 behalf of the holder of Aadhaar number <pre-filled aadhaar="" based="" in="" number="" on="" provided="" th="" the<=""></pre-filled>
form	sive consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the
purpe	ose of authentication. "Goods and Services Tax Network" has informed me that identity
infor	nation would only be used for validating identity of the Aadhaar holder and will be shared with
Cent	al Identities Data Repository only for the purpose of authentication.
8. Lis	t of documents uploaded
(Iden	tity and address proof)
9. Ve	rification
I here	by solemnly affirm and declare that the information given herein above is true and correct to the
best o	f my knowledge and belief and nothing has been concealed therefrom.
Place	Signature
Date:	Name of Authorised Signatory
For (	Office Use:
Enrol	ment no Date-

# FORM GST ENR-02<sup>26</sup>

[See Rule 58(1A)]

# Application for obtaining unique common enrolment number

[Only for transporters registered in more than one State or Union Territory having the same PAN]

1.	(a) Legal name		
	(b) PAN		
2. Deta	ails of registrations having	g the same PAN	
Sl. No	GSTIN	Trade Name	State/UT
3.	Verification		
	•	d declare that the information given herein a cowledge and belief and nothing has been co	
		Sig	nature
Pl	ace:	Name of Authorise	ed Signatory
• •			
Da	ate:	Designation/Status	
<u>F</u>	<u>or office use – </u>		
Enro	lment no -	Date -	

\_

<sup>&</sup>lt;sup>26</sup>Inserted vide Notf no. 28/2018-CT dt.19.06.2018

#### **FORM GSTR-1**

[See rule (59(1)]

Details of	outward	supplies	of goods	or services
Details of	outmara	Buppiles	or Sooms	or per vices

Year		
Month		

1.		GSTIN							
2.	(a)	Legal name of the registered person							
	(b)	Trade name, if any							
3.	(a)	Aggregate Turnover in the preceding Financial Year							
	(b)	Aggregate Turnover - April to June, 2017							

# 4. Taxable outward supplies made to registered persons (including UIN-holders)other than supplies covered by Table 6

(Amount in Rs. for all Tables)

GSTIN/	Inv	voice de	etails	Rate	Taxable		Amou	Place of					
UIN	No.	Date	Value		value	Integrated	Central	State /	Cess	Supply			
						Tax	Tax	UT Tax		(Name of			
										State/UT)			
1	2	3	4	5	6	7	8	9	10	11			
4A. Supplies other than those (i) attracting reverse charge and (ii) supplies made through e-commerce operator							igh e-						
4B. Sup	plies a	ıttractin	g tax on	reverse	e charge ba	asis							
4C. Sup	pplies	made tl	nrough e	-comm	erce operat	tor attracting	TCS (ope	erator wise	, rate wi	ise)			
GSTIN o	GSTIN of e-commerce operator												

# 5. Taxable outward inter-State supplies to un-registered persons where the invoice value is more than Rs 2.5 lakh

Place of	Inv	voice de	tails	Rate	Taxable	Amo	ount
Supply	No. Date		Value		Value	Integrated Tax	Cess
(State/UT)							
1	2	3	4	5	6	7	8
5A. Outward s	upplies	(other th	an suppl	ies made t	hrough e-c	ommerce operator, ra	te wise)

5B. Supplies m	nade thr	ough e-c	ommerce	e operator	attracting '	TCS (operator wise, ra	ite wise)
GSTIN of e-co	mmerce	<b>e</b>					
operator							

# 6. Zero rated supplies and Deemed Exports $^{27}$

GSTI		Invoi	ce	Shi	Shippin Integrated Tax			Tax	Ce	entral Ta	ax	Sta	te / UT '	Гах	Ce
N of		detail	ls	g t	oill/									SS	
recipi				Bil	l of										
ent				exp	port										
	N	Da	Val	N	Da	Ra	Taxa	A	Ra	Taxa	A	Ra	Taxa	A	
	о.	te	ue	о.	te	te	ble	mt.	te	ble	mt	te	ble	mt	
							value			value			value		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
6A. Ex	ports	S													
6B. Su	pplie	s mac	le to S	EZ u	nit or	SEZ	Develo	per				•			
6C. De	eme	d expo	orts	1	I					1		1	1		
I	l	·		1	·		1		L	l	l	·	l	l	

# 7. Taxable supplies (Net of debit notes and credit notes) to unregistered persons other than the supplies covered in Table $\bf 5$

Rate of tax	Total Taxable	Amount						
	value	Integrated	Central	State Tax/UT Tax	Cess			
1	2	3	4	5	6			
7A. Intra-State supplies	S							
7A (1). Consolidated operator attracting TCS]	7A (1). Consolidated rate wise outward supplies [including supplies made through e-commerce operator attracting TCS]							
7A (2). Out of supplies mentioned at 7A(1), value of supplies made through e-Commerce Operators attracting TCS(operator wise, rate wise)  GSTIN of e-commerce operator								

<sup>&</sup>lt;sup>27</sup>Substituted vide Notf no. 70/2017-CT dt 21.12.2017

7B. Inter-State Supplies where invoice value is uptoRs 2.5 Lakh [Rate wise]							
7B (1). Place of Supply							
State)							
7B (2). Out of the sup	plies mentioned	in 7B (1), the	e supplies m	ade thro	ugh e-Com	merce	
Operators (operator wise, rate wise)							
GSTIN of e-commerce							

#### 8. Nil rated, exempted and non GST outward supplies

Description	Nil Rated	Exempted	Non-GST
	Supplies	(Other than Nil	supplies
		rated/non-GST supply)	
1	2	3	4
8A. Inter-State supplies to registered			
persons			
8B. Intra- State supplies to registered			
persons			
8C. Inter-State supplies to unregistered			
persons			
8D. Intra-State supplies to unregistered			
persons			

# 9. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 4, 5 and 6 [including debit notes, credit notes, refund vouchers issued during current period and amendments thereof]

Det	ails o	f	Revised details of document or Rate Taxable Amount				Place of								
ori	iginal		detai	ls o	f orig	ginal	Debit/C	redit		Value					supply
doc	umen	ıt	No	otes	or re	efund	d vouche	ers							
GSTIN	Inv.	Inv.	GSTIN	Inv	oice	Sh	ipping	Value			Integrated	Central	State /	Cess	
	No.	Date					bill				Tax	Tax	UT Tax		
				No	Date	No.	Date								
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
9A. If	the i	nvoi	ce/Shipp	ping	g bill	deta	ils furni	shed ear	rlier v	vere inco	orrect				
9B. De	9B. Debit Notes/Credit Notes/Refund voucher [original]														
9C. De	9C. Debit Notes/Credit Notes/Refund voucher [amendments thereof]														

# 10. Amendments to taxable outward supplies to unregistered persons furnished in returns for earlier tax periods in Table 7

Rate of tax	Total Taxable	Amount					
	value	Integrated	Central	State/UT Tax	Cess		
1	2	3	4	5	6		
Tax period for which th	e details are	<month></month>					
being revised							
10A. Intra-State Supplies	s[including supplie	es made throug	h e-commerce	e operator attracting TO	CS] [Rate wise]		
10A (1). Out of supplies me	entioned at 10A, v	alue of supplies	s made throug	gh e-Commerce Opera	tors attracting		
TCS (operator wise, rate w	ise)						
GSTIN of e-commerce o	perator						
10B. Inter-State Supplie	s[including suppli	es made throug	h e-commerc	e operator attracting To	CS] [Rate wise]		
Place of Supply (Name	of State)						
10B (1). Out of supplies me	entioned at 10B, va	alue of supplies	made throug	h e-Commerce Opera	tors attracting		
TCS (operator wise, rate wise)							
GSTIN of e-commerce o	perator						

# 11. Consolidated Statement of Advances Received/Advance adjusted in the current tax period/ Amendments of information furnished in earlier tax period

Rate	Gross Advance	Place of		Amount				
	Received/adjusted	supply	Integrated	Central	State/UT	Cess		
1	2	3	4	5	6	7		
I Info	rmation for the cu	rrent tax p	period					
11A.	Advance amount re	eceived in	the tax perio	d for whi	ich invoice	has not been issued (tax		
amount	to be added to outp	ut tax liab	ility)					
11A (1)	). Intra-State suppli	ies(Rate Wis	se)					
11A (2)	). Inter-State Suppl	ies(Rate Wi	se)					
11B. A	Advance amount rec	eived in ea	arlier tax per	iod and a	djusted aga	inst the supplies being shown		
in this t	ax period in Table N	Nos. 4, 5, 6	and 7					
11B (1)	. Intra-State Suppli	es (Rate Wi	se)					
11B (2)	. Inter-State Suppli	es(Rate W	Vise)					
II Ame	ndment of inform	nation fu	rnished in	Table N	o. 11[1] in	GSTR-1 statement for		
earlier	tax periods[Furni	sh revised	d information	on]				
3.6		Amendn	nent relating	g to infor	mation	11A(1) 11A(2) 11B(1) 11B(2)		
Month			d in S. No.(	-				
						1 1		

# 12. HSN-wise summary of outward supplies

Sr. No.	HSN	Description	UQC	Total	[Rate	Total		Am	ount	
		(Optional if HSN is provided)		Quantity	of Tax] <sup>28</sup>	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

# 13. Documents issued during the tax period

Sr.	Nature of document	Sr.	No.	Total	Cancelled	Net issued
No.		From	То	number		
1	2	3	4	5	6	7
1	Invoices for outward supply					
2	Invoices for inward supply from					
	unregistered person					
3	Revised Invoice					
4	Debit Note					
5	Credit Note					
6	Receipt voucher					
7	Payment Voucher					
8	Refund voucher					
9	Delivery Challan for job work					
10	Delivery Challan for supply on					
10	approval					
11	Delivery Challan in case of liquid					
	gas					
12	Delivery Challan in cases other than					
	by way of supply (excluding at S no.					
	9 to 11)					

#### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

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 $<sup>^{28}</sup>$  Substituted vide Notf no.79/2020 – CT dt. 15.10.2020 for the words "Total Value."

	Signature
Place	Name
of Authorised Signatory	
Date	
Designation /Status	

#### Instructions -

1. Terms used:

a. GSTIN: Goods and Services Tax Identification Number

b. UIN: Unique Identity Number

c. UQC: Unit Quantity Code

d. HSN: Harmonized System of Nomenclature

e. POS: Place of Supply (Respective State)

f. B to B: From one registered person to another registered person

g. B to C: From registered person to unregistered person

- 2. The details in GSTR-1 should be furnished by 10<sup>th</sup>of the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information would be required to be submitted by the taxpayers only in the first year. Quarterly turnover information shall not be captured in subsequent returns. Aggregate turnover shall be auto-populated in subsequent years.
- 4. Invoice-level information pertaining to the tax period should be reported for all supplies as under:
  - (i) For all B to B supplies (whether inter-State or intra-State), invoice level details, rate-wise, should be uploaded in Table 4, including supplies attracting reverse charge and those effected through e-commerce operator. Outwards supply information in these categories are to be furnished separately in the Table.
  - (ii) For all inter-State B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level details, rate-wise, should be uploaded in Table 5; and
  - (iii) For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies, rate-wise, should be uploaded in Table 7.
- 5. Table 4 capturing information relating to B to B supplies should:
  - (i) be captured in:
    - a. Table 4A for supplies relating to other than reverse charge/ made through e-commerce operator, rate-wise;
    - b. Table 4B for supplies attracting reverse charge, rate-wise; and
    - c. Table 4C relating to supplies effected through e-commerce operator attracting collection of tax at source under section 52 of the Act, operator wise and rate-wise.
  - (ii) Capture Place of Supply (PoS) only if the same is different from the location of the recipient.
- 6. Table 5 to capture information of B to C Large invoices and other information shall be similar to Table 4. The Place of Supply (PoS) column is mandatory in this table.
- 7. Table 6 to capture information related to:
  - (i) Exports out of India
  - (ii) Supplies to SEZ unit/ and SEZ developer

- (iii) Deemed Exports
- 8. Table 6 needs to capture information about shipping bill and its date. However, if the shipping bill details are not available, Table 6 will still accept the information. The same can be updated through submission of information in relation to amendment Table 9 in the tax period in which the details are available but before claiming any refund / rebate related to the said invoice. The detail of Shipping Bill shall be furnished in 13 digits capturing port code (six digits) followed by number of shipping bill.
- 9. Any supply made by SEZ to DTA, without the cover of a bill of entry is required to be reported by SEZ unit in GSTR-1. The supplies made by SEZ on cover of a bill of entry shall be reported by DTA unit in its GSTR-2 as imports in GSTR-2. The liability for payment of IGST in respect of supply of services would, be created from this Table..
- 10. In case of export transactions, GSTIN of recipient will not be there. Hence it will remain blank.
- 11. Export transactions effected without payment of IGST (under Bond/ Letter of Undertaking (LUT)) needs to be reported under "0" tax amount heading in Table 6A and 6B.
- 12. Table 7 to capture information in respect of taxable supply of:
  - (i) B to C supplies (whether inter-State or intra-State) with invoice value uptoRs 2,50,000;
  - (ii) Taxable value net of debit/ credit note raised in a particular tax period and information pertaining to previous tax periods which was not reported earlier, shall be reported in Table 10. Negative value can be mentioned in this table, if required;
  - (iii) Transactions effected through e-commerce operator attracting collection of tax at source under section 52 of the Act to be provided operator wise and rate wise;
  - (iv) Table 7A (1) to capture gross intra-State supplies, rate-wise, including supplies made through e-commerce operator attracting collection of tax at source and Table 7A (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7A (1);
  - (v) Table 7B (1) to capture gross inter-State supplies including supplies made through e-commerce operator attracting collection of tax at source and Table 7B (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7B (1); and
  - (vi) Table 7B to capture information State wise and rate wise.
- 13. Table 9 to capture information of:
  - (i) Amendments of B to B supplies reported in Table 4, B to C Large supplies reported in Table 5 and Supplies involving exports/ SEZ unit or SEZ developer/ deemed exports reported in Table 6;
  - (ii) Information to be captured rate-wise;
  - (iii) It also captures original information of debit / credit note issued and amendment to it reported in earlier tax periods; While furnishing

- information the original debit note/credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit note/credit note shall be mentioned in the first three columns of this Table,
- (iv) Place of Supply (PoS) only if the same is different from the location of the recipient;
- (v) Any debit/ credit note pertaining to invoices issued before the appointed day under the existing law also to be reported in this table; and
- (vi) Shipping bill to be provided only in case of exports transactions amendment.
- 14. Table 10 is similar to Table 9 but captures amendment information related to B to C supplies and reported in Table 7.
- 15. Table 11A captures information related to advances received, rate-wise, in the tax period and tax to be paid thereon along with the respective PoS. It also includes information in Table 11B for adjustment of tax paid on advance received and reported in earlier tax periods against invoices issued in the current tax period. The details of information relating to advances would be submitted only if the invoice has not been issued in the same tax period in which the advance was received.
- 16. Summary of supplies effected against a particular HSN code to be reported only in summary table. It will be optional for taxpayers having annual turnover uptoRs. 1.50 Cr but they need to provide information about description of goods.
- 17. It will be mandatory to report HSN code at two digits level for taxpayers having annual turnover in the preceding year above Rs. 1.50 Cr but uptoRs. 5.00 Cr and at four digits level for taxpayers having annual turnover above Rs. 5.00 Cr.

#### FORM GSTR-1A

[See rule 59(4)]

### **Details of auto drafted supplies**

(From GSTR 2, GSTR 4 or GSTR 6)

						Y	ear				
						N.	Month			•	
1.	GST	IN									
2.	(a)	Legal name of the registered person									
	(b)	Trade name, if any									

# 3. Taxable outward supplies made to registered persons including supplies attracting reverse charge other than the supplies covered in Table No. 4

GSTIN/	Inv	oice d	etails	Rate	Taxable value			Place of		
UIN	No.	Date	Value			Integrated Tax	Central Tax	State / UT Tax	Cess	Supply (Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11
3A. Supp	lies ot	her tha	n those a	ttractin	ng reverse o	charge (From	table 3 o	f GSTR-2	)	
3B. Supplies attracting reverse charge (From table 4A of GSTR-2)										

# 4. Zero rated supplies made to SEZ and deemed exports

GSTIN of recipient	In	voice de	etails		ax	[Cess	
	No.	Date	Value	Rate	Taxable value	Tax amount	
1	2	3	4	5	6	7	8
4A. Supplies made to S	EZ unit	or SEZ	Developer	r			
4B. Deemed exports							
							] <sup>29</sup>

5. Debit notes, credit notes	(including amendments	thereof) issued	during current
period			

<sup>&</sup>lt;sup>29</sup>Inserted vide Notf no. 45/2017- CT dt13.10.2017

Det	Details of			Revised details of			Rate	Taxable	Place of	Amount of tax			
ori	ginal	l	docu	men	t or d	letails of		value	supply				
doc	umer	nt	origi	nal l	Debit	/ Credit			(Name of				
	Note							State/UT)					
GSTIN	No.	Date	GSTIN	No.	Date	Value				Integrated	Central	State	Cess
										Tax	Tax	/ UT	
												Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

#### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Signatures
------------

Place

Name of Authorised Signatory

Date

Designation /Status

#### **FORM GSTR-2**

[See rule 60(1)]

## **Details of inward supplies of goods or services**

Year		
Month		

1.	GST	TIN	
2.	(a)	Legal name of the registered person	Auto populated
	(b)	Trade name, if any	Auto populated

# 3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

GSTI		Invoi	ice	Rat	Taxabl			Place of	Whether	Amount of ITC availab					
N		detai	ils	e	e					supply	input or				
of					value					(Name	input	Integrat	Centr	Stat	Ces
suppli	N	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	S
er	О	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl plant				
											and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

## 4. Inward supplies on which tax is to be paid on reverse charge

GSTI	Inv	oice		Rat	Taxabl	Aı	nount of	Tax		Place of	Whether	Amount of ITC available				
N	det	ails		e	e					supply	input or					
of					value					(Name	input	Integrat	Centr	Stat	Ces	
suppli	N	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	S	
er	О	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT		
							Tax	UT		T)	goods			Tax		
								Tax			(incl.					
											plant and					
											machiner					
											y)/					
											Ineligible					
											for ITC					
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	

4A. In	4A. Inward supplies received from a registered supplier (attracting reverse charge)														
4B. In	wa	rd s	uppli	es r	eceive	d from an	unregis	tered s	supplie	er					
4C. Import of service															

# 5. Inputs/Capital goods received from Overseas or from SEZ units on a Bill of Entry

GSTIN Details of bill of				Rate	Taxable	e Amount		Whether	Amount of	f ITC
of		entry			value			input /	availab	le
supplier	No.	Date	Value			Integrated	Cess	Capital	Integrated	Cess
						Tax		goods(incl.	Tax	
								plant and		
							machinery)/			
								Ineligible		
								for ITC		
1	2	3	4	5	6	7	8	9	10	11
5A. In	nports									
5B. R	eceive	d from	SEZ							
Port code	e +No o	of BE=	13 digits			Assessable \	Value			

# 6. Amendments to details of inward supplies furnished in returns for earlier tax periods in Tables 3, 4 and 5 [including debit notes/credit notes issued and their subsequent amendments]

Deta	ils	of	Revise	ed o	leta	ils of	Rat	Taxabl		Amou	ınt		Place	Whethe	Amoun	t of IT	C availa	ble
orig	gina	al	i	nvo	oice		e	e					of	r input				
invoi	ce /.	Bill						value					suppl	or input				Ces
of en	try	No											y	service/	Integrat	Centr	State/U	s
GSTI	No	Dat	GSTI	No	Dat	Valu			Integrat	Centr	State/U	Ces		Capital	ed	al Tax	T Tax	
N		e	N		e	e			ed Tax	al Tax	T Tax	s		goods/	Tax			
														Ineligib				
														le for				
														ITC)				
1	2	3	4	5	6	7	8	9	10	11	12	1	14	15	16	17	18	19
												3						
6A.	Su	ppli	es oth	es other than import of goods or goods received from SEZ [Information furnished in														
Tabl	Table 3 and 4 of earlier returns]- If details furnished earlier were incorrect																	

6B. S	6B. Supplies by way of import of goods or goods received from SEZ [Information furnished in											
Table	Table 5 of earlier returns]-If details furnished earlier were incorrect											
6C. I	6C. Debit Notes/Credit Notes [original]											
6D. I	6D. Debit Notes/ Credit Notes [amendment of debit notes/credit notes furnished in earlier tax											
perio	periods]											

# ${\bf 7. \ Supplies \ received \ from \ composition \ taxable \ person \ and \ other \ exempt/Nil \ rated/Non \ GST \ supplies \ received}$

Description	Value of supplies received from									
	Composition taxable person	Exempt supply	Nil Rated supply	Non GST supply						
1	2	3	4	5						
7A. Inter-State supplies										
7B. Intra-state supplies										

### 8. ISD credit received

	IS	ISD		ISD Credit received				Amount of eligible ITC			
GSTIN of ISD	Doci	ument									
	De	tails									
	No.	Date	Integrated	Central	State/	Cess	Integrated	Central	State/UT	Cess	
			Tax	Tax	UT		Tax	Tax	Tax		
					Tax						
1	2	3	4	5	6	7	8	9	10	11	
8A. ISD Invoice											
8B. ISD Credit Note											

## 9. TDS and TCS Credit received

GSTIN of	Gross	Sales	Net Value	Amount			
Deductor / GSTIN of e-	Value	Return		Integrated Tax	Central Tax	State Tax /UT Tax	

Commerce						
Operator						
1	2	3	4	5	6	7
9A. TDS						
9B. TCS						

# 10. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

Rate	Gross	Place of	Amount						
	Advance	supply							
	Paid	(Name of	Integrated	Central	Stat	e/UT Tax	Cess		
		State/UT)	Tax	Tax					
1	2	3	4	5		6	7		
(I)	Informati	on for the cu	rrent mont	h					
10A.	Advance a	mount paid fo	or reverse ch	narge suppli	es in the tax	period (tax amo	ount to be added		
to outpu	t tax liabili	ity)							
10A (1).	Intra-Sta	ite supplies (R	tate Wise)						
10A (2).	Inter -St	ate Supplies (	Rate Wise)				_		
		nount on whice od [ reflected i	_		r period but	invoice has bee	en received in the		
10B (1).	Intra-Stat	te Supplies (R	ate Wise)						
10B (2).	Intra-Stat	te Supplies (R	ate Wise)						
II Amend	lments of	information	furnished	in Table No	o. 10 (I) in a	n earlier mont	t <b>h</b> [Furnish		
revised in	formation	]							
Month		Amendmen	nt relating to in S. No	information (select)	n furnished	10A(1) 10A(2	2) 10(B1) 10B(2)		

# 11. Input Tax Credit Reversal / Reclaim

Description for reversal of ITC	To be added to	Amount of ITC			
	or reduced from	Integrated Central State/UT		State/UT	CESS
	output liability	Tax	Tax	Tax	
1	2	3	4	5	6
A. Information for the					
current tax period					
a) Amount in terms of rule	To be added				

37(2)					
b) Amount in terms of rule	To be added				
39(1)(j)(ii)					
c) Amount in terms of rule 42	To be added				
(1) (m)					
d) Amount in terms of rule	To be added				
43(1) (h)					
e) Amount in terms of rule 42	To be added				
(2)(a)					
f) Amount in terms of rule	To be reduced				
42(2)(b)					
g) On account of amount paid	To be reduced				
subsequent to reversal of ITC					
h) Any other liability (Specify)	•••••				
B. Amendment of information f	urnished in Table N	No 11 at S. No	A in an ea	arlier return	l
Amendment is in respect of					
information furnished in the					
Month					
Specify the information you wish					
to amend (Drop down)					

# 12. Addition and reduction of amount in output tax for mismatch and other reasons

	Description	Add to or		Amour	nt	
		reduce				
		from output liability	Integrated Tax	Central Tax	State / UT Tax	CESS
	1	2	3	4	5	6
(a)	ITC claimed on mismatched/duplication of invoices/debit notes	Add				
(b)	Tax liability on mismatched credit notes	Add				
(c)	Reclaim on account of rectification of mismatched invoices/debit notes	Reduce				
(d)	Reclaim on account of rectification of mismatched credit note	Reduce				
(e)	Negative tax liability from previous tax periods	Reduce				
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce				

# 13. HSN summary of inward supplies

Sr. No.	HSN	Description	UQC	Total	Total	Total	Amount			
		(Optional if HSN is furnished)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

<b>T</b> 7		~	. •	
1/	Art	111	cati	nn
v	v i		$\mathbf{c}an$	<b>\</b> /

I hereby	solemnly	affirm	and	declare	that	the	information	given	herein	above	is	true	and
correct to	the best of	of my kı	nowl	edge an	d beli	ief a	and nothing h	as bee	n conce	aled th	ere	from	1

	Signatures
Place:	Name of Authorised Signatory
Date:	Designation /Status

#### Instructions -

1. Terms used:

a. GSTIN: Goods and Services Tax Identification Number

b. UIN: Unique Identity Number

c. UQC: Unit Quantity Code

d. HSN: Harmonized System of Nomenclature

e. POS: Place of Supply (Respective State)

f. B to B: From one registered person to another registered person

g. B to C: From registered person to unregistered person

- 2. Table 3 & 4 to capture information of:
  - (i) Invoice-level inward supply information, rate-wise, pertaining to the tax period reported by supplier in GSTR-1 to be made available in GSTR-2 based on auto-populated details received in GSTR-2A;
  - (ii) Table 3 to capture inward supplies other than those attracting reverse charge and Table 4 to capture inward supplies attracting reverse charge;
  - (iii) The recipient taxpayer has the following option to act on the auto populated information:
    - a. Accept,
    - b. Reject,
    - c. Modify (if information provided by supplier is incorrect), or
    - d. Keep the transaction pending for action (if goods or services have not been received)
  - (iv) After taking the action, recipient taxpayer will have to mention whether he is eligible to avail credit or not and if he is eligible to avail credit, then the amount of eligible credit against the tax mentioned in the invoice needs to be filed;
  - (v) The recipient taxpayer can also add invoices (not uploaded by the counterparty supplier) if he is in possession of invoices and have received the goods or services;
  - (vi) Table 4A to be auto populated;
  - (vii) In case of invoices added by recipient tax payer, Place of Supply (PoS) to be captured always except in case of supplies received from registered person, where it is required only if the same is different from the location of the recipient;
  - (viii) Recipient will have the option to accept invoices auto populated as well as add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
  - (ix) Recipient tax payer is required to declare in Column No. 12 whether the inward supplies are inputs or input services or capital goods (including plant and machinery).
- 3. Details relating to import of Goods/Capital Goods from outside India as well as supplied by an SEZ Unit to be reported rate-wise by recipient tax payer in Table 5.
- 4. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.

- 5. Taxable Value in Table 5 means assessable value for customs purposes on which IGST is computed (IGST is levied on value plus specified customs duties). In case of imports, the GSTIN would be of recipient tax payer.
- 6. Table 6 to capture amendment of information, rate-wise, provided in earlier tax periods in Table 3, 4 and 5 as well as original/amended information of debit or credit note. GSTIN not to be provided in case of export transactions.
- 7. Table 7 captures information on a gross value level.
- 8. An option similar to Table 3 is not available in case of Table 8 and the credit as distributed by ISD (whether eligible or ineligible) will be made available to the recipient unit and it will be required to re-determine the eligibility as well as the amount eligible as ITC.
- 9. TDS and TCS credit would be auto-populated in Table 9. Sales return and Net value columns are not applicable in case of tax deducted at source in Table 9.
- 10. The eligible credit from Table 3, Table 4 & Table 8 relating to inward supplies to be populated in the Electronic Credit Ledger on submission of its return in Form GSTR-3.
- 11. Recipient can claim less ITC on an invoice depending on its use i.e. whether for business purpose or non-business purpose.
- 12. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued should be reported in Table 10.
- 13. Table 12 to capture additional liability due to mismatch as well as reduction in output liability due to rectification of mismatch on account of filing of GSTR-3 of the immediately preceding tax period.
- 14. Reporting criteria of HSN will be same as reported in GSTR-1.

# [FORM GSTR-2A]<sup>30</sup>

[See rule 60(1)]

#### **Details of auto drafted supplies**

(From GSTR 1, GSTR 5, GSTR-6, GSTR-7, GSTR-8, import of goods and inward supplies of goods received from SEZ units / developers)

						-	Ye Mo	h		
1.	GST	TIN								
2.	(a)	Legal name of the registered person			•	•				
	(b)	Trade name, if any								

#### PART A

(Amount in Rs. all Tables)

3. Inward supplies received from a registered person including supplies attracting reverse charge

GSTI	Trade/		Inv	oic	e	Ra	Tax	Amo	unt	of		Place	Suppl	GS	GST	GST	Amend	Tax	Effecti
N of	_		de	tails	S		able	t	ax			of	у	TR-	R-	R-3B	ment	perio	ve date
suppli	name					`	valu					supply	attract	1/5	1/5	filing	made,	d in	of
er						%	е					(Nam	_	_	_			whic	cancell
													revers	od	date	(Yes/	(GSTI	h	ation,
		N	Ту	Da	Val			Integr			$\sim$	State/	e						if any
		о.	pe	te	ue				tral		CS	UT)	charge				Others)	ded	
								tax		UT tax	S		(Y/N)						
1	2	3	4	5	6	7	8	9		-	12	13	14	15	16	17	18	19	20
								-											

4. Amendment to Inward supplies received from a registered person including supplies attracting reverse charge (Amendment to 3)

Details	Revised details	Ra	Tax	Amount of	Place	Supp	GST	GST	GST	Ame	Tax	Eff
of			able	tax				R-	R-3B	ndm	perio	ecti
original		(%	valu		supp		1/5	1/5	filing	ent	d of	ve
Docume		)	e		-	ting	perio	filing	statu	mad	origi	dat
nt					(Nam	rever	_	date	S		_	e of
					C 01	se charg			(Yes	(GS	recor	can
					State	enarg			/ No)	TIN,	d	cell
					UT)	(Y/N			ĺ	Othe		atio
						)				rs)		n if
												any

 $<sup>^{30}</sup>$  Substituted vide Notf No. 79/2020-CT dated 15.10.2020.

-

																					,
No.	Dat	GSTI	Tra	N	Ty	Da	Val			Integ	Cen	Stat	Ce								
	e	N	de /	0.	pe	te	ue			rated			SS								
			Leg							tax	tax	UT									
			al									tax									
			nam																		
			e																		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22

5. Debit / Credit notes received during current tax period

	Trade	Cre	dit	/ Del	oit N	Vote	Ra	Tax					Place	Sup	GST	GST	GST	Ame	Tax	Effecti
GSTI			Ι	Detail	S		te	able	Amo	oun	t of		of	ply	R-	R-1	R-	ndme	period	ve date
	Legal						(%	valu	tax				suppl	attra	1/5	/5	3B	nt	in	of
suppl ier	name						)	e					y	cting	perio	filin	filin	made,	which	cancell
161													(Nam	reve	d	g	g	if any	amende	ation,
														rse		date	statu	(GST	d	if any
		No.	No	Note	Da	Val			Inte	Се	Stat		State/	char			s	IN,		
			te	supp	te	ue			grat			SS	UT)	ge			(Yes	Other		
			typ	-					ed					(Y/			/ No)	s)		
			e	type					tax	tax	tax			N)						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21

6. Amendment to Debit / Credit notes (Amendment to 5)

o. Amen	-	10 D	011	<u> </u>	cui		100	(2 2110	e i i ci i i i	,,,,,	, , ,									
Details	R	Revise	ed d	etail	.S		R	Tax	Amo	unt (	of ta	ιx	Pl	Supp	GS	GS	GS	Amen	Tax	Effecti
of								able					ac	ly	TR-	TR-	TR-	dment	peri	ve
origina							e	valu					e	attrac	1/5	1/5	3B	made	od	date of
1							`	e					of	ting	peri	filin	filin	(GSTI	of	cancell
docume							%						sup	rever	od	g				ation
nt							)						ply Ol-	se		o date	_	Others	_	
													(Na	charg			us	)	reco	
														_			(Ye	ľ	rd	
														e (V/NI			٠,		Iu	
														(Y/N			S/			
													e/	P			No)			
													UT							
													)							
TyND	CST 7	Tr N	I N	Not	D	Va.			Integ	Can	Cta	$C_{\Delta}$						<u> </u>	ł	1 1
pe o. at			ot			v a lue			rated											
		e /   .		sup		iuc				tax		33								
		Le .		ply					tuzi		tax									
	^	ga		typ																
	]	[	r	e																
	1	na																		
	1	m																		

					e																			
1	2	2 (	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24

### PART B

#### 7. ISD credit received

GSTIN	V Trade/				ISD		ITO	C amo	ount		GSTR-6	GSTR-	Amend	Tax	ITC
of ISD	Legal	ISD		in	voi	ce	iı	nvolv	ed		Period	6 filing	ment	Period	Eligibi
	name	docu	ım	deta	ails	(for						date	made, if	in	lity
		ent		ISI	cre	edit							any	which	
		deta	ils	not	e oı	ıly)								amende	
		Тур	N	Dat	No.	Dat	Integ	Cen	State/	Cess				d	
		e	o.	e		e	rated	t	UT						
							tax	ral	tax						
								tax							
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

#### 8. Amendments to ISD credit details

														1			ı —	
Orig		ıl		Revi	sed	det				ITC	amoun	t				Amendm		ITC
ISD								al I	SD	inv	olved			GST	GST	ent made	perio	Eligibil
Doc	um	ent						inv	oic					R-6	R-6		d of	ity
Deta	ails							e						Perio	filing		origin	
								det	ails					d	date		al	
								(fo	r								recor	
								ÌSI	)								d	
								cre	dit									
								not	e									
								onl										
Ту	N	Dat	GSTI	Trad	Tv	N	Dat	N	Da	Integra	Cent	Stat	Ce					
1					-	0.		ο.		ted Tax		e/	SS					
r			ISD	Lega	_		_				Tax	IJ						
				1								T						
				nam								Ta						
				e								X						
1	2	3	4	5	6	7	0	9	10	11	12		1.4	15	16	17	18	19
1		J	4	J	6	/	8	2	10	11	12	13	14	15	16	1 /	10	19

# PART- C

#### 9. TDS and TCS Credit (including amendments thereof) received

GSTIN of	Deductor	Tax period	Amount	Value of	Net	Amou	ınt (Origi	nal /
Deductor /	Name / E-	of GSTR-7	received /	supplies	amount		Revised)	
GSTIN of	Commerce	/ GSTR-8	Gross	returned	liable	Integrated	Central	State
E-	Operator	(Original /	value		for TCS	tax	tax	/UT
Commerce	Name	Amended)	(Original /					tax
Operator	Taire	7 menaca)	Revised)					
1	2	3	4	5	6	7	8	9
9A.								
TDS								

9B. TCS									

#### PART- D

#### 10. Import of goods from overseas on bill of entry (including amendments thereof)

ICEGATE Reference date	Bill	of en	try deta	ails	Amount o	Amended (Yes/ No)	
	Port code	No.	Date	Value	Integrated tax	Cess	
1	2	3	4	5	6	7	8

# 11. Inward supplies of goods received from SEZ units / developers on bill of entry (including amendments thereof)

GSTIN of the		ICEGATE Reference	Bill of Entry details			Amour	Amended (Yes/ No)		
Supplier (SEZ)	name	date	Port code	No.	Date	Value	Integrated tax	Cess	
1	2	3	4	5	6	7	8	9	10

#### **Instructions**:

- 1. Terms Used:
  - a. ITC Input tax credit
  - b. ISD Input Service Distributor
- 2. **Important Advisory**: FORM GSTR-2A is statement which has been generated on the basis of the information furnished by your suppliers in their respective FORMS GSTR-1,5,6,7 and 8. It is a dynamic statement and is updated on new addition/amendment made by your supplier in near real time. The details added by supplier would reflect in corresponding FORM GSTR-2A of the recipient irrespective of supplier's date of filing.
- 3. There may be scenarios where a percentage of the applicable rate of tax rate may be notified by the Government. A separate column will be provided for invoices / documents where such rate is applicable.
- 4. Table wise instructions:

Table No. and Heading	<u>Instructions</u>
3 Inward supplies received from a registered person including supplies attracting reverse charge	<ul> <li>i. The table consists of all the invoices (including invoices on which reverse charge is applicable) which have been saved / filed by your suppliers in their FORM GSTR-1 and 5.</li> <li>ii. Invoice type: <ul> <li>a. R- Regular (Other than SEZ supplies and Deemed exports)</li> <li>b. SEZWP- SEZ supplies with payment of tax</li> <li>c. SEZWOP- SEZ supplies without payment of tax</li> <li>d. DE- Deemed exports</li> </ul> </li> </ul>

e. CI	3W -	Intra-State	supplies	attracting	<b>IGST</b>
-------	------	-------------	----------	------------	-------------

- iii. For every invoice, the period and date of FORM GSTR-1/5 in which such invoice has been declared and filed is being provided. It may be noted that the details added by supplier would reflect in corresponding FORM GSTR-2A of the recipient irrespective of supplier's date of filing. For example, if a supplier files his invoice INV-1 dated 10<sup>th</sup> November 2019 in his FORM GSTR-1 of March 2020, the invoice will be reflected in FORM GSTR-2A of March, 2020 only. Similarly, if the supplier files his FORM GSTR-1 for the month of November on 5<sup>th</sup> March 2020, the invoice will be reflected in FORM GSTR-2A of November 2019 for the recipient.
- iv. The status of filing of corresponding FORM GSTR-3B for FORM GSTR-1 will also be provided.
- v. The table also shows if the invoice or debit note was amended by the supplier and if yes, then the tax period in which such invoice was amended, declared and filed. For example, if a supplier has filed his invoice INV-1 dated 10<sup>th</sup> November 2019 in his FORM GSTR-1 of November 2019, the invoice will be reflected in FORM GSTR-2A of November, 2019. If the supplier amends this invoice in FORM GSTR-1 of December 2019, the amended invoice will be made available in Table 4 of FORM GSTR-2A of December 2019. The original record present in Table 3 of FORM GSTR-2A of November 2019 for the recipient will now have updated columns of amendment made (GSTIN, others) and tax period of amendment as December 2019.
- vi. In case, the supplier has cancelled his registration, the effective date of cancellation will be provided.
- 4 Amendment to Inward supplies received from a registered person including supplies attracting reverse charge (Amendment to table 3)
- i. The table consists of amendment to invoices (including invoice on which reverse charge is applicable) which have been saved/filed by your suppliers in their FORM GSTR-1 and 5.
- ii. Tax period in which the invoice was reported originally and type of amendment will also be provided. For example, if a supplier has filed his invoice INV-1 dated 10<sup>th</sup> November 2019 in his FORM GSTR-1 of November 2019, the invoice will be reflected in FORM GSTR-2A of November, 2019. If the supplier amends this invoice in FORM GSTR-1 of December 2019, the amended invoice will be made available in Table 4 of FORM GSTR-2A of December 2019. The original record present in Table 3 of FORM GSTR-2A of November 2019 for the recipient will now have updated columns of amendment made (GSTIN, others) and tax period of amendment as December 2019.
- 5 Debit / Credit notes received during current tax period
- i. The table consists of the credit and debit notes (including credit/debit notes relating to transactions on which reverse charge is applicable) which have been saved/filed by your suppliers in their FORM GSTR-1 and 5.
- ii. If the credit/debit note has been amended subsequently, tax period in which the note has been amended will also be provided.
- iii. Note Type:
  - o Credit Note
  - o Debit Note

	iv.	Note supply type:
		<ul> <li>R- Regular (Other than SEZ supplies and Deemed exports)</li> <li>SEZWP- SEZ supplies with payment of tax</li> <li>SEZWOP- SEZ supplies without payment of tax</li> <li>DE- Deemed exports</li> <li>CBW - Intra-State supplies attracting IGST</li> </ul>
	V.	For every credit or debit note, the period and date of FORM GSTR-1/5 in which such credit or debit note has been declared and filed is being provided. It may be noted that the details added by supplier would reflect in corresponding FORM GSTR-2A of the recipient irrespective of supplier's filing of FORM GSTR-1. For example, if a supplier files his credit note CN-1 dated 10 <sup>th</sup> November 2019 in his FORM GSTR-1 of March 2020, the credit note will be reflected in FORM GSTR-2A of March, 2020 only. Similarly, if the supplier files his FORM GSTR-1 for the month of November on 5 <sup>th</sup> March 2020, the credit note will be reflected in FORM GSTR-2A of November 2019 for the recipient.
	vi.	The status of filing of corresponding FORM GSTR-3B of suppliers will also be provided.
	vii.	The table also shows if the credit note or debit note has been amended subsequently and if yes, then the tax period in which such credit note or debit note was amended, declared and filed.
	viii.	In case, the supplier has cancelled his registration, the effective date of cancellation will be displayed.
6 Amendment to Debit/Credit notes(Amendment to 5)	i.	The table consists of the amendments to credit and debit notes (including credit/debit notes on which reverse charge is applicable) which have been saved/filed by your suppliers in their FORM GSTR-1 and 5.
	ii.	Tax period in which the note was reported originally will also be provided.
7 ISD credit received	i.	The table consists of the details of the ISD invoices and ISD credit notes which have been saved/filed by an input service distributor in their FORM GSTR-6.
	ii.	Document Type:
		<ul><li> ISD Invoice</li><li> ISD Credit Note</li></ul>
	iii.	If ISD credit note is issued subsequent to issue of ISD invoice, original invoice number and date will also be shown against such credit note. In case document type is ISD Invoice these columns would be blank
	iv.	For every ISD invoice or ISD credit note, the period and date of FORM GSTR-6 in which such respective invoice or credit note has been declared and filed is being provided.
	v.	The status of eligibility of ITC on ISD invoices as declared in FORM GSTR-6 will be provided.
	vi.	The status of eligibility of ITC on ISD credit notes will be provided.
8 Amendment to ISD credit received	i.	The table consists of the details of the amendments to details of the ISD invoices and ISD credit notes which have been saved/filed by an input service distributor in their FORM GSTR-

		6.
9 TDS / TCS credit received	i.	The table consists of the details of TDS and TCS credit from FORM GSTR-7 and FORM GSTR-8 and its amendments in a tax period
	ii.	A separate facility will be provided on the common portal to accept/ reject TDS and TCS credit.
10 & 11 Details of Import of goods from overseas on bill of entry and from SEZ units and developers and their respective amendments	i. ii. iii. iv.	The table consists of details of IGST paid on imports of goods from overseas and SEZ units / developers on bill of entry and amendment thereof.  The ICEGATE reference date is the date from which the recipient is eligible to take input tax credit.  The table also provides if the Bill of entry was amended.  Information is provided in the tables based on data received from ICEGATE. Information on certain imports such as courier imports may not be available.

## FORM GSTR-3

[See rule 61(1)]

# **Monthly return**

Year		
Month		

1.	GST	TIN											
2.	(a)	Legal name of the registered person	A	ut	o F	op	ula	itec	1				
	(b)	Trade name, if any	A	ut	o F	op	ula	itec	1				

## Part-A (To be auto populated)

(Amount in Rs. for all Tables)

3. T	3. Turnover												
Sr.	Type of Turnover	Amount											
No.													
1	2							3					
(i)	Taxable [other than zero rated]												
(ii)	Zero rated supply on payment of Tax												
(iii)	Zero rated supply without payment of												
(111)	Tax												
(iv)	Deemed exports												
(v)	Exempted												
(vi)	Nil Rated												
(vii)	Non-GST supply												
	Total												

## 4. Outward supplies

## **4.1 Inter-State supplies (Net Supply for the month)**

Rate	Taxable Value	Amount of Tax							
		Integrated Tax	CESS						
1	2	3	4						
A. Taxable supplies (other than reverse charge and zero rated supply) [Tax Rate Wise]									
B. Supp	plies attracting reverse charge-Tax payable	e by recipient of supp	oly						
C. Zero	rated supply made with payment of Integral	rated Tax							
	D. Out of the supplies mentioned at A, the value of supplies made though an e-commerce operator attracting TCS-[Rate wise]								

GSTIN	of e-commerce operator		
		_	

## 4.2 Intra-State supplies (Net supply for the month)

Rate	Taxable Value	Amount of Tax					
		Central Tax	State /UT Tax	Cess			
1	2	3	4	5			
A. Taxa	ble supplies (other than reverse charge	) [Tax Rate wise]	]				
B. Supp	lies attracting reverse charge- Tax pay	able by the recip	pient of supply				
	C. Out of the supplies mentioned at A, the value of supplies made though an e-commerce operator attracting TCS [Rate wise]						
GSTIN o	f e-commerce operator						

# 4.3 Tax effect of amendments made in respect of outward supplies

Rate	Net differential value		Amor	unt of Tax	
		Integrated	Central	State/UT Tax	Cess
		tax	Tax		
1	2	3	4	5	6
(I) I	nter-State supplies				
A Tax	able supplies (other than reverse ch	arge and Zero	Rated supply	y made with paymer	nt of
Integrate	d Tax) [Rate wise]				
B Zero	rated supply made with payment of	of Integrated T	ax [Rate wis	e]	
C Out attracting	of the Supplies mentioned at A, the TCS	e value of supp	olies made the	ough an e-commerc	e operator
(II) I	ntra-state supplies				
A Tax	able supplies (other than reverse ch	arge) [Rate w	ise]		
B Out of attracting	of the supplies mentioned at A, the g TCS	value of supp	lies made tho	ough an e-commerce	e operator

# **5.** Inward supplies attracting reverse charge including import of services (Net of advance adjustments)

5A. Inward supplies on which tax is payable on reverse charge basis

Rate of	Taxable	Amount of tax				
tax	Value	Integrated Tax	Central Tax	State/UT tax	CESS	
1	2	3	4	5	6	
(I) Inter-S	State inward supp	olies [Rate Wise]				
(II) Intra-S	tate inward supp	lies [Rate Wise]				

#### 5B. Tax effect of amendments in respect of supplies attracting reverse charge

Rate of	Differential	Amount of tax					
tax	Taxable Value	Integrated Tax Central Tax State/UT Tax CESS					
1	2	3	4	5	6		
(I) Inter-S	State inward supp	olies (Rate Wise)					
(II) Intra-S	state inward supp	olies (Rate Wise)					

### 6. Input tax credit

# ITC on inward taxable supplies, including imports and ITC received from ISD[Net of debit notes/credit notes]

Description	Taxable value		Amount of tax			Amount of ITC			
	varue	Integrated	Central	State/	CESS	Integrated	Central	State/	CESS
		Tax	Tax	UT		Tax	Tax	UT	
				Tax				Tax	
1	2	3	4	5	6	7	8	9	10
(I) On account of sup	pplies recei	ved and debi	t notes/cre	dit notes	s receive	d during the	current tax	period	
(a) Inputs									
(b) Input services									
(c) Capital goods									
(II) On account of amo	endments r	made (of the	details furi	nished in	earlier t	ax periods)			
(a) Inputs									
(b) Input services									
(c) Capital goods									

### 7. Addition and reduction of amount in output tax for mismatch and other reasons

Description	Add to or		Amoun	ıt	
	reduce from	Integrated	Central	State	CESS
	output	tax	tax	/ UT	
	liability			tax	
1	2	3	4	5	6
(a) ITC claimed on mismatched/duplication	Add				

	of invoices/debit notes			
(b)	Tax liability on mismatched credit notes	Add		
(a)	Reclaim on rectification of mismatched	Reduce		
(c)	invoices/Debit Notes	Reduce		
(4)	Reclaim on rectification of mismatch	Reduce		
(d)	credit note	Reduce		
(e)	Negative tax liability from previous tax	Reduce		
(0)	periods	Reduce		
	Tax paid on advance in earlier tax periods			
(f)	and adjusted with tax on supplies made in	Reduce		
	current tax period			
(g)	Input Tax credit reversal/reclaim	Add/Reduce		

# 8. Total tax liability

Rate of Tax	Taxable value	Amount of tax				
		Integrated	Central	State/UT Tax	CESS	
		tax	tax			
1	2	3	4	5	6	
8A. On outward supp	lies	•				
8B. On inward suppli	es attracting reverse charge					
8C. On account of In	put Tax Credit					
Reversal/reclaim						
8D. On account of m	ismatch/ rectification /other					
reasons						

## 9. Credit of TDS and TCS

		Amount				
		Integrated	Central tax	State/ UT Tax		
		tax				
	1	2	3	4		
(a)	TDS					
(b)	TCS					

# 10. Interest liability (Interest as on ......)

Ī	On account of	Output	ITC	On	Undue	Credit of	Interest	Delay in	Total
		liability	claimed on	account	excess	interest on	liability	payment	interest
		on	mismatched	of other	claims or	rectification	carry	of tax	liability
		mismatch	invoice	ITC	excess	of	forward		
				reversal	reduction	mismatch			
					[refer sec				

				50(3)]				
1	2	3	4	5	6	7	8	9
(a) Integrated Tax								
Tax								
(b) Central Tax								
(c) State/UT								
Tax								
(d) Cess								

#### 11. Late Fee

On account of	Central Tax	State/UT tax
1	2	3
Late fee		

#### Part B

## 12. Tax payable and paid

Description	Tax	Paid		Paid through ITC					
	payable	in		1					
		cash	Integrated	Central	State/UT	Cess			
			Tax	Tax	Tax				
1	2	3	4	5	6	7	8		
(a) Integrated									
Tax									
(b) Central Tax									
(c) State/UT									
Tax									
(d) Cess									

# 13. Interest, Late Fee and any other amount (other than tax) payable and paid

Description	Amount payable	Amount Paid
1	2	3
(I) Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		
II Late fee		
(a) Central tax		
(b) State/UT tax		

# 14. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(d) Cess						
Bank Account Details (Dro	p Down)					

# **15. Debit entries in electronic cash/Credit ledger for tax/interest payment [to** be populated after payment of tax and submissions of return]

Description	Tax paid		Interest	Late			
	in cash	Integrated tax	Central Tax	State/UT Tax	Cess		fee
1	2	3	4	5	6	7	8
(a) Integrated tax							
(b) Central Tax							
(c) State/UT Tax							
(d) Cess							

#### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signatures of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation
/Status	

#### **Instructions:-**

- 1. Terms Used:
  - a) GSTIN:- Goods and Services Tax Identification Number
  - b) TDS:- Tax Deducted at sourcec) TCS:- Tax Collected at source
- 2. GSTR 3 can be generated only when GSTR-1 and GSTR- 2 of the tax period have been filed.
- 3. Electronic liability register, electronic cash ledger and electronic credit ledger of taxpayer will be updated on generation of GSTR-3 by taxpayer.
- 4. Part-A of GSTR-3 is auto-populated on the basis of GSTR 1, GSTR 1A and GSTR 2.
- 5. Part-B of GSTR-3 relates to payment of tax, interest, late fee etc. by utilising credit available in electronic credit ledger and cash ledger.
- 6. Tax liability relating to outward supplies in Table 4 is net of invoices, debit/credit notes and advances received.
- 7. Table 4.1 will not include zero rated supplies made without payment of taxes.
- 8. Table 4.3 will not include amendments of supplies originally made under reverse charge basis.
- 9. Tax liability due to reverse charge on inward supplies in Table 5 is net of invoices, debit/credit notes, advances paid and adjustments made out of tax paid on advances earlier.
- 10. Utilization of input tax credit should be made in accordance with the provisions of section 49.
- 11. GSTR-3 filed without discharging complete liability will not be treated as valid return.
- 12. If taxpayer has filed a return which was not valid earlier and later on, he intends to discharge the remaining liability, then he has to file the Part B of GSTR-3 again.
- 13. Refund from cash ledger can only be claimed only when all the return related liabilities for that tax period have been discharged.
- 14. Refund claimed from cash ledger through Table 14 will result in a debit entry in electronic cash ledger on filing of valid GSTR 3.

# FORM GSTR – 3A

[See rule 68]

Re	eference No:			Date:
To	)			
	GSTIN			
	Name			
_	Address			
	Notice to re	turn defaulter u/s	46 for not filing return	
	Tax Period -	Type	of Return -	
	Being a registered taxper received and to discharge rests been noticed that you have	sultant tax liability	-	
2.	You are, therefore, requeste [tax liability may] <sup>31</sup> be as available with this office. Pliable to pay interest and pe	ssessed u/s 62 of Please note that in a	the Act, based on the ddition to tax so assessed	relevant material
3.	Please note that no further of	communication will	be issued for assessing the	he liability.
4.	The notice shall be deemed filed by you before issue of			referred above, is
[5	. This is a system generated n	notice and does not	require signature.] <sup>32</sup>	
		Or		
	Notice to return defaulte	r u/s 46 for not fili registratio	•	ncellation of
	Cancellation order No. Application Reference I		Date Date -	
	Consequent upon appl registration for the reasons return in form <b>GSTR-10</b> as r	specified in the or	•	•
2.	It has been noticed that you l	nave not filed the fi	nal return by the due date	

 $<sup>^{31}</sup>$  Substituted for the words [tax liability will] vide Notf no. 02/2020-CT dt01.01.2020  $^{32}$  Inserted vide Notf no. 02/2020-CT dt 01.01.2020

- 3. You are, therefore, requested to furnish the final return as specified under section 45 of the Act within 15 days failing which your tax liability for the aforesaid [tax period may]<sup>33</sup> be determined in accordance with the provisions of the Act based on the relevant material available with or gathered by this office. Please note that in addition to tax so assessed, you will also be liable to pay interest as per provisions of the Act.
- 4. This notice shall be deemed to be withdrawn in case the return is filed by you before issue of the assessment order.
- [5. This is a system generated notice and does not require signature.]<sup>34</sup>

Signature

Name

Designation

<sup>33</sup>Substituted for the words [tax liability will] vide Notf no. 02/2020-CT dt01.01.2020

<sup>34</sup> Inserted vide Notf no. 02/2020-CT dt 01.01.2020

#### **FORM GSTR-3B**

[See rule 61(5)]

Year	
Month	

1.	GSTIN											
2.	Legal name of the registered person	A	uto	Pop	oula	ated	l					

#### 3.1 Details of Outward Supplies and inward supplies liable to reverse charge

Nature of Supplies	Total Taxable value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6
(a) Outward taxable supplies (other than zero rated, nil rated and exempted)					
(b) Outward taxable supplies (zero rated)					
(c) Other outward supplies (Nil rated, exempted)					
(d) Inward supplies (liable to reverse charge)					
(e) Non-GST outward supplies					

# 3.2 Of the supplies shown in 3.1 (a) above, details of inter-State supplies made to unregistered persons, composition taxable persons and UIN holders

	Place of Supply (State/UT)	Total Taxable value	Amount of Integrated Tax
1	2	3	4
Supplies made to Unregistered			
Persons			
Supplies made to Composition			
Taxable Persons			
Supplies made to UIN holders			

#### 4. Eligible ITC

Details	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5
(A) ITC Available (whether in full or part)				
(1) Import of goods				
(2) Import of services				
(3) Inward supplies liable to reverse charge (other than 1 & 2 above)				
(4) Inward supplies from ISD				
(5) All other ITC				
(B) ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules				
(2) Others				
(C) Net ITC Available (A) – (B)				
(D) Ineligible ITC				
(1) As per section 17(5)				
(2) Others				

#### 5. Values of exempt, nil-rated and non-GST inward supplies

Nature of supplies	Inter-State supplies	Intra-State supplies
1	2	3

From a supplier under composition scheme, Exempt and Nil rated	
supply	
Non GST supply	

#### 6.1 Payment of tax

Description	Tax		Paid through ITC				Tax/Cess	Interest	Late
	payable	Integrated	ntegrated Central State/UT Cess		Cess	TDS./TCS	paid in		Fee
		Tax	Tax	Tax			cash		
1	2	3	4	5	6	7	8	9	10
Integrated Tax									
Central Tax									
State/UT Tax									
Cess									

#### 6.2 TDS/TCS Credit

Details	Details Integrated Tax		State/UT Tax	
1	2	3	4	
TDS				
TCS				

#### Verification (by Authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

#### **Instructions:**

- 1) Value of Taxable Supplies = Value of invoices + value of Debit Notes value of credit notes + value of advances received for which invoices have not been issued in the same month value of advances adjusted against invoices
- 2)Details of advances as well as adjustment of same against invoices to be adjusted and not shown separately
- 3)Amendment in any details to be adjusted and not shown separately.

# [FORM GSTR-4<sup>35</sup>

[See rule 62]

# Return for financial year of registered person who has opted for composition levy or availing benefit of notification No. 02/2019- Central Tax (Rate)

Year

1.		GSTIN							
2.	(a)	Legal name of the registered person	<auto></auto>						
	(b)	Trade name, if any	<auto></auto>						
3.	(a)	Aggregate turnover in the preceding Financial Year (Auto populated)							
	(b)	ARN	<auto>(after filing)&gt;</auto>						
	(c)	Date of ARN	<auto>(after filing)&gt;</auto>						

#### 4. Inward supplies including supplies on which tax is to be paid on reverse charge

GSTIN of supplier		oice de	tails	Rate	Taxable value	Amount of tax			Place of supply (Name of	
	No.	Date	Value			Integrated		State/UT	CESS	State/UT)
						Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	10	11
4A. Inward supplies received from a registered supplier (other than supplies attractive charge)							acting			
4B. In	ward s	upplies	receiv	ed fr	om a reg	gistered sup	pplier (att	racting reve	rse char	ge)
4C. In	ward s	upplies	receiv	ed fr	om an u	nregistered	supplier			
					_					
4D. In	4D. Import of service									

### 5. Summary of self-assessed liability as per FORM GST CMP-08

(Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Description	Value	Amount of tax			
No.			Integrated Central State/UT Cess			
			tax tax			

<sup>&</sup>lt;sup>35</sup>Subsituted vide Notf no. 31/2019 – CT dt. 28.06.2019

1	2	3	4	5	6	7
1.	Outward supplies (including exempt supplies)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
2.	Inward supplies attracting reverse charge including import of services	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
3.	Tax paid (1+2)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
4.	Interest paid, if any	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>

# ${\bf 6.}$ Tax rate wise details of outward supplies / inward supplies attracting reverse charge during the year

# (Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Type of supply	Rate of tax	Value		Amou	nt of tax	
N	(Outward/	(%)		Integrat	Central	State/	Cess
0.	Inward)			ed tax	tax	UT	
						tax	
1	2	3	4	5	6	7	8
				<auto></auto>	<auto></auto>	<aut< td=""><td><auto></auto></td></aut<>	<auto></auto>
						0>	
				<auto></auto>	<auto></auto>	<aut< td=""><td><auto></auto></td></aut<>	<auto></auto>
						0>	
				<auto></auto>	<auto></auto>	<aut< td=""><td><auto></auto></td></aut<>	<auto></auto>
						0>	
		Total		<auto></auto>	<auto></auto>	<aut< td=""><td><auto></auto></td></aut<>	<auto></auto>
						0>	

# 7. TDS/TCS Credit received

GSTIN of Deductor / e-	Gross Value	Amount		
commerce operator		Central Tax	State/UT Tax	
1	2	3	4	

## 8. Tax, interest, late fee payable and paid

Sr.	Type of	Tax	Tax	Balance	Interest	Interest	Late	Late
No.	tax	amount	Amount	amount	payable	paid	fee	fee
		payable	already	of tax			payable	paid
		(As per	paid	payable,				
		table 6)	(Through	if any				
			FORM	(3-4)				

			GST CMP-08)					
1	2	3	4	5	6	7	8	9
1.	Integrated	<auto></auto>	<auto></auto>	<auto></auto>				
	tax							
2.	Central	<auto></auto>	<auto></auto>	<auto></auto>				
	tax							
3.	State/UT	<auto></auto>	<auto></auto>	<auto></auto>				
	tax							
4.	Cess	<auto></auto>	<auto></auto>	<auto></auto>				

#### 9. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry
						Nos.
1	2	3	4	5	6	7
(a) Integrated						
tax						
(b) Central Tax						
(c) State/UT						
Tax						
(d) Cess						
Bank Account Det	ails (Dı	op Down)		•		

#### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Place Name of Authorised Signatory

Date Designation / Status

#### **Instructions:-**

- 1. Terms used:
  - (a) GSTIN: Goods and Services Tax Identification Number
  - (b) TDS: Tax Deducted at Source
  - (c) TCS: Tax Collected at Source
- 2. The details in **FORM GSTR-4**, for every financial year or part thereof, should be furnished till the thirtieth day of April following the end of such financial year.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year would be auto-populated.
- 4. Table 4 to capture information, on a consolidated basis, related to inward supplies, rate-wise, GSTIN wise:

- (i) Table 4A to capture inward supplies from registered supplier other than those attracting reverse charge;
- (ii) Table 4B to capture inward supplies from registered supplier attracting reverse charge;
- (iii) Table 4C to capture supplies from unregistered supplier;
- (iv) Table 4D to capture import of services.
- 5. Table 5 to capture details (and adjustments thereof) of outward supplies (including exempt supplies) and inward supplies attracting reverse charge including import of services as declared earlier in **FORM GST CMP-08** during the financial year.
- 6. TDS/TCS credit received from deductor/e-commerce operator would be auto-populated in Table 7.]

#### **FORM GSTR-4A**

[See rules 59(3) & 66(2)]

# Auto-drafted details for registered person opting for composition levy

(Auto-drafted from GSTR-1, GSTR-5 and GSTR-7)

-										l .			
Quarter													
1.	GST	'IN											
2.	(a)	Legal	name of	the regi	stered	person	I	Auto Populated					
	(b)	Trade	name, if	fany		I	Auto Populated						
3. Inward supplies received from registered person including supplies attracting													
reverse charge													
GSTIN Invoice details Rate Taxable Amount of tax									Place of				
	of value							Timodit of tun					supply
sup	plier												(Name of
1	•	No.	Date	Value			Integrated	Centra	Sta	te/UT	Cess	3	State/UT)
							Tax	Tax	Т	Гax			,
	1	2	3	4	5	6	7	8		9	10		11
3.	3A. Inward supplies received from a registered supplier (other than supplies attracting												
rev	reverse charge)												

# 4. Debit notes/credit notes (including amendments thereof) received during current period

Inward supplies received from a registered supplier (attracting reverse charge)

Details of original			Revised details of			Rate	Taxable	Amount of tax			Place of		
document			document or details					value					supply
			of or	igina	al De	bit /							(Name of
			Credit Note									State/UT)	
GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess	
									Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14

#### 5. TDS Credit received

Year

**3B.** 

GSTIN of deductor	Gross value	Amo	unt of tax		
		Central Tax	State/UT Tax		
1	2	3	4		

### **FORM GSTR-5**

[See rule 63]

## Return for Non-resident taxable person

Year		
Month		

1.	GST	IN	
2.	(a)	Legal name of the registered person	Auto Populated
	(b)	Trade name, if any	Auto Populated
	(c)	Validity period of registration	Auto Populated
	[(d)	ARN	Auto Populated
	(e)	Date of ARN	Auto Populated] <sup>36</sup>

## 3. Inputs/Capital goods received from Overseas (Import of goods

(Amount in Rs. for all Tables)

Details	s of bill o	of entry	Rate	Taxable	Amount		Amount of ITC available		
No.	Date	Value		value	Integrated Tax	Cess	Integrated Tax	Cess	
1	2	3	4	5	6	7	8	9	

## 4. Amendment in the details furnished in any earlier return

Oı	riginal					Revised d	letails				Different	tial
d	etails										ITC (+/	_)
В	ill of	Bil	ll of en	try	Rate	Taxable	Amoui	nt	Amount of	f ITC		
$\epsilon$	entry					value			availab	le		
No	Date	No	Date	Value			Integrated	Cess	Integrated	Cess	Integrated	Cess
							Tax		Tax		tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

<sup>&</sup>lt;sup>36</sup> Inserted vide Notf No. 79/2020-CT dated 15.10.2020.

### 5. Taxable outward supplies made to registered persons (including UIN holders)

GSTIN/	Invoice details		etails	Rate	Taxable		Amount	-		Place of
UIN	No.	Date	Value		value	Integrated	Central	State	Cess	Supply
						Tax	Tax	/		(Name of
								UT		State/UT)
								Tax		
1	2	3	4	5	6	7	8	9	10	11

## 6. Taxable outward inter-State supplies to un-registered persons where invoice value is more than Rs 2.5 lakh

Place of	I	Invoice details			Taxable	Amou	int
Supply (State/UT)	No.	Date	Value		Value	Integrated Tax	Cess
1	2	3	4	5	6	7	8

## 7. Taxable supplies (net of debit notes and credit notes) to unregistered persons other than the supplies mentioned at Table 6

Rate of tax	Total Taxable		Aı	mount	
	value	Integrated	Central	State /UT Tax	Cess
1	2	3	4	5	6
7A. Intra-State su	pply (Consolida	ted, rate wise)			
7B. Inter-State Su	ipplies where th	ne value of invo	ice is uptoR	s 2.5 Lakh [Rat	e wise]
Place of Supp	ly (Name of				
State)					

## 8. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 5 and 6 [including debit note/credit notes and amendments thereof]

Details of	of orig	ginal	Re	vised	details	of	Rate	Taxable		Amou	nt		Place of
doci	ıment	t	document or				Value					supply	
			de	tails o	of origi	nal							
			Del	oit/Cr	edit No	otes							
GSTIN	No.	Date	GSTI	No.	Date	Value			Integrated	Central	State /	Cess	
			N						Tax	Tax	UT Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
8A. If	the in	voice	details	furnis	hed ea	rlier we	re in	correct					
	·			•									
8B. De	bit No	otes/C	redit No	edit Notes [original)]									

8C. De	bit No	otes/C	redit No	otes [a	amendı	ment of	debit	notes/ci	redit notes	furnish	ed in ea	rlier	tax
periods]													

### 9. Amendments to taxable outward supplies to unregistered persons furnished in returns for Earlier tax periods in Table 7

Rate of tax	Total		Amo	unt	
	taxable	Integrated Tax	Central Tax	State / UT Tax	Cess
	value	-			
1	2	3	4	5	6
Tax period for wh	ich the details	s are being revised			
9A. Intra-State Sup	plies [Rate wi	se]			
9B. Inter-State Sup	pplies [Rate w	rise]			
Place of Supply (	Name of State	e)			

## 10. Total tax liability [(including reverse charge liability, if any)] $^{37}$

			An	nount of tax	
Rate of Tax	Taxable value	Integrated Tax	Central Tax	State/UT Tax	CESS
1	2	3	4	5	6
10A. On account	of outward supp	oly			
10B. On account	of differential I	ΓC being negat	ive in Table	e 4	
[10C. On account	of inward suppli	es liable to rev	erse charge		
					] <sup>38</sup>

### 11. Tax payable and paid

Description Tax Paid in Paid through ITC Tax Paid payable cash Integrated tax Cess 2 3 5 6 (a) Integrated Tax (b) Central Tax (c) State/UT Tax (d) Cess

### 12. Interest, late fee and any other amount payable and paid

 $<sup>^{\</sup>rm 37}$  Inserted vide Notf No. 79/2020-CT dated 15.10.2020.  $^{\rm 38}$  Inserted vide Notf No. 79/2020-CT dated 15.10.2020.

Description	Amount payable	Amount paid
1	2	3
I Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		
II Late fee on account of	f	
(a) Central tax		
(b) State / UT tax		

### 13. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(d) Cess						
Bank Account Details (	Drop Dov	vn)				

## 14. Debit entries in electronic cash/credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in	Tax paid throu	ıgh ITC	Interest	Late fee
	cash	Integrated tax	Cess		
1	2	3	4	5	6
(a) Integrated tax					
(b) Central Tax					
(c) State/UT Tax					
(d) Cess					

### Verification

I hereby solem	nly affirm a	nd declare	that the	information	given	herein	above	is true	and	correct	to
the best of my	knowledge	and belief	and noth	ning has been	conce	aled the	erefron	1.			

	Signatures of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation /Status

#### **Instructions:-**

- 1. Terms used:
  - a. GSTIN: Goods and Services Tax Identification Number
  - b. UIN: Unique Identity Number
  - c. UQC: Unit Quantity Code
  - d. HSN: Harmonized System of Nomenclature
  - e. POS: Place of Supply (Respective State)
  - f. B to B: From one registered person to another registered person
  - g. B to C: From registered person to unregistered person
- 2. GSTR-5 is applicable to non-resident taxable person and it is a monthly return.
- 3. The details in GSTR-5 should be furnished by 20<sup>th</sup> of the month succeeding the relevant tax period or within 7 days from the last date of the registration whichever is earlier.
- 4. Table 3 consists of details of import of goods, bill of entry wise and taxpayer has to specify the amount of ITC eligible on such import of goods.
- 5. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.
- 6. Table 4 consists of amendment of import of goods which are declared in the returns of earlier tax period.
- 7. [Invoice-level information, rate-wise, pertaining to the tax period should be reported as under:
  - (i.) for all B to B supplies (whether inter-State or intra-State), invoice level details should be uploaded in Table 5;
  - (ii.) for all inter-state B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level detail to be provided in Table 6; and
  - (iii.) for all B to C supplies, other than those reported in table 6, shall be reported in Table 7 providing State-wise summary of such supplies.]<sup>39</sup>
- 8. Table 8 consists of amendments in respect of
  - i. B2B outward supplies declared in the previous tax period;
  - ii. "B2C inter-State invoices where invoice value is more than [rupees]<sup>40</sup> 2.5 lakhs" reported in the previous tax period; and
  - iii. Original Debit and credit note details and its amendments.
- 9. Table 9 covers the Amendments in respect of B2C outward supplies other than inter-State supplies where invoice value is more than Rs 250000/-.
- 10. [Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in

<sup>&</sup>lt;sup>39</sup> Substitued vide Notf No. 79/2020-CT dated 15.10.2020 for "7.Invoice-level information, rate-wise, pertaining to the tax period separately for goods and services should be reported as under:

i.For all B to B supplies (whether inter-State or intra-State), invoice level details should be uploaded in Table 5:

ii.For all inter-state B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level detail to be provided in Table 6; and

iii.For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- Statewise summary of supplies shall be filed in Table 7.".

<sup>&</sup>lt;sup>40</sup> Inserted vide Notf No. 79/2020-CT dated 15.10.2020.

the current tax period. Inward supplies attracting reverse charge shall be reported in Part C of the table.]<sup>41</sup>

Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in the current tax period.

On submission of GSTR-5, System shall compute the tax liability and ITC will be posted to the respective ledgers.

\_

<sup>&</sup>lt;sup>41</sup> Substituted vide Notf No. 79/2020-CT dated 15.10.2020 for "Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in the current tax period.

On submission of GSTR-5, System shall compute the tax liability and ITC will be posted to the respective ledgers.'.

### FORM GSTR-5A

[See rule 64]

Details of supplies of online information and database access or retrieval services by a person located outside India made to non-taxable persons in India

- 1. GSTIN of the supplier-
- 2. (a) Legal name of the registered person -
  - (b) Trade name, if any -
- 3. Name of the Authorised representative in India filing the return –
- 4. Period: Month- Year-
- [4(a) ARN:
- 4(b) Date of ARN:  $]^{42}$
- 5. Taxable outward supplies made to consumers in India

(Amount in Rupees)

Place of supply	Rate of tax	Taxable value	Integrated tax	Cess
(State/UT)				
1	2	3	4	5

5A. Amendments to taxable outward supplies to non-taxable persons in India

(Amount in Rupees)

Month	Place of supply	Rate of	Taxable value	Integrated tax	Cess
	(State/UT)	tax			
1	2	3	4	5	6

6.	[Calculation of interest, or any other amount	
		(Amount in Rupees)

<sup>&</sup>lt;sup>42</sup> Inserted vide Notf No. 79/2020-CT dated 15.10.2020.

Sr. No.	Description	Place of supply	Amount	due (Interest/Other)
		(State/UT)	Integrated	Cess
			tax	
1	2	3	4	5
1.	Interest			
2.	Others			
	Total			

### 7. [Tax, interest and any other amount payable and paid

### (Amount in Rupees)

Sr. No.	Description	Amount pa	ayable	Debit	Am	ount paid
		Integrated	CESS	entry no.	Integrated	Cess
		tax			tax	
1	2	3	4	5	6	7
1.	Tax Liability					
	(based on Table 5					
	& 5A)					
2.	Interest (based on					
	Table 6)					
3.	Others (based on					
	Table 6)					4.4

]44

### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place Name of Authorised Signatory

Date

Designation /Status

Subtitued vide Notf No. 79/2020-CT dated 15.10.2020.
 Subtitued vide Notf No. 79/2020-CT dated 15.10.2020

### **FORM GSTR-6**

[See rule 65]

Return fo	or input	service	distributor
-----------	----------	---------	-------------

Year		
Month		

1.	GST	IN							
2.	(a)	Legal name of the registered person							
	(b)	Trade name, if any							

### 3. Input tax credit received for distribution

GSTIN	Invo	ice deta	ails	Rate	Taxable		Amount of	of Tax					
of					value								
supplier			1										
	No	Date	Value			Integrated	Central	State / UT	CESS				
						tax	Tax	Tax					
1	2	3	4	5	6	7	8	9	10				

(Amount in Rs. for all Tables)

## 4. Total ITC/Eligible ITC/Ineligible ITC to be distributed for tax period (From Table No. 3)

Description	Integrated	Central	State / UT	CESS
	tax	Tax	Tax	
1	2	3	4	5
(a) Total ITC available for				
distribution				
(b) Amount of eligible ITC				
(c) Amount of ineligible				
ITC				

### 5. Distribution of input tax credit reported in Table 4

GSTIN of	ISD	invoice	Distribution of ITC by ISD										
recipient/State, if recipient is unregistered	No.	Date	Integrated Tax	Central Tax	State / UT Tax	CESS							
1	2	3	4	5	6	7							
5A. Distribution of the amount of eligible ITC													
5B. Distribution of the an	nount of ine	eligible ITC											

### 6. Amendments in information furnished in earlier returns in Table No. 3

Origina	ıl det	ails						Revi	sed details							
GSTIN	No.	Date	GSTIN				Rate	Taxable		t of Tax						
of			of	Inv	voice/	debit		value								
supplier			supplier	note	note/credit note											
				details												
				No	Date	Value		•	Integrated	Central	State /	CESS				
									tax	Tax	UT					
										Tax						
1	2	3	4	5	6	7	8	9	10	11	12	13				
6A. Inf	orma	ation	furnishe	ed in	Table	3 in an	earl	ier perio	d was incorr	rect						
6B. De	bit N	lotes,	/Credit N	Votes	recei	ved [O	rigina	ıl]	1		1					
6C. De	bit N	lotes,	/Credit N	Votes	[Am	endmer	its]	•			<u> </u>	_				

### 7. Input tax credit mis-matches and reclaims to be distributed in the tax period

Description	Integrated	Central	State/	Cess
	tax	Tax	UT Tax	
1	2	3	4	5
7A. Input tax credit mismatch				
7B. Input tax credit reclaimed on rectification of mismatch				

### 8. Distribution of input tax credit reported in Table No. 6 and 7 (plus / minus)

GSTIN of	ISD	credit	ISD i	invoice	Input tax distribution by ISD									
recipient	1	10.												
	No.			Central	State	CESS								
					Tax	Tax	Tax							
1	2	3	4	5	5 6		8	9						
8A. Distribution	8A. Distribution of the amount of eligible ITC													
8B. Distribution	of the a	mount o	f ineligible	e ITC										

### 9. Redistribution of ITC distributed to a wrong recipient (plus / minus)

Original input tax credit	Re-distribution of input tax credit to the correct recipient
distribution	

GSTIN	ISD i	nvoice	ISD	) credit	GSTIN	I	SD	Input	tax credit	redistri	buted
of	de	etail	1	note	of new	inv	voice				
original	No.	Date	No	Date	recipient	No.	Date	Integrated	Central	State	CESS
recipient								Tax	Tax	Tax	
1	2	3	4	5	6	7	8	9	10	11	12
9A. Dis	9A. Distribution of the amount of eligible ITC										
9B. Distribution of the amount of ineligible ITC											

### 10. Late Fee

On account of	Central Tax	State / UT tax	Debit Entry No.
1	2	3	4
Late fee			

### 11. Refund claimed from electronic cash ledger

Description	Fee	Other	Debit Entry Nos.
1	2	3	4
(a) Central Tax			
(b) State/UT Tax			
Bank Account Details	(Drop Down)		

### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Place Name of Authorised Signatory

Date Designation /Status

#### **Instructions:-**

- 1. Terms Used:
  - a. GSTIN:- Goods and Services Tax Identification Number
  - b. ISD:- Input Service Distributor
  - c. ITC: Input tax Credit.
- 2. GSTR-6 can only be filed only after 10<sup>th</sup> of the month and before 13<sup>th</sup> of the month succeeding the tax period.
- 3. ISD details will flow to Part B of GSTR-2A of the Registered Recipients Units on filing of GSTR-6.
- 4. ISD will not have any reverse charge supplies. If ISD wants to take reverse charge supplies, then in that case ISD has to separately register as Normal taxpayer.
- 5. ISD will have late fee and any other liability only.
- 6. ISD has to distribute both eligible and ineligible ITC to its Units in the same tax period in which the inward supplies have been received.
- 7. Ineligible ITC will be in respect of supplies made as per Section 17(5).
- 8. Mismatch liability between GSTR-1 and GSTR-6 will be added to ISD and further ISD taxpayer has to issue ISD credit note to reduce the ITC distributed earlier to its registered recipients units.
- 9. Table 7 in respect of mismatch liability will be populated by the system.
- 10. Refund claimed from cash ledger through Table 11 will result in a debit entry in electronic cash ledger.

### FORM GSTR-6A

[See Rule 59(3) & 65]

## Details of supplies auto-drafted form

(Auto-drafted from GSTR-1)

Year		
Month		

1.	GSTIN										
2.	(a) Legal name of the registered person										
	(b) Trade name, if any										

## 3. Input tax credit received for distribution

(Amount in Rs. for all Tables)

GSTIN	Invo	oice de	tails	Rate	Taxable	Amount of Tax				
of					value					
supplier		Г	ı						Γ	
	No	Date	Value			Integrated	Central Tax	State / UT	Cess	
						tax		Tax		
1	2	3	4	5	6	7	8	9	10	

# $\textbf{4. Debit / Credit notes (including amendments thereof) received during current tax} \\ \textbf{period}$

Details	of ori	ginal	Revised details of document or details of Debit / Credit N				Note					
doc	cumen	t										
GSTIN of	No.	Date	GSTIN	No.	Date	Value	Rate	Taxable		Amount	of tax	
supplier			of					value	Integrated	Central	State /	Cess
			supplier						tax	Tax	UT	
											Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

### **FORM GSTR-7**

[See rule 66 (1)]

### **Return for Tax Deducted at Source**

Year		
Month		

1	. GSTIN				
2	(a) Legal name of the Deductor	Auto Populated			
	(b) Trade name, if any	Auto Populated			

### 3. Details of the tax deducted at source

(Amount in Rs. for all Tables)

GSTIN	Amount paid to deductee on	Amount	of tax deducted	at source
of deductee	which tax is deducted	Integrated Tax	Central Tax	State/UT Tax
1	2	3	4	5

### 4. Amendments to details of tax deducted at source in respect of any earlier tax period

	Original	details	Revised details					
Month	GSTIN of	Amount paid to	GSTIN	Amount paid to	Amount of tax deducted at sour			
	deductee	deductee on which tax is deducted	of deductee	deductee on which taxis deducted	Integrated Tax	Central Tax	State/UT Tax	
1	2	3	4	5	6	7	8	

### 5. Tax deduction at source and paid

Description	Amount of tax deducted	Amount paid
1	2	3
(a) Integrated Tax		
(b) Central Tax		
(c) State/UT Tax		

### 6. Interest, late Fee payable and paid

Description	Amount payable	Amount paid
1	2	3

(I) Interest on account of TDS in respect of						
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(II) Late fee						
(a) Central tax						
(b) State / UT tax						

### 7. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry
						Nos.
1	2	3	4	5	6	7
(b) Integrated Tax						
(c) Central Tax						
(d) State/UT Tax						
Bank Account Details (I						

## 8. Debit entries in electronic cash ledger for TDS/interest payment [to be populated after

### payment of tax and submissions of return]

Description	Tax paid in cash	Interest	Late fee
1	2	3	4
(a) Integrated Tax			
(b) Central Tax			
(c) State/UT Tax			

### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature	of Au	ıthorise	d Sigr	ıatory

Place: Name of Authorised Signatory

Date: Designation /Status

### **Instructions** –

- 1. Terms used:
  - a) GSTIN: Goods and Services Tax Identification Number
  - b) TDS: Tax Deducted at Source
- 2. Table 3 to capture details of tax deducted.
- 3. Table 4 will contain amendment of information provided in earlier tax periods.
- 4. Return cannot be filed without full payment of liability.

## FORM GSTR 7A

[See rule 66(3)]

1. TDS Certificate No. –

## **Tax Deduction at Source Certificate**

2.	GSTIN of deductor –						
3.	Name o	f deductor –					
4.	GSTIN	of deductee-					
5.	<ul><li>(a) Legal name of the deductee -</li><li>(b) Trade name, if any -</li></ul>						
6.	Tax per	iod in which tax dedu	acted and accounted for in C	GSTR-7 –			
7.	Details of	of supplies Amount of	f tax deducted –				
	Value on which Amount of Tax deducted at source (Rs.)						
		tax deducted Integrated Tax Central State /UT					
				Tax	Tax		
		1	2	3	4		
				•			

Signature

Name

Designation

Office -

### FORM GSTR - 8

[See rule 67(1)]

### Statement for tax collection at source

Year		
Month		

1		GSTIN												
2	•	(a)	Legal name of the registered person	A	uto	o F	op	ula	ite	d				
		(b)	Trade name, if any	Α	uto	o F	op	ula	ite	d				

## 3. Details of supplies made through e-commerce operator

(Amount in Rs. for all Tables)

GSTIN	Details of su	pplies made w	hich attract TCS	Amount	of tax collected at source			
of the supplier	Gross value of supplies made	Value of supplies returned	Net amount liable for TCS	Integrated Tax	Central Tax	State /UT Tax		
1	2	3	4	5	6	7		
3A. Sup	plies made to re	gistered person	ns					
3B. Supplies made to unregistered persons								

### 4. Amendments to details of supplies in respect of any earlier statement

Original	details		Revised details								
Month	GSTIN	GSTIN	Details of s	supplies ma	de which	Amount of tax collected at					
	of	of	a	ttract TCS			source	;			
	supplier	supplier	Gross value	Value of	Net	Integrated	Central	State/UT			
			of supplies	supply	amount	Tax	Tax	Tax			
			made	returned	liable for						
					TCS						
1	2	3	4	5	6	7	8	9			
4A. Supplie	s made to	registere	d persons								
4B. Supplie	s made to	unregiste	gistered persons								

## 5. Details of interest

On account of	Amount	Amount of interest		
	in	Integrated	Central	State /UT
	default	Tax	Tax	Tax

1	2	3	4	5
Late payment of TCS amount				

### 6. Tax payable and paid

Description	Tax payable	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State / UT		
Tax		

### 7. Interest payable and paid

Description	Amount of	Amount paid
	interest payable	
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

### 8. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Other	Debit Entry
					Nos.
1	2	3	4	5	6
(a) Integrated tax					
(b) Central Tax					
(c) State/UT Tax					
Bank Account Details (Drop Down)					

# 9. Debit entries in cash ledger for TCS/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in cash	Interest
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Place:	Name of Authorised Signatory

Date: Designation /Status

#### **Instructions:-**

1. Terms Used:-

a. GSTIN:- Goods and Services Tax Identification Number

b. TCS:- Tax Collected at source

- 2. An e-commerce operator can file GSTR- 8 only when full TCS liability has been discharged.
- 3. TCS liability will be calculated on the basis of table 3 and table 4.
- 4. Refund from electronic cash ledger can only be claimed only when all the TCS liability for that tax period has been discharged.
- 5. Cash ledger will be debited for the refund claimed from the said ledger.
- 6. Amount of tax collected at source will flow to Part C of GSTR- 2A of the taxpayer on filing of GSTR-8.
- 7. Matching of Details with supplier's GSTR-1 will be at the level of GSTIN of supplier.

## FORM GSTR - $9]^{45}]^{46}$

[See rule 80]

### **Annual Return**

Pt. I			Basic Details				
1	Financial Year						
2	GSTIN						
3A	Legal Name						
3В	Trade Name (if any)						
Pt. II	Details of O	utward and i	nward supplies m				
				(An	nount in	₹ in all tabl	les)
	Nature of Supplies		Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
	1		2	3	4	5	6
4	Details of advances year on which tax		d outward supp	lies made	during	the financ	ial
A	Supplies made to un persons (B2C)	n-registered					
В	Supplies made to registered persons (B2B)						
С	Zero rated supply (Export) on payment of tax (except supplies to SEZs)						
D	Supply to SEZs on tax	payment of					
Е	Deemed Exports						

 $<sup>^{45} \</sup>rm Inserted$  vide Notf no. 39/2018-CT dt. 04.09.2018  $^{46} \rm Substituted$  vide Notf no. 74/2018-CT dt 31.12.2018

F	Advances on which tax has been paid but invoice has not been issued (not covered under (A) to (E) above)					
G	Inward supplies on which tax is to be paid on reverse charge basis					
Н	Sub-total (A to G above)					
I	Credit Notes issued in respect of transactions specified in (B) to (E) above (-)					
J	Debit Notes issued in respect of transactions specified in (B) to (E) above (+)					
K	Supplies / tax declared through Amendments (+)					
L	Supplies / tax reduced through Amendments (-)					
M	Sub-total (I to L above)					
N	Supplies and advances on which tax is to be paid (H + M) above					
5	Details of Outward supplies mayable	ade during the f	inancial ;	year on	which tax	is not
A	Zero rated supply (Export) without payment of tax					
В	Supply to SEZs without payment of tax					
С	Supplies on which tax is to be paid by the recipient on reverse charge basis					
D	Exempted					
Е	Nil Rated					
F	Non-GST supply (includes 'no supply')					
G	Sub-total (A to F above)					

Н	Credit Notes issued in respect of transactions specified in A to F above (-)					
I	Debit Notes issued in respect of transactions specified in A to F above (+)					
J	Supplies declared through Amendments (+)					
K	Supplies reduced through Amendments (-)					
L	Sub-Total (H to K above)					
M	Turnover on which tax is not to be paid (G + L above)					
N	Total Turnover (including advances) (4N + 5M - 4G above)					
Pt. III	Details	of ITC for the fin	nancial ye	ear		
	Description	Туре	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
	1	2	3	4	5	6
6	Details of ITO	C availed during	the finan	cial year	r	
A	Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3B	of Table 4A of	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>
В	Inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs)	Inputs Capital Goods Input Services				
С	Inward supplies received from unregistered persons liable to reverse charge (other than B above) on which tax is paid &	Inputs Capital Goods Input Services				
D	ITC availed  Inward supplies received from	Inputs				

	registered persons liable to reverse charge (other than B above) on which tax is paid and ITC availed	Capital Goods Input Services				
Е	Import of goods (including supplies from SEZs)	Inputs Capital Goods				
F	Import of services (excluding in from SEZs)	ward supplies				
G	Input Tax credit received from I	SD				
Н	Amount of ITC reclaimed (other under the provisions of the Act	r than B above)				
I	Sub-total (B to H above)					
J	Difference (I - A above)					
K	Transition Credit through TRAN revisions if any)	N-I (including				
L	Transition Credit through TRAN	N-II				
M	Any other ITC availed but not s	pecified above				
N	Sub-total (K to M above)					
О	Total ITC availed (I + N above)	)				
7	Details of ITC Reversed and I	neligible ITC for	the fina	ncial yea	ır	
A	As per Rule 37					
В	As per Rule 39					
С	As per Rule 42					
D	As per Rule 43					
Е	As per section 17(5)					
F	Reversal of TRAN-I credit					
G	Reversal of TRAN-II credit					
Н	Other reversals (pl. specify)					
I	Total ITC Reversed (Sum of A	to H above)				
J	Net ITC Available for Utilization	on (6O - 7I)				
8	Other	r ITC related inf	ormation	1		
A	ITC as per GSTR-2A (Table 3 &	& 5 thereof)	<auto< td=""><td><auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<></td></auto<>	<auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<>	<auto></auto>	<auto< td=""></auto<>

				>	>		>
	ITC as per sum total of 6(B) and 6(H) above			<auto< th=""><th></th><th></th><th></th></auto<>			
В	Tre as per sum tota	1 01 0( <b>B</b> ) and	1 0(11) above	> Auto			
С	[ITC on inward supplies and inward supplies includes services reduring the financial financial year up to	liable to rev ceived from year but ava	verse charge but SEZs) received ailed in the next				
D	Difference [A-(B+C	C)]					
Е	ITC available but no	ot availed					
F	ITC available but in	eligible					
G	IGST paid on impor	t of goods (i	including				
Н	IGST credit availed 6(E) above)	on import o	f goods (as per	<auto< th=""><th></th><th></th><th></th></auto<>			
I	Difference (G-H)						
J	ITC available but no goods (Equal to I)	ot availed on	import of				
K	Total ITC to be laps $(E + F + J)$	ed in curren	t financial year	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>
Pt. IV	Details of ta	x paid as dec	clared in returns f	iled durin	ng the fin	ancial year	
	Description	Tax	Paid through		Paid thr	ough ITC	
9		Payable	cash	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
	1	2	3	4	5	6	7
	Integrated Tax						

[For FY 2018-19, ITC on inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) received during 2018-19 but availed during April 2019 to September 2019(Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019)]"

<sup>&</sup>lt;sup>47</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>48</sup> Substituted vide Notf no. 79/2020 – CT dt. 15.10.2020 for "[For FY 2017-18](*Inserted vide Notf no. 56/2019 – CT dt.14.11.2019*) ITC on inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) received during 2017-18 but availed during April [2018 to March 2019] (*Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September, 2018"*)

	C . 1 T	]		1		I	
	Central Tax						
	State/UT Tax						
	Cess						
	Interest						
	Late fee						
·	Penalty						
٠	Other						
	[Particulars of the					eturns of th	e next
		financial	year till the speci	fied perio	od] <sup>49</sup>		
Pt.	[For FY 2017-18]	l <sup>50</sup> Particulars	s of the transaction	ns for the	[FY 201	7-18 decla	red in
V			een April 2018 ti				
	[For FY 2018-19].	Particulars of	the transactions fo	or the FY 2	018-19 de	eclared in re	eturns
	[. 00_0 _5 ,	. ar cicaiai s ci				colar ca iii r c	
		between	April 2019 till Sept	ember 201	19] <sup>52</sup>		
	Dosgriptic			T		Integrat	Coss
	Description		April 2019 till Sept  Taxable Value	Centra	State	Integrat	Cess
	Description			T		Integrat ed Tax	Cess
	Description			Centra	State Tax /	_	Cess
	Description 1			Centra	State Tax / UT	_	Cess 6
	1	on	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
10	1 Supplies / tax decla	on	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
10	1	on	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
10	1 Supplies / tax decla	ared ats (+) (net	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
10	Supplies / tax decla through Amendmer of debit notes)	ared onts (+) (net red through	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
	Supplies / tax declar through Amendment of debit notes)  Supplies / tax reduces	ared onts (+) (net red through	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
11	Supplies / tax decla through Amendmen of debit notes) Supplies / tax reduce Amendments (-) (notes)	enred ents (+) (net ented through enter of credit	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
	Supplies / tax declar through Amendment of debit notes)  Supplies / tax reduct Amendments (-) (notes)	ared ats (+) (net eed through et of credit	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
11	Supplies / tax decla through Amendmen of debit notes)  Supplies / tax reduct Amendments (-) (notes)  Reversal of ITC available.	ared et of credit ailed ancial year	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	
11	Supplies / tax declar through Amendment of debit notes)  Supplies / tax reduct Amendments (-) (notes)  Reversal of ITC available during previous final	ared et of credit ailed ancial year	Taxable Value	Centra 1 Tax	State Tax / UT Tax	ed Tax	

 $<sup>^{49}</sup>$  Substituted vide Notf no. 79/2020 - CT dt. 15.10.2020 for "[For FY 2017-18] (Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019)Particulars of the transactions for the [FY 2017-18 declared in returns between April 2018 till March 2019] (Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "previous FY declared in returns of April to September of current FY or upto date of filing of annual return of previous FY whichever is earlier")[For FY 2018-19, Particulars of the transactions for the FY 2018-19 declared in returns between April 2019 till September 2019]"

50 Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>51</sup>Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "previous FY declared in returns of April to September of current FY or upto date of filing of annual return of previous FY whichever is earlier" <sup>52</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

14	Differential tax paid on account of declaration in 10 & 11 above							
		Г	Description		Paya	able	Pai	d
	1 2 3							
	Integrated	Tax						
	Central Ta	ıx						
	State/UT	Гах						
	Cess							
	Interest							
Pt. VI				Other Informati	on			
15			Particul	ars of Demands a	ınd Refun	ıds		
	Details	Centra	State Tax	Integrated Tax	Cess	Intere	Penalty	Late
		1 Tax	/ UT Tax			st		Fee / Other
								S
	1	2	3	4	5			
A	Total Refund							
71	claimed							
	Total Refund							
В	sanction							
	ed							
C	Total Refund							
Č	Rejected							
	Total							
D	Refund Pending							
	Total							
Е	demand							
	of taxes							
	Total taxes							
F	paid in							
	respect of E							

	above							
G	Total demands pending out of E above							
16	Informati	on on sup		ed from composition and goods sent of			med supply	under /
		Details		Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
		1		2	3	4	5	6
A	Supplies r Composit							
В	Deemed s 143	upply und	der Section					
С	Goods ser but not re							
17			HSN Wise	e Summary of out	tward sup	plies		
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
18			HSN Wis	se Summary of In	ward sup	plies		
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
19			La	ate fee payable an	d paid			
		D	escription		Paya	able	Pai	d

	1	2	3
A	Central Tax		
В	State Tax		

#### Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Signature

Place Name of Authorised

Signatory

Date Designation /

Status

#### **Instructions:** –

1. Terms used:

a. GSTIN: Goods and Services Tax Identification Number

b. UQC: Unit Quantity Code

c. HSN: Harmonized System of Nomenclature Code

2. [It is mandatory to file all **FORM GSTR-1** and **FORM GSTR-3B** for the Financial Year for which the return is being filed for before filing this return and for FY 2017-18, the details for the period between July 2017 to March 2018 are to be provided in this return.]<sup>53</sup>

2A. [In the Table, against serial numbers 4, 5, 6 and 7, the taxpayers shall report the values pertaining to the financial year only. The value pertaining to the preceding financial year shall not be reported here.]<sup>54</sup>

- 3. [It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-1** and **FORM GSTR-3B** may be declared in this return. However, taxpayers cannot claim input tax credit unclaimed during FY 2017-18 through this return.]<sup>55</sup>
- 4. Part II consists of the details of all outward supplies & advances received during the financial year for which the annual return is filed. [For FY 2017-18,]<sup>56</sup> It may be noted

<sup>55</sup>Omitted vide Notf no. 31/2019 – CT dt. 28.06.2019

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<sup>&</sup>lt;sup>53</sup> Substituted vide Notf no. 56/2019 – CT dt.14.11.2019

<sup>&</sup>lt;sup>54</sup> Inserted vide Notf no. 79/2020-CT dated 15.10.2020

that all the supplies for which payment has been made through **FORM GSTR-3B** between July 2017 to March 2018 shall be declared in this part.[It may be noted that additional liability for the FY 2017-18 [or FY 2018-19]<sup>57</sup> [or FY 2019-20]<sup>58</sup> not declared in **FORM GSTR-1** and **FORM GSTR-3B** may be declared in this return. However, taxpayers cannot claim input tax credit [unclaimed during FY 2017-18]<sup>59</sup> through this return.]<sup>60</sup> The instructions to fill Part II are as follows:

Table No.	Instructions
4A	Aggregate value of supplies made to consumers and unregistered persons on
	which tax has been paid shall be declared here. These will include details of
	supplies made through E-Commerce operators and are to be declared as net of
	credit notes or debit notes issued in this regard. Table 5, Table 7 along with
	respective amendments in Table 9 and Table 10 of FORM GSTR-1 may be
	used for filling up these details.
4B	Aggregate value of supplies made to registered persons (including supplies
	made to UINs) on which tax has been paid shall be declared here. These will
	include supplies made through E-Commerce operators but shall not include
	supplies on which tax is to be paid by the recipient on reverse charge basis.
	Details of debit and credit notes are to be mentioned separately. Table 4A and
	Table 4C of <b>FORM GSTR-1</b> may be used for filling up these details.
4C	Aggregate value of exports (except supplies to SEZs) on which tax has been
	paid shall be declared here. Table 6A of FORM GSTR-1 may be used for
	filling up these details.
4D	Aggregate value of supplies to SEZs on which tax has been paid shall be
	declared here. Table 6B of GSTR-1 may be used for filling up these details.
4E	Aggregate value of supplies in the nature of deemed exports on which tax has
	been paid shall be declared here. Table 6C of <b>FORM GSTR-1</b> may be used
	for filling up these details.
4F	Details of all unadjusted advances i.e. advance has been received and tax has
	been paid but invoice has not been issued in the current year shall be declared
	here. Table 11A of <b>FORM GSTR-1</b> may be used for filling up these details.
4G	Aggregate value of all inward supplies (including advances and net of credit
	and debit notes) on which tax is to be paid by the recipient (i.e.by the person
	filing the annual return) on reverse charge basis. This shall include supplies
	received from registered persons, unregistered persons on which tax is levied
	on reverse charge basis. This shall also include aggregate value of all import
	of services. Table 3.1(d) of <b>FORM GSTR-3B</b> may be used for filling up these
	details.
4I	Aggregate value of credit notes issued in respect of B to B supplies (4B),
	exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be

<sup>&</sup>lt;sup>56</sup> Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>57</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>58</sup> Inserted vide Notf no. 79/2020 – CT dt. 15.10.2020

<sup>&</sup>lt;sup>59</sup>Omitted vide Notf no. 56/2019 – CT dt. 15.10.2020

<sup>&</sup>lt;sup>60</sup>Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

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	declared here. Table 9B of <b>FORM GSTR-1</b> may be used for filling up these
	details.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>61</sup> , the registered person shall have an
	option to fill Table 4B to Table 4E net of credit notes in case there is any
	difficulty in reporting such details separately in this table] <sup>62</sup>
4J	Aggregate value of debit notes issued in respect of B to B supplies (4B),
	exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be
	declared here. Table 9B of <b>FORM GSTR-1</b> may be used for filling up these
	details.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>63</sup> , the registered person shall have an
	option to fill Table 4B to Table 4E net of debit notes in case there is any
	difficulty in reporting such details separately in this table] <sup>64</sup>
4K & 4L	Details of amendments made to B to B supplies (4B), exports (4C), supplies to
	SEZs (4D) and deemed exports (4E), credit notes (4I), debit notes (4J) and
	refund vouchers shall be declared here. Table 9A and Table 9C of FORM
	<b>GSTR-1</b> may be used for filling up these details.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>65</sup> , the registered person shall have an
	option to fill Table 4B to Table 4E net of amendments in case there is any
	difficulty in reporting such details separately in this table] <sup>66</sup>
5A	Aggregate value of exports (except supplies to SEZs) on which tax has not
	been paid shall be declared here. Table 6A of <b>FORM GSTR-1</b> may be used
	for filling up these details.
5B	Aggregate value of supplies to SEZs on which tax has not been paid shall be
	declared here. Table 6B of GSTR-1 may be used for filling up these details.
5C	Aggregate value of supplies made to registered persons on which tax is
	payable by the recipient on reverse charge basis. Details of debit and credit
	notes are to be mentioned separately. Table 4B of <b>FORM GSTR-1</b> may be
	used for filling up these details.
5D,5E	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be
and 5F	declared here. Table 8 of <b>FORM GSTR-1</b> may be used for filling up these
	details. The value of "no supply" shall be declared under Non-GST supply
	(5F).
	[For FY 2017-18, 2018-19 and 2019-20] <sup>67</sup> , the registered person shall have an
	option to either separately report his supplies as exempted, nil rated and Non-
	GST supply or report consolidated information for all these three heads in the
	"exempted" row only.] <sup>68</sup>
5H	Aggregate value of credit notes issued in respect of supplies declared in 5A,
	5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of <b>FORM GSTR-1</b>
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 $<sup>^{61}</sup>$  Substituted vide Notf no. 79/2020-CT dt.15.10.2020 for "FY 2017-18 and 2018-19."  $^{62}$  Inserted vide Notf no. 56/2019-CT dt.14.11.2019

<sup>&</sup>lt;sup>63</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>64</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>65</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>66</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>67</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19." 68 Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

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	may be used for filling up these details.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>69</sup> , the registered person shall have an
	option to fill Table 5A to 5F net of credit notes in case there is any difficulty
	in reporting such details separately in this table.] <sup>70</sup>
5I	Aggregate value of debit notes issued in respect of supplies declared in 5A,
	5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of <b>FORM GSTR-1</b>
	may be used for filling up these details.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>71</sup> , the registered person shall have an
	option to fill Table 5A to 5F net of debit notes in case there is any difficulty in
	reporting such details separately in this table.] <sup>72</sup>
5J & 5K	Details of amendments made to exports (except supplies to SEZs) and supplies
	to SEZs on which tax has not been paid shall be declared here. Table 9A and
	Table 9C of <b>FORM GSTR-1</b> may be used for filling up these details.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>73</sup> , the registered person shall have an
	option to fill Table 5A to Table 5F net of amendments in case there is any
	difficulty in reporting such details separately in this table.] <sup>74</sup>
5N	Total turnover including the sum of all the supplies (with additional supplies
	and amendments) on which tax is payable and tax is not payable shall be
	declared here. This shall also include amount of advances on which tax is paid
	but invoices have not been issued in the current year. However, this shall not
	include the aggregate value of inward supplies on which tax is paid by the
	recipient (i.e. by the person filing the annual return) on reverse charge basis.

5. Part III consists of the details of all input tax credit availed and reversed in the financial year for which the annual return is filed. The instructions to fill Part III are as follows:

Table No.	Instructions
6A	Total input tax credit availed in Table 4A of FORM GSTR-3B for the
	taxpayer would be auto-populated here.
6B	Aggregate value of input tax credit availed on all inward supplies except those
	on which tax is payable on reverse charge basis but includes supply of services
	received from SEZs shall be declared here. It may be noted that the total ITC
	availed is to be classified as ITC on inputs, capital goods and input services.
	Table 4(A)(5) of <b>FORM GSTR-3B</b> may be used for filling up these details.
	This shall not include ITC which was availed, reversed and then reclaimed in
	the ITC ledger. This is to be declared separately under 6(H) below.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report the breakup of input tax credit as inputs, capital goods and input

 $<sup>^{69}</sup>$  Substituted vide Notf no. 79/2020-CT dt.15.10.2020 for "FY 2017-18 and 2018-19."  $^{70}$ Inserted vide Notf no. 56/2019-CT dt. 14.11.2019  $^{71}$  Substituted vide Notf no. 79/2020-CT dt.15.10.2020 for "FY 2017-18 and 2018-19."  $^{72}$ 

<sup>&</sup>lt;sup>72</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>73</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>74</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	services or report the entire input tax credit under the "inputs" row only.] <sup>75</sup> [For FY 2019-20, the registered person shall report the breakup of input tax credit as capital goods and have an option to either report the breakup of the remaining amount as inputs and input services or report the entire remaining amount under the "inputs" row only.] <sup>76</sup>
6C	Aggregate value of input tax credit availed on all inward supplies received from unregistered persons (other than import of services) on which tax is payable on reverse charge basis shall be declared here. It may be noted that the total ITC availed is to be classified as ITC on inputs, capital goods and input services. Table 4(A)(3) of <b>FORM GSTR-3B</b> may be used for filling up these details.  [For FY 2017-18 and 2018-19, the registered person shall have an option to either report the breakup of input tax credit as inputs, capital goods and input services or report the entire input tax credit under the "inputs" row only.  [For FY 2019-20, the registered person shall report the breakup of input tax credit as capital goods and have an option to either report the breakup of the remaining amount as inputs and input services or report the entire remaining amount under the "inputs" row only] <sup>77</sup> [For FY 2017-18, 2018-19 and 2019-20] <sup>78</sup> , the registered person shall have an option to either report Table 6C and 6D separately or report the consolidated details of Table 6C and 6D in Table 6D only.] <sup>79</sup>
6D	Aggregate value of input tax credit availed on all inward supplies received from registered persons on which tax is payable on reverse charge basis shall be declared here. It may be noted that the total ITC availed is to be classified as ITC on inputs, capital goods and input services. Table 4(A)(3) of <b>FORM GSTR-3B</b> may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to either report the breakup of input tax credit as inputs, capital goods and input services or report the entire input tax credit under the "inputs" row only. [For FY 2019-20, the registered person shall report the breakup of input tax credit as capital goods and have an option to either report the breakup of the remaining amount as inputs and input services or report the entire remaining amount under the "inputs" row only] <sup>80</sup> [For FY 2017-18, 2018-19 and 2019-20] <sup>81</sup> , the registered person shall have an option to either report Table 6C and 6D separately or report the consolidated details of Table 6C and 6D in Table 6D only.] <sup>82</sup>

 $<sup>^{75}</sup> Inserted$  vide Notf no. 56/2019-CT dt. 14.11.2019  $^{76}$  Inserted vide Notf no. 79/2020-CT dt. 15.10.2020  $^{77}$  Inserted vide Notf no. 79/2020-CT dt. 15.10.2020

<sup>&</sup>lt;sup>78</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19." <sup>79</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>80</sup> Inserted vide Notf no. 79/2020 – CT dt. 15.10.2020

<sup>&</sup>lt;sup>81</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>82</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

		goods received from SEZs shall be declared here. It may be noted that the total ITC availed is to be classified as ITC on inputs and capital goods. Table
		4(A)(1) of FORM GSTR-3B may be used for filling up these details.
		[For FY 2017-18 and 2018-19, the registered person shall have an option to
		either report the breakup of input tax credit as inputs and capital goods or
		report the entire input tax credit under the "inputs" row only.] <sup>83</sup>
		[For FY 2019-20, the registered person shall report the breakup of input tax
		credit as capital goods and have an option to either report the breakup of the
		remaining amount as inputs and input services or report the entire remaining
		amount under the "inputs" row only.] <sup>84</sup>
6F		Details of input tax credit availed on import of services (excluding inward
		supplies from SEZs) shall be declared here. Table 4(A)(2) of FORM GSTR-
		<b>3B</b> may be used for filling up these details.
6G		Aggregate value of input tax credit received from input service distributor
		shall be declared here. Table 4(A)(4) of FORM GSTR-3B may be used for
		filling up these details.
6H		Aggregate value of input tax credit availed, reversed and reclaimed under the
		provisions of the Act shall be declared here.
6J		The difference between the total amount of input tax credit availed through
		FORM GSTR-3B and input tax credit declared in row B to H shall be
		declared here. Ideally, this amount should be zero.
6K		Details of transition credit received in the electronic credit ledger on filing of
		FORM GST TRAN-I including revision of TRAN-I (whether upwards or
		downwards), if any shall be declared here.
6L		Details of transition credit received in the electronic credit ledger after filing
		of FORM GST TRAN-II shall be declared here.
6M		Details of ITC availed but not covered in any of heads specified under 6B to
		6L above shall be declared here. Details of ITC availed through <b>FORM ITC-</b>
		01 and FORM ITC-02 in the financial year shall be declared here.
7A,	7B,	Details of input tax credit reversed due to ineligibility or reversals required
7C,	7D,	under rule 37, 39, 42 and 43 of the CGST Rules, 2017 shall be declared here.
7E,	7F,	This column should also contain details of any input tax credit reversed under
7G	and	section 17(5) of the CGST Act, 2017 and details of ineligible transition credit
7H		claimed under FORM GST TRAN-II or FORM GST TRAN-II and then
		subsequently reversed. Table 4(B) of FORM GSTR-3B may be used for
		filling up these details. Any ITC reversed through FORM ITC -03 shall be
		declared in 7H. If the amount stated in Table 4D of FORM GSTR-3B was not
		included in table 4A of FORM GSTR-3B, then no entry should be made in
		table 7E of <b>FORM GSTR-9</b> . However, if amount mentioned in table 4D of
		FORM GSTR-3B was included in table 4A of FORM GSTR-3B, then entry

 $<sup>^{83}</sup> Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019$  $<math display="inline">^{84}$  Inserted vide Notf no. 79/2020 - CT dt.15.10.2020

	will come in 7E of <b>FORM GSTR-9</b> .
	[For FY 2017-18, 2018-19 and 2019-20] <sup>85</sup> , the registered person shall have an
	option to either fill his information on reversals separately in Table 7A to 7E
	or report the entire amount of reversal under Table 7H only. However,
	reversals on account of TRAN-1 credit (Table 7F) and TRAN-2 (Table 7G)
	are to be mandatorily reported.] <sup>86</sup>
8A	The total credit available for inwards supplies (other than imports and inwards
	supplies liable to reverse charge but includes services received from SEZs)
	pertaining to [the financial year for which the return is being for] <sup>87</sup> and
	reflected in FORM GSTR-2A (table 3 & 5 only) shall be auto-populated in
	this table. This would be the aggregate of all the input tax credit that has been
	declared by the corresponding suppliers in their FORM GSTR-1. [For FY
	2017-18,] <sup>88</sup> [It may be noted that the <b>FORM GSTR-2A</b> generated as on the 1 <sup>st</sup>
	May, 2019 shall be auto-populated in this table.] <sup>89</sup>
	[For FY 2018-19, It may be noted that the <b>FORM GSTR-2A</b> generated as on
	the 1st November, 2019 shall be auto-populated in this table. For FY 2017-18
	and 2018-19, the registered person shall have an option to upload the details
	for the entries in Table 8A to 8D duly signed, in PDF format in FORM
	<b>GSTR-9C</b> (without the CA certification).] <sup>90</sup>
	[For FY 2019-20, it may be noted that the details from <b>FORM GSTR-2A</b>
	generated as on the 1st November, 2020 shall be auto-populated in this
	table.] <sup>91</sup>
8B	The input tax credit as declared in Table 6B and 6H shall be auto-populated
	here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	upload the details for the entries in Table 8A to 8D duly signed, in PDF format
	in FORM GSTR-9C (without the CA certification).] <sup>92</sup>
8C	[Aggregate value of input tax credit availed on all inward supplies (except
	those on which tax is payable on reverse charge basis but includes supply of
	services received from SEZs) received during the financial year for which the
	annual return is being filed for but credit on which was availed in the next
	financial year within the period specified under Section 16(4) of the CGST
	Act, 2017] <sup>93</sup>

<sup>&</sup>lt;sup>85</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>86</sup>Inserted vide Notf no. 56/2019 – CT dt.14.11.2019

 $<sup>^{87}</sup>$ Substituted for "FY 2017-18" vide Notf no. 56/2019 - CT dt.14.11.2019

 $<sup>^{88}</sup>$ Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019

<sup>&</sup>lt;sup>89</sup>Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

<sup>&</sup>lt;sup>90</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>91</sup> Inserted vide Notf no. 79/2020-CT dated 15.10.2020

 $<sup>^{92}</sup>$ Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019

<sup>&</sup>lt;sup>93</sup> Substituted vide Notf no. 79/2020-CT dated 15.10.2020 for "[For FY 2017-18, ] (*Inserted vide Notf no.* 56/2019 – CT dt. 14.11.2019) Aggregate value of input tax credit availed on all inward supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during July 2017 to March 2018 but credit on which was availed between April [2018 to March 2019]( *Substituted vide Notf no.* 31/2019 – CT dt. 28.06.2019 for "to September 2018) shall be declared here. [For FY 2018-19, Aggregate value of input tax credit availed on all inward supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during April

	Table 4(A)(5) of <b>FORM GSTR-3B</b> may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	upload the details for the entries in Table 8A to 8D duly signed, in PDF format
	in <b>FORM GSTR-9C</b> (without the CA certification).] <sup>94</sup>
8D	Aggregate value of the input tax credit which was available in <b>FORM GSTR-</b>
	<b>2A</b> (table 3 & 5 only) but not availed in <b>FORM GSTR-3B</b> returns shall be
	computed based on values of 8A, 8B and 8C.
	However, there may be circumstances where the credit availed in <b>FORM</b>
	GSTR-3B was greater than the credit available in FORM GSTR-2A. In such
	cases, the value in row 8D shall be negative.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	upload the details for the entries in Table 8A to Table 8D duly signed, in PDF
	format in <b>FORM GSTR-9C</b> (without the CA certification). ] <sup>95</sup>
8E & 8F	The credit which was available and not availed in FORM GSTR-3B and the
	credit was not availed in <b>FORM GSTR-3B</b> as the same was ineligible shall be
	declared here. Ideally, if 8D is positive, the sum of 8E and 8F shall be equal to
	8D.
8G	Aggregate value of IGST paid at the time of imports (including imports from
	SEZs) during the financial year shall be declared here.
8H	The input tax credit as declared in Table 6E shall be auto-populated here.
8K	The total input tax credit which shall lapse for the current financial year shall
	be computed in this row.

- 6. Part IV is the actual tax paid during the financial year. Payment of tax under Table 6.1 of **FORM GSTR-3B** may be used for filling up these details.
- 7. [For FY 2017-18,]<sup>96</sup>Part V consists of particulars of transactions for the previous financial year but paid in the **FORM GSTR-3B**[between April 2018 to March 2019]<sup>97</sup>. [For FY 2018-19, Part V consists of particulars of transactions for the previous financial year but paid in the **FORM GSTR-3B**[between April 2019 to September 2019]. <sup>98</sup> [For FY 2019-20, Part V consists of particulars of transactions for the previous financial year but paid in the FORM GSTR-3B between April 2020 to September 2020.]<sup>99</sup>

#### The instructions to fill Part V are as follows:

	Instructions
10 & 11	[For FY 2017-18, ] <sup>100</sup> Details of additions or amendments to any of the
	supplies already declared in the returns of the previous financial year but such

2018 to March 2019 but credit on which was availed between April 2019 to September 2019 shall be declared here.](*Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019*)"

<sup>&</sup>lt;sup>94</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>95</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>96</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>97</sup>Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "of April to September of current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier."

<sup>&</sup>lt;sup>98</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>99</sup> Inserted vide Notf no. 79/2020 - CT dt. 15.10.2020

	amendments were furnished in Table 9A, Table 9B and Table 9C of <b>FORM GSTR-1</b> of April [2018 to March 2019] <sup>101</sup> shall be declared here.
	[For FY 2018-19, Details of additions or amendments to any of the supplies already declared in the returns of the previous financial year but such amendments were furnished in Table 9A, Table 9B and Table 9C of <b>FORM GSTR-1</b> of April 2019 to September 2019 shall be declared here.] <sup>102</sup>
	[For FY 2019-20, Details of additions or amendments to any of the supplies already declared in the returns of the previous financial year but such amendments were furnished in Table 9A, Table 9B and Table 9C of <b>FORM GSTR-1</b> of April 2020 to September 2020 shall be declared here.] <sup>103</sup>
12	[For FY 2017-18,] <sup>104</sup> Aggregate value of reversal of ITC which was availed in the previous financial year but reversed in returns filed for the months of April [2018 to March 2019] <sup>105</sup> shall be declared here. Table 4(B) of <b>FORM GSTR-3B</b> may be used for filling up these details.
	[For FY 2018-19, Aggregate value of reversal of ITC which was availed in the previous financial year but reversed in returns filed for the months of April 2019 to September 2019 shall be declared here. Table 4(B) of <b>FORM GSTR-3B</b> may be used for filling up these details.
	[For FY 2019-20, Aggregate value of reversal of ITC which was availed in the previous financial year but reversed in returns filed for the months of April 2020 to September 2020 shall be declared here. Table 4(B) of <b>FORM GSTR-3B</b> may be used for filling up these details. For FY 2019-20, the registered person shall have an option to not fill this table.] <sup>106</sup>
	[For FY 2017-18, 2018-19 and 2019-20] <sup>107</sup> , the registered person shall have an option to not fill this table.] <sup>108</sup>
13	[For FY 2017-18,] <sup>109</sup> Details of ITC for goods or services received in the previous financial year but ITC for the same was availed in returns filed for the months of April [2018 to March 2019] <sup>110</sup> shall be declared here. Table 4(A) of <b>FORM GSTR-3B</b> may be used for filling up these details. However, any ITC which was reversed in the FY 2017-18 as per second proviso to sub-

<sup>&</sup>lt;sup>100</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>101</sup>Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September of the current financial year or date of filing of Annual Return for the previous financial year, whichever is earlier"

<sup>&</sup>lt;sup>102</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019 <sup>103</sup>Inserted vide Notf no. 79/2020 – CT dt. 15.10.2020

<sup>&</sup>lt;sup>104</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019 105 ibid

 $<sup>^{106}</sup>$  Inserted vide Notf no. 79/2020-CT dt. 15.10.2020  $^{107}$  Substituted vide Notf no. 79/2020-CT dt. 15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>108</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019 <sup>109</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>110</sup> ibid

section (2) of section 16 but was reclaimed in FY 2018-19, the details of such ITC reclaimed shall be furnished in the annual return for FY 2018-19.

[For FY 2018-19, Details of ITC for goods or services received in the previous financial year but ITC for the same was availed in returns filed for the months of April 2019 to September 2019 shall be declared here. Table 4(A) of **FORM GSTR-3B** may be used for filling up these details. However, any ITC which was reversed in the FY 2018-19 as per second proviso to sub-section (2) of section 16 but was reclaimed in FY 2019-20, the details of such ITC reclaimed shall be furnished in the annual return for FY 2019-20. [For FY 2019-20, Details of ITC for goods or services received in the previous financial year but ITC for the same was availed in returns filed for the months of April 2020 to September 2020 shall be declared here. Table 4(A) of FORM GSTR-3B may be used for filling up these details. However, any ITC which was reversed in the FY 2019-20 as per second proviso to sub-section (2) of section 16 but was reclaimed in FY 2020-21, the details of such ITC reclaimed shall be furnished in the annual return for FY 2020-21.]<sup>111</sup>

[For FY 2017-18, 2018-19 and 2019-20]<sup>112</sup>, the registered person shall have an option to not fill this table.]<sup>113</sup>

8. Part VI consists of details of other information. The instructions to fill Part VI are as follows:

Table No.	Instructions				
15A,	Aggregate value of refunds claimed, sanctioned, rejected and pending for				
15B,	processing shall be declared here. Refund claimed will be the aggregate value				
15C and	of all the refund claims filed in the financial year and will include refunds				
15D	which have been sanctioned, rejected or are pending for processing. Refund				
	sanctioned means the aggregate value of all refund sanction orders. Refund				
	pending will be the aggregate amount in all refund application for which				
	acknowledgement has been received and will exclude provisional refunds				
	received. These will not include details of non-GST refund claims.				
	[For FY 2017-18, 2018-19 and 2019-20] <sup>114</sup> , the registered person shall have an				
	option to not fill this table.] <sup>115</sup>				
15E, 15F	Aggregate value of demands of taxes for which an order confirming the				
and 15G	demand has been issued by the adjudicating authority shall be declared here.				
	Aggregate value of taxes paid out of the total value of confirmed demand as				
	declared in 15E above shall be declared here. Aggregate value of demands				

<sup>&</sup>lt;sup>111</sup> Inserted vide Notf no. 79/2020 – CT dt. 15.10.2020

<sup>&</sup>lt;sup>112</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>113</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>114</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>115</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	pending recovery out of 15E above shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>116</sup> , the registered person shall have an
	option to not fill this table.] <sup>117</sup>
16A	Aggregate value of supplies received from composition taxpayers shall be
	declared here. Table 5 of <b>FORM GSTR-3B</b> may be used for filling up these
	details.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>118</sup> , the registered person shall have an
	option to not fill this table.] <sup>119</sup>
16B	Aggregate value of all deemed supplies from the principal to the job-worker in
102	terms of sub-section (3) and sub-section (4) of Section 143 of the CGST Act
	shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>120</sup> , the registered person shall have an
	option to not fill this table.] <sup>121</sup>
160	-
16C	Aggregate value of all deemed supplies for goods which were sent on
	approval basis but were not returned to the principal supplier within one
	eighty days of such supply shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>122</sup> , the registered person shall have an
	option to not fill this table.] <sup>123</sup>
17 & 18	Summary of supplies effected and received against a particular HSN code to
	be reported only in this table. It will be optional for taxpayers having annual
	turnover upto ₹ 1.50 Cr. It will be mandatory to report HSN code at two digits
	level for taxpayers having annual turnover in the preceding year above ₹ 1.50
	Cr but upto ₹ 5.00 Cr and at four digits' level for taxpayers having annual
	turnover above ₹ 5.00 Cr. UQC details to be furnished only for supply of
	goods. Quantity is to be reported net of returns. Table 12 of <b>FORM GSTR</b> -
	1 may be used for filling up details in Table 17. It may be noted that this
	summary details are required to be declared only for those inward
	supplies which in value independently account for 10 % or more of
	the total value of inward supplies.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>124</sup> , the registered person shall
	have an option to not fill this table.] 125
19	Late fee will be payable if annual return is filed after the due date.
17	Late fee will be payable if aimaal retain is fried after the due date.

Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through FORM DRC-03. Taxpayers

 $<sup>^{116}</sup>$  Substituted vide Notf no. 79/2020-CT dt.15.10.2020 for "FY 2017-18 and 2018-19."  $^{117}$  Inserted vide Notf no. 56/2019-CT dt. 14.11.2019

 $<sup>^{118}</sup>$  Substituted vide Notf no.  $79/2020-CT\ dt.15.10.2020$  for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>119</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>120</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>121</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>122</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>123</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>124</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>125</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability can be paid through electronic cash ledger only

# $FORM\ GSTR-9A^{126127}$

[See rule 80]

# **Annual Return (For Composition Taxpayer)**

Pt. I	Basic Details						
1	Financial Year						
2	GSTIN						
3A	Legal Name	<auto></auto>					
3B	Trade Name (if any)	<auto></auto>					
4	Period of composition (From To)	scheme during	g the year				
5	Aggregate Turnover of	Previous Fina	ancial Year				
					(Amo	ount in ₹ in a	ll tables)
Pt. II	Details of o	outward and in	ward supplie	es made di	uring the fina	ncial year	
	Description	Turnover	Rate of Tax	Central Tax	State / UT Tax	Integrated tax	Cess
	1	2	3	4	5	6	7
6	Detail	s of Outward	supplies mad	de during	the financial	year	
A	Taxable						
В	Exempted, Nil-rated						
С	Total						
7	Details of inward supplies on which tax is payable on reverse charge basis (net of debit/credit notes) for the financial year						of
	Description	Taxable Value	Central Tax		State Tax / UT Tax	Integrated Tax	Cess
	1	2	3		4	5	6
A	Inward supplies liable to reverse charge received from registered persons						
В	Inward supplies liable to reverse						

<sup>&</sup>lt;sup>126</sup>Inserted vide Notf no. 39/2018-CT dt. 04.09.2018 <sup>127</sup>Substituted vide Notf no. 74/2018-CT dt 31.12.2018

	charge received from unregistered persons					
С	Import of services					
D	Net Tax Payable on (A), (B) and (C) above					
8	Details of other	inward suppl	ies for the	financial year	ar	
A	Inward supplies from registered persons (other than 7A above)					
В	Import of Goods					
Pt. III	Details of tax paid as de	clared in retu	rns filed d	uring the fina	ancial year	
9	Description	Total tax	payable	Pa	aid	
	1	2		3	3	
	Integrated Tax					
	Central Tax					
	State/UT Tax					
	Cess					
	Interest					
	Late fee					
	Penalty					
Pt. IV	Particulars of the transactions for the of current FY or upto date of filing					_
	Description	Turnover	Central Tax	State Tax / UT Tax	Integrated Tax	Cess
	1	2	3	4	5	6
10	Supplies / tax (outward) declared through Amendments (+) (net of debit notes)					
11	Inward supplies liable to reverse charge declared through Amendments (+) (net of debit notes)					
12	Supplies / tax (outward) reduced through Amendments (-) (net of credit					

13 14	Inward supplies liable to reverse charge reduced through Amendments (-) (net of credit notes)  Differential tax paid on account of declaration  Description  1  Integrated Tax					e in 10, 11, 1 yable	2 & 13 abov Paid	
	Central Tax State/UT Tax Cess							
De XX	Interest			0/1- 1-0				
Pt. V			Particule	Other Infordars of Deman		afunde		
13	Description	Central	State Tax /	Integrated	Cess	Interest	Penalty	Late
		Tax	UT Tax	Tax				Fee / Others
	1	2	3	4	5	6	7	8
A	Total Refund claimed							
В	Total Refund sanctioned							
С	Total Refund Rejected							
D	Total Refund Pending							
Е	Total demand of taxes							
F	Total taxes paid in respect of							

	E above						
G	Total demands pending out of E above						
16		Details	of credit reve	ersed or av	vailed		
		Description		Central Tax	State Tax / UT Tax	Integrated Tax	Cess
	1			2	3	4	5
A	Credit revers scheme (-)						
В	Credit availed on opting out of the composition scheme (+)						
17	Late fee payable and paid						
	Description			Payable Paid		1	
	1				2	3	
A	Central Tax						
В	State Tax						

#### Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place	Signature
	Name of Authorised Signatory

Date

Designation / Status

#### **Instructions:** –

1. It is mandatory to file all your **FORM GSTR-4** for the FY 2017-18 before filing this return. The details for the period between July 2017 to March 2018 shall be provided in this return.

- 2. It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-4** may be declared in this return.
- 3. Part I consists of basic details of taxpayer. The instructions to fill Part I are as follows:

Table No.	Instructions
5	Aggregate turnover for the previous financial year is the turnover of the financial year
	previous to the year for which the return is being filed. For example for the annual
	return for FY 2017-18, the aggregate turnover of FY 2016-17 shall be entered into
	this table. It is the sum total of turnover of all taxpayers registered on the same PAN.

4. Part II consists of the details of all outward and inward supplies in the financial year for which the annual return is filed. The instructions to fill Part II are as follows:

Table No.	Instructions
6A	Aggregate value of all outward supplies net of debit notes / credit notes, net of
	advances and net of goods returned for the entire financial year shall be declared
	here. Table 6 and Table 7 of <b>FORM GSTR-4</b> may be used for filling up these details.
6B	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be declared
	here.
7A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable on reverse charge basis shall be declared here. Table 4B, Table 5 and
	Table 8A of <b>FORM GSTR-4</b> may be used for filling up these details.
7B	Aggregate value of all inward supplies received from unregistered persons (other than
	import of services) on which tax is payable on reverse charge basis shall be declared
	here. Table 4C, Table 5 and Table 8A of <b>FORM GSTR-4</b> may be used for filling up
	these details.
7C	Aggregate value of all services imported during the financial year shall be declared
	here. Table 4D and Table 5 of <b>FORM GSTR-4</b> may be used for filling up these
	details.
8A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable by the supplier shall be declared here. Table 4A and Table 5 of <b>FORM</b>
	<b>GSTR-4</b> may be used for filling up these details.
8B	Aggregate value of all goods imported during the financial year shall be declared
	here.

5. Part IV consists of the details of amendments made for the supplies of the previous financial year in the returns of April to September of the current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

Table No.	Instructions
	Details of additions or amendments to any of the supplies already declared in the
10,11,12,13	returns of the previous financial year but such amendments were furnished in Table
and 14	5 (relating to inward supplies) or Table 7 (relating to outward supplies) of <b>FORM</b>
	GSTR- 4 of April to September of the current financial year or upto the date of
	filing of Annual Return for the previous financial year, whichever is earlier shall be
	declared here.

6. Part V consists of details of other information. The instruction to fill Part V are as follows:

Table No.	Instructions
15A, 15B,	Aggregate value of refunds claimed, sanctioned, rejected and pending for processing
15C and	shall be declared here. Refund claimed will be the aggregate value of all the refund
15D	claims filed in the financial year and will include refunds which have been
	sanctioned, rejected or are pending for processing. Refund sanctioned means the
	aggregate value of all refund sanction orders. Refund pending will be the aggregate
	amount in all refund application for which acknowledgement has been received and
	will exclude provisional refunds received. These will not include details of non-GST
	refund claims.
15E, 15F	Aggregate value of demands of taxes for which an order confirming the demand has
and 15G	been issued by the adjudicating authority has been issued shall be declared here.
	Aggregate value of taxes paid out of the total value of confirmed demand in 15E
	above shall be declared here. Aggregate value of demands pending recovery out of
	15E above shall be declared here.
16A	Aggregate value of all credit reversed when a person opts to pay tax under the
	composition scheme shall be declared here. The details furnished in <b>FORM ITC-03</b>
	may be used for filling up these details.
16B	Aggregate value of all the credit availed when a registered person opts out of the
	composition scheme shall be declared here. The details furnished in <b>FORM ITC-01</b>
	may be used for filling up these details.
17	Late fee will be payable if annual return is filed after the due date.";

7. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

# FORM GSTR-9C<sup>128</sup>129

See rule 80(3)

# $PART-A \ \textbf{-} \ Reconciliation \ Statement$

Pt. I		Basic Detail	S		
1	Financial Year				
2	GSTIN				
3A	Legal Name	<	Auto>		
3B	Trade Name (if any)	<	Auto>		
4	Are you liable	to audit under any Act?	<	< <ple< td=""><td>ase specify&gt;&gt;</td></ple<>	ase specify>>
			(Ame	ount i	n ₹ in all tables)
Pt. II	Reconcili	ation of turnover declared in audite turnover declared in Annua			
5		Reconciliation of Gros	ss Turnover	•	
A	the State / UT	uding exports) as per audited financial (For multi-GSTIN units under same P. d from the audited Annual Financial S	AN the turno		
В	Unbilled reven	ue at the beginning of Financial Year		(+)	
C	Unadjusted adv	vances at the end of the Financial Year		(+)	
D	Deemed Suppl	y under Schedule I		(+)	
Е	Credit Notes is reflected in the	sued after the end of the financial year annual return	but	(-)	
F	Trade Discounts accounted for in the audited Annual Financial Statement but are not permissible under GST (+)				
G	Turnover from	April 2017 to June 2017		(-)	
Н	Unbilled reven	ue at the end of Financial Year		(-)	
I	Unadjusted Ad	vances at the beginning of the Financi	al Year	(-)	
J		counted for in the audited Annual Finance not permissible under GST	ancial	(+)	
K	Adjustments or DTA Units	n account of supply of goods by SEZ u		(-)	

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 $<sup>^{128}</sup>$  Inserted vide Notf no. 49/2018-CT dt 13.09.2018  $^{129} \mathrm{Substituted}$  vide Notf no. 74/2018-CT dt 31.12.2018

L	Turnover for the period u	nder composition scheme		(-)		
M	Adjustments in turnover u thereunder					
N	Adjustments in turnover of	lue to foreign exchange fluc	tuations	(+/-)		
О	Adjustments in turnover of	lue to reasons not listed above	ve	(+/-)		
P	Annual turnover after adj	ustments as above			<a< th=""><th>uto&gt;</th></a<>	uto>
Q	Turnover as declared in A	nnual Return (GSTR9)				
R	Un-Reconciled turnover (	Q - P)			A	T1
6		Un - Reconciled difference			s Turnover	
A	Reason 1		< <text< th=""><th>&gt;&gt;</th><th></th><th></th></text<>	>>		
В	Reason 2		< <text< th=""><th></th><th></th><th></th></text<>			
С	Reason 3		< <text< th=""><th></th><th></th><th></th></text<>			
7		Reconciliation of Taxab	ole Turnov	ver		
A	· ·	astments (from 5P above)			<auto></auto>	
В	Value of Exempted, Nil F turnover	ated, Non-GST supplies, No	o-Supply			
C	Zero rated supplies witho	ut payment of tax				
D	Supplies on which tax is to basis	o be paid by the recipient or	n reverse c	harge		
Е	Taxable turnover as per a	djustments above (A-B-C-D	))		<auto></auto>	
F	Taxable turnover as per li	ability declared in Annual R	Return (GS	TR9)		
G	Unreconciled taxable turn	over (F-E)			A	T 2
8		for Un - Reconciled differe	ence in tax	xable tı	urnover	
A	Reason 1		< <text< th=""><th></th><th></th><th></th></text<>			
В	Reason 2		< <text< th=""><th></th><th></th><th></th></text<>			
C	Reason 3		< <text< th=""><th>&gt;&gt;</th><th></th><th></th></text<>	>>		
Pt. III	Reconciliation of tax paid					
9	Reconciliat	on of rate wise liability an	d amount	payab	le thereon	
			Ta	x payab	ole	
	Description Taxable	e Value   Central tax	State tax / UT tax	Integ	grated Tax	Cess, if applicable
	1	2 3	4		5	6
A	5%					

В	5% (RC)						
C	12%						
D	12% (RC)						
Е	18%						
F	18% (RC)						
G	28%						
Н	28% (RC)						
I	3%						
J	0.25%						
K	0.10%						
L	Interest						
M	Late Fee						
N	Penalty						
O	Others						
P	Total amount to be paid as per tables						
	above			<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
Q				<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
Q R	Total amount paid as declared in Annual Return			<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
	Total amount paid as declared in Annual Return (GSTR 9)  Un-reconciled payment of amount	Rea	sons for u	<auto></auto>			<auto></auto>
R	Total amount paid as declared in Annual Return (GSTR 9)  Un-reconciled payment of amount	Rea	sons for u			amount	<auto></auto>
R 10	Total amount paid as declared in Annual Return (GSTR 9)  Un-reconciled payment of amount (PT1)	Rea	sons for u		payment of	ramount >>	<auto></auto>
10 A	above  Total amount paid as declared in Annual Return (GSTR 9)  Un-reconciled payment of amount (PT1)  Reason 1	Rea	sons for u		payment of	amount >>>	<auto></auto>
10 A B	above  Total amount paid as declared in Annual Return (GSTR 9)  Unreconciled payment of amount (PT1)  Reason 1  Reason 2  Reason 3			n-reconciled	payment of <td>amount &gt;&gt;&gt;</td> <td></td>	amount >>>	
R 10 A B C	above  Total amount paid as declared in Annual Return (GSTR 9)  Unreconciled payment of amount (PT1)  Reason 1  Reason 2  Reason 3			n-reconciled ot paid (due t	payment of <th>camount &gt;&gt;&gt; &gt;&gt;&gt;</th> <th></th>	camount >>> >>>	

	Description	Taxable	Value	Central tax	State tax / UT tax	Integrated tax	Cess, if applicable
	1	2		3	4	5	6
	5%						
	12%						
	18%						
	28%						
	3%						
	0.25%						
	0.10%						
	Interest						
	Late Fee						
	Penalty						
	Others (please						
	specify)						
Pt. IV		I	Reconciliat	tion of Input	Tax Credit	(ITC)	
12		Re	conciliatio	n of Net Inpu	ıt Tax Cred	it (ITC)	
A	ITC availed as UT (For multi-	-GSTIN uni		me PAN this			
В	ITC booked		nancial Yea	ears claimed ir nr	n current	(+)	
C	ITC booked in subsequent Fin			to be claimed	l in	(-)	
D	ITC availed as per audited financial statements or books of account <auto></auto>				Auto>		
E	ITC claimed in	Annual Re	turn (GSTI	R9)			
F	Un-reconciled ITC I					ГС 1	
13		Re	easons for	un-reconciled	l difference	in ITC	
A	Reason 1				< <text< th=""><th><b>&gt;&gt;</b></th><th></th></text<>	<b>&gt;&gt;</b>	
В	Reason 2				< <text< th=""><th>t&gt;&gt;</th><th></th></text<>	t>>	
C	Reason 3				< <text< th=""><th></th><th></th></text<>		
14						with ITC availed books of account	on expenses

	Description	Value	Amount of Total ITC	Amount of eligible ITC availed
	1	2	3	4
A	Purchases			
В	Freight / Carriage			
C	Power and Fuel			
D	Imported goods (Including received from SEZs)			
Е	Rent and Insurance			
F	Goods lost, stolen, destroyed, written off or disposed of by way of gift or free samples			
G	Royalties			
Н	Employees' Cost (Salaries, wages, Bonus etc.)			
I	Conveyance charges			
J	Bank Charges			
K	Entertainment charges			
L	Stationery Expenses (including postage etc.)			
M	Repair and Maintenance			
N	Other Miscellaneous expenses			
О	Capital goods			
P	Any other expense 1			
Q	Any other expense 2			
R	Total amount of eligible ITC availed			< <auto>&gt;</auto>
S	ITC claimed in Annual Return (GSTR9)			
Т	Un-reconciled ITC (ITC 2)			
15	Re	asons for un - reconcile	ed difference in ITC	

A	Reason 1			< <text< th=""><th>&gt;&gt;</th><th></th></text<>	>>	
В	Reason 2			< <text< th=""><th>&gt;&gt;</th><th></th></text<>	>>	
C	Reason 3			< <text< th=""><th>&gt;&gt;</th><th></th></text<>	>>	
16	Tax payable	on un-reconciled dif	ference in IT above)		easons specified in	13 and 15
	Description		Am	ount Payabl	e	
	Central Tax					
	State/UT Tax					
	Integrated					
	Tax					
	Cess					
	Interest					
	Penalty					
Pt. V	Audito	r's recommendation o	on additional	Liability du	ie to non-reconcili	ation
				To be pa	id through Cash	
	Description	Value	Central tax	State tax / UT tax	Integrated tax	Cess, if applicable
	1	2	3	4	5	6
	5%					
	12%					
	18%					
	28%					
	3%					
	0.25%					
	0.10%					
	Input Tax Credit					
	Interest					
	Late Fee					
	Penalty					
	Any other amount paid for supplies not included in Annual					

	Return (GSTR 9)					
	Erroneous refund to be paid back					
	Outstanding demands to be settled					
	Other (Pl. specify)					
	cation:	rm and declare that th	ne information	given herei	n above is true and	1 correct to
	•	dge and belief and noth		-		correct to
**(Sig	gnature and stam	p/Seal of the Auditor)				
Place:						
Name	of the signatory					
Memb	ership No					
Date:						
Full a	ddress					
Verifi	Verification of registered person:					
GSTI in the	R-9C prepared ar statement. I am	firm and declare that and duly signed by the and also uploading other and balance sheet etc.	Auditor and no statements, as	othing has b	een tampered or alt	ered by me
						Signature
Place:						
Date:						
				]	Name of Authorized	
					Design	ation/status
Instru	ıctions: –					

1. Terms used:

(a) GSTIN: Goods and Services Tax Identification Number

- 2. It is mandatory to file all your **FORMGSTR-1, FORM GSTR-3B and FORM GSTR -9** for the [current financial year]<sup>130</sup>before filing this return. [For FY 2017-18,]<sup>131</sup>The details for the period between July 2017 to March 2018 are to be provided in this statement for the financial year 2017-18. The reconciliation statement is to be filed for every GSTIN separately.
- 3. The reference to current financial year in this statement is the financial year for which the reconciliation statement is being filed for.
- 4. Part II consists of reconciliation of the annual turnover declared in the audited Annual Financial Statement with the turnover as declared in the Annual Return furnished in **FORM GSTR-9** for this GSTIN. The instructions to fill this part are as follows:-

Table No.	Instructions
5A	The turnover as per the audited Annual Financial Statement shall be declared here. There may be cases where multiple GSTINs (State-wise) registrations exist on the same PAN. This is common for persons / entities with presence over multiple States. Such persons / entities, will have to internally derive their GSTIN wise turnover and declare the same here. This shall include export turnover (if any). It may be noted that reference to audited Annual Financial Statement includes reference to books of accounts in case of persons / entities having presence over multiple States.
5B	Unbilled revenue which was recorded in the books of accounts on the basis of accrual system of accounting in the last financial year and was carried forward to the current financial year shall be declared here. In other words, when GST is payable during the financial year on such revenue (which was recognized earlier), the value of such revenue shall be declared here.  (For example, if rupees Ten Crores of unbilled revenue existed for the financial year 2016-17, and during the current financial year, GST was paid on rupees Four Crores of such revenue, then value of rupees Four Crores rupees shall be declared here)  [For FY 2017-18, 2018-19 and 2019-20] <sup>132</sup> , the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 5O.] <sup>133</sup>
5C	Value of all advances for which GST has been paid but the same has not been recognized as revenue in the audited Annual Financial Statement shall be declared here.  [For FY 2017-18, 2018-19 and 2019-20] <sup>134</sup> , the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 5O.] <sup>135</sup>
5D	Aggregate value of deemed supplies under Schedule I of the CGST Act, 2017 shall be declared here. Any deemed supply which is already part of the turnover in the audited Annual Financial Statement is not required to be included here. [For FY 2017-18, 2018-19 and 2019-20] <sup>136</sup> , the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 5O.] <sup>137</sup>

<sup>&</sup>lt;sup>130</sup> Substitutedfor "FY 2017-18" vide Notf no. 56/2019 – CT dt. 14.11.2019

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<sup>&</sup>lt;sup>131</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>132</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>133</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>134</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>135</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>136</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>137</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

5E	Aggregate value of credit notes which were issued after 31 <sup>st</sup> of March for any supply accounted in the current financial year but such credit notes were reflected in the
	annual return (GSTR-9) shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>138</sup> , the registered person shall have an option
	to not fill this table. If there are any adjustments required to be reported then the same
	may be reported in Table 5O.] <sup>139</sup>
5F	Trade discounts which are accounted for in the audited Annual Financial Statement
	but on which GST was leviable (being not permissible) shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>140</sup> , the registered person shall have an option
	to not fill this table. If there are any adjustments required to be reported then the same
	may be reported in Table 5O.] <sup>141</sup>
5G	Turnover included in the audited Annual Financial Statement for April 2017 to June
	2017 shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>142</sup> , the registered person shall have an option
	to not fill this table. If there are any adjustments required to be reported then the same
	may be reported in Table 5O.] <sup>143</sup>
5H	Unbilled revenue which was recorded in the books of accounts on the basis of accrual
	system of accounting during the current financial year but GST was not payable on
	such revenue in the same financial year shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>144</sup> , the registered person shall have an option
	to not fill this table. If there are any adjustments required to be reported then the same
	may be reported in Table 5O.] <sup>145</sup>
5I	Value of all advances for which GST has not been paid but the same has been
	recognized as revenue in the audited Annual Financial Statement shall be declared
	here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>146</sup> , the registered person shall have an option
	to not fill this table. If there are any adjustments required to be reported then the same
	may be reported in Table 5O.] <sup>147</sup>
5J	Aggregate value of credit notes which have been accounted for in the audited Annual
	Financial Statement but were not admissible under Section 34 of the CGST Act shall
	be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>148</sup> , the registered person shall have an option
	to not fill this table. If there are any adjustments required to be reported then the same
	may be reported in Table 5O.] <sup>149</sup>
5K	Aggregate value of all goods supplied by SEZs to DTA units for which the DTA
	units have filed bill of entry shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>150</sup> , the registered person shall have an option
	to not fill this table. If there are any adjustments required to be reported then the same

<sup>&</sup>lt;sup>138</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>139</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>140</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>141</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>142</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>143</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

 $<sup>^{144}</sup>$  Substituted vide Notf no.  $79/2020-CT\ dt.15.10.2020$  for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>145</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>146</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>147</sup> Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

 $<sup>^{148}</sup>$  Substituted vide Notf no.  $79/2020-CT\ dt.15.10.2020$  for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>149</sup> Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	may be reported in Table 5O.] <sup>151</sup>
5L 5M	There may be cases where registered persons might have opted out of the composition scheme during the current financial year. Their turnover as per the audited Annual Financial Statement would include turnover both as composition taxpayer as well as normal taxpayer. Therefore, the turnover for which GST was paid under the composition scheme shall be declared here.  [For FY 2017-18, 2018-19 and 2019-20] <sup>152</sup> , the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 5O.] <sup>153</sup> There may be cases where the taxable value and the invoice value differ due to
JIVI	valuation principles under section 15 of the CGST Act, 2017 and rules thereunder. Therefore, any difference between the turnover reported in the Annual Return (GSTR 9) and turnover reported in the audited Annual Financial Statement due to difference in valuation of supplies shall be declared here.  [For FY 2017-18, 2018-19 and 2019-20] <sup>154</sup> , the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 5O.] <sup>155</sup>
5N	Any difference between the turnover reported in the Annual Return (GSTR9) and turnover reported in the audited Annual Financial Statement due to foreign exchange fluctuations shall be declared here.  [For FY 2017-18, 2018-19 and 2019-20] <sup>156</sup> , the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 5O.] <sup>157</sup>
50	Any difference between the turnover reported in the Annual Return (GSTR9) and turnover reported in the audited Annual Financial Statement due to reasons not listed above shall be declared here.
5Q	Annual turnover as declared in the Annual Return (GSTR 9) shall be declared here. This turnover may be derived from Sr. No. 5N, 10 and 11 of Annual Return (GSTR 9).
6	Reasons for non-reconciliation between the annual turnover declared in the audited Annual Financial Statement and turnover as declared in the Annual Return (GSTR 9) shall be specified here.
7	The table provides for reconciliation of taxable turnover from the audited annual turnover after adjustments with the taxable turnover declared in annual return (GSTR-9).
7A	Annual turnover as derived in Table 5P above would be auto-populated here.
7B	Value of exempted, nil rated, non-GST and no-supply turnover shall be declared here.  This shall be reported net of credit notes, debit notes and amendments if any.
7C	Value of zero rated supplies (including supplies to SEZs) on which tax is not paid shall be declared here. This shall be reported net of credit notes, debit notes and amendments if any.

 $<sup>^{150}</sup>$  Substituted vide Notf no.  $79/2020-CT\ dt.15.10.2020$  for "FY 2017-18 and 2018-19."

<sup>151</sup> Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>152</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>153</sup> Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>154</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>155</sup> Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

 $<sup>^{156}</sup>$  Substituted vide Notf no. 79/2020-CT dt. 15.10.2020 for "FY 2017-18 and 2018-19."  $^{157}$  Inserted vide Notf no. 56/2019-CT dt. 14.11.2019

7D	Value of reverse charge supplies on which tax is to be paid by the recipient shall be
	declared here. This shall be reported net of credit notes, debit notes and amendments
	if any.
7E	The taxable turnover is derived as the difference between the annual turnover after
	adjustments declared in Table 7A above and the sum of all supplies (exempted, non-
	GST, reverse charge etc.) declared in Table 7B, 7C and 7D above.
7F	Taxable turnover as declared in Table (4N – 4G) + (10-11) of the Annual Return
	(GSTR9) shall be declared here.
8	Reasons for non-reconciliation between adjusted annual taxable turnover as derived
	from Table 7E above and the taxable turnover declared in Table 7F shall be specified
	here.

5. Part III consists of reconciliation of the tax payable as per declaration in the reconciliation statement and the actual tax paid as declared in Annual Return (GSTR9). The instructions to fill this part are as follows:-

Table No.	Instructions						
9	The table provides for reconciliation of tax paid as per reconciliation statement and						
	amount of tax paid as declared in Annual Return (GSTR 9). Under the head labelled						
	"RC", supplies where tax was paid on reverse charge basis by the recipient (i.e. the						
	person for whom reconciliation statement has been prepared) shall be declared.						
9P	The total amount to be paid as per liability declared in Table 9A to 9O is auto						
	populated here.						
9Q	The amount payable as declared in Table 9 of the Annual Return (GSTR9) shall be						
	declared here. It should also contain any differential tax paid on Table 10 or 11 of the						
	Annual Return (GSTR9).						
10	Reasons for non-reconciliation between payable / liability declared in Table 9P above						
	and the amount payable in Table 9Q shall be specified here.						
11	Any amount which is payable due to reasons specified under Table 6, 8 and 10 above						
	shall be declared here.						

6. Part IV consists of reconciliation of Input Tax Credit (ITC). The instructions to fill Part IV are as under:-

Table No.	Instructions							
12A	ITC availed (after reversals) as per the audited Annual Financial Statement shall be							
	declared here. There may be cases where multiple GSTINs (State-wise) registrations							
	exist on the same PAN. This is common for persons / entities with presence over							
	multiple States. Such persons / entities, will have to internally derive their ITC for							
	each individual GSTIN and declare the same here. It may be noted that reference to							
	audited Annual Financial Statement includes reference to books of accounts in case							
	of persons / entities having presence over multiple States.							
12B	Any ITC which was booked in the audited Annual Financial Statement of earlier							
	financial year(s) but availed in the ITC ledger in the financial year for which the							
	reconciliation statement is being filed for shall be declared here. This shall include							

	transitional credit which was booked in earlier years but availed during Financial
	Year 2017-18.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>158</sup> , the registered person shall have an option
	to not fill this table.] <sup>159</sup>
12C	Any ITC which has been booked in the audited Annual Financial Statement of the
	current financial year but the same has not been credited to the ITC ledger for the said
	financial year shall be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>160</sup> , the registered person shall have an option
	to not fill this table.] <sup>161</sup>
12D	ITC availed as per audited Annual Financial Statement or books of accounts as
	derived from values declared in Table 12A, 12B and 12C above will be auto-
	populated here.
12E	Net ITC available for utilization as declared in Table 7J of Annual Return (GSTR9)
	shall be declared here.
13	Reasons for non-reconciliation of ITC as per audited Annual Financial Statement or
	books of account (Table 12D) and the net ITC (Table12E) availed in the Annual
	Return (GSTR9) shall be specified here.
14	This table is for reconciliation of ITC declared in the Annual Return (GSTR9) against
	the expenses booked in the audited Annual Financial Statement or books of account.
	The various sub-heads specified under this table are general expenses in the audited
	Annual Financial Statement or books of account on which ITC may or may not be
	available. Further, this is only an indicative list of heads under which expenses are
	generally booked. Taxpayers may add or delete any of these heads but all heads of
	expenses on which GST has been paid / was payable are to be declared here.
	[For FY 2017-18, 2018-19 and 2019-20] <sup>162</sup> , the registered person shall have an option
	to not fill this table.] <sup>163</sup>
14R	Total ITC declared in Table 14A to 14Q above shall be auto populated here.
14S	Net ITC availed as declared in the Annual Return (GSTR9) shall be declared here.
	Table 7J of the Annual Return (GSTR9) may be used for filing this Table.
15	Reasons for non-reconciliation between ITC availed on the various expenses declared
	in Table 14R and ITC declared in Table 14S shall be specified here.
16	Any amount which is payable due to reasons specified in Table 13 and 15 above shall
	be declared here.

- 7. Part V consists of the auditor's recommendation on the additional liability to be discharged by the taxpayer due to non-reconciliation of turnover or non-reconciliation of input tax credit. The auditor shall also recommend if there is any other amount to be paid for supplies not included in the Annual Return. Any refund which has been erroneously taken and shall be paid back to the Government shall also be declared in this table. Lastly, any other outstanding demands which is recommended to be settled by the auditor shall be declared in this Table.
- 8. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Reconciliation

<sup>&</sup>lt;sup>158</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>159</sup> Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

 $<sup>^{160}</sup>$  Substituted vide Notf no.  $79/2020-CT\ dt.15.10.2020$  for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>161</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

<sup>&</sup>lt;sup>162</sup> Substituted vide Notf no. 79/2020 – CT dt.15.10.2020 for "FY 2017-18 and 2018-19."

<sup>&</sup>lt;sup>163</sup>Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

Statement" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

#### **<u>[PART – B- CERTIFICATION]</u>**

I. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is</u>
drawn up by the person who had conducted the audit:

* I/we have examined the—
(a) balance sheet as on
(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on, and
(c) the cash flow statement (if available) for the period beginning fromto ending on, —attached herewith, of M/s(Name),
2. Based on our audit I/we report that the said registered person—
*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder
*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:
1.
2.
3.
3. (a) *I/we report the following observations/ comments / discrepancies / inconsistencies; if any:
3. (b) *I/we further report that, -
(A) *I/we have obtained all the information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit/ information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit were not provided/partially provided to us.
(B) In *my/our opinion, proper books of account *have/have not been kept by the registered person so far as appears from*my/ our examination of the books.
(C) I/we certify that the balance sheet, the *profit and loss/income and expenditure account and the cash flow Statement (if available) are *in agreement/not in agreement with the books of account maintained at the Principal place of business at

is annexed herewith in Form No. GSTR-9C.
5. In *my/our opinion and to the best of *my/our information and according to explanations given to *me/us, the particulars given in the said Form No.GSTR-9C are true and fair subject to following observations/qualifications, if any:
(a)
(b)
(c)
**(Signature and stamp/Seal of the Auditor)
Place:
Name of the signatory
Membership No
Date:
Full address
II. Certification in cases where the reconciliation statement (FORM GSTR-9C) is drawn up by
a person other than the person who had conducted the audit of the accounts:
*I/we report that the audit of the books of accounts and the financial statements of M/s.  (Name and address of the assessee with GSTIN) was conducted by M/s.  (full name and address of auditor along with status), bearing membership number in pursuance of the provisions of the material accounts.  Act, and *I/we annex hereto a copy of their audit report dated along with a copy of each of:-
(a) balance sheet as on
(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on,
(c) the cash flow statement (if available) for the period beginning fromto ending on, and
(d) documents declared by the said Act to be part of, or annexed to, the *profit and loss account/income and expenditure account and balance sheet.
2. I/we report that the said registered person—
*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder
*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:
1.

4. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act

3. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No.GSTR-9C.
4. In *my/our opinion and to the best of *my/our information and according to examination of books of account including other relevant documents and explanations given to *me/us, the particulars given in the said Form No.9C are true and fair subject to the following observations/qualifications, if any:
(a)
(b)
(c)
**(Signature and stamp/Seal of the Auditor)
Place:
Name of the signatory
Membership No
Date:
Full address] <sup>164</sup>

2.

3.

 $<sup>^{164}\</sup>mbox{Substituted}$  vide Notf no.  $56/2019-\mbox{CT}$  dt. 14.11.2019

# FORM GSTR-10<sup>165</sup> (See rule 81)

#### **Final Return**

1.	GSTIN
2.	Legal name
3.	Trade Name, if any
4.	Address for future correspondence
5.	Effective date of cancellation of registration
	(Date of closure of business or the date from which
	registration is to be cancelled)
6.	Reference number of cancellation order
7.	Date of cancellation order

8. Details of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods/plant and machinery on which input tax credit is required to be reversed and paid back to Government

S		Invoic		Descriptio	Unit	Qt	Value	Input tax credit/			
r.	GST	e/Bill		n of inputs	Quanti	y	(As	Tax payable (whichever is			is
N	IN	of		held in	ty		adjuste	higher) (Rs.)			
o.		Ent	ry	stock,	Code		d by				
		N	D	inputs	(UQC)		debit /	Centra	State	Integrate	Ces
		0.	at	contained	, , ,		credit	1 tax	/	d tax	S
			e	in semi-			note)		Unio		
				finished or					n		
				finished					territ		
				goods held					ory		
				in stock					tax		
				and capital							
				goods							
				/plant and							
				machinery							
1	2	3	4	5	6	7	8	9	10	11	12
8 (	a) Input	ts he	ld in	stock (where	invoice i	is ava	ilable)	·	·		
8 (	8 (b) Inputs contained in semi-finished or finished goods held in stock (where invoice is										

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available)

<sup>&</sup>lt;sup>165</sup> Inserted vide Notf no. 21/2018-CT dt 18.04.2018

8 (	8 (c) Capital goods/plant and machinery held in stock								
8 (d) Inputs held in stock or inputs as contained in semi-finished /finished goods held in stock ( where invoice is not available)									

## 9. Amount of tax payable and paid (based on Table 8)

Sr.	ITC III (T		Tax paid	Balanc	Amoun	Amount paid through debit to			
No	Descripti	reversible/T		e tax	t paid	ele	ectronic	credit ledge	er
	on	ax payable	with	payabl	throug	Centr	State/	Integrat	Ces
			applicatio	e (3-4)	h	al Tax	Union	ed	S
			n for		debit to		territor	Tax	
			cancellati		electron		y Tax		
			on of		ic cash		3		
			registratio		ledger				
			n (GST						
			REG-16)						
1	2	3	4	5	6	7	8	9	10
1.	Central								
	Tax								
2.	State/								
	Union								
	territory								
	Tax								
3.	Integrate								
	d Tax								
4.	Cess								

## 10. Interest, late fee payable and paid

Description	Amount payable	Amount Paid
1	2	3
(I) Interest on account of		
(a) Integrated Tax		
(b) Central Tax		
(c) State/Union territory Tax		
(d) Cess		
(II) Late fee		
(a) Central Tax		
(b) State/Union territory tax		

#### 11. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and

Name \_\_\_\_\_\_
Designation/Status \_\_\_\_\_

correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Date - dd/mm/yyyy

#### **Instructions**:

- 1. This form is not required to be filed by taxpayers or persons who are registered as :-
  - (i) Input Service Distributors;
  - (ii) Persons paying tax under section 10;
  - (iii) Non-resident taxable person;
  - (iv) Persons required to deduct tax at source under section 51; and
  - (v) Persons required to collect tax at source under section 52.
- 2. Details of stock of inputs, inputs contained in semi-finished or finished goods and stock of capital goods/plant and machinery on which input tax credit has been availed.
- 3. Following points need to be taken care of while providing details of stock at Sl. No.8:
  - (i) where the tax invoices related to the inputs held in stock or inputs contained in semi-finished or finished goods held in stock are not available, the registered person shall estimate the amount under sub-rule (3) of rule 44 based on prevailing market price of the goods;
  - (ii) in case of capital goods/ plant and machinery, the value should be the invoice value reduced by 1/60<sup>th</sup> per month or part thereof from the date of invoice/purchase taking useful life as five years.

The details furnished in accordance with sub-rule (3) of rule 44 in the Table at Sl. No. 8 (against entry 8 (d)) shall be duly certified by a practicing chartered accountant or cost accountant. Copy of the certificate shall be uploaded while filing the details.

# FORM GSTR-11<sup>166</sup>

[See rule 82]

#### Statement of inward supplies by persons having Unique Identification Number (UIN)

Year		
Tax		
Period		

1.	UIN								
2.	Name of the person having	Auto							
	UIN	populated							

#### 3. Details of inward supplies received

(Amount in Rs. for all Tables)

GSTIN	Inv	oice	/Debit	Rate	Taxable		Amo	ount of tax		Place of
of	N	ote/C	Credit		value					Supply
supplier	N	ote d	etails							
	No	Date	Value			Integrated	Central	State/	CESS	
						tax	Tax	UT Tax		
1	2	3	4	5	6	7	8	9	10	11
3A. Inv	oice	s rec	eived							
3B. Del	bit/C	redit	Note	receiv	ed					

#### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place Signature

Name of Authorised Signatory

Date

Designation /Status

#### Instructions:-

1. Terms Used:-

a. GSTIN:- Goods and Services Tax Identification Number

b. UIN:- Unique Identity Number

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<sup>&</sup>lt;sup>166</sup>Substituted vide Notf no. 75/2017-CT dt 29.12.2017

- 2. Refund applications has to be filed in the same State in which the Unique Identity Number has been allotted.
- 3. For refund purposes only those invoices may be entered on which refund is sought.

#### FORMGST PCT - 01

[See rule 83(1)]

# 

		State /UT – District -				
(i)	Name of the Goods and Services Tax Practiti	oner				
	(A (* I. DAN)					
	(As mentioned in PAN)					
(ii)	PAN					
()	E '1 A 11					
(iii)	Email Address					
(iv)	Mobile Number					
Note -	l - Information submitted above is subject to online verifice	ation before proceeding to fill up Part-B.				
	, , , , , , , , , , , , , , , , , , ,	J 1 0 J 1				
		_				
	PART	<u>B</u>				
1.	Enrolling Authority	Centre				
		Civi				
		State				
2.	State/UT					
3.	Date of application					
4	Enrolmentsoughtas:					
-		(1) Chartered Accountant holding COP				
		(2) Company Secretary holding COP				
		(3) Cost and Management Accountant holding COP				
		(4) Advocate				
		<ul><li>(5) Graduate or Postgraduate degree in Commerce</li><li>(6) Graduate or Postgraduate degree in Banking</li></ul>				
		<ul><li>(6) Graduate or Postgraduate degree in Banking</li><li>(7) Graduate or Postgraduate degree in Business Administration</li></ul>				
		(8) Graduate or Postgraduate degree in Business Management				
		(9) Degree examination of any recognized Foreign University				
		(10) Retired Government Officials				
		(11)[Sales Tax practitioner under existing law for a period of not				
		less than five years				
		(12) Tax return preparer under existing law for a period of not less				
		than five years] <sup>167</sup>				
5.	Membership Number					
5.1	Membership Type (drop down will change					
	based the institute selected )					
5.2	Date of Enrolment / Membership					
5.3	Membership Valid upto					
6	Advocates registered with Bar (Name of Bar					
	Council)					
6.1	Registration Number as given by Bar					
6.2	Date of Registration					

\_

Valid up to

6.3

 $<sup>^{167} \</sup>text{Inserted}$  vide Notf no. 26/2018- CT dt.13.06.2018

7	Retired Government Officials	Retired from Centre/ State
7.1	Date of Retirement	
7.2	Designation of the post held at the time of	Scanned copy of Pension Certificate issued by AG office or any
	retirement	other document evidencing retirement
8.	Applicant Details	
8.1	Full name as per PAN	
8.2	Father's Name	
8.3	Date of Birth	
8.4	Photo	
8.5	Gender	
8.6	Aadhaar	<optional></optional>
8.7	PAN	< Pre filled from Part A>
8.8	Mobile Number	<pre a="" filled="" from="" part=""></pre>
8.9	Landline Number	
8.10	Email id	< Pre filled from Part A>
9.	Professional Address	(Any three will be mandatory)
9.1	Building No./ Flat No./ Door No.	
9.2	Floor No.	
9.3	Name of the Premises / Building	
9.4	Road / Street Lane	
9.5	Locality / Area / Village	
9.6	District	
9.7	State	
9.8	PIN Code	
10.	Qualification Details	
10.1	Qualifying Degree	
10.2	Affiliation University / Institute	
	C 4	

#### Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

#### ation

v declare that:

- a) I am a citizen of India;
- b) I am a person of sound mind;
- c) I have not been adjudicated as an insolvent; and
- d) I have not been convicted by a competent court.]<sup>168</sup>

#### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

		v
	Place	< DSC /E-sign of the Applicant/EVC>
	Date	< Name of the Applicant>

#### Acknowledgment

Application Reference	Number (ARN)
-----------------------	--------------

<sup>168</sup>Inserted vide Notf no. 26/2018-CT dt. 13.06.2018

ou have filed the application successfully.	
STIN, if available:	
egal Name:	
orm No.:	
orm Description:	
Pate of Filing:	
ime of filing:	
enter Jurisdiction:	
tate Jurisdiction:	
iled by :	
emporary reference number, (TRN) if any:	
lace:	

It is a system generated acknowledgement and does not require any signature.

Note - The status of the application can be viewed through "Track Application Status" at dash board on the GST Portal.

# FORM GST PCT-02

[See rule 83(2)]

# **Enrolment Certificate of Goods and Services Tax Practitioner**

1.	Enrolment Number	
2.	PAN	
3.	Name of the Goods and Services Tax	
	Practitioner	
4.	Address and Contact Information	
5.	Date of enrolment as GSTP	
Date		Signature of the
Enro	lment Authority	
Na	ume and Designation.	
		Centre / State

## FORM GST PCT-03

[See rule 83(4)]

Reference No.	Date
То	
Name	
Address of the Applicant	
GST practitioner enrolment No.	
Show Cause Notice for disqualification	
It has come to my notice that you are guilty of misconduct, the de hereunder:  1.  2.	etails of which are given
You are hereby called upon to show cause as to why the certification you should not be rejected for reasons stated above. You are response within <15> days to the undersigned from the date of reasons before the undersigned on (date) (Ti	requested to submit your ceipt of this notice.
If you fail to furnish a reply within the stipulated date or fail to a on the appointed date and time, the case will be decided ex part records and on merits	
	Signature
	Name (Designation)

# FORM GST PCT-04

[See rule 83(4)]

Reference No.	Date-
То	
Name	
Address	
EnrollmentNumber	
Order of rejection of enrolment as	s GST Practitioner
This has reference to your reply dated in response to Whereas no reply to notice to show cause has been Whereas on the day fixed for hearing you did not a Whereas the undersigned has examined your reply and is of the opinion that your enrolment is liable to be 1.  2.  The effective date of cancellation of your enrolment is <	submitted; or ppear; or and submissions made at the time of hearing, cancelled for following reason(s).
	Signature Name
	(Designation)

#### FORM GST PCT-05

[See rule 83(6)]

#### Authorisation / withdrawal of authorisation for Goods and Services Tax Practitioner

To The Authorised Officer Central Tax/State Tax.

### PART-A

Sir/Madam

I/We <Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) do hereby

- 1. \*solemnly authorise,
- 2. \*withdraw authorisation of

----- (Name of the Goods and Services Tax Practitioner), bearing Enrolment Number--------- for the purposes of Section 48 read with rule 83 to perform the following activities on behalf of ------ (Legal Name) bearing << GSTIN - >>:

Sr.	List of Activities	Check box
No.		
1.	To furnish details of outward and inward supplies	
2.	To furnish monthly, quarterly, annual or final return	
3.	To make deposit for credit into the electronic cash ledger	
4.	To file an application for claim of refund	
5.	To file an application for amendment or cancellation of registration	
[6	To furnish information for generation of e-way bill	
7	To furnish details of challan in FORM GST ITC-04	
8	To file an application for amendment or cancellation of enrolment under rule 58	
9	To file an intimation to pay tax under the composition scheme or withdraw from the said scheme.] <sup>169</sup>	

2.	The	consent	of tl	ne	(Name	of	Goods	and	Services	Tax	Practitioner)	is
attache	d hei	rewith*										

ΨC .1		1 . 1		,		1 • 1	1 1	
*Strike	OUT	wnich	ever i	s not	anni	ical	วเ	0
Diritic	$\circ \circ \circ \circ \circ$	TVILLET	crcr	S IICI	$\alpha \rho \rho \nu$	v C Cv C	,,,	~

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<sup>&</sup>lt;sup>169</sup>Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

	Designation/Status
Date	
Place	
Part -B	
Consent of the Goods and Services Tax Practitioner	
I <<(Name of the Goods and Services Tax Practitioner>>< Enrolment solemnly accord my consent to act as the Goods and Services Tax Practitio (Legal name), GSTIN only in respect of the activities specified b GSTIN	ner on behalf of

Date

Signature of the authorised signatory

Signature Name

Enrolment No.

Name

# Results of Matching after filing of the Returns of September (to be filed by 20<sup>th</sup> October)

		Bi	ll of Entry No	o. /Invoice/Debit								
			Note/Cre	edit Note	ITC/	Output Lia	ability			Interest		
							State					
	Month	Date	Number	Taxable Value	Integrated	Central	/ UT	Cess	Integrated	Central	State	Cess
Α.	Finally Accept	ted Inp	ut Tax Credi	it								
A.1	Details of Invol	ices, De	ebit and Cred	lit Notes of the mont	h of Septembe	r that have	matche	d				
1	September								Nil			
2	September								Nil			
A.2	Details of Invol	ices, De	ebit and Cred	lit Notes of the mont	h of August tha	at were fou	nd to ha	ve misn	natched in the retur	n of the mo	nth of Augus	t filed
	by 20th Septer	nber bu	ıt mismatch v	vas rectified in the re	eturn for the mo	onth of Sep	otember	filed by	20th October			
1	August								Nil			
2	August								Nil			
A.3	.3 Details of Invoices, Debit and Credit Notes of the month of July and before but not earlier than April of the previous Financial Year which had											
				pplier/recipient has i				ling docu	ument in his return	of the mon	th of Septem	ber
	filed by 20th O	ctober a	and the recla	im is being allowed	alongwith refur	nd of intere	st.					
1	Month								Refund			
2	Month								Refund			
В.	Mismatches/	/Duplic	ates that h	ave led to increa	se of liability	in the re	turn fo	r Septe	ember filed by 20	th Octob	er	
B.1	Details of Invol	ices, De	ebit and Cred	lit Notes of the mont	h of July that w	ere found	to have	mismato	ched in the return o	f the month	of July filed	by
	_			rectified in the retur	n for the month	n of Augusi	t filed by	20th Se	eptember and have	become pa	ayable in the	return
	for month of Se	eptembe	er to be filed	20th October								
1	July								Two Months			
2	July								Two Months			
B.2				lit Notes of the mont	h of August tha	at were fou	nd to be	duplica	tes and have becor	ne payable	in the return	l
	September file	d by 20	th October									
1	August								One Month			
2	August								One Month			
B.3				lit Notes of the mont	_	ere revers	al was r	eclaimed	d in violation of Sec	tion 42/43	and that ha	ive
		le in the	e return of Se	eptember filed by 20	th October			•				_
1	August								One Month-high			
2	August								One Month-high			

C.	Mismatches/D	uplicat	es that will	lead to increase of	liability in the	return for	October to b	e filed by 20th Nov	ember		
C.1	Details of Inv	oices, I	Debit and C	Credit Notes of the	month of Aug	ust that w	ere found to l	nave mismatched i	n the retur	n of the mo	nth of
	August filed b	y 20th	September	r but mismatch wa	s not rectified	in the retu	ırn for the mo	nth of September	filed by 20	th October a	and
	will become p	ayable	in the retu	rn for month of Oc	tober to be file	ed 20th No	ovember				
1	August							Two Months			
2	August							Two Months			
C.2	Details of Invol	ices, De	bit and Cred	lit Notes of the mont	h of Septembe	r that were	found to be du	plicate and will be b	ecome paya	able in the re	turn
	for October to	be filed	by 20th Nov	rember							
1	September							One Month			
2	September							One Month			
C.3	Details of Invol	ices, De	bit and Cred	lit Notes of the mont	h of Septembe	r where rev	ersal was recl	aimed in violation of	Section 42	2/43 and that	will
	become payab	le in the	e return of O	ctober return to be fi	iled by 20th No	vember					
1	September							One Month-high			
2	September							One Month-high			
D.	Mismatches/D	uplicat	es that may	lead to increase o	f liability in th	e return fo	r November t	be filed by 20th D	ecember		
D.1	Details of Invoi	ces, De	bit and Cred	lit Notes of the mont	h of Septembe	r that have	been found to	have mismatched a	nd may bec	ome payable	in the
	return for Nove	mber to	be filed by 2	20th December in ca	ase mismatch r	ot rectified	in the return for	or October to be filed	d by 20th No	ovember	
1	September							Nil/Two Months			
2	September							Nil/Two Months			

# [FORM GST PCT-06<sup>170</sup>

[See rule 83B]

# APPLICATION FOR CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

1. GSTP Enrolment No.	
2. Name of the GST Practitioner	<auto populated=""></auto>
3. Address	< Auto Populated>
4. Date of effect of cancellation of enrolment	

I hereby request fo	or cancellation	of enrolment	as GST	Practitioner	for the re	eason(s)
noted below:						

1.

2.

3.

#### **DECLARATION**

The above declaration is true and correct to the best of my knowledge and belief. I undertake that I shall continue to be liable for my actions as GST Practitioner before such cancellation.

(SIGNATURE)

Place:

Date:]

<sup>170</sup>Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

# [FORM GST PCT-07<sup>171</sup>

[See rule 83B]

# ORDER OF CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

1. GSTP Enrolment No.	
2. Name of the GST Practitioner	< Auto Populated>
3. Address	<auto populated=""></auto>
4. No. and Date of application	
5. Date of effect of cancellation of enrolment	

## **DECLARATION**

This is to inform you that your enrol with effect from	ment as GST	Practitioner is	hereby cancelled
Place:			(SIGNATURE)

Date: ]

 $<sup>^{171}</sup>$ Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

[See rule 85(1)]

# Electronic Liability Register of Registered Person (Part–I: Return related liabilities)

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) -

Trade name, if any

Tax Period -

Act -Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

Sr. Date Reference Ledger Description  No. (dd/mm/ No. used for discharging di					Type of Amount debited / credited (Central Tax/State Transaction [Debit (DR) [Parable]] / (Parable)] / (Parab			Balance (Payable) (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)									
1		liability		(Payable)] / [Credit (CR) (Paid)/]	Tax	Interest	Penalty	Fee	Others	Total	Tax	Interest	Penalty	Fee	Others	Total	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

#### Note -

- 1. All liabilities accruing due to return and payments made against the same will be recorded in this ledger.
- 2. Under description head liabilities due to opting for composition, cancellation of registration will also be covered in this part. Such liabilities shall be populated in the liability register of the tax period in which the date of application or order falls, as the case may be.

- 3. Return shall be treated as invalid if closing balance is positive. Balance shall be worked out by reducing credit (amount paid) from the debit (amount payable).
- 4. Cess means cess levied under Goods and Services Tax (Compensation to States) Act, 2017.

[See rule 85(1)]

## **Electronic Liability Register of Taxable Person**

(Part-II: Other than return related liabilities)

(To be maintained at the Common Portal)

Demand ID -- GSTIN/Temporary Id -

Demand date - Name (Legal) –

Trade name, if any -

Stay status – Stayed/Un-stayed Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

[Sr No.	Date	Reference	Tax	Ledg	ger	Descripti	Type of	An	nount debi	ited/credit	ed (Co	entral Tax	x/State			Balanc	ce (Pa	ayable)		
	(dd/ mm/ yyyy)	No.	Period, if applica ble		for hargi lity	on	Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] /	under existing law/Total)  (Central Tax/State Tax/UT Tax/Integral amount under existing law/T									:/CESS/			
				Fr	То		Reduction (RD)/ Refund adjusted (RF)/]	Ta x	Interes t	Penalt y	Fe e	Other s	Total	Ta x	Interes t	Penalt y	Fe e	Other s	Tota 1	Status (Staye d /Un- stayed )
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21] <sup>172</sup>

<sup>&</sup>lt;sup>172</sup>Table amended *vide* Notf no. 60/2018 – CT dt. 30.10.2018

										<u> </u>
										1

#### Note -

- 1. All liabilities accruing, other than return related liabilities, will be recorded in this ledger. Complete description of the transaction to be recorded accordingly.
- 2. All payments made out of cash or credit ledger against the liabilities would be recorded accordingly.
- 3. Reduction or enhancement in the amount payable due to decision of appeal, rectification, revision, review etc. will be reflected here.
- 4. Negative balance can occur for a single Demand ID also if appeal is allowed/partly allowed. Overall closing balance maystill be positive.
- 5. Refund of pre-deposit can be claimed for a particular demand ID if appeal is allowed even though the overall balance may still be positive subject to the adjustment of the refund against any liability by the proper officer.
- 6. The closing balance in this part shall not have any effect on filing of return.
- 7. Reduction in amount of penalty would be automatic, based on payment made after show cause notice or within the time specified in the Act or the rules.
- 8. Payment made against the show cause notice or any other payment made voluntarily shall be shown in the register at the time of making payment through credit or cash ledger. Debit and credit entry will be created simultaneously.

[See rule 86(1)]

# **Electronic Credit Ledger of Registered Person**

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) –

Trade name, if any -

Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

 $\bigvee$ 

# (Amount in Rs.)

Sr	Date	Refere	Tax	Description	Transaction			Credit /	Debit				В	alance a	availabl	e	
No.	(dd/m	nce	Period,	(Source of	Type												
	m/ yyyy)	No.	if any	credit & purpose of utilisation)	[Debit (DR) / Credit (CR)]	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
					· · · · · · · · · · · · · · · · · · ·												

## **Balance of Provisional credit**

Sr.	Tax period		Amount of provisional credit balance										
No.		Central	State	UT Tax	Integrated	Cess	Total						
		Tax	Tax		Tax								
1	2	3	4	5	6	7	8						

# Mismatch credit (other than reversed)

Sr.	Tax period		Amount of mismatch credit									
No.		Central	State	UT Tax	Integrated	Cess	Total					
		Tax	Tax		Tax							
1	2	3	4	5	6	7	8					

### Note -

- 1. All type of credits as per return, credit on account of merger, credit due on account of pre-registration inputs, etc., credit due to opting out from composition scheme, transition etc. will be recorded in the credit ledger.
- 2. Description will include sources of credit (GSTR-3, GSTR-6 etc.) and utilisation thereof towards liability related to return or demand etc.Refund claimed from the ledger will be debited and if the claim is rejected, then it will be credited back to the ledger to the extent of rejection.

[See rules86(4) & 87(11))]

# Order for re-credit of the amount to cash or credit ledger on rejection of refund claim

Reference No.	Date –
1. GSTIN –	
2. Name (Legal) –	
3. Trade name, if any	
4. Address –	
5. Period / Tax Period to which the credit relates, if any –	From To
6. Ledger from which debit entry was made for claiming refund -	cash / credit ledger
7. Debit entry no. and date -	

- 8. Application reference no. and date –
- 9. No. and date of order vide which refund was rejected
- 10. Amount of credit -

Sr. No.	Act (Central		Amount of credit (Rs.)											
	Tax/State	Tax	Interest	Penalty	Fee	Other	Total							
	Tax/ UT													
	TaxIntegrated													
	Tax/ CESS)													
1	2	3	4	5	6	7	8							

Signature Name

# Designation of the officer

### Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rules85(7), 86(6) & 87(12)]

# Application for intimation of discrepancy in Electronic Credit Ledger/Cash Ledger/Liability Register

1.	GSTIN			
2.	Name (Legal)			
3.	Trade name, if any			
4.	Ledger / Register in which discrepancy noticed	Credit le	edger Cash	ledger Liability
5.	Details of the discrepancy			
	Date	Type of tax	Type of discrepancy	Amount involved
		Central Tax		
		State Tax		
		UT Tax		
		Integrated		
		Tax		
		Cess		
6.	Reasons, if any			
7.	Verification			
	I hereby solemnly affirm	and declare the	nat the information g	given herein above is true and
	correct to the best of my k	nowledge and	belief.	
				Signature

Place	Name of Authorized Signatory
Date	Designation /Status

## Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(1)]

# **Electronic Cash Ledger**

(To be maintained at the Common Portal)

GSTIN/Temporary Id -Name (Legal) – Trade name, if any Period - From ----- To ----- (dd/mm/yyyy) Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS/All

(Amount in Rs.)

Sr.	Date of	Time	Reportin	Referenc	Tax	Descriptio	Type of	Amount debited / credited (Central Tax/State Balance											
No	deposit	of	g date	e No.	Period, if	n	Transactio	Ta	Tax/UT Tax/Integrated Tax/CESS/Total) (Central					entral Tax	/State Tax	k/UT T	ax/Integ	rated	
	/Debit	deposi	(by		applicabl		n								,	Tax/CESS	S/Total	l)	
	(dd/mm	t	bank)		e		[Debit	Ta	Interes	Penalt	Fe	Other	Tota	Ta	Interes	Penalt	Fe	Other	Tota
	/ yyyy)						(DR) /	X	t	у	e	S	1	X	t	у	e	S	1
							Credit												
							(CR)]												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20

### Note -

1. Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of return in case of TDS & TCS credit.

- 2. Tax period, if applicable, for any debit will be recorded, otherwise it will be left blank.
- 3. GSTIN of deductor or tax collector at source, Challan Identification Number (CIN) of the challan against which deposit has been made, and type of liability for which any debit has been made will also recorded under the head"description".
- 4. Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appealor any other liability for which payment is being made will also be recorded under the head"description".
- 5. Refund claimed from the ledger or any other debits made against any liability will be recorded accordingly.
- 6. Date and time of deposit is the date and time of generation of CIN as reported by bank.
- 7. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(2)]

# Challan for deposit of goods and services tax

CPIN	< <auto after="" generated="" information="" of="" submission="">&gt;</auto>	on Date < <current date=""></current>	>> Challan Expiry Date
GSTI	N < <filled auto<="" in="" td=""><td>Email address</td><td>&lt;<auto populated="">&gt;</auto></td></filled>	Email address	< <auto populated="">&gt;</auto>

GSTIN	<< Filled in/Auto
	populated>>
Name	< <auto populated="">&gt;</auto>
(Legal)	
Address	< <auto populated="">&gt;</auto>

Email address	< <auto populated="">&gt;</auto>
Mobile No.	< <auto populated="">&gt;</auto>

			Details of	f Deposit		(All Ar	mount in Rs.)
Government	Major			N	Iinor Head		
	Head	Tax	Interest	Penalty	Fee	Others	Total
	Central						
	Tax						
Government of	()						
India	Integrated						
Iliula	Tax						
	()						
	CESS						
	()						
	Sub-Total						
State (Name)	State Tax						

			<del></del>	<u> </u>		<del> </del>		
	()							
UT (Name)	UT Tax							
	()							
Total Challan An	nount							
Total Amount in	words							
M - 1 C1	D			14141	1			
Mode of	Payment (reiev	ant part will be	ecome active	when the particu	iar mode	e is selected)		
П. D				- (0.7.5)				
□e-Payment			□Over the	Counter (OTC)				
(This will include all modes of e-payment such as CC/DC and net banking. Taxpayer will choose one of this)			Bank (Where	cash or instrument is	S			
			proposed to b					
				Details of In	nstrumei	nt		
			□Cash	□ Cheque □ Dema				
□NEFT/RTGS								
Remitting bank								
Beneficiary name	2			GST				
Beneficiary Acco	ount Number (	CPIN)		<cpin></cpin>				
Name of benefici	ary bank			Reserve Bank f India				
Beneficiary Bank	a's Indian Fina	ncial System Co	ode (IFSC)	IFSC of RBI				
Amount								
Note: Charges to be separately paid by the person making payment.								
Particulars of dep	ositor							
Name								
Designation/ Stat	us (Manager, 1	partner etc.)						
Signature		·						

Date					
	Paid Chal	llan Info	rmation		
GSTIN					
Taxpayer Name					
Name of Bank					
Amount					
Bank Reference No. (BRN)/UTR					
CIN					
Payment Date					
Bank Ack. No. (For Cheque / DD					
deposited at Bank's counter)					

Note - UTR stands for Unique Transaction Number for NeFT  $\!/$  RTGS payment.

[See rule 87(8)]

# Application for intimating discrepancy relating to payment

1.	GSTIN					
2.	Name (Legal)					
3.	Trade name, if any					
4.	Date of generation of challan					
	from Common Portal					
5.	Common Portal Identification					
	Number (CPIN)					
6.	Mode of payment (tick one)	Net	CC/DC	NEFT/R	TGS O	ГС
		banking		_		
7.	Instrument detail, for OTC	Cheque /	Date		Bank/branc	h on which
	payment only	Draft No.			drawn	
8.	Name of bank through which					
	payment made					
9.	Date on which amount					
	debited / realized					
10.	Bank Reference Number					
	(BRN)/ UTR No., if any					
11.	Name of payment gateway					
	(for CC/DC)					
12.	Payment detail	Central Tax	State	UT Tax	Integrated	Cess
			Tax		Tax	

13.	Verification (by authorized signatory)							
	1	olemnly affirm and he best of my knowle			ation given	herein above	is true and	
	Signature							
	Place		N	Name of Auth	orized Signato	ory		
	Date	Designation /Status						

#### Note -

- 1. The application is meant for the taxpayer where the amount intended to be paid is debited from his account but CIN has not been conveyed by bank to Common Portal or CIN has been generated but not reported by concerned bank.
- 2. The application may be filed if CIN is not conveyed within 24 hours of debit.
- 3. Common Portal shall forward the complaint to the Bank concerned and intimate the aggrieved person.
- 4. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States).

# [FORM GST PMT -09<sup>173</sup>

[See rule 87(13)]

# Transfer of amount from one account head to another in electronic cash ledger

1.	GSTIN	
2.	(a) Legal name	<auto></auto>
	(b) Trade name, if any	<auto></auto>
3.	ARN	
4.	Date of ARN	

5. Details of the amount to be transferred from one account head to another

(Amount in Rs.)

<sup>&</sup>lt;sup>173</sup>Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019 with effect from 21.04.2020 vide Notification No. 37/2020 dated 28.04.2020.

Amount to be transferred fro	m		Amount to be transferred to					
Major head	Minor head	Amount available	Major Head	Minor head	Amount transferred			
1	2	3	4	5	6			
<central state="" tax,="" tax,<="" td="" ut=""><td>Tax</td><td></td><td><central <="" state="" tax,="" td=""><td>Tax</td><td></td></central></td></central>	Tax		<central <="" state="" tax,="" td=""><td>Tax</td><td></td></central>	Tax				
Integrated tax, Cess>	Interest		UT tax Integrated	Interest				
	Penalty		tax, Cess>	Penalty				
	Fee			Fee				
	Others			Others				
	Total			Total				

## 6. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place Signature
Name of Authorized Signatory

Date
Designation / Status

#### **Instructions** -

- 1. Major head refers to Integrated tax, Central tax, State/UT tax and Cess.
- 2. Minor head refers to  $-\tan x$ , interest, penalty, fee and others.

- 3. The form may be filled up if amount from one major / minor head is intended to be transferred to another major/minor head. Minor head for transfer of amount may be same or different.
- 4. The amount from one minor head can also be transferred to another minor head under the same major head.
- 5. Amount can be transferred from the head only if balance under that head is available at the time of transfer.]

# FORM-GST-RFD-01<sup>174</sup>

[See rule 89(1)]

# **Application for Refund**

(Applicable for casual or non-resident taxable person, tax deductor, tax collector, unregistered person and other registered taxable person)

1.	GSTIN /								
	Temporary								
	ID								
2.	Legal								
	Name								
3.	Trade								
	Name, if								
	any								
4.	Address								
5.	Tax period	From	<year< th=""><th>r&gt;<month< th=""><th>&gt;</th><th>То</th><th><yea< th=""><th>r&gt;<month></month></th><th></th></yea<></th></month<></th></year<>	r> <month< th=""><th>&gt;</th><th>То</th><th><yea< th=""><th>r&gt;<month></month></th><th></th></yea<></th></month<>	>	То	<yea< th=""><th>r&gt;<month></month></th><th></th></yea<>	r> <month></month>	
	(if								
	applicable)			1				<b>.</b>	T
6.	Amount of	Act	Tax	Interes	st	Penalty	Fees	Others	Total
	Refund								
	Claimed	Central							
	(Rs.)	tax							
		State /							
		UT tax							
		Integrated							
		tax							
		Cess							
		Total							
7.	Grounds of	(a)		ss balance					
	refund	(b)	Expo	orts of serv	ices-	with payr	nent of t	ax	
	claim	(c)	Expo	orts of g	oods	/ servic	es- wit	hout payme	ent of tax
	(select from		,	ımulated I'					
	drop down)	(d)	On a	ccount of	order				
			Sr.	Type	of	Order	Order	Order	Payment
			No.	order		no.	date	Issuing	reference
								Authority	no., if
									any

-

<sup>&</sup>lt;sup>174</sup> Substituted vide Notf no. 74/2018-CT dt 31.12.2018

			(i)	Asse	essment						
			(ii)	Fina	lization						
				of							
				Prov	risional						
				asses	ssment						
			(iii)	App	eal						
			(iv)	Any	other						
				orde	r						
				(spec	cify)						
		(e)	ITC :	accum	nulated du	e to i	invert	ed tax s	tructui	re	
			[clause (ii) of first proviso to section 54(3)]								
		(f)	On a	On account of supplies made to SEZ unit/ SEZ developer							
			(with	payn	nent of tax	<b>(</b> )					
		(g)	On account of supplies made to SEZ unit/ SEZ developer								
			(without payment of tax)								
		(h)	Recipient of deemed export supplies/ Supplier of deemed								
				rt sup							
		(i)	_			-		_			er wholly or
			_	-			nvoic	e has n	ot been	n issue	ed (tax paid
					e payment						
		(j)								_	uently held
					State sup			e versa	(chang	ge of F	POS)
		(k)			ment of t	ax, if	any				
		(1)			(specify)		I			1 .	
8.	Details of	Name of	Addr	ess	IFSC		Тур	e of acc	ount	Acco	ount No.
	Bank	bank	of	_							
	account		branc	ch							
		105 1 :									
9.		elf-Declarati		iled	by		Ye	S			No
	Applicant u/s	54(4), if app	olicabl	e		_			_	_	

## [DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature

Name -

Designation / Status"]

## **DECLARATION** [section 54(3)(ii)]

	I hereby	y declare	that the	refund	of	input	tax	credit	claimed	in	the a	appli	cation
does	not includ	de ITC a	vailed or	goods	or	service	es us	sed for	making	ʻni	l' rat	ed o	r fully
exem	npt supplie	es.											

Signature

Name -

Designation / Status

## **DECLARATION** [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim.

Signature

Name -

 $Designation \, / \, Status]^{175}$ 

DECLARATION [rule 89(2)(g)]
(For recipient/supplier of deemed export)
In case refund claimed by recipient
I hereby declare that the refund has been claimed only for those invoices which have been
detailed in statement 5B for the tax period for which refund is being claimed and the amount
does not exceed the amount of input tax credit availed in the valid return filed for the said
tax period. I also declare that the supplier has not claimed refund with respect to the said
supplies.
In case refund claimed by supplier
I hereby declare that the refund has been claimed only for those invoices which have been
detailed in statement 5B for the tax period for which refund is being claimed. I also declare
that the recipient shall not claim any refund with respect of the said supplies and also, the
recipient has not availed any input tax credit on such supplies.
Signature
Name –
Designation / Status

<sup>&</sup>lt;sup>175</sup>Substituted vide Notf no. 03/2019-CT dt.29.01.2019wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

#### **UNDERTAKING**

I hereby undertake to deposit to the Government the amount of refund sanctioned along with
interest in case of non-receipt of foreign exchange remittances as per the proviso to section
16 of the IGST Act, 201s7 read with rule 96B of the CGST Rules 2017.

Signature-

Name -

Designation / Status

1176

### **UNDERTAKING**

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of subsection (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature

Name -

Designation / Status

#### **SELF- DECLARATION [rule 89(2)(1)]**

I \_\_\_\_\_\_ (Applicant) having GSTIN/ temporary Id -----, solemnly affirm and certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature

Name -

Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

<sup>176</sup>Inserted vide Notf no. 16/2020-CT dt. 23.03.2020

\_

#### 10. Verification

I/We *<Taxpayer Name>* hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

I/We declare that no refund on this account has been received by me/us earlier.

Place Date Signature of Authorised Signatory (Name)

Designation/Status

### **Annexure-1**

### **Statement -1 [rule 89(5)]**

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

### [Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

	Details of documents of				Tax paid on			Details of documents of				of	Tax paid on					
	inw	ard s	uppli	es r	ecei	ved		inward			outward supplies issued				outward			
	on inputs received				supplies								supplies					
	T	GS	T	N	P	D	T	In	Ce	Sta	Ty	Ty	No	Da	Ta	Int	Ce	St
Sl.	у	TI	у	О	О	a	a	te	ntr	te/	pe	pe		te	xa	egr	ntra	at
N	p	N	pe	./	r	t	X	gr	al	UT	of	of			ble	ate	1	e/
О	e	of	of	В	t	e	a	at	Ta	Ta	Ou	Do			Va	d	Tax	U
	of	Su	D	/	C		b	ed	X	X	tw	cu			lue	Ta		T
	In	ppl	oc	Е	О		1	T			ard	me				X		Ta
	w	ies	u		d		e	ax			Su	nt						X
	ar	/Se	m		e		V				ppl							
	d	lf	en				a				y							

	S	GS	t				1											
	u	TI					u											
	p	N					e											
	pl																	
	ie																	
	S																	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
1						,			10		B2	13	- 1	- 13	10	17	10	17
											B/							
											B2							٠٠.
											C							,
1177				<u> </u>	<u> </u>													

## [Statement- 2 [rule 89(2)(c)]

Refund Type: Export of services with payment of tax (accumulated ITC)<sup>178</sup>

Sr.		Docu	ment De	etails		Integr	Cess		BRC/FIRC		
No	Type of	No	Date	Value	Taxabl	ated		No.	Date	Value	
	Document				evalue	Tax					
1	2	3	4	5	7	8	9	10	11	12	
										<b>،</b> ،	
										1179	

## [Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

Sr.	Doc	uments	s Deta	ils	Goods/	Shipp	ing bill/I	Bill of	EGM		BF	BRC/FIR	
No					Service		export		Details		C		
	Type	No.	Dat	Valu	s (G/	Potc	No.	Date	Ref	Date	N	D	V
	of Docum		e	e	S)	ode			No.		о.	at	al
	ent											e	u
													e
1	2	3	4	5	6	7	8	9	10	11	1	1	1
											2	3	4
													",
					•					] <sup>180</sup>	•	•	

### Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

<sup>177</sup>Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019
 <sup>178</sup> Omitted vide Notf No. 79/2020-CT dt 15.10.2020
 <sup>179</sup>Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

<sup>&</sup>lt;sup>180</sup>Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

## (Amount in Rs.)

Turnover of zero	Net input tax	Adjusted total	Refund amount
rated supply of goods	credit	turnover	(1×2÷3)
and services			
1	2	3	4

# [Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

GSTIN	Doci	ument	Details	3	Sh	ipping	Taxable	Integrated	Cess
of					bill	/Bill of	Value	Tax	
recipient					export	/Endorsed			
					invoic	e by SEZ			
	Type of	No.	Date	Value	No.	Date			
	Document								
1	2	3	4	5	6	7	8	9	10
									<b>"</b> ;
	<u> </u>	1					<u> </u>		1181

[Statement 4A

Refund of SEZ on account of supplies received from DTA-With payment of tax

GSTIN	Doc	ument	Details		Shipping		Taxable	Integrated	Cess
of					bill/E	Bill of	Value	Tax	
recipient					export/E	Endorsed			
				invoice	by SEZ				
	Type of	No.	Date	Value	No.	Date			
	Document								
1	2	3	4	5	6	7	8	9	10
									<b>،</b> ،,

[Statement-5 [rule 89(2)(d) and 89(2)(e)]

 $<sup>^{181}</sup> Subsituted$  vide Notification no. 56/2019-CT dt. 14.11.2019  $^{182}$  Inserted vide Notification no. 56/2019-CT dt. 14.11.2019

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (without payment of tax)

Sr. No.		Documen	nt Details		Goods/	Shipping l	bill/Bill of
					Services	export/E	Endorsed
					(G/S)	invoi	ce no.
	Type of	No.	Date	Value			
	Document						
1	2	3	4	5	6	7	8
							".

]<sup>183</sup>

## Statement-5A [rule 89(4)]

Refund Type:On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

### [**Statement 5B** [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by supplier

Sl.	Documents	details o	of inward	supplies	Tax paid					
No.	in case ref	und is cla	nimed by	supplier						
	Type of Document	No.	Date	Taxable Value	Integrated Tax	Central Tax	State/Union Territory Tax	Cess		
1	2	3	4	5	6	7	8	9		

### **Statement 5B** [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by recipient

<sup>&</sup>lt;sup>183</sup>Substituted vide Notification no. 56/2019-CT dt. 14.11.2019

Sl.		Documents details of inward			Tax paid				
No		supplies in case refund is							
		claimed by recipient							
	GSTIN	Type of	No	Dat	Taxabl	Integrate	Centra	State/Unio	Ces
	of	Documen		e	e Value	d Tax	1 Tax	n Territory	S
	Supplie	t						Tax	
	r								
1	2	3	4	5	6	7	8	9	10
									",

]184]185

# [Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Document	Recipient	Name	Document Details				
Type	GSTIN/UIN	(in case	Type of	No.	Date	Value	Taxable
B2C/Registered		of	Document				Value
		B2C)					
1	2	3	4	5	6	7	8

Details of documents covering transaction considered as intra-State/inter-State transaction							
earlier							
Inter/Intra	Integrated	Central Tax	State/UT Tax	Cess	PoS		
	Tax						
9	10	11	12	13	14		

Transaction which were held inter State/intra-State supply subsequently							
Inter/Intra	nter/Intra Integrated		State/UT Tax	Cess	PoS		
	Tax						
15	15 16 171		18	19	20		

 $1^{186}$ 

<sup>&</sup>lt;sup>184</sup>Subsituted vide Notification no. 33/2019-CT dt. 18.07.2019
<sup>185</sup>Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019
<sup>186</sup>Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

### Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

Tax period	ARN of	Date of	Tax Payable					
	return	filing	Integrated	Central	State/	Cess		
		return	tax	tax	UT tax			
1	2	3	4	5	6	7		

#### **Annexure-2**

### Certificate [rule 89(2)(m)]

This is to certify that in respect of the refund amounting to Rs.<>> (in words) claimed by M/s (Applicant's Name) GSTIN/ Temporary ID for the tax period <>, the incidence of tax and interest, has not been passed on to any other person. This certificate is based on the examination of the books of account and other relevant records and returns particulars maintained/ furnished by the applicant.
Signature of the Chartered Accountant/ Cost Accountant:
Name:
Membership Number:
Place:
Date:

Note - This Certificate is not required to be furnished by the applicant, claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54 of the Act.

#### **Instructions** –

1. Terms used:

a. B to C: From registered person to unregistered person

b. EGM: Export General Manifest

c. GSTIN: Goods and Services Tax Identification Number

d. IGST: Integrated goods and services tax

e. ITC: Input tax credit

f. POS: Place of Supply (Respective State)

g. SEZ: Special Economic Zone

h. Temporary ID: Temporary Identification Number

- i. UIN: Unique Identity Number
- 2. Refund of excess amount available in electronic cash ledger can also be claimed through return or by filing application.
- 3. Debit entry shall be made in electronic credit or cash ledger at the time of filing the application.
- 4. Acknowledgement in **FORM GST RFD-02**will be issued if the application is found complete in all respects.
- 5. Claim of refund on export of goods with payment of IGST shall not be processed through this application.
- 6. Bank account details should be as per registration data. Any change in bank details shall first be amended in registration particulars before quoting in the application.
- 7. Declaration shall be filed in cases wherever required.
- 8. 'Net input tax credit' means input tax credit availed on inputs during the relevant period for the purpose of Statement-1 and will include ITC on input services also for the purpose of Statement-3A and 5A.
- 9. 'Adjusted total turnover' means the turnover in a State or a Union territory, as defined under clause (112) of section 2 excluding the value of exempt supplies other than zero-rated supplies, during the relevant period.
- 10. For the purpose of Statement-1, refund claim will be based on supplies reported in GSTR-1 and GSTR-2.
- 11. BRC or FIRC details will be mandatory where refund is claimed against export of services details of shipping bill and EGM will be mandatory to be provided in case of export of goods.
- 12. Where the invoice details are amended (including export), refund shall be allowed as per the calculation based on amended value.
- 13. Details of export made without payment of tax shall be reported in Statement-3.
- 14. Availability of refund to be claimed in case of supplies made to SEZ unit or SEZ developer without payment of tax shall be worked out in accordance with the formula prescribed in rule 89(4).
- 15. 'Turnover of zero rated supply of goods and services' shall have the same meaning as defined in rule 89(4).

# FORM-GST-RFD-01 A<sup>187</sup>

[See rules 89(1) and 97A]

# Application for Refund (Manual)

(Applicable for casual taxable person or non-resident taxable person, tax deductor, tax collector and other registered taxable person)

1.	GSTIN /									
1.	Temporary ID									
2.	Legal Name									
3.	Trade Name, if									
	any									
4.	Address									
5.	Tax period	From	<year></year>	<month></month>	То		<year>&lt;</year>	Month>		
	(if applicable)									
6.	Amount of Refund Claimed (Rs.)	1	Act	Tax	Inter	rest	Penalty	Fees	Others	Total
		Centra	al tax							
		State /	UT tax							
		Integr	ated tax							
		Cess								
		Total								
7.	Grounds of	(a)		s balance in 1				r		
	Refund Claim	(b)	Export	s of services	s- with	paym	ent of tax			
	(select from drop	(c)	Export	s of goods /	servic	es- wi	thout payn	nent of tax	(accumul	ated ITC)
	down)	(d)		cumulated do to section :		inverte	ed tax struc	cture [unde	r clause (	ii) of first
		(e)		count of support of tax)	olies m	nade to	SEZ unit	SEZ deve	loper (wi	th
		(f)		count of support of tax)	olies m	nade to	SEZ unit	SEZ deve	loper (wi	thout
		(g) Recipient of deemed export supplies/ Supplier of deemed export supplies								
		(h)								
			On ac	ecount of ord						
			Sl.	Type of ord	der	Orde		Order		ment
			No.			No.	date	Issuing		erence
								Authorit	y no.,	, if any
			(i)	Assessmen						
			(ii)	Finalization	n of					

-

 $<sup>^{187}</sup> Substituted$  vide Notf no. 74/2018-CT dt 31.12.2018

			Provisional						
			assessment						
		(iii)	Appeal						
		(iv)	Any other order						
			(specify)						
	(i)	Tax paid on an intra-State supply which is subsequently held to be							
		inter-State supply and vice versa (change of POS)							
	(j)	Excess payment of tax, if any							
	(k)	Any other (specify)							

### [DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature Name – Designation / Status].

### **DECLARATION** [section 54(3)(ii)]

I hereby declare that the refund of ITC claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies.

Signature

Name –

Designation / Status

### **DECLARATION** [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim.

Signature

Name –

Designation / Status 188

#### **DECLARATION** [rule 89(2)(g)]

<sup>188</sup>Substituted vide Notf no. 03/2019-CT dt.29.01.2019wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

(For recipient/supplier of deemed export)
In case refund claimed by recipient
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the amount does not exceed the
amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the
supplier has not claimed refund with respect to the said supplies.
In case refund claimed by supplier
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the recipient shall not claim any
refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such
supplies.
Signature
Name –
Designation / Status
2 038
<u>UNDERTAKING</u>
I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in
case it is found subsequently that the requirements of clause (c) of sub-section (2) of section 16 read with
sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the
amount refunded.
Signature
Name –
Designation / Status
CELE DECLADATION ( L. 00/2)/()
SELF- DECLARATION [rule 89(2)(1)]  (Applicant) having CSTIN/ temporary Id. applicantly office and
I/We (Applicant) having GSTIN/ temporary Id, solemnly affirm and
certify that in respect of the refund amounting to Rs/ with respect to the tax, interest, or any other
amount for the period fromto, claimed in the refund application, the incidence of such tax and
interest has not been passed on to any other person.
Signature
Name –
Designation / Status
(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a)
or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

I/We<Taxpayer Name> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has

8. Verification

been concealed therefrom.

	I/We declare that no refund on this account has been received by me/us earlier.
Place	Signature of Authorised Signatory
Date	(Name)
	Designation/ Status

### **Annexure-1**

### **Statement -1 [rule 89(5)]**

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

### Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

Sl · N	of in	Details of invoices of inward supplies of inputs received			Tax paid on inward supplies of inputs			Details of invoices of outward supplies issued				Tax paid on outward supplies		
0.	GS TIN of the sup plier *	N o.	D at e	Tax able Val ue	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax	N o.	D at e	Tax able Val ue	Invoic e type (B2B/ B2C)	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

<sup>\*</sup> In case of imports or supplies received under reverse charge mechanism [sub-section (3) of section 9 of the CGST Act/ SGST Act or sub-section (3) of section 5 of IGST Act], the GSTIN of supplier will mean GSTIN of applicant (recipient).

# **Statement- 2 [rule 89(2)(c)]**

Refund Type: Exports of services with payment of tax

(Amount in Rs.)

Sr. No.	Invoice details		etails	Integrated tax		Cess	BRC/ FIRC				Integrated tax and cess involved in credit note, if any	Net Integrated tax and cess (6+7+10 - 11)
	No.	Date	Value	Taxable value	Amt.		No.	Date	uny	uny		
1	2	3	4	5	6	7	8	9	10	11	12	

# Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

(Amount in Rs.)

Sr. No.	Invoice details		Goods/ Services	Shipping bill/ Bill of export			EGM Details		BRC/ FIRC		
	No.	Date	Value	(G/S)	Port code	No.	Date	Ref No.	Date	No.	Date
1	2	3	4	5	6	7	8	9	10	11	12

## Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated	Net input tax	Adjusted total	Refund amount
supply of goods and	credit	turnover	(1×2÷3)

services			
1	2	3	4

# Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

(Amount in Rs.)

GSTIN of	Inv	oice d	etails	_	ping Bill	Integra Tax		Ces	Integrate d tax and	Integrate d tax and	Net Integrate
recipien					of				cess	cess	d tax and
t				exp	ort/				involved	involved	cess
				End	orsed				in debit	in credit	(8+9+10
				l	oice				note, if	note, if	-11)
				by	SEZ				any	any	
	No	Dat	Valu	No	Dat	Taxabl	Amt				
	•	e	e		e	e	•				
						Value					
1	2	3	4	5	6	7	8	9	10	11	12

### Statement-5A [rule 89(4)]

Refund Type: On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated	Net input tax	Adjusted total	Refund amount
supply of goods and	credit	turnover	(1×2÷3)
services			
1	2	3	4

### [**Statement 5B** [rule 89(2)(g)]

Refund Type: On account of deemed exports (Amount in Rs)

Sl.	Details of invoices/credit notes/debit	Tax paid
No.	notes of outward supplies in case refund is	
	claimed by supplier/Details of invoices of	

	inward s	upplie	es in ca	se refund i	s claimed				
			by reci	pient					
	GSTIN of the supplier	No.	Date	Taxable Value	Type (Invoice/ Credit Note/ Debit Note)	Integrated Tax	Central Tax	State Tax /Union territory Tax	Cess
1	2	3	4	5	6	7	8	9	10
-180									".

 $]^{189}$ 

### Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Order Details (issued in pursuance of sections 77(1) and 77(2), if any:

Order No: Order Date:

(Amount in Rs.)

	Invoice details			Details o	f tax pai	d on tr	ansa	ction	Taxes re-assessed on transaction						
				considered	as intra-	-State	/ inte	er-State	which we	re held i	nter St	ate /	intra-		
				tı	ransactio	n earli	er		State	supply s	subsequ	uentl	y		
				Integrated	Central	State/	Cess	Place	Integrated	Central	State/	Cess	Place		
				tax	tax	UT		of	tax	tax	UT		of		
No.	Date	Value	Taxable			tax		Supply			tax		Supply		
			Value												
2	3	4	5	6	7	8	9	10	11	12	13	14	15		
_	=				-										
]		No.Date	No.Date Value	No.Date Value Taxable Value	considered to Integrated tax No.Date Value Taxable Value	considered as intra- transaction  Integrated Central tax tax  Value  Value	considered as intra –State transaction earli Integrated Central State/ tax tax UT tax  Value	considered as intra –State / into transaction earlier  Integrated Central State/Cess tax tax UT tax  Value	considered as intra –State / inter-State transaction earlier  Integrated Central State/Cess Place tax tax UT of tax Supply  Value	considered as intra –State / inter-State which we transaction earlier State  Integrated Central State/Cess Place tax tax UT of tax  Value Value  Value	considered as intra –State / inter-State which were held i State supply some s	considered as intra –State / inter-State which were held inter St State supply subsequence and the state of the supply subsequence which were held inter St State supply subsequence and the state of the supply subsequence which were held inter St State supply subsequence and the supply subsequence which were held inter St State supply subsequence and the supply subsequence which were held inter St State supply subsequence and the supply subsequence and the supply subsequence and the supplier supplier supplier and the supplier sup	considered as intra –State / inter-State transaction earlier State supply subsequentl Integrated Central State/CessPlace tax tax UT of tax UT Value  Value  Considered as intra –State / inter-State State supply subsequentl State/Cess tax tax UT tax Supply  Value		

# Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

Tax period ARN of	Date of	Tax Paid in Excess
-------------------	---------	--------------------

<sup>&</sup>lt;sup>189</sup>Subsituted vide Notification no. 33/2019-CT dt. 18.07.2019

	return	filing	Integrated	Central	State/	Cess
		return	tax	tax	UT tax	
1	2	3	4	5	6	7

# FORM-GST-RFD-01 B

[See rules 91(2), 92(1), 92(3), 92(4), 92(5) and 97A]

## Refund Order details

1.	ARN	1																						
2.	GST ID	IN /	Ten	npor	ary																			
3.	Lega	al Na	ame																					
4.	Filin	g D	ate																					
5.	Reas	son c	of Re	func	1																			
6.	Fina	ncia	l Ye	ar																				
7.	Mon	th																						
8.	Orde	er No	0.:																					
9.	Orde	er iss	suan	ce D	ate:																			
10.	Payr	nent	Adv	vice	No.:																			
11.	Payr	nent	Adv	vice	Date	:																		
12.	Refu	ınd I	ssue	d To	) :	Ι	Prop	dow	n: Ta	axpa	yer /	Cor	isum	ner V	Velfa	re F	und							
13.	Issue	ed b	y:																					
14.	Rem	arks	3:																					
15.	Туре	e of	Orde	er		Ι	Prop	Dow	n: R	FD-	04/	06/ (	)7 (F	Part A	A)									
16.	Deta	ils c	of Re	func	l Am	ount	(As 1	oer t	he m	anua	ally i	issue	d O	rder)	:									
Descri		Integrated Tax							entra		-					UT t	ax				С	ess		
ption																								
	Tax	Interest	Penalty	Fees	Others	Total	Tax	Interest	Penalty	Fees	Others	Total	Tax	Interest	Penalty	Fees	Others	Total	Tax	Interest	Penalty	Fees	Others	Total
a. Refu nd amou nt claim ed																								
b. Refu nd Sanct ioned on provi siona 1 basis c. Rem ainin																								
g Amo unt																								

d. Refu nd amou nt in- admi ssible																				
e. Gros s amou nt to be paid																				
f. Inter est (if any)																				
g. Amo unt adjus ted again st outst andin g dema nd under the existi ng law or under the Act																				
h. Net amou nt to be paid																				
17. Date: Place:	Atta	achm	nents	s (Or	ders	)		Sign Nam Desi	atur ie:	e (Da	SC):	6; Rl	FD 0	7 (P	art A	A)	1		,,	

[See rules90(1), 90(2) and 95(2)]

## Acknowledgment

Your application for refun	Your application for refund is hereby acknowledged against < Application Reference Number>							
Acknowledgement Number	er		:					
Date of Acknowledgement :								
GSTIN/ UIN/ Temporary	ID, if app	licable	:					
Applicant's Name			:					
Form No.			:					
Form Description			:					
Jurisdiction (tick appropri	iate)		:					
Centre State	/	Union Terri	itory:					
Filed by	:							
		Refund Appli	ication Details					
Tax Period								
Date and Time of Filing								
Reason for Refund								
Amount of Refund Claime	ed:							
	Tax	Interest	Penalty	Fees	Others	Total		

Central Tax			
State /UT tax			
Integrated Tax			
Cess			
Total			

Note 1: The status of the application can be viewed by entering ARN through < Refund > Track Application Status" on the GST System Portal.

Note 2: It is a system generated acknowledgement and does not require any signature.

[See rule 90(3)]

# **Deficiency Memo**

Referen	ce No. : Date: <dd mm="" yyyy=""></dd>
To	
	(GSTIN/ UIN/ Temporary ID)
	(Name)
	(Address)
Subject	Refund Application Reference No. (ARN)Dated DD/MM/YYYY>Reg.
Sir/Mad This ha noticed	s reference to your above mentioned application filed under section 54 of the Act. Upon scrutiny of your application, certain deficiencies have been
Sr No	Description( select the reason from the drop down of the Refund application) <multi option="" select=""></multi>
2.	
You are Date: Place:	Other <text box=""> { any other reason other than the reason select from the 'reason master'} e advised to file a fresh refund application after rectification of above deficiencies  Signature (DSC):  Name of Proper Officer:  Designation:</text>
	Office Address:

[See rule 91(2)]

Sanction Order No:	Date: <dd mm="" yyyy=""></dd>
То	
(GSTIN)	
(Name)	
(Address)	
	Provisional Refund Order
Refund Application Reference No. (ARN)Dated	<dd mm="" yyyy=""></dd>
Acknowledgement NoDated DD/MM/YYYY>.	
Sir/Madam, With reference to your above mentioned application for refund, the	following amount is sanctioned to you on a provisional basis:

Sr.	Description	Central	State /UT	Integrated Tax	Cess
No		Tax	tax		
i.	Amount of refund				
1.	claimed				
ii.	10% of the amount				
11.	claimed as refund				
	(to be sanctioned later)				
iii.	Balance amount (i-ii)				
iv.	Amount of refund				
IV.	sanctioned				
	Bank Details				
V	Bank Account No. as per				
V.	application				

vi.	Name of the Bank		
vii.	Address of the Bank		
	/Branch		
viii.	IFSC		
ix.	MICR		

Date:	Signature (DSC)
Place:	Name:
	Designation:
	Office Address:

[See rule 91(3), 92(4), 92(5) & 94]

Payment [Order]<sup>190</sup>

Payment [Order] <sup>191</sup> No: -	Date: <dd mm="" yyyy=""></dd>
[To PAO, CBIC] <sup>192</sup>	
Refund Sanction Order No	
Order Date <dd mm="" yyyy=""></dd>	
GSTIN/ UIN/ Temporary ID <>	
Name: <>	

Refund Amount (as per Order):

Description			Inte	egrated	d Tax			Central Tax					State/ UT tax						Cess							
	Т	I	P	F	О	Total	T	Ι	P	F	О	Total	Т	I	P	F	О	Total	Т	I	P	F	О	Total		
Net Refund																										
amount																										
sanctioned																										
Interest on																										
delayed																										
Refund																										
Total																										

<sup>24.09.2019</sup> 

Note – 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others

	Details of the Bank	
i.	Bank Account no as per application	
ii.	Name of the Bank	
iii.	Name and Address of the Bank /branch	
iv.	IFSC	
V.	MICR	

Date:		Signature (DSC):
Place:		Name:
		Designation:
		Office Address:
To		
	(GSTIN/ UIN/ Temporary ID)	
	(Name)	
	(Address)	

[See rule 92(1), 92(3), 92(4), 92(5) & 96(7)]

Order No.:								Da	ate: <Γ	DD/N	MM/	YYYY;	>											
To																								
(GSTIN/ UIN/ Temporary	ID)																							
(Name)																								
(Address)																								
Show cause notice No. (If applicable)																								
Acknowledgement No						Г	ated	<i< td=""><td>DD/M</td><td>M/Y</td><td>ΥΥ</td><td>Y&gt;</td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></i<>	DD/M	M/Y	ΥΥ	Y>												
					R	Refund	Sanctio	n/Reje	ection	Ord	ler													
Sir/Madam,																								
This has reference to your above mention							section	54 of t	he Ac	t*/ i	nter	est on re	fund*	·.										
<pre></pre>	_	-		-			C.			c 1	,		1. 1		. ,	. 11								
Upon examination of your application, th	e amou	int of r	etun	d sanc	ione	d to yo	u, after a	adjustm	nent of	due	es (v	vhere ap	plicat	ole) i	is as 1	ollow	vs:							
*Strike out whichever is not applicable																								
Description Integrated Tax Central Tax State/ UT tax Cess																								
	T	I	P	F	0	Total	T	I	P	F	О	Total	T	I	P	F	О	Tota	1 7	ΓΙ	P	F	О	Tota
1. Amount of refund/interest*																								
claimed																								
2. Refund sanctioned on provisional																								

basis (Order No....date) (if

applicable)																					
3. Refund amount inadmissible < <reason dropdown="">&gt; <multiple allowed="" be="" reasons="" to=""></multiple></reason>																					
4. Gross amount to be paid (1-2-3)																					
5. Amount adjusted against outstanding demand (if any) under the existing law or under the Act.  Demand Order No date,  Act Period <multiple add="" be="" given="" possible-="" row="" rows="" to=""></multiple>																					
6. Net amount to be paid																				+	
*1. I hereby sanction an amount of INR _  **Strike out whichever is not applicable  (a) **and the amount is to be paid to	*Strike out whichever is not applicable  &1. I hereby sanction an amount of INR to M/s having GSTINunder sub-section (5) of section 54) of the Act/under section 56 of the Act <sup>®</sup> *Strike out whichever is not applicable  (a) #and the amount is to be paid to the bank account specified by him in his application;  (b) the amount is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above;																				
(c) an amount ofrupees is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above and the remaining amount ofrupees is to be paid to the bank account specified by him in his application <sup>#</sup> *Strike-out whichever is not applicable.  Or  *2. I hereby credit an amount of INR to Consumer Welfare Fund under sub-section () of Section () of the Act																					
&3. I hereby reject an amount of INR &Strike-out whichever is not applicable		_ to M	/s			having	GSTIN	uı	nder s	ub-se	ectio	on () c	of Sec	tion	()	of the	e Act	i.			
Date:							Sign	ature (	DSC):	•											

Place:	Name:
	Designation:
	Office Address:

[See rule 92(1), 92(2) & 96(6)]

Reference No.	Date: <dd mm="" yyyy=""></dd>
То	
(GSTIN/UIN/Temp.ID No.)	
(Name)	
(Address)	
Acknowledgement No	Dated <dd mm="" yyyy=""></dd>
Order for Complete adjustr	ment of sanctioned Refund

#### Part- A

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents against the amount of refund sanctioned to you has been completely adjusted against outstanding demands as per details below:

	Refund Calculation	Integrated	Central	State/ UT	Cess
		Tax	Tax	Tax	
i.	Amount of Refund claimed				
ii.	Net Refund Sanctioned on Provisional Basis (Order Nodate)				
iii.	Refund amount inadmissible rejected < <reason dropdown="">&gt;</reason>				
iv.	Refund admissible (i-ii-iii)				
v.	Refund adjusted against outstanding demand (as per order no.) under existing law or under this law. Demand Order No date <multiple be="" given="" may="" rows=""></multiple>				
vi.	Balance amount of refund	Nil	Nil		Nil

I hereby, order that the amount of claimed / admissible refund as shown above is completely adjusted against the outstanding demand under this Act / under the existing law. This application stands disposed as per provisions under sub-section (...) of Section (...) of the Act.

OR

#### Part-B

Order for withholding the refund

This has reference to your refund application referred to above and information/ documents furnished in the matter. The amount of refund sanctioned to you has been withheld due to the following reasons:

Refu	nd Order No.:						
Date	of issuance of Order:						
Sr.	Refund Calculation	Integrated	Central	State/UT Tax	Cess		
No.		Tax	Tax				
i.	Amount of Refund Sanctioned						
ii.	Amount of Refund Withheld						
iii.	Amount of Refund Allowed						

11.										
iii.	Amount of Refund Allowed									
Reaso	Reasons for withholding of the refund:									
	<-	<text>&gt;</text>								
	by, order that the amount of claimed / admissibns. This order is issued as per provisions under				ove mention					
Date:				Signatura (DSC)						
Place:				Signature (DSC): Name:						
1 1400				Designation:						
				Office Address:						

[See rule 92(3)]

# Notice for rejection of application for refund

SCN N <dd n<="" th=""><th>No.: MM/YYYY&gt;</th><th>Date:</th></dd>	No.: MM/YYYY>	Date:
To		
	(GSTIN/ UIN/ Temporary ID)	
	(Name)	
	(Address)	
ACKN	IOWLEDGEMENT No	
ARN.	Dated	<dd mm="" yyyy=""></dd>
	as reference to your above mentioned application for amination, it appears that refund application is liable s:	
Sr No	Description (select the reasons of inadmissibility of refund from the drop down)	Amount Inadmissible
i.		
ii		
iii	Other{ any other reason other than the reasons mentioned in 'reason master'}	
specifi  ☐You of this  ☐ You If you	re hereby called upon to show cause as to why you ed above, should not be rejected for reasons stated a are hereby directed to furnish a reply to this notice notice.  If are also directed to appear before the undersigned of fail to furnish a reply within the stipulated date of the date and time, the case will be decided ex particular.	within fifteen days from the date of service on DD/MM/YYYY at HH/MM.  In fail to appear for personal hearing on the
Date: Place:		Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

# Reply to show cause notice

Date: <DD/MM/YYYY>

1.	Reference No. of Notice	Date of issue
2.	GSTIN / UIN	
3.	Name of business (Legal)	
4.	Trade name, if any	
5.	Reply to the notice	
6.	List of documents uploaded	
7.		hereby solemnly affirm and tion given hereinabove is true and correct to the best of my d nothing has been concealed therefrom.
		Signature of Authorised Signatory
		Name
		Designation/Status
	Place Date DD/MM/YYY	Y

Place

Signature of Authorised Signatory

Date

(Name)

Designation/ Status

# FORM GST RFD-10<sup>193</sup>

[See rule 95(1)]

### Application for Refund by any specialized agency of UN or any Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries, etc.

1.	UIN :							
2.	Name :							
3.	Address :							
4.	Tax Period (Quart	ter)	: I	From <dd mm="" yy=""></dd>	To <dd mm="" yy=""></dd>			
5.	ARN and date of <dd mm="" yy=""></dd>	GSTR11		: ARN <	> Date			
6.	Amount of Refun	d Claim		: <inr><in words=""></in></inr>				
	State	Central Tax	State /UT Tax	Integrated Tax	Cess			
	Total							
7.	<ul><li>b. Bank Acc</li><li>c. Name of t</li><li>d. Name of t</li></ul>	count Number count Type the Bank	older/Operator h					
8.	affirm and declare the belief and nothing has That we are eligible Organization, Consult the Government.  Date: Place:	at the informations been concealed to claim such r	n given herein above is therefrom. efund as specified agen	cy of UNO/Multilateral other person/ class of persons Signature Name:	ation >> hereby solemnly est of my knowledge and Financial Institution and sons specified/ notified by of Authorised Signatory: on / Status			
ruct	ions							

#### Instru

- 1. Application for refund shall be filed on quarterly basis.
- 2. Table No. 6 will be auto-populated from details furnished in table 3 of GSTR-11.
- 3. There will be facility to edit the refund amount as per eligibility.
- 4. Requisite certificate issued by MEA granting the facility of refund shall be produced before the proper officer for processing refund claim.

<sup>&</sup>lt;sup>193</sup>Substituted vide Notf no. 75/2017-CT dt 29.12.2017

# [FORM GST RFD-10B<sup>194</sup>

[See rule 95A]

### **Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)**

- 1. GSTIN: 2. Name: 3. Address: Tax Period (Monthly/Quarterly): From <DD/MM/YY>To <DD/MM/YY> Amount of Refund Claim: <INR><In Words> 6. Details of inward supplies of goods received and corresponding outward supplies: **DETAILS OF SUPPLIES Inward Supplies** Corresponding outward supplies **GSTI** Invoice details Ra Taxa Amount of tax Invoice details N of ble te Cent HS Val Sta HS Taxa No Qt Integra Ce No Qt suppl value N ue ted Tax ral te SS . / N y. ble y. ier /U Dat Co Tax Da Co Value T e. de de te Ta X 7. Refund applied for: State/UT Tax **Integrated Tax** Central Tax Cess Total
  - 8. Details of Bank Account:

<Total>

Bank Account Number

<Total>

<sup>194</sup>Inserted vide Notf no. 31/2019-CT dt 28.06.2019wef 01.07.2019

<Total>

<Total>

<Total>

j	ii.	Bank Account Type
ii	ii.	Name of the Bank
i	v.	Name of the Account Holder/Operator
,	v.	Address of Bank Branch
v	i.	IFSC
vi	ii.	MICR
9.	De	eclaration:
I		as an authorized representative of(Name of Duty Free Shop/Duty
Paid S	Shop	- retail outlet) hereby solemnly affirm and declare that,-
(i)	)	refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
(ii	1)	the information given herein above is true and correct to the best of my knowledge and belief.
Date:		Signature of Authorized Signatory:

#### **Instructions:**

Place:

1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.

Name:

Designation / Status

- 2. Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
  - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed.]

#### FORM GST RFD-11

[See rule 96A]

#### Furnishing of bond or Letter of Undertaking for export of goods or services

1. GSTIN								
2. Name								
3. Indicate	the type of document furnished	Bond: Letter of Undertaking						
4. Details	of bond furnished	-	<u>'</u>					
Sr. No.	Reference no. of the bank guarantee	Date		Amount	Name of bank and branch			
1	2	3		4	5			

Note – Hard copy of the bank guarantee and bond shall be furnished to the jurisdictional officer.

#### 5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the integrated tax payable on export of goods or services.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the amount of integrated tax payable in respect of export of goods or services.

Signature of Authorized Signatory

Name
Designation / Status
Date

### Bond for export of goods or services without payment of integrated tax

(See rule 96A)

I/Wephereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President") in the sum ofrupees to be paid to the President for which payment will and truly to be made.
I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated thisday of;
WHEREAS the above bounden obligor has been permitted from time to time to supply goods or services for export out of
India without payment of integrated tax; and whereas the obligor desires to export goods or services in accordance with the provisions of clause (a) of sub-section (3) of section 16;
AND WHEREAS the Commissioner has required the obligor to furnish bank guarantee for an amount of
AND if the relevant and specific goods or services are duly exported; AND if all dues of Integrated tax and all other lawful charges, are duly paid to the Government along with interest, if any, within fifteen days of the date of demand thereof being made in writing by the said officer, this obligation shall be void;
OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:
AND the President shall, at his option, be competent to make good all the loss and damages, from the amount of bank guarantee or by endorsing his rights under the above-written bond or both;
I/We further declare that this bond is given under the orders of the Government for the performance of an act in which the public are interested;
IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).
Signature(s) of obligor(s).  Date: Place:
Witnesses
(1) Name and Address Occupation (2) Name and Address Occupation
Accepted by me thisday of

# Letter of Undertaking for export of goods or services without payment of integrated tax

(See rule 96A)

То	
The President of India (hereinafter called the	"President"), acting through the proper officer
Services Tax Identification Number No undertaker(s) including my/our respective he	
(a) to export the goods or services supplied w (1) of rule 96A;	ithout payment of integrated tax within time specified in sub-rule
(b) to observes all the provisions of the Goo export of goods or services;	ds and Services Tax Act and rules made thereunder, in respect of
	nt of failure to export the goods or services, along with an amount on the amount of tax not paid, from the date of invoice till the date
I/We declare that this undertaking is given un which the public are interested.	der the orders of the proper officer for the performance of enacts in
IN THE WITNESS THEREOF these pre undertaker(s)	sents have been signed the day hereinbefore written by the
Signature(s) of undertaker(s).	
Date : Place :	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address Date Place	Occupation
Accepted by me this	day of (month) (year)
	(Designation)  for and on behalf of the President of India

# [FORM GST RFD-10 $\mathrm{B}^{195}$

[See rule 95A]

# Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)

1. GS7	TIN:													
2. Nan	ne:													
3. Add	ress:													
4. Tax	Perio	d (M	onthly	/Quart	erly)	: From	<dd mn<="" td=""><td>M/YY:</td><td>&gt;To <i< td=""><td>DD/M</td><td>M/YY</td><td><i>(</i>&gt;</td><td></td><td></td></i<></td></dd>	M/YY:	>To <i< td=""><td>DD/M</td><td>M/YY</td><td><i>(</i>&gt;</td><td></td><td></td></i<>	DD/M	M/YY	<i>(</i> >		
5. Amo	ount o	f Ref	und C	laim:	<inr< td=""><td><li><in li="" w<=""></in></li></td><td>/ords&gt;</td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></inr<>	<li><in li="" w<=""></in></li>	/ords>							
6. Deta	6. Details of inward supplies of goods received and corresponding outward supplies:													
DETAILS OF SUPPLIES														
Inward Supplies Corresponding outward supplies														
GST	Ir	nvoic	oice details			Taxa	Aı	nount	of tax		Invoice details			
IN of suppl ier	No / Dat e.	HS N Co de	Qt y.	Val ue	te ble value	Integr ated Tax	Cent ral Tax	Sta te /U T Ta x	Ce ss	No . / Da te	HS N Co de	Qt y.	Taxa ble Valu e	
7. Refu														
Centra	l Tax	S	tate/U	Т Тах		Integ	grated Ta	x	Cess		Total			
<total< td=""><td colspan="6"><total> <total></total></total></td><td colspan="3"><total> <total></total></total></td><td>&gt;</td><td colspan="3"><total></total></td></total<>	<total> <total></total></total>						<total> <total></total></total>			>	<total></total>			

 $<sup>^{195} \</sup>rm Inserted$  vide Notf no. 31/2019-CT dt 28.06.2019wef 01.07.2019 from 1  $^{\rm st}$  day of July, 2019

# 8. Details of Bank Account:

- i. Bank Account Number
- ii. Bank Account Type
- iii. Name of the Bank
- iv. Name of the Account Holder/Operator
- v. Address of Bank Branch
- vi. IFSC
- vii. MICR

laclarations
Declaration:
l

I	as an authori	zed representative	of	_(Name	of Duty	Free Sho	p/Duty
Paid Shop	– retail outlet)	) hereby solemnly a	affirm and declar	re that,-			

- (iii) refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
- (iv) the information given herein above is true and correct to the best of my knowledge and belief.

Date:	Signature of Authorized Signatory:
Place:	Name:
	Designation / Status

#### **Instructions:**

- 1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.
- 2. Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
  - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed. ]

[See rule 98(1)]

# Application for Provisional Assessment under section60

1.GST	IN							
2. Nam	ne							
3. Add	ress							
		<u>.</u>						
4. Deta	4. Details of Commodity / Service for which tax rate / valuation is to be determined							
Sr.	HSN	Name of	Tax rate			Valuatio	Average	
No.		commodity	Centra	State	Integrate	Ces	n	monthly
		/service	l tax		d tax	s		turnover
			1 tun	,	a tan	5		of the
				UT				commodit
				tax				y / service
1	2	3	4	5	6	7	8	9
5. Reason for seeking provisional assessment								
6 Door	uments filed	1						
0. Doc	uments met	1						
	a							
7. Veri	fication-							
I	hereby	solemnly affirm	and decl	are that	the informa	ation gi	ven hereina	above is true
and co	orrect to th	e best of my k	knowledg	e and	belief and	nothin	g has beer	n concealed
therefre	om.							
					Sim	antura i	of Authoria	ad
					_	nature ( natory	of Authoris	cu
					Nar	•		
							on / Status -	

Date -----

[See rule 98(2)]

[See rule 3	O(2)
Reference No.:	Date:
To	
GSTIN	
Name	
(Address)	
Application Reference No. (ARN)	Dated
Notice for Seeking Additional Information / assessment	Clarification / Documents for provisional
Please refer to your application referred to all provisional assessment, it has been found that required for processing the same:	3 ,
< <text>&gt;</text>	
You are, therefore, requested to provide the information days>>from the date of service of this notice to matter. Please note that in case no information application is liable to be rejected without any further are requested to appear before the under the control of the contr	enable this office to take a decision in the n is received by the stipulated date your
	Signature
	Name
	Designation

[See rule 98(2)]

# Reply to the notice seeking additional information

1. GSTIN		
2. Name		
3. Details of notice vide which additional	Notice No.	Notice date
information sought		
4. Reply		
5. Documents filed		
6. Verification-		
o. Verification		
Ι	hereby solemnly affin	rm and declare that
the information given hereinabove is true and corre	ect to the best of my kr	nowledge and belief
and nothing has been concealed therefrom.		
	Signature of Authori	sed Signatory
		Name
		Designation / Status
		Date

[See rule 98(3)]

Reference No.:	Date
То	
GSTIN -	
Name -	
Address -	
Application Reference No. (ARN)	Dated
Order of Provisional As	ssessment
This has reference to your application mentioned abinformation/documents in support of your reque examination of your application and the reply, the under:	est for provisional assessment.Upon
< <text>&gt;</text>	
The provisional assessment is allowed subject to furnisher (in words) in the form of (mode) are (date).	
Please note that if the bond and security are not fur provisional assessment order will be treated as null a issued.	•

Signature Name Designation

[See rule 98(4)]

### **Furnishing of Security**

1. GSTIN						
2. Name						
3. Order vide which security is prescribed			Order N	Order No. Order date		
4. Details of the security furnished						
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date	Amount		Name of Bank
1	2	3	4	5		6

Note – Hard copy of the bank guarantee and bond shall be submitted on or before the due date mentioned in the order.

#### 5. Declaration -

- (i) The above-mentioned bank guaranteeis submitted to secure the differential tax on the supply of goods and/or services in respect of which I/we have been allowed to pay taxes on provisional basis.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the provisional assessment in case we fail to furnish the required documents/ information to facilitate finalization of provisional assessment.

Signature of Authorised Signatory
Name Designation / Status Date

### Bond for provisional assessment

[Rule 98(3) & 98(4)]

I/We,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President"/ the Governor of(State) (hereinafter called the "Governor") in the sum ofrupees to be paid to the President/ Governor for which payment will and truly to be made. I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated thisday of;
WHEREAS final assessment of Integrated tax/ central tax/ State tax / Union territory taxon
AND WHEREAS the Commissioner has required the obligor to furnish bank guarantee for an amount of
And if all dues of Integrated tax/ Central tax/ State tax/ Union territory tax or other lawful charges, which shall be demandable after final assessment, are duly paid to the Government along with interest, if any, within thirty days of the date of demand thereof being made in writing by the said Officer, this obligation shall be void;
OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:
AND the President/ Governor shall, at his option, be competent to make good all the loss and damages from the amount of bankguarantee or by endorsing his rights under the above-written bond or both;
I/We further declare that this bond is given under the orders of the Central Government/ State Government for the performance of an act in which the public are interested;
IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s).

Date :	
Place:	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Date	
Place	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Accepted by me this	day of (month) (year)
	(Designation)
	for and on behalf of the President of
	India./ Governor of (state)".

[See rule 98(5)]

Reference No.:	Date:
То	
GSTIN -	
Name -	
Address -	
Application Reference No. (ARN)	Date
Provisional Assessment order no	Date
Notice for seeking additional information / clarificati	on / documents for final assessment
Please refer to your application and provisional assessfollowing information / documents are required for final	
< <text>&gt;</text>	
You are, therefore, requested to provide the information days>>from the date of receipt of this notice to enable matter. Please note that in case no information is rapplication is liable to be rejected without making any formation are requested to appear before the undersign TimeVenue>>.	e this office to take a decision in the eceived by the stipulated date your urther reference to you.
	G:
	Signature
	Name
	Designation

[See rule 98(5)]

Reference No.:	Date
То	
GSTIN	
Name	
Address	
Provisional Assessment order No	dated
Final Assessment Or	der
Preamble - << Standard >>	
In continuation of the provisional assess	ment order referred to above and on
the basis of information available / documents furnished	d, the final assessment order is issued
as under:	
Brief facts –	
Submissions by the applicant -	
Discussion and finding -	
Conclusion and order -	
The security furnished for the purpose	can be withdrawn after compliance
with the order by filing an application.	
	Signature
	Name
	Designation

[See rule 98(6)]

# Application for Withdrawal of Security

1. GST	IN				
2. Name	;				
3. Detail	s vide which s	ecurity furnished	ARI	N	Date
4. Detail	s of the securi	ty to be withdrawn			
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date	Amount	Name of Bank
1	2	3	4	5	6
5. Verifi	cation-		1		
I			here	by solemnly affi	rm and declare that
		hereinabove is true and concealed therefrom.			
	8				
Signature	e of Authorised	Signatory			
Name					
Designat	ion / Status -				
Date -					

[See rule 98(7)]

Reference No.:	Date
То	
GSTIN	
GSTIN Name	
Address	
Application Reference No	dated
Order for release of security or reje	cting the application
This has reference to your application	mentioned above regarding release of
security amounting to Rs [ Rup	pees (in words)]. Your application has
been examined and the same is found to be in ord	der. The aforesaid security is hereby
released. <b>Or</b>	
Your application referred to above regarding release of	of security was examined but the same
was not found to be in order for the following reasons:	
< <text>&gt;</text>	
Therefore, the application for release of security	y is rejected.
	Signature
	Name
	Designation
	Date

[See rule 99(1)]

То	
GSTIN:	
Name:	
Address:	
Tax period - F.Y	7
ľ	Notice for intimating discrepancies in the return after scrutiny

Reference No.:Date:

This is to inform that during scrutiny of the return for the tax period referred to above, the following discrepancies have been noticed:

<<text>>

> Signature Name Designation

[See rule 99(2)]

# Reply to the notice issued under section61 intimating discrepancies in the return

1. GSTIN								
2. Name								
3. Details of	of the not	ice	Referei	nce No.	Da	ate		
4. Tax Peri	od							
5. Reply to	the discr	repancies						
Sr. No.		Discrepar	псу	Reply				
6. Amount	admitted	and paid, if a	ny -					
Act	-	Tax	Interest	Others		Total		
7. Verifica	tion-					<u> </u>		
I				hereby so	lemnly affi	irm and declar	e that	
the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.								
Signature of	Signature of Authorised Signatory							
Name								
Designatio	n / Status							
Date –								

[See rule 99(3)]

Reference No.:			Date:
То			
GSTIN			
Name			
Address			
	Tax period -	F.Y	
	ARN -	Date -	
	Order of acceptance of r	reply against the notice issued un	ıder section61

This has reference to your reply dated ----- in response to the notice issued vide reference no. ----- dated --- . Your reply has been found to be satisfactory and no further action is required to be taken in the matter.

Signature Name Designation

[See rule 100(1)]

Reference No.:		Date:	
То	(0.000)		
	· ·		
	_(Address)		
Tax Period:	F.Y.:	Return Type:	
Notice Reference	No.:	Date:	
	Act/ Rules Provis	ions:	
	(Assessmen	order under Section 62)	
Preamble - << sta		,	
The notice referre	d to above was issued	to you under section 46 of the Act for failure to	
furnish the return	for the said tax period	From the records available with the department	, it
has been noticed t	hat you have not furni	shed the said return till date.	
		vailable with the department, the amount assesse	d
and payable by yo	ou is as under:		
Introduction:			
Submissions, if an	ny:		
Discussions and F	Gindings :		
Discussions and I	mangs.		
Conclusion:			
Amount accessed	and payable (Details a	t Anneyure):	
Amount assessed	and payable (Details a	(Amount in	ı Rs.
			,

Sr.	Ta	Turnove	Tax		Ac	POS	Ta	Interes	Penalt	Other	Tota
No.	X	r	period		t	(Place	X	t	y	S	1
	rate		Fro	T		of					
			m	О		supply					
						)					
1	2	3	4	5	6	7	8	9	10	11	12
Tota											
1											

Please note that interest has been calculated up to the date of passing the order. While making

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are also informed that if you furnish the return within a period of 30 days from the date of service of this order, the order shall be deemed to have been withdrawn; otherwise, proceedings shall be initiated against you, after the aforesaid period, to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

#### Note -

1. Only applicable fields may be filled up.

- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.1<sup>196</sup>

-

<sup>&</sup>lt;sup>196</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(2)]

Reference No:	Date:
To	
Name	
Address	
Tax Period	F.Y
	Show Cause Notice for assessment under section 63
under section of the	notice that you/your company/firm, though liable to be registered Act, have/has failed to obtain registration and failed to discharge under the said Act as per the details given below:
OR	
It has come to my notice	that your registration has been cancelled under sub-section (2) of m and that you are liable to pay tax for the above mentioned
interest not be created aga liable for registration and of the Act or the rules mad	e hereby directed to show cause as to why a tax liability along with inst you for conducting business without registration despite being why penalty should not be imposed for violation of the provisions le thereunder.  you are directed to appear before the undersigned on (date)
	Signature
	Name
	Designation

[See rule 100(2)]

Reference No.:							Date:	
To								
	(GSTIN/I	D)						
	Name							
	(Address	)						
Tax Period :				F	.Y. :			
SCN reference no.	:		Date:					
	Act/ Ru	ıles Provisions	:					
		Assessment or	der under sect	ion 63				
Preamble - << star			der under seet	1011 05				
The notice referred	l to above	was issued to y	ou to explain th	he reaso	ons for c	ontinui	ng to	
conduct business a	s an un-re	gistered person	, despite being	liable to	be reg	istered ι	ınder tl	he
Act.								
OR								
The notice referred	l to above	was issued to y	ou to explain th	he reaso	ns as to	why yo	ou shou	ıld
not pay tax for the	period	as you	r registration ha	as been	cancelle	ed under	r sub-	
section (2) of secti								
Whereas, no reply		by you or your	reply was duly	conside	ered dur	ing pro	ceeding	<b>5</b> S
held on	` '							
On the basis of inf			-		produce	ed durin	g	
proceedings, the ar	nount asse	essed and payab	ole by you is as	under:				
Introduction:								
Submissions, if an	y :							
Conclusion (to dro	p proceedi	ings or to create	e demand):					
Amount assessed a	nd payabl	e :						
						(An	nount ii	n Rs.)
Sr. Tax Rat	e Turnover	Tax Period Act	POS	Tax	Interest	Penalty	Others	Total
No		From To	(Place of					

S	r. Tax Rate	Turnover	Tax Per	riod	Act	POS	Tax	Interest	Penalty	Others	Total
No.			From	То		(Place of					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total									_		

Please note that interest has been calculated upto the date of passing the order. While making

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

#### Note -

1. Only applicable fields may be filled up.

- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.1<sup>197</sup>

\_\_\_

<sup>&</sup>lt;sup>197</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(3)]

			Loc	c ruic 1	/U(2)]					
Reference No.:									Date	:
To										
	(GS)	ΓIN/ID)								
	Nam	· ·								
		lress)								
	(Auc	ness )								
Tax Period:							F.Y. :			
	Ac	t/ Rules Pr	ovisio	ons:						
		Assessi	ment	order ui	nder s	section 64	ı			
Preamble - << st	andard	>>								
It has come to m	y notice	e that un-acc	counte	ed for go	ods ar	e lying in	stock at	godov	wn	
(address) or in a	-			_				-		
able to, account t				,					•	
Therefore, I proc				•			•	tuii oi	the god	ds.
Therefore, I proc	ccu to a	assess the ta	A duc	on such	good	s as unucl	•			
Introduction:										
introduction:										
D: . 0 C.	1'									
Discussion & fin	aing :									
G 1 1										
Conclusion:										
Amount assessed	l and pa	iyable (deta	ils at .	Annexur	e):					
								(A	mount	in Rs.)
Sr. No. Tax Tu	rnover	Tax Period	A ct	POS	Tax	Interest	Danalty	Foo	Others	Total
	1110161	1 ax 1 ciiou	Act		lax	interest	chaity	1.66	Outers	Total
Rate				(Place						

Sr	. No.	Tax	Turnover	Tax Pe	riod	Act	POS	Tax	Interest	Penalty	Fee	Others	Total
		Rate					(Place						
				From	То		of						
							Supply)						
	1	2	3	4	5	6	7	8	9	10	11	12	13
To	tal												-198

1198

Please note that interest has been calculated upto the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

<sup>&</sup>lt;sup>198</sup> Substituted vide Notf No. 79/2020-CT dt 15.10.2020

Signature Name Designation Jurisdiction Address

#### Note -

1. Only applicable fields may be filled up.

- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.] 199

<sup>&</sup>lt;sup>199</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(4)]

# Application for withdrawal of assessment order issued under section 64

2. Name 3. Details of the order Reference No. Date of issue of order 4. Tax Period, if any 5. Grounds for withdrawal  6. Verification-  I hereby solemnly affirm and declare that the	1. GSTIN/ID		
4. Tax Period, if any 5. Grounds for withdrawal  6. Verification-  I	2. Name		
5. Grounds for withdrawal  6. Verification-  I	3. Details of the order	Reference No.	Date of issue of order
6. Verification-  I	4. Tax Period, if any		
I hereby solemnly affirm and declare that the	5. Grounds for withdrawal		
I hereby solemnly affirm and declare that the			
I hereby solemnly affirm and declare that the			
I hereby solemnly affirm and declare that the			
I hereby solemnly affirm and declare that the			
I hereby solemnly affirm and declare that the			
I hereby solemnly affirm and declare that the			
I hereby solemnly affirm and declare that the			
	6. Verification-		
		=	
information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.			of my knowledge and belief and
Signature of Authorised Signatory	Signature of Authorised Signator	ory	
Name	Name		
Designation / Status	Designation / Status		
Date -	Date -		

[See rule 100(5)]

Reference No.:		Date:
GSTIN/ID		
Name		
Address		
ARN -	Date –	
Acceptan	ce or Rejection of application file	ed under section 64 (2)
• • • • • • • • • • • • • • • • • • • •	application referred to above has t order no dated	
The reply furnished by you vide	application referred above has no	ot been found to be in order
for the following reasons:		
	< <text box="">&gt;</text>	
Therefore, the application filed b	by you for withdrawal of the order	is hereby rejected.
		Signature

Name

Designation

## FORM GST ADT - 01

[See rule 101(2)]

Reference No.:	Date:
То,	
GSTIN	
Name	
Address	
Period - F.Y.(s)	
Notic	e for conducting audit
financial year(s) to	take audit of your books of account and records for the in accordance with the provisions of section 65. I y office/at your place of business on
other documents as may be required in	ry facility to verify the books of account and records or this context, and may be required and render assistance for timely
(date) at	in person or through an authorised representative on(place) before the undersigned and to ecords for the aforesaid financial year(s) as required for
possession of such books of account	this notice, it would be presumed that you are not in and proceedings as deemed fit may be initiated as per alles made thereunder against you without making any
	Signature
	Name
	Designation

# FORM GST ADT – 02

[See rule 101(5)]

Reference No.:				
То,				
Address		••••		
Audit Report No	dated			
	Audit Re	eport under secti	on 65(6)	
	epared on the basis		has been exavailable / documents f	
Short payment of	Integrated tax	Central tax	State /UT tax	Cess
Tax				
Interest				
Any other amount				
[Upload pdf file co	ontaining audit obse	rvation]		
the Act and the r	rules made thereund	ler, failing which	in this regard as per to proceedings as deep	-
mmateu agamst ye	ou under the provision	nis of the Act.		
			Signature	
			Name	
			Designation	

## FORM GST ADT - 03

[See rule 102(1)]

Reference No.:	Date:
To,	
GSTIN	
Name	
Address	
Tax period - F.Y.(s)	
Communication to the registered person for conduct of spo	ecial audit under section 66
Whereas the proceedings of scrutiny of return /enquiry/investig	gation/ are going on;
And whereas it is felt necessary to get your books of account audited by	
You are hereby directed to get your books of account and chartered accountant / cost accountant.	I records audited by the said
	Signature
Nar	me
Desig	onation

## FORM GST ADT – 04

[See rule 102(2)]

Reference No.:			Date:				
То,							
GSTIN							
	Information	of Findings upon	Special Audit				
(chartered acco	count and records for ountant/cost accountable / documents f	tant) and this Aud	lit Report is prepar	ed on the basis of			
Short payment of	Integrated tax	Central tax	State /UT tax	Cess			
Tax							
Interest							
Any other amount							
[Upload pdf file c	ontaining audit obso	ervation]					
the Act and the	to discharge your st rules made thereun ou under the provisi	der, failing which		=			
			•				
			Designation				

## FORM GST ARA -01

[See Rule 104(1)]

## **Application Form for Advance Ruling**

1.	GSTIN Number, if any/ User-id			
2.	Legal Name of Applicant			
3.	Trade Name of Applicant (Optional)			
4.	Status of the Applicant [registered / un-registered]			
5.	Registered Address / Address provided while obtaining user id			
6.	Correspondence address, if different from above			
7.	Mobile No. [with STD/ISD code]			
8.	Telephone No. [with STD/ISD code]			
9.	Email address			
10.	Jurisdictional Authority		< <name< td=""><td>e, designation, address&gt;&gt;</td></name<>	e, designation, address>>
11.	i. Name of Authorised representative			Optional
	ii. Mobile No.		iii. Email Address	
12.	Nature of activity(s) (proposed / pre	esent) in	respect of which a	dvance ruling sought
	A. Category			<b>A</b>
	Factory / Manufacturing	Whole	esale Business	Retail Business
	Warehouse/Deport	Bonde	ed Warehouse	Service Provision
	Office/Sale Office	Leasii	ng Business	Service Recipient
	EOU/ STP/ EHTP	SEZ		Input Service Distributor (ISD)
	Works Contract			
	B. Description (in brief)			
				on for file attachment also)
13.	Issue/s on which advance ruling req	uired (T	ick whichever is a	pplicable) :-
	(i) classification of goods and/or services or both			
	(ii) applicability of a notification issued under the provisions of the Act			

	(iii) determination of time and value of supply of goods or services or both	
	(iv) admissibility of input tax credit of tax paid or deemed to have been paid	
	(v) determination of the liability to pay tax on any goods or services or both	
	(vi) whether applicant is required to be registered under the Act	
	(vii) whether any particular thing done by the applicant with respect to any goods and/or services or both amounts to or results in a supply of goods and/or services or both, within the meaning of that term	
14.	Question(s) on which advance ruling is required	
15.	Statement of relevant facts having a bearing on the question(s) raised.	
16.	Statement containing the applicant's interpretation of law and/or facts, as the case may be, in respect of the aforesaid question(s) (i.e. applicant's view point and submissions on issues on which the advance ruling is sought).	
17.	I hereby declare that the question rai	sed in the application is not (tick) -
		dings in the applicant's case under any of the provisions of the Act dings in the applicant's case under any of the provisions of the Act
18.	Payment details	Challan Identification Number (CIN) – Date -
		VERIFICATION
is stat applica this ap	do hereby solemed above and in the annexure(s	in full and in block letters), son/daughter/wife of anly declare that to the best of my knowledge and belief what s), including the documents is correct. I am making this (designation) and that I am competent to make Signature  Name of Applicant/Authorised Signatory
Date _		Designation/Status

### FORM GST ARA -02

[See Rule 106(1)]

# Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks			
1	Advance Ruling No.				
2	Date of communication of the advance ruling	DD/MM/YYYY			
3	GSTIN / User id of the appellant				
4	Legal Name of the appellant.				
5	Trade Name of the appellant (optional).				
6	Address of appellant at which notices may be sent				
7	Email Address of the appellant				
8	Mobile number of the appellant				
9	Jurisdictional officer / concerned officer				
10	Designation of jurisdictional officer / concerned officer				
11	Email Address of jurisdictional officer / concerned officer				
12	Mobile number of jurisdictional officer / concerned officer				
13	Whether the appellant wishes to be heard in person?	Yes/No			
14.	The facts of the case (in brief)				
15.	Ground of Appeal				
16.	Payment details	Challan Identification Number (CIN) –			
		Date -			
	Prayer				
	In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to:  a. set aside/modify the impugned advance ruling passed by Ruling as prayed above;  b. grant a personal hearing; and c. pass any such further or other order (s) as may be deemed circumstances of the case.  And for this act of kindness, the appellant, as is duty bound, shall	the Authority for Advance			

### **VERIFICATION**

I,	(name	in full	and	in	block	letters),	son/daughter/wife	of
do here	by solem	nly dec	lare tha	it to t	he best	of my kno	wledge and belief	what
is stated above and in the ar	nnexure(s	s), inclu	iding t	he d	ocumen	ts is corr	ect. I am making	this
application in my capacity as _			(	desig	nation)	and that I	am competent to n	nake
this application and verify it.								
						Signa	ature	
Place			]	Name	e of App	ellant/Au	thorised Signatory	
Date						Designation	on/ Status	

## FORM GST ARA -03

[See Rule 106(2)]

# Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks
1	Advance Ruling No.	
2	Date of communication of the advance ruling	DD/MM/YYYY
3	GSTIN, if any / User id of the person who had sought advance ruling	
4	Legal Name of the person referred to in serial number 3.	
5	Name and designation of jurisdictional officer / concerned officer	
6	Email Address of jurisdictional officer / concerned officer	
7	Mobile number of jurisdictional officer / concerned officer	
8	Whether the jurisdictional officer / concerned officer wishes to be heard in person?	Yes/No
9.	Facts of the case (in brief)	
10.	Grounds of Appeal	
	Prayer	
	In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to:  a. set aside/modify the impugned advance ruling passed by	
	<ul><li>Ruling as prayed above;</li><li>b. grant a personal hearing; and</li><li>c. pass any such further or other order (s) as may be deemed circumstances of the case.</li></ul>	fit and proper in facts and

#### **VERIFICATION**

I,	(name	in	full	and	in	block	letters),	son/daughter/wife	e of
do her	reby sole	mnly	decla	are tha	t to 1	the best	of my kno	wledge and belief	what
is stated above and in the a	nnexure(	(s), i	nclud	ing th	e do	ocument	s are corr	rect. I am making	this
application in my capacity as				(	desig	gnation)	and that I	am competent to i	nake
this application and verify it.									
						Sig	gnature		
Place				Name	and	designa	ation of the	e concerned officer	/
			•	jurisdi	ictio	nal offic	er		
Date									

#### FORM GST APL - 01

[See rule 108(1)]

### **Appeal to Appellate Authority**

- 1. GSTIN/ Temporary ID/UIN-
- 2. Legal name of the appellant -
- 3. Trade name, if any –
- 4. Address -
- 5. Order no. Order date -
- 6. Designation and address of the officer passing the order appealed against -
- 7. Date of communication of the order appealed against -
- 8. Name of the authorised representative -
- 9. Details of the case under dispute -
- (i) Brief issue of the case under dispute -
- (ii) Description and classification of goods/ services in dispute-
- (iii)Period of dispute-
- (iv) Amount under dispute:

Description	Central	State/ UT tax	Integrated	Cess
	tax		tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 10. Whether the appellant wishes to be heard in person Yes / No
- 11. Statement of facts:-
- 12. Grounds of appeal:-
- 13. Prayer:-

#### 14. Amount of demand created, admitted and disputed

Particulars	Par	rticulars	Central	State/	Integrated	Cess	Total amount
of demand/			tax	UT	tax		
refund				tax			
	Amount	a) Tax/ Cess					< total
	of	a) Tax/ Cess					>
	demand	b) Interest					< total   < total
	created	b) interest					> >
	(A)	c) Penalty					< total
	(11)	c) i charty					>

	d) Fees			< total >	
	e) Other			< total	
	charges			> total	
	_			< total	
	a) Tax/ Cess			> total	
		-		< total	
Am	nount b) Interest			>	
of		-		< total	< total
	nand c) Penalty			> total	>
	nitted	=		< total	
(B)	d) Fees			> total	
	e) Other	-		< total	
	charges			>	
				< total	
	a) Tax/ Cess			>	
		1		< total	
	nount b) Interest			>	
of		-		< total	< total
	nand c) Penalty			>	>
	puted	-		< total	
(C)	d) Fees			>	
	e) Other	1		< total	
	charges			>	

# 15. Details of payment of admitted amount and pre-deposit:-

# (a) [Details of payment required

	Particulars		Centr	State/ UT	Integ	Cess	Total a	amount
			al tax	tax	rated			
					tax			
							<	
		Tax/ Cess					total	
							>	
							<	
	a) Admitted amount	Interest Penalty					total	
							>	< total
							<total< td=""><td>&lt; total &gt;</td></total<>	< total >
							>	
							<	
		Fees					total	
							>	
		Other					<	
		charges					total	

(b) Details of payment of admitted amount and pre-deposit (pre-deposit 10% of the disputed tax and cess but not exceeding Rs. 25 crore each in respect of CGST, SGST or cess, or not exceeding Rs. 50 crore in respect of IGST and Rs. 25 crore in respect of cess)

Sr.	Description	Tax	Paid through	Debit	Amount of tax paid					
No.		payable	Cash/ Credit Ledger	entry no.	Central tax	State/UT tax	Integrated tax	CESS		
1	2	3	4	5	6	7	8	9		
1.	Integrated tax		Cash Ledger Credit Ledger							
2.	Central tax		Cash Ledger Credit Ledger							
3.	State/UT tax		Cash Ledger Credit Ledger							
4.	CESS		Cash Ledger Credit Ledger							

(c) Interest, penalty, late fee and any other amount payable and paid

Sr.	Descriptio	Amount payable				Debi		Amoun	it paid	
No	n	Integrate	Centr	State/U	CES	t	Integrate	Centr	State/U	CESS
		d tax	al tax	T tax	S	entr	d tax	al tax	T tax	
						У				
						no.				

1	2	3	4	5	6	7	8	9	10	11] 200
1.	Interest									
2.	Penalty									
3.	Late fee									
4	Others (specify)									
4.	(specify)									

- 16. Whether appeal is being filed after the prescribed period Yes / No
- 17. If 'Yes' in item 17
  - (a) Period of delay –
  - (b) Reasons for delay –
- 18. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 15 (item (a)), if any

Place of	Demand	Tax	Interest	Penalty	Other	Total
Supply						
(Name of						
State/UT)						
1	2	3	4	5	6	7] <sup>201</sup>
	Admitted					
	amount [in					
	the Table in					
	sub-clause					
	(a) of clause					
	15 (item (a))]					

### Verification

I, < >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.
Place: Date: <signature></signature>
Name of the Applicant:
 FORM GST APL – 02

 $<sup>^{200}</sup>$ Substituted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

 $<sup>^{201}</sup>$  Inserted ibid

### [See rule 108(3)]

### Acknowledgment for submission of appeal

### <Name of applicant><GSTIN/Temp ID/UIN/Reference Number with date >

Your appeal has been successfully filed against < Application Reference Number >

1.	Reference Number-		
2.	Date of filing-		
3.	Time of filing-		
4.	Place of filing-		
5.	Name of the person filing the appeal-		
6.	Amount of pre-deposit-		
7.	Date of acceptance/rejection of appeal-	-	
8. D	ate of appearance-	Date:	
Time	e:		
9. C	Court Number/ Bench	Court:Bench:	
Place	:		
Date:			Signature>
		Name:	
		Designation:	
		On behalf of Appellate Authority/Appellate	

Tribunal/Commissioner / Additional or Joint Commissioner

#### FORM GST APL - 03

[See rule 109(1)]

#### Application to the Appellate Authority under sub-section (2) of Section 107

1. Name and designation of the appellant Name-

Designation-

Jurisdiction-State/Center-

Name of the State-

- 2. GSTIN/ Temporary ID /UIN-
- 3. Order no.

Date-

- 4. Designation and address of the officer passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute-
  - (i) Brief issue of the case under dispute-
  - (ii) Description and classification of goods/ services in dispute-
  - (iii) Period of dispute-
  - (iv) Amount under dispute-

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

### 10. Amount of demand in dispute, if any -

Particulars of	Particulars		Central	State/UT	Integrated	Cess	То	tal
demand/refund,			tax	tax	tax		amo	ount
if any	Amount of demand created, if any (A)	a) Tax/ Cess b) Interest					<pre> &lt;  total   &gt;</pre>	< total >

	c) Penalty			< total	
	c) I charty			>	
				<	
	d) Fees			total	
				>	
	e) Other			< total	
	charges			>	
	a) Tay/			<	
	a) Tax/ Cess			total	
				>	
	h) Intonact			< total	
	b) Interest			total >	
Amount				<	<
under dispute	c) Penalty			total	total
(B)				>	>
(-)	1. 17			<	
	d) Fees			total	
				> <	
	e) Other			total	
	charges			>	

Place:
Date:

Signature>

Name of the Applicant Officer:

Designation:

Jurisdiction:

# FORM GST RVN - 01<sup>202</sup>

[See rule 109B]

Reference No.	Date –
To,	
GSTIN:	
Order No. –	
Date -	
Notice under	section 108
Whereas it has come to the notice of the under Act/the << Name of the State >> Goods and Ser Services Tax Act, 2017/ the Union territory G and Services Tax (Compensation to States) officer) is erroneous in so far as it is prejudic improper or has not taken into account certain an order in revision under section 108 on herewith.	vices Tax Act, 2017/the Integrated Goods and doods and Services Tax Act, 2017/ the Goods Act, 2017 by(Designation of ial to the interest of revenue and is illegal or material facts, and therefore, I intend to pass
You are hereby directed to furnish days from the date of service of this notice.	h a reply to this notice within seven working
You are hereby directed to appear b	efore the undersigned on
DD/MM/YYYY at HH/MM  If you fail to furnish a reply within the stipulate the appointed date and time, the case will be records and on merits	
Place:	Signature:
Date:	Designation:
	Jurisdiction / Office

 $<sup>^{202} \</sup>text{Inserted}$  vide Notf no. 74/2018-CT dt 31.12.2018

### FORM GST APL-04<sup>203</sup>

[See rules 109B, 113 (1) and 115 ]

# SUMMARY OF THE DEMAND AFTER ISSUE OF ORDER BY THE APPELLATE AUTHORITY, REVISIONAL AUTHORITY, TRIBUNAL OR COURT

Reference no. - Date -

- 1. GSTIN/ Temporary ID/UIN -
- 2. Name of the appellant / person -
- 3. Address of the appellant / person-
- 4. Order appealed against or intended to be revised Number- Date-
- 5. Appeal no. Date-
- 6. Personal Hearing –
- 7. Order in brief-
- 8. Status of order- Confirmed / Modified / Rejected
- 9. Amount of demand after appeal / revision:

Particu	Central tax		State / UT tax		Integrated tax		Cess		Total	
lars	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ
	unt	ined	unt	ined	unt	ined	unt	ined	unt	ined
	in	Amoun	in	Amoun	in	Amoun	in	Amoun	in	Amoun
	dispu	t	dispu	t	dispu	t	dispu	t	dispu	t
	te /		te /		te /		te /		te /	
	earlie		earlie		earlie		earlie		earlie	
	r		r		r		r		r	
	order		order		order		order		order	
1	2	3	4	5	6	7	8	9	10	11
a) Tax										
b)										
Interes										
t										
c)										
Penalt										
у										
d) Fees										

\_

<sup>&</sup>lt;sup>203</sup>Substituted vide Notf no. 74/2018-CT dt 31.12.2018

e) Others					
f)			;		
Refun					
d					

10. Place of supply wise details of IGST demand

Place of Supply	Demand	Tax	Interest	Penalty	Other	Total
(Name of State /						
UT)						
1	2	3	4	5	6	7
	Amount in dispute					
	/ earlier order					
	Determined					
	Amount					

Place:	
Date:	
	Signature:
	Name of the Appellate Authority / Revisional
	Authority/ Tribunal / Jurisdictional Officer
	Designation:
	Jurisdiction:

#### FORM GST APL - 05

[See rule 110(1)]

#### **Appeal to the Appellate Tribunal**

- 1. GSTIN/ Temporary ID /UIN -
- 2. Name of the appellant -
- 3. Address of the appellant –
- 4. Order appealed against-

Number- Date-

- 5. Name and Address of the Authority passing the order appealed against -
- 6. Date of communication of the order appealed against -
- 7. Name of the representative -
- 8. Details of the case under dispute:
  - (i) Brief issue of the case under dispute
  - (ii) Description and classification of goods/ services in dispute
  - (iii) Period of dispute
  - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 9. Whether the appellant wishes to be heard in person?
- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer
- 13. Details of demand created, disputed and admitted

Particulars	Particulars		Central	State/UT	Integrated	Cess	Total a	ımount
of demand			tax	tax	tax			
		a) Tax/					<total< td=""><td></td></total<>	
		Cess					>	
		b)					<	
	Amount	Interest					total	
	demanded/	micrest					>	<total< td=""></total<>
	rejected >,	c)					<	\totai
	if any	Penalty					total	
	(A)	Tenarty					>	
		d) Fees					<total< td=""><td></td></total<>	
		d) I ccs					>	
		e)					<total< td=""><td></td></total<>	

	Other charges			>	
	a) Tax/			<	
	Cess			total	
	CC55			>	
	b)			<	
	Interest			total	
Amount				>	
under	c)			<	< .
dispute	Penalty			total	total
(B)				>	>
	d) Face			<	
	d) Fees			total	
	e)			> <	
	Other			total	
	charges			>	
				<	
	a) Tax/			total	
	Cess			>	
				<	
	b)			total	
	Interest			>	
Amount				<	<
admitted	c)			total	total
(C)	Penalty			>	>
				<	
	d) Fees			total	
				>	
	e)			<	
	Other			total	
	charges			>	

# 14. Details of payment of admitted amount and pre-deposit:

# (a)Details of amount payable :

Particulars		Central	State/UT	Integrated	Cess	Total a	mount
		tax	tax	tax			
	Tax/ Cess					<total< td=""><td></td></total<>	
	Tax/ CCss					>	
a) Admitted						<	<total< td=""></total<>
amount	Interest					total	>
						>	
	Penalty					<total< td=""><td></td></total<>	

				>
				<
	Fees			total
				>
	Other			<
	charges			total
	Charges			>
b) Pre-deposit				
[20% of				
disputed				
tax/cess but				
not exceeding				
Rs.50 crore				
each in				
respect of				<
CGST, SGST	Tax/ Cess			total
or cess or not				>
exceeding				
Rs.100 crore				
in respect of				
IGST and				
Rs.50 crore in				
respect of				
cess] <sup>204</sup>				

(b) Details of payment of admitted amount and [pre-deposit of 20% of the disputed tax and cess but not exceeding Rs. 50 crore each in respect of CGST, SGST or cess or not exceeding Rs.100 crore in respect of IGST and Rs. 50 crore in respect of cess]<sup>205</sup>

Sr.	Description	Tax	Paid through	Debit		Amount of	f tax paid	
No.		payable	Cash/ Credit Ledger	entry no.	Integrated tax	Central tax	State/UT tax	CESS
1	2	3	4	5	6	7	8	9
	Integrated		Cash Ledger					
1.	1. tax		Credit Ledger					
	Central		Cash Ledger					
2.			Credit					
	tax		Ledger					

 $<sup>^{204} \</sup>text{Substituted}$  for "20% of disputed tax" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

 $^{205} Substituted$  for "pre-deposit 20% of the disputed admitted tax and cess" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

-

	State/UT	Cash Ledger			
3.		Credit			
	tax	Ledger			
	4. CESS	Cash Ledger			
4.		Credit			
		Ledger			

(c) Interest, penalty, late fee and any other amount payable and paid:

Sr.	Description		Amount payable			Debit	Amount paid				
No.		Integrated	Central	State/UT	CESS	entry	Integrated	Central	State/UT	CECC	
		tax	tax	tax	CESS	no.	tax	tax	tax	CESS	
1	2	3	4	5	6	7	8	9	10	11	
1.	Interest										
2.	Penalty										
3.	Late fee										
4.	Others										
4.	(specify)										

15. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 14 (item (a)), if any

Place of	Demand	Tax	Interest	Penalty	Other	Total
Supply						
(Name of						
State/UT)						
1	2	3	4	5	6	7] <sup>206</sup>
	Admitted amount [in the Table in sub-clause (a) of clause 14 (item (a))]					

### Verification

I, <	>,	hereby	solemnly	affirm	and	declare	that	the
information given hereinabove is true	e an	d correc	t to the be	est of my	kno kno	wledge a	and be	elief
and nothing has been concealed theref	rom	١.						

-

 $<sup>^{206}</sup> Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019$ 

Place: Date:	
	Signature

Name of the Applicant: Designation /Status:

### FORM GST APL – 06

[See rule 110(2)]

## **Cross-objections before the Appellate Tribunal**

under sub-section (5) of section 112

Sr. No.		Particu	lars					
1	AppealNo	Date of fi	ling -					
2	GSTIN/ Temporary ID/UIN-							
3	Name of the appellant-							
4	Permanent address of the appe	llant-						
5	Address for communication-							
6	Order no.		Date-					
7.	Designation and Address of th	e officer passi	ing the order ap	ppealed against-				
8.	Date of communication of the	order appeale	ed against-					
9.	Name of the representative-							
10.	Details of the case under dispute-							
(i)	Brief issue of the case under dispute-							
(ii)	Description and classification of goods/ services in dispute-							
(iii)	Period of dispute-							
(iv)	Amount under dispute	Central tax	State/UT tax	Integrated tax	Cess			
	a) Tax							
	b) Interest							
	c) Penalty							
	d) Fees							
	e) Other charges (specify)							
(v)	Market value of seized goods-			,				
11	State or Union Territory and the Commissionerate (Centre) in which the order or decision waspassed(Jurisdiction details)-							
12	Date of receipt of notice of app Tribunal by the appellant or the case may be-				as the			

	Whether the decision or order appealed against involves any question relating to place of supply -								
13	Yes	No							
14	In case of cr	coss-obj	ections filed by	a person other	than the Commissio	ner of			
17	State/UT tax								
	(i)			cating Authority	y-				
	<ul><li>(ii) Order Number and date of Order-</li><li>(iii) GSTIN/UIN/Temporary ID-</li></ul>								
	(iv)		ount involved:	<b>y</b>					
	Head	Tax	Interest	Penalty	Refund	Total			
	Integrated								
	tax								
	Central tax								
	State/UT								
	tax								
	Cess								
15	Details of pa	ayment		•					
	Head	Tax	Interest	Penalty	Refund	Total			
	Central tax								
	State/UT tax								
	Integrated tax								
	Cess								
	Total								
16	In case of cr	∟ :oss-obj	l ections filed by	the Commissio	ner State/UT tax/Ce	entral tax:			

	(i)	Amount of tax demand dropped or reduced for the period ofdispute	
	(ii)	Amount of interest demand dropped or reduced for the period of dispute	
	(iii)	Amount of refund sanctioned or allowed for the period ofdispute	
	(iv)	Whether no or lesser amount imposed as penalty	
		TOTAL	
17	Reliefs	claimed in memorandum of cross -objections.	
18	Ground	ds of Cross objection	
		Verification	
	I,dohere	th bydeclare that what is stated above is true to the best of my	e respondent, information andbelief.
	Verifie	dayof	20
	Place: Date:	<signature></signature>	
			me of the Applicant/ Officer: Status of Applicant/ officer:

#### FORM GST APL - 07

[See rule 111(1)]

### Application to the Appellate Tribunal under sub section (3) of Section 112

1. Name and Designation of the appellant Name:

Designation
Jurisdiction
State/Center-

Name of the State:

- 2. GSTIN/ Temporary ID /UIN-
- 3. Appellate Order no.

Date-

- 4. Designation and Address of the Appellate Authority passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute:
  - (i) Brief issue of the case under dispute-
  - (ii) Description and classification of goods/ services in dispute-
  - (iii) Period of dispute-
  - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

### 10. Amount demanded, disputed and admitted:

Particulars	Parti	Centr	State/	Integ	Cess	Total a	nount	
of		al tax	UT	rated				
demand, if				tax	tax			
any	Amount of	a) Tax/ Cess					< total	
	demand	a) Tax/ Cess					>	<
	created, if						< total	total
	any	b) Interest					>	>
	(A)	c) Penalty					< total	

					>	
		d) Fees			< total	
		d) rees			>	
		e) Other			< total	
		charges			>	
		a) Tax/ Cess			< total	
		a) Tax/ Cess			>	
	Amount under	b) Interest			< total	
					>	<
		c) Penalty			< total	total
	dispute	C) I charty			>	) >
	(B)	d) Fees			< total	
		u) rees			>	
		e) Other			< total	
		charges			>	

Place: Date:		< Signature
	Designation:	Name of the Officer:
	Designation.	Jurisdiction:-

### FORM GST APL – 08

[See rule 114(1)]

### Appeal to the High Court under section 117

Appeal filed by ------Taxable person / Government of <-->

1.

2.	GSTIN/ Temporary ID/U	IN-			
	Name of the appellant/ o	fficer-			
3.	Permanent address of the	appellant, if ap	plicable-		
4.	Address for communication	on-			
5.	Order appealed against	Numbe	er Da	ate-	
6.	Name and Address of the	Appellate Trib	ounalpassing t	the order appeal	led against-
7.	Date of communication of	the order app	ealed against-	-	_
8.	Name of the representative	e			
9.	Details of the case under of	lispute:			
	(i) Brief issue of the cas	e under disput	e with synops	sis	
	(ii) Description and class	sification of go	oods/ services	in dispute	
	(iii) Period of dispute	_		_	
	(iv) Amount under disput	te			
	Description	Central tax	State/ UT	Integrated	Cess
	_		tax	tax	
	a) Tax/ Cess				
	b) Interest				
	c) Penalty				
	d) Fees				
	e) Other charges				
10.	(v) Market value of seize  Statement of facts	ed goods			
10.	Grounds of appeal				
12.	Prayer				
13.	Annexure(s) related to gro	ounds of annea	1		
13.	Affication (s) related to gre	unus or appea	.1		
		Verifica	tion		
I, <	>, h	nereby solemnly	affirm and de	eclare that the in	nformation given
	ve is true and correct to the be				
Place:					
Date:					<signature></signature>
				D	Name: esignation/Status:
				D	ongnanon/patus.

#### **FORM GST TRAN - 1**

[See rule 117(1), 118, 119 & 120]

#### **Transitional ITC / Stock Statement**

- 1. GSTIN -
- 2. Legal name of the registered person -
- 3. Trade Name, if any -
- 4. Whether all the returns required under existing law for the period of six months immediately preceding the appointed date have been furnished:- Yes/No
- 5. Amount of tax credit carried forward in the return filed under existing laws:
- (a) Amount of Cenvat credit carried forward to electronic credit ledger as central tax (Section 140(1), Section 140 (4) (a) and Section 140(9))

Sl. no.	Registration no.	Tax period to which the	Date of filing	Balance cenvat credit carried	Cenvat Credit admissible
	under existing law (Central Excise and Service Tax)	last return filed under the existing law pertains	of the return specified in Column no. 3	forward in the said last return	as ITC of central tax in accordance with transitional provisions
1	2	3	4	5	6
	Total				

(b) Details of statutory forms received for which credit is being carried forward

Period: 1<sup>st</sup> Apr 2015 to 30<sup>th</sup> June 2017

TIN of Issuer	Name of Issuer	Sr. No. of Form	Amount	Applicable VAT
1111 01 155001	Name of issuer	51. 140. 01 1 01111	Amount	
				Rate
C-Form				
Total				

F-Form									
Total	Total								
H/I-Form									
Total									

(c) Amount of tax credit carried forward to electronic credit ledger as State/UT Tax(For all registrations on the same PAN and in the same State)

	Balance of	C Forms		F Fo	rms		H/I	Forms	
	ITC of VAT		Difference				Turnover		
Registration	and [Entry	Turnover for	tax	Turnover for		ITC reversal	for which		Transition
No. in	Tax] in last	which forms	payable	which forms	Tax payable	relatable to	forms	Tax payable	ITC 2-
existing law	return	Pending	on (3)	Pending	on (5)	[(3) and] (5)	Pending	on (7)	(4+6-7+9)
1	2	3	4	5	6	7	8	9	10

- 6. Details of capitals goods for which unavailed credit has not been carried forward under existing law (section140 (2)).
- (a) Amount of unavailedcenvat credit in respect of capital goods carried forward to electronic credit ledger as central tax

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	Details of	Details of capital goods		Total eligible	Total cenvat	Total cenvat credit		
no	Document	document	registration no.	registration no.	on which	on which credit has been		n which credit has been		cenvat credit under	credit availed	unavailed under
	no.	Date	under existing	under existing	partially a	partially availed		existing	under existing	existing law		
			law	law	Value	Duties and		law	law	(admissible as ITC of		
						taxes paid				central tax) (9-10)		
						ED/	SAD					
						CVD						
1	2	3	4	5	6	7	8	9	10	11		

	Total				

(b) Amount of unavailed input tax credit carried forward to electronic credit ledger as State/UT tax (For all registrations on the same PAN and in the same State)

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	Details regar	ding capital goods	Total eligible	Total VAT [and ET]	Total VAT [and ET] credit
no	Document	document	registration	registration no.	on which cre	edit is not availed	VAT [and ET]	credit availed under	unavailed under existing
	no.	Date	no.	under existing	Value	Value Taxes paid VAT		existing law	law (admissible as ITC of
			under	law		[and ET] e			State/UT tax) (8-9)
			existing						
			law						
1	2	3	4	5	6	7	8	9	10
		Total							

- 7. Details of the inputs held in stock in terms of sections 140(3), 140(4)(b), 140(5) and 140(6).
- (a) Amount of duties and taxes on inputs claimed as credit excluding the credit claimed under Table 5(a) (under sections 140(3), 140(4)(b), 140(6) and 140(7))

Sr. no.	Details of inputs	s held in stoc	k or inputs	contained in semi-finis	hed or finished goods held in stock					
	HSN as applicable	Unit	Qty.	Value	Eligible Duties paid on such inputs					
1	2	3	4	5	6					
7A Whe	7A Where duty paid invoices (including Credit Transfer Document (CTD)) are available									
Inputs	Inputs									
Inputs co	ontained in semi-finished a	nd finished	goods							
7B Whe	re duty paid invoices are	e not availal	ole (Applica	ble only for person of	ther than manufacturer or service					
provide	provider) – Credit in terms of Rule 117 (4)									
	Inputs									

(b) Amount of eligible duties and taxes/VAT/[ET] in respect of inputs or input services under section 140(5) and section 140(7):

Registration	Invoice	Invoice date	Description	Quantity	UQC	Value	Eligible	VAT/[ET]	Date on which
number of	number						duties and		entered in
the supplier							taxes (central		recipients books
or input							taxes)		of account
service									
distributor									
1	2	3	4	5	6	7	8	9	10

(c) Amount of VAT and Entry Tax paid on inputs supported by invoices/documents evidencing payment of tax carried forward to electronic credit ledger as SGST/UTGST under sections 140(3), 140(4)(b) and 140(6)

		Deta	ils of inputs in	stock	Total input tax credit	Total input tax credit related	Total Input tax credit
Description	Unit	Qty	Value	VAT [and Entry Tax] paid	claimed under earlier	to exempt sales not claimed	admissible as
					law	under earlier law	SGST/UTGST
1	2	3	4	5	6	7	8
Inputs							
Inputs contai	ned in s	emi-finishe	d and finished g	oods			

(d) Stock of goods not supported by invoices/documents evidencing payment of tax (credit in terms of rule 117 (4)) (To be there only in States having VAT at single point)

Details of inputs in stock									
Description Unit Qty Value Tax paid									
1 2 3 4 5									

Details of description and quantity of inputs / input services as well as date of receipt of goods or services (as entered in books of accounts) is also required.

### 8. Details of transfer of cenvat credit for registered person having centralized registration under existing law (Section 140(8))

Sl. No.	Registration no.	Tax period to	Date of filing of	Balance eligible	GSTIN of receivers	Distributi	on document	ITC of CENTRAL
	under existing	which the last	the return	cenvat credit	(same PAN) of ITC of	/in	voice	TAX transferred
	law (Centralized)	return filed under	specified in	carried forward in	CENTRAL TAX	No.	Date	
		the existing law	Column no. 3	the said last				
		pertains		return				
1	2	3	4	5	6	7	8	9
	Total							

- 9. Details of goods sent to job-worker and held in his stock on behalf of principal under section 141
- a. Details of goods sent as principal to the job worker under section 141

Sr. No.	Challan No.	Challan date	n Type of goods (inputs/ semi-finished/		Details of goods with job- worker					
110.	110.	date	finished)	HSN	Description	Unit	Quantity	Value		
1	2	3	4	5	6	7	8	9		
GSTIN	GSTIN of Job Worker, if available									
	Total									

b. Details of goods held in stock as job worker on behalf of the principal under section 141

Sr. No.	Challan No.	Challan Date	Type of goods (inputs/ semi-finished/	Details of goods with job- worker					
	110.	Dute	finished)	HSN	Description	Unit	Quantity	Value	
1	2	3	4	5	6	7	8	9	
GSTIN	GSTIN of Manufacturer								

Total				

- 10. Details of goods held in stock as agent on behalf of the principal under section 142 (14) of the SGST Act
- a. Details of goods held as agent on behalf of the principal

Sr.	GSTIN of Principal		Details of goods with Agent						
No.		Description	Description Unit Quantity Value Input Tax to be taken						
1	2	3	4	5	6	7			

b. Details of goods held by the agent

Sr.	GSTIN of Principal		Details of goods with Agent					
No.		Description	tion Unit Quantity Value Input Tax to be tal					
1	2	3	4	5	6	7		

11. Details of credit availed in terms of Section 142 (11 (c))

Sr. no.	Registration No of VAT	Service Tax Registration No.	Invoice/docu ment no.	Invoice/ document date	Tax Paid	VAT paid Taken as SGST Credit or Service Tax paid as Central Tax
						Credit
1	2	3	4	5	6	7
			Total	_		

12. Details of goods sent on approval basis six months prior to the appointed day (section 142(12))

Sr	Document	Document	GSTIN no. of	Details of goods sent on approval basis					
No.	no.	Date	recipient, (if applicable	of recipient	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9	10
	Total								

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature

Place

Name of Authorised Signatory

Date

Designation /Status

#### **Instructions:**

- 1. Central Tax credit in terms of sub-section (9) of section 140 of the CGST Act, 2017 shall be availed in column 6 of table 5 (a).
- 2. Registered persons availing credit through Credit Transfer Document (CTD) shall also file TRANS 3 besides availing credit in table 7A under the heading "inputs.

#### FORM GST TRAN - 2

[See Rule 117(4)]

1	GSTI	. Т
	( 7.	N.

- 2. Name of Taxable person -
- 3. Tax Period: month..... year.....
- 4. Details of inputs held on stock on appointed date in respect of which he is not in possession of any invoice/document evidencing payment of tax carried forward to Electronic Credit ledger.

Opening stock for	or the tax per	riod	Outward supply made					Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	Central Tax	Integrated Tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

# 5. Credit of State Tax on the stock mentioned in 4 above (*To be there only in States having VAT at single point*)

Opening stock f	or the tax per	riod	Outward supply made					Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	State Tax	Integrate d tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

	Signature			
Place	Name of Authorised Signatory			
Date				
	Decignation /Status			

#### [FORM GST EWB-01

(See rule 138)

#### E-Way Bill

E-Way Bill No. :

E-Way Bill date :

Generator :

Valid from :

Valid until :

PART-A		
A.1	GSTIN of Supplier	
A.2	Place of Dispatch	
A.3	GSTIN of Recipient	
A.4	Place of Delivery	
A.5	Document Number	
A.6	Document Date	
A.7	Value of Goods	
A.8	HSN Code	
A.9	Reason for Transportation	
PART-B		
B.1	Vehicle Number for Road	
	Transport Document Number/Defence Vehicle No./ Temporary Vehicle Registration No./Nepal or Bhutan	
B.2	Vehicle Registration No.	

#### **Notes:**

- 1. HSN Code in column A.8 shall be indicated at minimum two digit level for taxpayers having annual turnover upto five crore rupees in the preceding financial year and at four digit level for taxpayers having annual turnover above five crore rupees in the preceding financial year.
- 2. Document Number may be of Tax Invoice, Bill of Supply, Delivery Challan or Bill of Entry.
- 3. Transport Document number indicates Goods Receipt Number or Railway Receipt Number or Forwarding Note number or Parcel way bill number issued by railways or Airway Bill Number or Bill of Lading Number.
- 4. Place of Delivery shall indicate the PIN Code of place of delivery.

- 5. Place of dispatch shall indicate the PIN Code of place of dispatch.
- 6. Where the supplier or the recipient is not registered, then the letters "URP" are to be filled-in in column A.1 or, as the case may be, A.3.
- 7. Reason for Transportation shall be chosen from one of the following:-

Code	Description
1	Supply
2	Export or Import
3	Job Work
	SKD or CKD [or
4	supply in batches or lots] <sup>207</sup>
5	Recipient not known
6	Line Sales
7	Sales Return
8	Exhibition or fairs
9	For own use
0	Others

<sup>&</sup>lt;sup>207</sup>Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

### FORM GST EWB-02

(See rule 138)

### **Consolidated E-Way Bill**

Consolidated E-V	Way Bill No.	:
Consolidated E-V	<b>Way Bill Date</b>	:
Generator		:
Vehicle Number		:
Number of E-Way Bills		
E-Way	y Bill Number	

### FORM GST EWB-03

(See rule138C) Verification Report

Penalty payable	
Integrated tax	
Central tax	
State or Union territory tax	
Cess	
Details of Notice	
Date	
Number	
Summary of findings	

### FORM GST EWB-04

(See rule138D) Report of detention

E-Way Bill Number	
Approximate Location of detention	
Period of detention	
Name of Officer in-charge	(if known)
Date	
Time	

# [FORM GST EWB-05 <sup>208</sup>

[See rule 138 E]

### Application for unblocking of the facility for generation of E-Way Bill

	Application	on for unblocking of the facil	ity for generation of E-Way Bill
1	GSTIN	<auto></auto>	
2	Legal Name	<auto></auto>	
3	Trade Name	<auto></auto>	
4	Address	<auto></auto>	
5	Part A of I	furnishing of information in FORM GST EWB 01 (i.e. generation of E-Way Bill) f.	<auto></auto>
6		unblocking of facility for f E- Way Bill	<user input=""></user>
(i)			
(ii)			
(iii)			
7	Expected dare	te for filing of returns for the default	<user input=""></user>
I here	•		nformation given hereinabove is true and nothing has been concealed therefrom.
			Signature of Authorised Signatory
			Name
			Designation /Status
Date:			
Place	:]		

<sup>&</sup>lt;sup>208</sup>Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

# [FORM GST EWB – $06^{209}$

[See rule 138 E]

Reference No.:	Date:
То	
GSTIN	
Name	
Address	
Order for permitting / reje	ecting application for unblocking of the facility for generation of E- Way Bill
Application ARN:	Date:
• •	E. E. Way Bill was blocked in respect of the aforementioned registered of rule 138E of the Central Goods and Services Tax Rules, 2017.
I have carefully considered aforementioned registered per	the facts of the case and the application / submissions made by the son.
I hereby accept the applicatio on the following grounds:	n and order for unblocking of the facility for generation of E-Way Bill
1.	
•	ill block the facility for generation of E-Way Bill after(date) it uses to be defaulter in terms of rule 138E of the Central Goods and
•	OR
I have carefully considered aforementioned registered per	the facts of the case and the application / submissions made by the son.
I hereby reject the application grounds:	n for unblocking the facility for generation of E-Way Bill on following
1.	
2.	
Signature:	
Name:	
<b>Designation:</b>	
Jurisdiction:	
Address:	
Note: Separate document may	be attached for detailed order / reason(s).]

 $<sup>^{209}</sup>$ Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

### [FORM GST INV -1]<sup>210</sup>]<sup>211</sup>]<sup>156</sup>

**Note 1:** Cardinality means whether reporting of the item(s) is mandatory or optional as explained below:

**0..1**: It means that reporting of item is optional and when reported, the same cannot be repeated.

**1..1**: It means that reporting of item is mandatory but cannot be repeated.

**1..n**: It means that reporting of item is mandatory and can be repeated more than once.

**0..n**: It means that reporting of item is optional but can be repeated more than once if reported. For example, previous invoice reference is optional but if required one can mention many previous invoice references.

Note 2: Field specification Number (Max length: m, n) indicates 'm' places before decimal point and 'n' places after decimal point. For example, Number (Max length: 3,3) will have the format 999.999

Schema (Version 1.1)							
Sr. No.	Technical name of the field	Cardi nality (01/ 11/ 0n/ 1n)	Brief Description of the field	Whethe r Mandat ory/ Optiona l	Technical Field Specification	Sample Value of the field	Explanatory Notes
1.	Basic Details	11		Mandat ory			Header for Basic Details
1.0	Version	11	Version Number	Mandato ry	String (Max. Length:6)	1.1	This is version of the e- invoice schema. It will be used to keep track of version of Invoice specification.

<sup>211</sup>Substituted vide Notf. No. 02/2020-CT dt. 01.01.2020 <sup>156</sup> Substituted vide Notification No. 60/2020-CT dated 30.07.2020

<sup>&</sup>lt;sup>210</sup>Substituted vide Notf. No. 12/2018-CT dt.07.03.2018. Note: Earlier FORMS were notified vide Notf. No. 27/2017-CT dt.30.08.2017, and amended vide Notfn. No. 3/2018-CT dt.23.01.2018.

1.1	IRN	11	Invoice	Mandato	String (Length: 64)	a5c12dca8	This will be a unique
1	130,	11	Reference	ry	Zumg (Zongui, 04)	0e7433217	reference number for the
			Number			ba4013	invoice.
						750f2046f 229	However, the supplier will
						22)	not be populating this
							<u>field.</u>
							The registration request
							may not have this field populated.
							The Invoice Registration
							Portal (IRP) will generate
							this IRN and respond to the registration request.
							e-invoice is valid only when it has the IRN. Hence,
							this is marked as mandatory
							field.
1.2	Supply_Ty	11	Code for	Mandato	Enumerated List	B2B/B2C/	This will be the code to
	pe_Code		Supply Type	ry		SEZWP/S EZWOP/E	identify type of supply.
						XP	<b>B2B:</b> Business to Business
						WP/EXP WOP/DE	<b>B2C:</b> Business to Consumer
						XP	
							SEZWP: To SEZ with
							Payment SEZWOP: To SEZ without
							Payment
							EXPWP: Export with
							Payment
							EXPWOP: Export without
							Payment

							DEXP: Deemed Export
1.3	Document_ Type_Code	11	Code for Document Type	Mandato ry	Enumerated List	INV / CRN / DBN	Type of Document:  INV for Invoice,  CRN for Credit Note,  DBN for Debit note.
1.4	Document_ Num	11	Document Number	Mandato ry	String (Max Length:16)	Sa/1/2019	This is as per relevant rule in CGST/SGST/UTGST Rules.
1.5	Document_ Date	11	Document Date	Mandato ry	String (DD/MM/YYYY)	21/07/201 9	The date on which the Invoice was issued. Format "DD/MM/YYYY"
1.6	Additional_ Currency_ Code	01	Additional Currency Code	Optional	Enumerated List	USD, EUR	The field is for reporting additional currency, if any, in which all invoice amounts can be given, along with INR.  One such additional currency may be used in the invoice, as per list published under ISO 4217 standard.  List published and updated from time to time at https://www.icegate.gov.in/Webappl/CUR_ENQ

1.7	Reverse_C harge	01	Reverse Charge	Optional	String (Length:1)	Y	Whether the tax liability payable is under Reverse Charge.
1.8	IGST_Appl icability_de spite_Suppl ier_and_Re cipient_loc ated_in_sa me_ State/UT	01	IGST Applicability despite Supplier and Recipient located in same State/UT	Optional	String (Length: 1)	N	To report the scenarios where the supply is chargeable to IGST despite the fact that the Supplier and Recipient are located within same State/UT
2.	Document _Period	01		Optiona l			Header for Document Period
2.1	Document_ Period_Star t_Date	11	Document Period Start Date	Mandato ry	String (DD/MM/YYYY)	21/07/201	This is the start date of the document period (delivery/invoice period).  (This field is mandatory only if this section is selected)
2.2	Document_ Period_End _ Date	11	Document Period End Date	Mandato ry	String (DD/MM/YYYY)	21/07/201	This is the end date of the document period (delivery/invoice period).  (This field is mandatory only if this section is selected)
3.	Preceding Document / Contract Reference	01		Optiona l			Header for Preceding Document / Contract Reference

3.1	Preceding Document Reference	0n		Optiona l			Sub-header for Preceding Document Reference
3.1.1	Preceding_ Document_ Number	11	Preceding Document Number	Mandat ory	String (Max length:16)	Sa/1/2019	This is the reference of original document/invoice to be provided optionally in the case of debit or credit notes.  Credit/Debit notes, against
							invoices can also be referred here.  (This field is mandatory
							only if this section is selected)
3.1.2	Preceding_ Document_ Date	11	Date of Preceding Document	Mandator y	String (DD/MM/YYYY)	21/07/20 19	Date of preceding document/invoice.
							(This field is mandatory only if this section is selected)
3.1.3	Other_ Reference	01	Other Reference	Optional	String (Max length:20)	KOL01	This field is to provide any additional reference e.g. specific branch, their user ID, their employee ID, sales centre reference etc.
3.2	Receipt / Contract References	0n		Optional			Sub-header for Receipt / Contract References
3.2.1	Receipt_Ad vice_Refere nce	01	Receipt Advice Reference	Optional	String (Max length:20)	CREDIT30	This reference is kept for user to provide number of their receipt advice to their customer, in lieu of advance.
3.2.2	Receipt_Ad vice _Date	01	Date of Receipt Advice	Optional	String (DD/MM/YYYY)	21/07/2019	Date of issue of receipt advice for advance.
3.2.3	Tender_or_	01	Tender or Lot	Optional	String (Max	TENDERJ	This reference is kept for

	Lot_Referen		Reference		length:20)	AN2020	mentioning number or details of Lot or Tender, if supplies are made under such Lot or tender.
3.2.4	Contract_Re ference	01	Contract Reference	Optional	String (Max length:20)	CONT2307 2019	This reference is kept for mentioning contract number, if supplies are made under any specific Contract
3.2.5	External_R eference	01	External Reference	Optional	String (Max length:20)	EXT23222	An additional field for provision of any additional/external reference number for the supply.
3.2.6	Project_Ref erence	01	Project Reference	Optional	String (Max length:20)	PJTCODE 01	This reference is kept for mentioning project number, if supplies are made under any specific project
3.2.7	PO _Ref_Num	01	PO Reference Number	Optional	String (Max length:16)	Vendor PO /1	This is the reference number of Purchase Order
3.2.8	PO_Ref_D ate	01	PO Reference Date	Optional	String (DD/MM/YYYY)	21/07/201 9	This is the date of Purchase Order.
4.	Supplier Informatio n	11		Mandat ory			Header for Supplier Information
4.1	Supplier_L egal_Name	11	Supplier Legal Name		String (Max. length:100)	XYZ Ltd.	Legal Name, as appearing in PAN of the Supplier
4.2	Supplier_T rade_ Name	01	Trade Name of Supplier	Optional	String (Max length:100)	ABC Traders	A name by which the Supplier is known, i.e. Business Name, other than legal name
4.3	Supplier_ GSTIN	11	GSTIN of Supplier	Mandato ry	String (Length:15)	29AADFV 7589C1ZX	GSTIN of the Supplier
4.4	Supplier_ Address1	11	Supplier Address 1	Mandato ry	String (Max length:100)	# 1-23- 120, Flat No. 3,	Address 1 of the Supplier (Building/Flat no., Road/Street, Locality etc.)

						Nalanda Apartment s, MG Road, Vasanth Nagar	
4.5	Supplier_ Address2	01	Supplier Address 2	Optional	String (Max length:100)	# 1-23- 120, Flat No. 3, Nalanda Apartment s, MG Road, Vasanth Nagar	Address 2 of the Supplier (Building/Flat no., Road/Street, Locality etc.), if any
4.6	Supplier_Pl ace	11	Supplier Place	Mandato ry	String (Max length:50)	Bangalore	Location of the Supplier (City/Town/Village)
4.7	Supplier_St ate_Code	11	Supplier State Code	Mandato ry	Enumerated List	29	State Code of the Supplier as per GST System  List published and updated from time to time at https://www.icegate.gov.in/Webappl/STATE_ENQ
4.8	Supplier_Pi ncode	11	Supplier PIN Code	Mandato ry	Number (Length: 6)	560087	PIN Code of the Supplier Locality
4.9	Supplier_ Phone	01	Supplier Phone	Optional	String (Max length:12)	999999999	Contact number of the Supplier
4.10	Supplier_E mail	01	Supplier e- mail	Optional	String (Max length:100)	supplier@ abc.com	e-mail ID of the Supplier, as per REGEX (Regular Expressions) pattern

5.	Recipient Informatio n	11		Mandat ory			Header for Recipient Information
5.1	Recipient_ Legal_Nam e	11	Recipient Legal Name	Mandato ry	String (Max. length:100)	PQR Pvt. Ltd.	It will be legal name of recipient, as per PAN.
5.2	Recipient_ Trade_Nam e	01	Recipient Trade Name	Optional	String (Max length:100)	Adarsha	It will be trade name of recipient, if available.
5.3	Recipient_ GSTIN	11	GSTIN of Recipient	Mandato ry	String (Length:15)	29ABCCR 1832C1ZX , URP	GSTIN of the Recipient, if available.  URP: In case of exports or if supplies are made to unregistered persons
5.4	Place_Of_S upply_State _ Code	11	Place of Supply (State Code)	Mandato ry	Enumerated List	29, 96	Code/State Code of Place of Supply as per GST System.  List published and updated from time to time at https://www.icegate.gov .in/Webappl/STATE_ENQ
5.5	Recipient_ Address1	11	Recipient Address 1	Mandato ry	String (Max length: 100)	# 1-23- 120, Flat No. 3, Nalanda Apartment s, MG Road, Vasanth Nagar	Address 1 of the Recipient (Building/Flat no., Road/Street, Locality etc.)

5.6	Recipient_ Address2	01	Recipient Address 2	Optional	String (Max length: 100)	# 1-23- 120, Flat No. 3, Nalanda Apartment s, MG Road, Vasanth Nagar	Address 2, if any, of the Recipient (Building/Flat no., Road/Street, Locality etc.), if any
5.7	Recipient_ Place	11	Recipient Place	Mandato ry	String (Max length:100)	Mysore	Location of the Recipient (City/Town/Village)
5.8	Recipient_ State_Code	11	Recipient State Code	Mandato ry	Enumerated List	29	Code/State Code of the Recipient.  List published and updated from time to time at https://www.icegate.gov.in/Webappl/STATE_ENQ
5.9	Recipient _Pincode	01	Recipient PIN Code	Optional	Number (Length: 6)	560002	PIN code of the Recipient locality.  In case of export, Pincode need not be mentioned.
5.10	Country_C ode_of_Ex port	01	Country Code of Export	Optional	Enumerated List	AN	Code of country of export as per ISO 3166-1 alpha-2 / Indian Customs EDI system.  List published and updated from time to time at https://www.icegate.gov .in/Webappl/COUNTRY_ ENQ

5.11	Recipient_ Phone	01	Recipient Phone	Optional	String (Max length:12)	080222332	Contact number of the Recipient
5.12	Recipient_e mail_ID	01	Recipient e- mail ID	Optional	String (Max length:100)	billing@x yz.com	e-mail ID of the Recipient, as per REGEX (Regular Expressions) pattern
6.	Payee Informatio n	01		Optiona 1			Header for Payee Information
6.1	Payee_Nam e	01	Payee Name	Optional	String (Max length:100)	Ramesh K	Name of the person to whom payment is to be made
6.2	Payee_Ban k_A ccount_Nu mber	01	Payee Bank Account Number	Optional	String (Max length:18)	386850174 7262	Bank Account Number of Payee
6.3	Mode_of_P ayment	01	Mode of Payment	Optional	String (Max length:18)	Direct Transfer	Mode of Payment: Cash/Credit/Direct Transfer etc.
6.4	Bank _Branch_C ode	01	Bank Branch Code	Optional	String (Max length:11)	SBIN9876 543	Indian Financial System Code (IFSC) of Payee's Bank Branch
6.5	Payment_T erms	01	Payment Terms	Optional	String (Max length:100)	Text	Terms of Payment, if any, with the Recipient can be provided.
6.6	Payment_I nstruction	01	Payment Instruction	Optional	String (Max length: 100)	Text	Instruction, if any, regarding payment can be provided
6.7	Credit_Tra nsfer_Term s	01	Credit Transfer Terms	Optional	String (Max length:100)	Text	Terms to specify credit transfer payments.

6.8	Direct_Deb it_Terms	01	Direct Debit Terms	Optional	String (Ma x length:100)	Text	Terms, if any, to specify a direct debit.
6.9	Credit_Day	01	Credit Days	Optional	Numeric (Max length:4)	30	Number of days within which payment is due.
7.	Delivery_I nformatio n	01		Optiona l			Header for Delivery Information
7.1	Ship_To_D etails	01	Ship To Details	Optional	Refer A	<u>1.0</u>	Details of location to which the supply has to be delivered.
7.2	Dispatch_ From_Deta ils	01	Dispatch From Details	Optional	Refer A	<u>1.1</u>	Details of location from where Supply has to be dispatched.
8.	Invoice Item Details	1n		Man datory			Header for Invoice Item Details
8.1	Item_List	1n	Item List	Mandat ory	Refer A	<u>1.2</u>	Provides information about the goods and services being invoiced.
9.	Document Total	11		Man datory			Header for Document Total Details
9.1	Document_ Total_Deta ils	11	Document Total Details	Mandat ory	Refer A	<u>1.3</u>	Details of document total including taxes.
10.	Extra Informatio n	01		Option al			Header for Extra Information

10.1	Tax_Schem e	11	Tax Scheme	Mandat ory	String (Max length: 10)	GST	To specify the tax/levy applicable – GST (This field is mandatory only if this section is selected)
10.2	Remarks	01	Remarks	Optional	String (Max length: 100)	New batch Items submitted	A textual note that gives unstructured information that is relevant to the Invoice as a whole e.g. reasons for any correction or assignment note in case the invoice has been factored etc.
10.3	Port_Code	01	Port Code	Optional	Enumerated List	Alpha numeric	In case of export/supply to SEZ, port code can be mentioned as per Indian Customs EDI System (ICES), if applicable and available at the time of reporting e-invoice.  Lists published and updated from time to time at below URLs:  EDI Port Codes: https://www.icegate.go v.in/Webappl/LOCATION _ENQ  Non-EDI Port Codes: https://www.icegate.go v.in/Webappl/nonlocati on_det_all.jsp
10.4	Shipping_B ill_Number	01	Shipping Bill Number	Optional	String (Max length: 20)	Alpha numeric	In case of export/supply to SEZ, shipping bill number as per Indian Customs EDI

							System (ICES), can be mentioned, if applicable and available at the time of reporting e-invoice.
10.5	Shipping_B ill_Date	01	Shipping Bill Date	Optional	String(DD/M M/YYYY)	03/12/2020	Date of Shipping Bill as per Indian Customs EDI System (ICES)
10.6	Export_Dut y_Amount	01	Export Duty Amount	Optional	Number (Max Length: 12,2)	1200000.50	Amount of Export Duty in INR, if any, applicable (in case of invoices for export)
10.7	Supplier_C an_Opt_Re fund	01	Supplier Can Opt Refund	Optional	String (Length: 1)	Y/N	In case of deemed export supplies, this field is for mentioning whether supplier can exercise the option of claiming refund or not.
10.8	ECOM_GS TIN	01	e-Commerce Operator's GSTIN	Optional	String (Length: 15)	29ABCCR1 832C1CX	GSTIN of e-commerce operator, if supply is made through him/her.
11.	Additional _Supporti ng_Docum ents	0n		Optiona 1			Header for Additional Supporting Documents
11.1	Additional_ Supportin g_Docume nts_URL	01	Additional Supporting Documents URL	Optional	String (Max length: 100)	http://www.x yz.com/abc	This is to enter URL reference of additional supporting documents, if any.
11.2	Additional_ Supporting _Document s_base64	01	AdditionalSup porting Document in base64	Optional	String (Max length: 1000)	Base 64 encoded Document	This is to add any additional document in PDF/Microsoft Word in Base64 encoded format.

11.3	Additional_ Information	01	Additional Information	Optional	String (Max length: 1000)	Free text, remarks, identifiers, etc.	Any additional information, names, values, data etc. that is specific for the Supplier-Recipient transaction e.g. CIN, tradespecific information, Drug Licence Reg. No., FOB/CIF etc.
12.	E-way Bill Details	01		Optiona l			Header for e-way Bill Details
12.1	Transporter _ID	01	Transporter ID	Option al	String (Length: 15)	29AADFV75 89C1ZO	Registration / Enrolment Number of the transporter  (This field is required if Part-A of E-waybill has to be generated)
12.2	Trans_Mod e	01	Mode of Transportation	Optional	Enumerated List	1/2/3/4	Option to be provided based on mode of transport available on e-Way Bill Portal  1 for Road; 2 for Rail; 3 for Air; 4 for Ship  (This field is required if Part-B of e-way bill is also to be generated)
12.3	Trans_Dista	11	Distance of Transportation	Mandato ry	Number (Max length: 4)	200	Distance of Transportation  (This field is mandatory only if this section is

							selected)
12.4	Transporter _Name	01	Transporter Name	Optional	String (Max length: 100)	Sphurthi Transporters	Name of the Transporter
12.5	Trans_Doc _No.	01	Transport Document Number	Optional	String (Max length: 15)	As/34/746	Transport Document Number  (This field is mandatory if mode of Transport is Rail or Air or Ship)
12.6	Trans_Doc _Date	01	Transport Document Date	Optional	String (DD/MM/YYYY)	21/07/2019	Date of Transport document.  (This field is mandatory if mode of Transport is Rail or Air or Ship)
12.7	Vehicle_No	01	Vehicle Number	Optional	String (Max. length: 20)	KA12KA123 4 or KA12K1234 or KA123456 or KAR1234	Vehicle Registration Number (This field is mandatory if mode of Transport is Road)
12.8	Vehicle_Ty pe	01	Vehicle Type	Optional	Enumeration List	O/R	To mention nature of vehicle:  O: Over-Dimensional Cargo  R: Regular  (This field is mandatory if Part-B of e-way bill is also to be generated)
A 1.0	Ship To Details	01		Optiona l			Header for Annexure A 1.0:Ship To Details

Sr. No.	Parameter Name	Cardi nality	Description	Whethe r optional or mandat ory	Field Specifications	Sample Value	Explanatory Notes
A.1.0 .1	ShipTo_Le gal_Name	11	Ship To Legal Name	Mandato ry	String (Max length: 100)	ABC-1 Ltd.	Legal Name of the entity to whom the supplies are shipped to.  (This field is mandatory only if this section is selected)
A.1.0 .2	ShipTo_Tra de_Name	01	Ship To Trade Name	Optional	String (Max length: 100)	XYZ-1	Trade Name of the entity to whom the supplies are shipped to.
A.1.0 .3	ShipTo_GS TIN	01	Ship To GSTIN	Optional	String (Length: 15)	36AABCT22 23L1ZF	GSTIN of the entity to whom the supplies are shipped to.
A.1.0 .4	ShipTo_Ad dress1	11	Ship To Address1	Mandato ry	String (Max length: 100)	Flat No. 2, Priya Towers, Omega Road, Srinivasa Nagar	Address 1 of the entity to whom the supplies are shipped to  (This field is mandatory only if this section is selected)
A.1.0 .5	ShipTo_Ad dress2	01	Ship To Address2	Optional	String (Max length: 100)	Flat No. 2, Priya Towers, Omega Road, Srinivasa Nagar	Address 2, if any, of the entity to whom the supplies are shipped to
A.1.0 .6	ShipTo_Pla ce	11	Ship To Place	Mandato ry	String (Max length: 100)	Bangalore	Place (City/Town/Village) of entity to whom the supplies are shipped to.

							(This field is mandatory only if this section is selected)
A.1.0 .7	ShipTo_Pin code	11	Ship To Pincode	Mandato ry	Number (Max length: 6)	560001	PIN code of the location to which the supplies are shipped to.
							(This field is mandatory only if this section is selected)
A.1.0 .8	Ship_To_St ate_Code	11	Ship To State Code	Mandato ry	Enumerated List	29	Code/State Code (as per GST System) to which the supplies are shipped to.
							List published and updated from time to time at https://www.icegate.gov.in/Webappl/STATE_ENQ
							(This field is mandatory only if this section is selected)
A 1.1	Dispatch From Details	01		Optional			Header for Annexure A 1.1:Dispatch From Details
Sr. No.	Parameter Name	Cardi nality	Description	Whethe r mandat ory or optional	Field Specific ations	Sample Value	Explanatory Notes
A.1.1 .1	DispatchFr om_Name	11	Dispatch From Name	Mandato ry	String (Max length:100)	XYZ-2	Name of the entity from which goods are dispatched.
							(This field is mandatory

							only if this section is selected)
A.1.1 .2	DispatchFr om_Addres s1	11	Dispatch From Address1	Mandato ry	String (Max length: 100)	Building No. 4/2, Flat No. 3, Kakatiya Apartments, Vasanth Nagar	Address 1 of the entity from which goods are dispatched.  (This field is mandatory only if this section is selected)
A.1.1 .3	DispatchFr om_Addres s2	01	Dispatch From Address2	Optional	String (Max length: 100)	Building No. 4/2, Flat No. 3, Kakatiya Apartments, Vasanth Nagar	Address 2 of the entity from which goods are dispatched.
A.1.1 .4	DispatchFr om_Place	11	Dispatch From Place	Mandato ry	String (Max length: 100)	Bangalore	Place (City/Town/Village) of the entity from which goods are dispatched.  (This field is mandatory only if this section is selected)
A.1.1 .5	DispatchFr om_State_ Code	11	Dispatch From State Code	Mandato ry	Enumerated List	29	Code/State Code of the entity (as per GST System), from which goods are dispatched.  List published and updated from time to time at https://www.icegate.gov.in/Webappl/STATE_ENQ  (This field is mandatory only if this section is

							selected)
A.1.1 .6	DispatchFr om_Pincod e	11	Dispatch From Pincode	Mandato ry	Number (Length: 6)	560087	Pincode of the locality of entity from where goods are dispatched.  (This field is mandatory
							only if this section is selected)
A 1.2	Item Details	1n		Mandat ory			Header for Annexure A 1.2:Item Details
Sr. No.	Parameter Name	Cardi nality	Description	Whethe r mandat ory or optional	Field Specifications	Sample Value	Explanatory Notes
A.1.2 .1	Sl_No.	11	Serial Number	Mandato ry	String (Max length: 6)	1,2,3	Serial number of the item
A.1.2 .2	Item_Descr iption	01	Item Description	Optional	String (Max length: 300)	Mobile	Description of the item
A.1.2 .3	Is_Service	11	Service	Mandato ry	String (Length: 1)	Y/N	Specify whether supply is service or not.
A.1.2 .4	HSN_Code	11	HSN Code	Mandato ry	String (Max length: 8)	1122	To enter applicable HSN / SAC Code of Goods / Service
A.1.2 .5	Batch Details	01		Optional	<u>Refer A 1.4</u>		Some manufacturers may mention batch details (in Section A 1.4)
A.1.2 .6	Barcode	01	Barcode	Optional	String (Max length: 30)	b123	Barcode, if any, of the item.

A.1.2	Quantity	01	Quantity	Optional	Number (Max	10	The quantity of items to be
.7				1	length: 10,3)		mentioned in the invoice.
							This is mandatory only in case of goods.
A.1.2 .8	Free_Qty	01	Free Quantity	Optional	Number (Max length: 10,3)	99	Quantity of item(s), if any, given free of charge (FOC)
A.1.2 .9	Unit_Of_M easurement	01	Unit of Measurement	Optional	String (Max length: 8)	Box	The Unit of Measurement (UOM), if any, applicable on invoiced goods.
A.1.2 .10	Item_Price	11	Item Price	Mandato ry	Number (Max length: 12,3)	500.5	Price per unit item.
A.1.2 .11	Gross_Amo unt	11	Gross Amount	Mandato ry	Number (Max length : 12,2)	5000	The gross price of an item (cost multiplied by quantity - rounded off to 2 decimal), exclusive of taxes.
A.1.2 .12	Item_Disco unt_Amoun t	01	Item Discount Amount	Optional	Number (Max length: 12,2)	10.25	Discount amount, if any, for the item.
A.1.2 .13	Pre_Tax_V alue	01	Pre-Tax Value	Optional	Number (Max length: 12,2)	99.00	If pre-tax value is different from taxable value, mention the pre-tax value and taxable values separately.
							In some cases, the pre-tax value may be different from taxable value.
							For example, where old goods are exchanged for new ones (e.g. new phone
							supplied for INR 20,000 along with exchange of old
							phone, then pre-tax value would be INR 20,000 and

							taxable value would be INR 24,000, assuming exchange value of old phone is 4,000.  Another example is in the case of real estate where pre-tax value may be different from taxable value.
A.1.2 .14	Item_Taxab le_Value	11	Item Taxable Value	Mandato ry	Number (Max length: 12,2)	5000	This is the value on which tax is computed. Value cannot be negative.
A.1.2 .15	GST_Rate	11	GST Rate	Mandato ry	Number (Max length: 3,3)	5	The GST rate, represented as percentage that applies to the invoiced item. It will be IGST rate or sum of CGST & SGST Rates.
A.1.2 .16	IGST_Amt	01	IGST Amount	Optional	Number (Max Length: 12,2)	999.45	Amount of IGST payable per item (rounded off to 2 decimals). If IGST is reported, then CGST & SGST/UTGST will be blank. For taxable supplies, either IGST or CGST &SGST/UTGST should be reported.
A.1.2 .17	CGST_Amt	01	CGST Amount	Optional	Number (Max Length: 12,2)	650.00	Amount of CGST payable per item (rounded off to 2 decimals).  If CGST is reported, then SGST/UTGST has to be reported and IGST will be blank.

A.1.2 .18	SGST_UT GST Amt	01	SGST/UTGST Amount	Optional	Number (Max length: 12,2)	650.00	Amount of SGST/UTGST payable per item(rounded off to 2 decimals).  If SGST/UTGST is reported, then CGST must be reported and IGST will be blank.
A1.2. 19	Comp_Cess _Rate_Ad_ valorem	01	Compensation Cess Rate, Ad_Valorem	Optional	Number (Max length: 3,3)	2.5%	Ad valorem Rate of GST Compensation Cess, applicable, if any
A1.2. 20	Comp_Cess _Amt_ Ad_Valore m	01	Compensation Cess Amount, Ad Valorem	Optional	Number (Max length: 12,2)	56.00	GST Compensation Cess amount, ad valorem (rounded off to 2 decimals) (based on value of the item)
A1.2. 21	Comp_Cess _Amt_Non _Ad_Valor em	01	Compensation Cess Amount, Non ad valorem	Optional	Number (Max length:12,2)	23.00	GST Compensation Cess amount, computed on the basis other than value of item (i.e. specific cess amount computed based on quantity, number etc.)
A1.2. 22	State_Cess _Rate_ad_v alorem	01	State Cess Rate, Ad Valorem	Optional	Number (Max length: 3,3)	1.5 %	Ad valorem Rate of State/UT Cess, applicable, if any
A1.2. 23	State_Cess _Amt_Ad_ Valorem	01	State Cess Amount, ad valorem	Optional	Number (Max length: 12,2)	43.00	State/UT Cess amount, ad valorem (based on value of the item)
A1.2. 24	State_Cess _Amt_Non _Ad_Valor em	01	State Cess Amount, non ad valorem	Optional	Number (Max length: 12,2)	12.00	State/UT Cess amount, computed on the basis other than value of item (i.e. specific cess amount computed based on quantity, number etc.)
A.1.2 .25	Other_Char ges_Item_L evel	01	Other Charges (item level)	Optional	Number (Max length: 12,2)	874.95	Any other charges applicable at item level.

							These may not be part of taxable value, e.g. in case of pure agent reimbursement.
A.1.2 .26	Purchase_O rder_Line_ Reference	01	Purchase Order Line Reference	Optional	String (Max length: 50)	746/ABC/01	Reference of Purchase Order Line
A.1.2 .27	Item_Total _Amt	11	Item Total Amount	Mandato ry	Number (Max length: 12,2)	5000	The item total value that includes all taxes, cesses, as well as other charges.  However, this value excludes discount, if any.
A.1.2 .28	Origin_Cou ntry_Code	01	Code of Country of Origin	Optional	Enumerated List	DZ	This is to specify country of origin of the item, e.g. mobile phone sold in India could be manufactured in other country;  Code of country of export as per ISO 3166-1 alpha-2 / Indian Customs EDI system (ICES).  List published and updated from time to time at https://www.icegate.gov.in/Webappl/COUNTRY_ENQ
A.1.2 .29	Unique_Se rial_Numb er	01	Unique Serial Number	Optional	String (Max length: 20)	553	Serial number, in case of each item having a unique number.
A.1.2 .30	Product_At tribute_Det ails	0n	Optional		<u>Refer A 1.5</u>		Attribute details of product

A 1.3	Document Total Details	11		Mand atory			Header for Annexure A 1.3:Document Total Details
Sr. No.	Parameter Name	Cardi nality	Description	Wheth er manda tory or option al	Field Specific ations	Sample Value	Explanatory Notes
A.1.3 .1	Taxable_V alue_Total	11	Total Taxable Value	Manda tory	Number (Max length: 14,2)	768439.35	This is the sum of the taxable values of all the items in the document.
A.1.3 .2	IGST_Amt _Total	01	Total IGST Amount	Option al	Number (Max length: 14,2)	265.50	Total IGST amount for the invoice.  Appropriate taxes based on rule will be applicable.  For example, either of CGST & SGST/UTGST or IGST will be mandatory.  As this is conditional mandatory, it is marked as 'optional'
A.1.3 .3	CGST_Am _Total	01	Total CGST Amount	Option al	Number (Max length: 14,2)	65.45	Total CGST amount for the invoice.  Appropriate taxes based on rule will be applicable.  For example, either of CGST & SGST/UTGST or IGST will be mandatory.  As this is conditional

							mandatory, it is marked as 'optional'
A.1.3 .4	SGST_UT GST_Amt _Total	01	Total SGST/UTGS T Amount	Option al	Number (Max length: 14,2)	65.45	Total SGST/UTGST amount for the invoice.  Appropriate taxes based on rule will be applicable. For example, either of CGST & SGST/UTGST or IGST will be mandatory.  As it is conditional mandatory, it is marked as 'optional'
A.1.3 .5	Comp_Ces s_Amt_Tot al	01	Total Compensation Cess Amount	Option al	Number (Max length: 14,2)	24.95	Total GST Compensation Cess amount for the invoice (ad valorem as well as non-ad valorem)
A.1.3 .6	State_Cess _Amt_Tota 1	01	Total State Cess Amount	Option al	Number (Max length: 14,2)	5.45	Total State cess amount for the invoice (ad valorem as well as non-ad valorem)
A.1.3.7	Discount_ Amt_Invoi ce_Level	01	Invoice Level Discount Amount	Option al	Number (Max length: 14,2)	100.00	This is Discount Amount, if any, applicable on total invoice value
A.1.3.8	Other_Cha rges_Invoi ce_Level	01	Other Charges (Invoice Level)	Option al	Number(Max length: 14,2)	200.00	This is Other charges, if any, applicable on total invoice value
A.1.3.9	Round_Off _Amount	01	Round Off Amount	Option al	Number (Max length: 2,2)	31.21	This is round off amount of total invoice value

A.1. 3.10	Total_Invo ice_Value_ INR	11	Total Invoice Value in INR	Manda tory	Number (Max length: 14,2)	745249678.5 0	The total value of invoice including taxes/GST and rounded to two decimals maximum.
A.1. 3.11	Total_Invo ice_Value_ FCNR	01	Total Invoice Value in FCNR	Option al	Number (Max length: 14,2)	\$5729.65	The total value of invoice in Additional Currency
A.1.3. 12	Paid_Amou nt	01	Paid Amount	Option al	Number (Max length:14,2)	8463.50	The amount, if any, which has been paid in advance.  It must be rounded to maximum 2 decimals.
A.1.3. 13	Amount_D ue_	01	Amount Due	Option al	Number (Max length:14,2)	98789.50	The outstanding amount due for payment. It must be rounded to maximum 2 decimals.
A 1.4	Batch	01		Optio			Header for Annexure A
	Details			nal			1.4:Batch Details
Sr. No.	Parameter Name	Cardi nality	Description	wheth er mand atory or option al	Field Specific ations	Sample Value	1.4:Batch Details  Explanatory Notes
	Parameter		Description  Batch Number	Wheth er mand atory or option			

A.1.4 .3	Warranty_ Date	01	Warranty Date	Option al	String (DD/MM/YYYY)	21/11/2019	Warranty date for the Item, if any.
A 1.5	Attribute Details of Item	0n		Optio nal			Header for Annexure A 1.5:Attribute Details of Item
Sr. No.	Parameter Name	Cardi nality	Description	Wheth er mand atory or option al	Field Specific ations	Sample Value	Explanatory notes
A.1.5 .1	Attribute_ Name	01	Attribute Name	Option al	String (Max Length: 100)	Colour	Attribute Name of the item.
A.1.5 .2	Attribute_ Value	01	Attribute Value	Option al	String (Max Length: 100)	Red, green, etc.	Attribute Value of item.".

## FORM GST INS-01 AUTHORISATION FOR INSPECTION OR SEARCH

[See rule 139 (1)]

То	
Ì	ame and Designation of officer)  Whereas information has been presented before me and I have reasons to believe at—
<b>A.</b> ]	M/s
	has suppressed transactions relating to supply of goods and/or services has suppressed transactions relating to the stock of goods in hand, has claimed input tax credit in excess of his entitlement under the Act has claimed refund in excess of his entitlement under the Act has indulged in contravention of the provisions of this Act or rules made thereunder to evade tax under this Act;
	OR
В.	M/s
	is engaged in the business of transporting goods that have escaped payment of tax is an owner or operator of a warehouse or a godown or a place where goods that have escaped payment of taxhave been stored has kept accounts or goods in such a manner as is likely to cause evasion of tax payable under this Act.
	OR
C.	
	goods liable to confiscation / documents relevant to the proceedings under the Act are secreted in the business/residential premises detailed herein below << Details of the Premises>
Th	erefore,—
	in exercise of the powers conferred upon me under sub-section (1) of section 67 of the Act, I authorize and require you to inspect the premises belonging to the above mentioned person with such assistance as may be necessary for inspection of goods or documents and/or any other things relevant to the proceedings under the said Act and rules made thereunder.

Act, I authorize and require you be necessary, and if any go	of section (2) of section 67 of the but to search the above premises with such assistance as may ods or documents and/or other things relevant to the found, to seize and produce the same forthwith before meet and rules made thereunder.
the questions relevant to inspec	rson to mislead, tamper with the evidence, refusal to answer ection / search operations, making of false statement of shable with imprisonment and /or fine under the Act react 8 of the Indian Penal Code.
Given under my hand & seal this day(s).	day of (month) 20 (year). Valid for
Seal	
Place	Signature, Name and designation of the issuing authority
Name, Designation & Signature of	f the Inspection Officer/s
(i)	
(ii)	

## FORM GST INS-02 ORDER OF SEIZURE

[See rule 139 (2)]

	Whereas	an inspection	under su	ıb-se	ction	(1)/search	under sub-sec	ction (2) of	Section
67 was	conducted	d by me on _	//	_ at	_:	AM/PM in	the following	premise(s):	
< <deta< td=""><td>ails of pre</td><td>mises&gt;&gt;</td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></deta<>	ails of pre	mises>>							

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

- 1. <<Name and address>>
- 2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certaingoods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby seize the following goods/ books/ documents and things:

#### A) Details of Goods seized:

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

#### B) Details of books / documents / things seized:

Sr.	Description	No. of books /	Remarks
No	of books / documents /	documents / things	
	things seized	seized	
1	2	3	4

and these goods and or things are being handed over for safe upkeep to:

#### <<Name and address>>

with a direction that he shall not remove, part with, or otherwise deal with the goods or things except with the previous permission of the undersigned.

Place:		Name and Designation of the Officer
Date:		
Signatu	are of the Witnesses	
Sr. No.	Name and address	Signature

Sr. No.	Name and address	Signature
1.		
2.		

$\cap$	۰
ιv	٠.

<<Name and address>>

## FORM GST INS-03 ORDER OF PROHIBITION

[See rule 139(4)]

	Whereas an inspection u					
< <deta< td=""><td>ils of premises&gt;&gt;</td><td></td><td></td><td></td></deta<>	ils of premises>>					
which is	s/are a place/places of bu	isiness/premises belon	ging to:			
	ne of Person>> TN, if registered>>					
in the pr	resence of following with	ness(es):				
	< <name address="" and="">&gt; &lt;<name address="" and="">&gt;</name></name>					
during confisca	and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certain goods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.					
hereby	ore, in exercise of the povorder that you shall not ds except without the pre	shall not cause to ren	move, part with, or o			
Sr. No	Description of goods	Quantity or units	Make/mark or model	Remarks		
1	2	3	4	5		
Place:	Place: Name and Designation of the Officer					
Date:						
	are of the Witnesses					
		nd address	Sig	gnature		

2.

To:

<<Name and address>>

## FORM GST INS-04 BOND FOR RELEASE OF GOODS SEIZED

[See rule 140(1)]

Iofhereinafter called "obligor(s)" am held andfirmly bound to the President of India (hereinafter called "the President") and/or the Governor of(State) (hereinafter called "the Governor") inthe sum ofrupees to be paid to the President / the Governor for whichpayment will be made. I jointly and severally bind myself and myheirs/ executors/ administrators/legal representatives/successors and assigns by these presents; datedthisday of
WHEREAS in accordance with the provisions of sub-section (2) of section 67, the goods have been seized vide order number
WHEREAS I undertake to produce the said goods released provisionally to me as and when required by the proper officer duly authorized under the Act.
And if all taxes, interest, penalty, fineand other lawful chargesdemanded by the proper officer are duly paid within ten days of the date of demand thereof being made in writing by the said proper officer, this obligation shall be void.
OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force:
AND the President/Governor shall, at his option, be competent to make good all thelosses and damages from the amount of the security deposit or by endorsinghis rights under the above-written bond or both;
IN THE WITNESS THEREOF these presents have been signed the dayhereinbefore written by the obligor(s).
Signature(s) of obligor(s).  Date: Place:
Witnesses
(1) Name and Address
(2) Name and Address
Date
Place

Accepted	by	me	this	day	of
	.(month)	(year)		(d	lesignation of
officer)for and	on behalf of the	President /Governo	or.		

(Signature of the Officer)

### FORM GST INS-05

# ORDER OF RELEASE OF GOODS/ THINGS OF PRISHABLE OR HAZARDOUS NATURE

[See rule 141(1)]

	Whereas the following ag premise(s):	goods and/or things	were seized on	// from the		
< <deta< td=""><td>ils of premises&gt;&gt;</td><td></td><td></td><td></td></deta<>	ils of premises>>					
which is	s/are a place/places of bu	isiness/premises beloi	nging to:			
	e of Person>> IN, if registered>>					
<u>Details</u>	of goods seized:					
Sr. No	Description of goods	Quantity or units	Make/mark or model	Remarks		
1	2	3	4	5		
Rs	ce these goods are of equivalent to the:	-	rdous nature and si (amount in words an			
	ket price of such goods of amount of tax, interest a	•	nay become payable			
has been	n paid, I hereby order the	e above mentioned go	ods be released forth	with.		
Place:		Ν	Name and Designation of the Officer			
Date:						
То:						
< <name< td=""><td>e and Designation&gt;&gt;</td><td></td><td></td><td></td></name<>	e and Designation>>					

## [FORM GST DRC - 01

[See rule 100 (2) & 142(1)(a)]

Refere	nce N	o:								Da	ate:
То											
		GSTIN/	Temp. ID								
		Name									
		Address									
Tax Period						F.Y					ct -
Section	n / sub	-section u	nder which	SCN i	is being is	ssued	-				
SCN Reference No						Da	te				
			Sum	mary	of Show	Caus	se Notice				
(a	) Brie	ef facts of t	he case:								
(b	) Gro	unds :									
(c	) Tax	and other	dues :								
								(Amo	unt in	Rs.)	
Sr.	Ta	Turnov	Tax	Ac	POS	Ta	Intere	Penalt	Fe	Other	Tota

Sr.	Ta	Turnov	Tax		Ac	POS	Ta	Intere	Penalt	Fe	Other	Tota
No.	x rat e	er	Period Fro m	T o	t	(Place of Suppl y)	X	st	у	e	S	1
1	2	3	4	5	6	7	8	9	10	11	12	13
Tota 1												212

Signature

 $<sup>^{212}</sup>$  Substitued vide Notf No. 79/2020-CT dt 15.10.2020

Name

Designation

Jurisdiction

Address

#### Note -

1. Only applicable fields may be filled up.

- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST  ${\rm Act.}]^{213}$

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<sup>&</sup>lt;sup>213</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

# [FORM GST DRC-01A<sup>214</sup>

# Intimation of tax ascertained as being payable under section 73(5)/74(5)

# [See Rule 142 (1A)]

# Part A

No.:				Date	:
Case ID No.					
То					
GSTIN		Na			
meAddress					
Sub.: Case Proce section 73(5)/section				Intimation of lia	bility under
Please refer to the payable by you under the undersigned in term	section 73	(5) / 74(5	) with reference		
Act	Period	Tax			
CGST Act					
SGST/UTGST Act					
IGST Act					
Cess Total					
The grounds and quan	  tification a	are attach	<u> </u> ed/given belov	w·	
			C		
Youare hereby the amount of appl be issued under sec	icable inte	erest in fu		s ascertained abovingwhich Show Ca	•
Youare hereby advi amount of applicab Show Cause Notice	ole interest	t and pen	alty under sect	ion 74(5) by	•
In case you wis may be furnished by		=	=	e above ascertainm	nent, the same
					Proper Officer
				Signature Name Designation	
	<del></del>				

<sup>&</sup>lt;sup>214</sup>Inserted vide Notf no. 49/2019-CT dt.09.10.2019

# Part B

# Reply to the communication for payment before issue of Show Cause Notice [See Rule 142 (2A)]

No.:	Date:
То	
Proper Officer,	
Wing / Jurisdiction.	
· ·	ence No Payment/Submissions in response ntimated under Section 73(5)/74(5) – reg.
In this regard,	
	aid liability is discharged partially to the extent of Rsand the submissions regarding remaining en below:
	OR
B. the said liability is not acceptive below:	ceptable and the submissions in this regard are attached /
	Authorised Signatory
	Name
	GSTIN
	Address
Upload Attachment	]

[See rule 142(1)(b)]

Refere	ence N	o:					, , ,	,		Dat	e:	
То												
		GS	TIN/ID									
		Na	me									
		Ad	dress									
Tax Pe	eriod :								F.Y.			
			nder wh	ich s	tatam	ant is hai	na ice	mad :	1.1.	•		
		-section u	idei wii	icii s			11g 188	sucu .				
		0				ite –						
Statem	nent R	ef. No				ate –						
			Summa	ary o	f Sta	tement :						
(a) Bri	ef fac	ts of the ca	ase:									
(b) Gro	ounds	:										
(c) Tax	x and	other dues	:									
										(	Amount	in Rs.)
Sr.	Ta	Turnov	Tax		Ac	POS	Ta	Intere	Penalt	Fe	Other	Tota
No.	X	er	Perio	d	t	(Place	X	st	у	e	s	1
	rat					of						
	e		Fro	Т		Suppl						
			m	0		y)						
1	2	3	4	5	6	7	8	9	10	11	12	13
Tota 1												
	1	<u>l</u>	1		<u> </u>						1	] <sup>215</sup>
									Signa	ture		
									Name	e		

393

 $<sup>^{215}</sup>$  Substituted vide Notf no. 79/2020-CT dt 15.10.2020

Designation

Jurisdiction

Address

### Note -

1. Only applicable fields may be filled up.

- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]<sup>216</sup>

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<sup>&</sup>lt;sup>216</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

### [FORM GST DRC- 03<sup>217</sup>

[See rule 142(2) & 142 (3)]

# Intimation of payment made voluntarily or made against the show cause notice (SCN) or statement

1.	GSTIN	-									
2.	Name					< Auto>					
3.	Cause	of pay	ment			<< drop do	wn>>				
						Audit, inve	_		-		
4.	Section paymer		r which v ade	olunta	ry	<< drop do	wn>>				
5.	Details of show cause notice, if payment is made within 30 days of its issue					Reference No. Date of issue					
6.	Financi	al Yea	ar								
7.	Details (Amou			ade inc	luding int	erest and per	nalty, if a	pplicab	le		
Sr. No.	Tax Period	Act	Place of supply (POS)	Tax/ Cess	Interest	Penalty, if applicable	Others	Total	Ledger utilised (Cash / Credit)	Debit entry no.	Date of debit entr
1	2	3	4	5	6	7	8	9	10	11	12

o. Reasons, ii air	8.	Reasons, if any -	<< Text box>>
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### 9. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name

Designation / Status

<sup>&</sup>lt;sup>217</sup>Subsituted vide Notf No. 31/2019-CT dt. 28.06.2019

[See rule 142(2)]

Reference No:			Date:
То			
	GSTIN/ID		
	- Name		
	Address		
Tax Period		F.Y	
ARN -		Date -	
	nt made by you vide		ment made voluntarily bove is hereby acknowledged n.
			Signature Name Designation
Copy to -			

[See rule 142(3)]

Reference No:		\ /3	Date:
То			
	GSTIN/ID		
	- Name		
	Address		
Tax Period		F.Y	
SCN -		Date -	
ARN -		Date -	
	Intimation of cond	clusion of proceedings	
amount of tax and	d other dues mentione nce with the provision	ed in the notice along wi	ove. As you have paid the other applicable interest and ceedings initiated vide the
			Signature
			Name
			Designation
Copy to - –			

[See rule 142(4)]

# **Reply to the Show Cause Notice**

1. GSTIN			
2. Name			
3. Details of Show Cause	Reference	Date of issue	
Notice	No.		
4. Financial Year			
5. Reply			
<< Text box >>			
6. Documents uploaded			
<< List of documents >>			
7. Option for personal hearing	Yes	No No	
8. Verification-			
I hereby solemnly affirm and decibest of my knowledge and belief a		information given hereinabove is true and correct to as been concealed therefrom.	the
		Signature of Authorized Signat	tory
		Name	
		Designation / Status	
		Da	ıte –

[See rule 100(1), 100(2), 100(3) & 142(5)]

# **Summary of the order**

Reference 1	No			Date –	
1. Details o	of order:				
(a)	Order No. :				
(b)	Order date :				
(c) Financial year :					
(d) Tax pe	eriod: Fron	n To	-		
2. Issues in	volved:				
3. Descript	ion of goods	s / services (if	applicable):		
	Sr. No.	HSN code	Description		

- 4. Section(s) of the Act under which demand is created:
- 5. Details of demand:

(Amount in Rs.)

Sr	. No.	Tax	Turnover	Tax Pe	eriod	Act	POS	Tax	Interest	Penalty	Fee	Others	Total
		Rate		From	То		(Place						
				1 10111			of						
							Supply)						
	1	2	3	4	5	6	7	8	9	10	11	12	13
To	otal												-218

You are hereby directed to make the payment by <Date> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature		

<sup>&</sup>lt;sup>218</sup> Substitued vide Notf No. 79/2020-CT dt 15.10.2020

Name
Designation
Jurisdiction
Address

To	
	(GSTIN/ID)
	Name
	(Address )

Note -

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 5 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]<sup>219</sup>

<sup>&</sup>lt;sup>219</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

# [ FORM GST DRC-07A

[See rule 142A(1)]

# Summary of the order creating demand under existing laws

Reference No. Date -

	Part A – Basic details									
Sr. No.	Description	Particulars								
(1)	(2)	(3)								
	GSTIN	(-)								
2.	Legal name	< <auto>&gt;</auto>								
3.	Trade name, if any	< <auto>&gt;</auto>								
4.	Government Authority who passed the	State /UT								
	order creating the demand									
		Centre								
5.	Old Registration No.									
6.	Jurisdiction under earlier law									
7.	Act under which demand has been									
	created									
8.	Period for which demand has been	From – mm, yy To mm, yy								
	created									
	Order No. (original)									
	Order date (original)									
	Latest order no.									
	Latest order date									
	Date of service of the order (optional)									
14.	Name of the officer who has passed the									
	order (Optional)									
15.	Designation of the officer who has									
1.0	passed the order									
16.	Whether demand is stayed	$\square_{\mathrm{Yes}}  \square_{\mathrm{No}}$								
17.	Date of stay order									
18	Period of stay	From – to -								

Part B – Demand details										
19.	Details of demand created									
		(Amount in Rs. in all Tables)								
Act	Tax Interest Penalty Fee Others To									
1	2	3	4	5	6	7				
Central										
Acts										
State/ UT										
Acts										

CST Act			

20.	Amount of demand paid under existing laws									
Act	Tax	Interest Penalty Fee			Others	Total				
1	2	3	4	5	6	7				
Central Acts										
State / UT Acts										
CST Act										

	laws								
<< Auto-populated >>									
thers	Total								
6	7								
	thers								

Signature
-----------

Name

Designation

Jurisdiction

То	
	(GSTIN/ID)
	Name
	(Address)

#### Note -

- 1. In case of demands relating to short payment of tax declared in return, acknowledgement / reference number of the return may be mentioned.
- 2. Only recoverable demands shall be posted for recovery under GST laws. Once, a demand has been created through **FORM GST DRC-07A**, and the status of the demand changes subsequently, the status may be amended through **FORM GST DRC-08A**.
- 3. Demand paid up to the date of uploading the summary of the order should only be mentioned in Table 20. Different heads of the liabilities under existing laws should be synchronized with the heads defined under Central or State tax.
- 4. Latest order number means the last order passed by the relevant authority for the particular demand.
- 5. Copy of the order vide which demand has been created can be attached. Documents in support of tax payment can also be uploaded, if available.]<sup>220</sup>

<sup>&</sup>lt;sup>220</sup>Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

[See rule 142(7)]

Reference No.: Date:

### Summary of Rectification /Withdrawal Order

1. Particulars of order:	
(a) Financial year, if applicable	
(b) Tax period, if any	From To
(c) Section under which order is passed	
(d) Original order no.	
(e) Original order date	
(f) Rectification order no.	
(g) Rectification order date	
(h) ARN, if applied for	
rectification	
(i) Date of ARN	

2. Your application for rectification of the order referred to above has been examily
---

- 3. It has come to my notice that the above said order requires rectification (Reason rectification as per attached annexure)
- 4. The order referred to above (issued under section 129) requires to be withdrawn
- 5. Description of goods / services (if applicable):

Sr. No.	HSN code	Description

- 6. Section of the Act under which demand is created:
- 7. Details of demand, if any, after rectification : (Amount in Rs.)

Sr.	Tax	Turnover	Tax Pe	riod	Act	POS	Tax	Interest	Penalty	Fee	Others	Total
No.	Rate		From	То		(Place						
						of						
						Supply)						
1	2	3	4	5	6	7	8	9	10	11	12	13
Total												221

 $1^{22}$ 

You are hereby directed to make the payment by <Date> failing which proceedings shall be

<sup>&</sup>lt;sup>221</sup> Substituted vide Notf No. 79/2020-CT dt 15.10.2020

Signature

Name
Designation
Jurisdiction
Address

To
\_\_\_\_\_\_(GSTIN/ID)
\_\_\_\_\_\_Name

#### Note -

1. Only applicable fields may be filled up.

\_\_\_\_\_(Address)

initiated against you to recover the outstanding dues.

- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 7 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.
- 4. Demand table at serial no. 7 shall not be filled up if an order issued under section 129 is being withdrawn.]<sup>222</sup>

<sup>&</sup>lt;sup>222</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

# [ FORM GST DRC-08A

[See rule 142A(2)]

# 

Reference no. Date -

Part A – Basic details					
Sr. No.	Description	Particulars			
(1)	(2)	(3)			
	GSTIN				
1. 2. 3.	Legal name	< <auto>&gt;</auto>			
3.	Trade name, if any	< <auto>&gt;</auto>			
4.	Reference no. vide which demand uploaded in FORM GST DRC-07A				
5.	Date of FORM GST DRC-07A vide which demand uploaded				
6.	Government Authority who passed the order creating the demand	State /UT Centre < <auto>&gt;</auto>			
7.	Old Registration No.	<< Auto, editable>>			
8.	Jurisdiction under earlier law	< <auto, editable="">&gt;</auto,>			
9.	Act under which demand has been created	< <auto, editable="">&gt;</auto,>			
10.	Tax period for which demand has been created	< <auto, editable="">&gt;</auto,>			
11.	Order No. (original)	< <auto, editable="">&gt;</auto,>			
12.	Order date (original)	< <auto, editable="">&gt;</auto,>			
13.	Latest order no.	< <auto, editable="">&gt;</auto,>			
14.	Latest order date	< <auto, editable="">&gt;</auto,>			
15.	Date of service of the order	< <auto, editable="">&gt;</auto,>			
16.	Name of the officer who has passed the order (optional)	< <auto, editable="">&gt;</auto,>			
17.	Designation of the officer who has passed the order	< <auto, editable="">&gt;</auto,>			
18.	Whether demand is stayed	□ Yes □ No			
19.	Date of stay order				
20.	Period of Stay				
21.	Reason for updation	< <text box="">&gt;</text>			

Part B – Demand details

22.	Details	Details of demand posted originally through Table 21 of <b>FORM GST DRC-07A</b>							
		(Amount in Rs. in all tables)							
		< <auto>&gt;</auto>							
Act	Tax	Interest	Penalty	Fee	Others	Total			
1	2	3	4	5	6	7			
Central Acts									
State / UT Acts									
CST Act									

23.		U	pdation of	demand			
Act	Type of updation	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7	8
1.	Quashing of demand (Complete closure of demand)						
2.	Amount of reduction, if any						
3.	Total reduction (1+2)						

24.	Balance	Balance amount of demand required to be recovered under the				
(22-23)			A	ct		
			<< Auto-po	pulated	>>	
Act	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7
Central						
Acts						
State /						
UT						
Acts						
CST						
Act						

### Signature

#### Name

### Designation

Jurisdiction

 (GSTIN/ID)	
 Name	
 (Address )	

#### Note -

- 1. Reduction includes payment made under existing laws. If the demand of tax is to be increased then a fresh demand may be created under **FORM GST DRC-07A**.
- 2. Copy of the order vide which demand has been modified /rectified / revised/ updated can be uploaded. Payment document can also be attached.
- 3. Amount recovered under the Act including adjustment made of refund claim will be automatically updated in the liability register. This form shall not be filed for such recoveries.]<sup>223</sup>

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<sup>&</sup>lt;sup>223</sup>Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

[See rule 143]

То									
Particulars of o	defaulter -								
GSTIN – Name -									
Demand order	no.:			Date:					
Reference no.	of recovery:	:		Date:					
Period:									
(	Order for i	recovery tl	arough spec	cified officer u	nder section 79				
Whereas a sur	n of Rs. <<	<>>	on account	of tax, cess, in	terest and penal	ty is payable			
under the prov	visions of th	ne < <sgs7< td=""><td>T/UTGST/ C</td><td>CGST/ IGST/ C</td><td>CESS&gt;&gt; Act by</td><td>the aforesaid</td></sgs7<>	T/UTGST/ C	CGST/ IGST/ C	CESS>> Act by	the aforesaid			
person who ha	as failed to	make payn	nent of such	amount. The	details of arrears	are given in			
the table below	v:								
					(Amo	unt in Rs.)			
Act	Tax/Cess	Interest	Penalty	Fee	Others	Total			
1	2	3	4	5	6	7			
Integrated									
tax									
Central tax									
State/UT tax									
Cess									
Total						-224			
						]224			
<< Remarks>>									
You are, hereb	y, required	under the	provisions o	of section 79 of	the < <sgst>&gt;A</sgst>	Actto recover			
the amount due									
				Sign	ature				
				Nam					
Designation									
Place:				2001	-0				
Date:									

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<sup>&</sup>lt;sup>224</sup> Substituted vide Notf No. 79/2020-CT dt 15.10.2020

[See rule 144(2)]

# Notice for Auction of Goods under section 79 (1) (b) of the Act

Date:

Demand order no.:

Date:

Period:						
Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.						
The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.						
The auction will be held on at AM/PM. In the event the entire amount due is paid before the date of auction, the sale will be stopped.						
The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.						
Schedule						
	Serial No.	Description of	goods	Quantity		
	1	2		3		
			Signature			
			Name			
Place:			Designation			

[See rule 144(5) & 147(12)]

# Notice to successful bidder

10,		
Please refer to Public Auction Reference no		
You are hereby, required to make payment of Rsfrom the date of auction.	within	a period of 15 days
The possession of the goods shall be transferred to you of the bid amount.	after you have ma	ade the full payment
	Signature	
	Name	
	Designation	
Place:		
Date:		

[See rule 144(5) & 147(12]

# **Sale Certificate**

Demand	order no.:				Date:				
Reference	e no. of re	ecovery:					Date	:	
Period:									
This is to	certify th	at the follow	ing goo	ds:					
			Sched	ule (Mov	vable Go	ods)			
	Sr. N	lo.	De	scription	of goods	S		Quantity	
	1			2				3	
L		<u> </u>	Sch	edule (Ir	nmovabl	le Goo	ds)		
Building No./ Flat No.	Floor No.	Name of the Premises /Building	Road / Street	Localit y/ Village	District	Stat e	PIN Code	Latitude (optional)	Longitude (optional)
1	2	3	4	5	6	7	8	9	10
	L			Sched	ule (Shai	res)		1	
Sr.	No.	Name of	f the Co	mpany	Quantity Value			alue	
	1		2			3		4	
have bee	en sold to				at				in public.
	_	ds held for re	_	_				_	
section 7	79(1)(b)/(c	d) of the <<\$	SGST/U	JTGST/	CGST/ I	GST/	CESS>>	Act and ru	iles made
		and the s				,			
_		of the said go					_	_	goods was
received	on	The	sale wa	as confiri	med on			••••	
						Sig	nature		
						Naı	me		
						Des	signation		
Place:									
Date:									
			FOI	RM GST	DRC -	13			
			[	See rule	145(1)]				

Notice to a third	d person under section 79(1) (c)
То	
The	
Particulars of defaulter -	
GSTIN –	
Name -	
Demand order no.:	Date:
Reference no. of recovery:	Date:
Period:	
the provisions of the < <sgst td="" u<=""><td>count of tax, cess, interest and penalty is payable under TGST/CGST/ IGST&gt;&gt; Act by &lt;<name amount;="" and="" as="" failed="" make="" of="" or<="" payment="" such="" taxable="" td="" to=""></name></td></sgst>	count of tax, cess, interest and penalty is payable under TGST/CGST/ IGST>> Act by < <name amount;="" and="" as="" failed="" make="" of="" or<="" payment="" such="" taxable="" td="" to=""></name>
It is observed that a sum of rupees - person from you; <b>or</b>	is due or may become due to the said taxable
It is observed that you hold or are like the said person.	ely to hold a sum of rupees for or on account of
	of rupees to the Government forthwith or upon ld in compliance of the provisions contained in clause of the Act.
section 79 of the Act to have been made certificate from the government in l	you in compliance of this notice will be deemed under le under the authority of the said taxable person and the <b>FORM GST DRC - 14</b> will constitute a good and o such person to the extent of the amount specified in
this notice, you will be personally liab	e any liability to the said taxable person after receipt of le to the State /Central Government under section 79 of scharged, or to the extent of the liability of the taxable ty, whichever is less.
-	nake payment in pursuance of this notice, you shall be the amount specified in the notice and consequences of hall follow.
	Signature
	Name
	Designation
Place:	
Date:	

[See rule 145(2)]

# Certificate of Payment to a Third Person

•	n FORM GST DRC-13 bearing reference no.					
dated, you have discharged your liability by making a payment of Rs for the defaulter named below:						
GSTIN –						
Name -						
Demand order no.:	Date:					
Reference no. of recovery:	Date:					
Period:						
This certificate will constitute a good and	I sufficient discharge of your liability to above					
mentioned defaulter to the extent of the amo	unt specified in the certificate.					
	Signature					
	Name					
	Designation					
Place:	S					
Date:						

[See rule 146]

# APPLICATION BEFORE THE CIVIL COURT REQUESTING EXECUTION FOR A DECREE

То		
The Magistrate /Judge of	the Court of	
Demand order no.:	Date:	Period
Sir/Ma'am,		
20 b of 20, a sum of rupees	y(name- is payable to the sa ees under the provi	d in your Court on the day of e of defaulter) in Suit No
You are requested to excoutstanding recoverable a		edit the net proceeds for settlement of the ve.
Place: Date:		
		Proper Officer/ Specified Officer

[See rule 147(1) & 151(1)]

To	
GSTIN -	
Name -	
Address -	
Demand order no.: Reference no. of recovery:	Date:

Period:

### Notice for attachment and sale of immovable/movable goods/shares under section 79

Whereas you have failed to pay the amount of Rs....., being the arrears of tax/cess/interest/penalty/ fee payable by you under the provisions of the <<SGST/UTGST/CGST/IGST/CESS>> Act.

The immovable goods mentioned in the Table below are, therefore, attached and will be sold for the recovery of the said amount. You are hereby prohibited from transferring or creating a charge on the said goods in any way and any transfer or charge created by you shall be invalid.

### **Schedule (Movable)**

Sr. No.	Description of goods	Quantity
1	2	3

### **Schedule (Immovable)**

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village				)	
1	2	3	4	5	6	7	8	9	10

**Schedule (Shares)** 

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

Place: Date:

[See rule 147(4)]

### Notice for Auction of Immovable/Movable Property under section 79(1) (d)

Demand order no.:	Date:
Reference number of recovery:	Date:
Period:	

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs.......... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

#### **Schedule (Movable)**

Sr. No.	Description of goods	Quantity
1	2	3

### **Schedule (Immovable)**

Buildin	g Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No	).	/Building		Village				)	
1	2	3	4	5	6	7	8	9	10

**Schedule (Shares)** 

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

Place: Date:

[See rule 155]

То	
Name & Address of District Collector	
Demand order no.:	Date:
•	Date:
Period:	
Certificate action under clause (e) of sub-s	section (1) section 79
I do hereby certify that a sum demanded from and is payable by M/s < <sgst cess="" cgst="" igst="" utgst="">&gt;Act,but has not b from the said defaulter in the manner provided under the A</sgst>	holding GSTINunder been paid and cannot be recovered
< <demand details="">&gt;</demand>	
The said GSTIN holder owns property/resides/carries or particulars of which are given hereunder: -	n business in your jurisdiction the
< <description>&gt;</description>	
You are requested to take early steps to realise the sum	of rupees from the said
defaulter as if it were an arrear of land revenue.	
	Signature
	Name
Place:	Designation
Date:	

[See rule 156]

To,				
Magistrate,				
< <name addre<="" and="" td=""><td>ess of the Court&gt;&gt;</td><td></td><td></td><td></td></name>	ess of the Court>>			
Demand order no.:		Date:		
Reference number Period:	of recovery:		Date:	
i ciioù.	Application to	the Magistrate for I	Recovery as Fine	
< <gstin>&gt; on ac You are requestedt</gstin>	count of tax, intere o kindly recover su	est and penalty payables amount in accord	ne of taxable persons le under the provisions ance with the provision fine imposed by a Mag	of the Act.
	I	Details of Amount		
Description	Central tax	State /UT tax	Integrated tax	CESS
Tax/Cess				
Interest				
Penalty				
Fees				
Others				
Total				
Place: Date:			Signature Name Designation	
Date.				

[See rule 158(1)]

# **Application for Deferred Payment/ Payment in Instalments**

1. Name of the tax	able person-					
2. GSTIN -						
3. Period						
extension of time u	pto for pa	section 80 of the Act, yment of tax/ other d reasons stated below	lues <b>or</b> to allo			
Demand ID						
			1			]
Description	Central tax	State /UT tax	Integrated	d tax	CESS	
Tax/Cess						
Interest						
Penalty						
Fees						]
Others						
Total						
Reasons: -					Unloa	d Document
					Орюа	a Document
		Verification				
•		hat the information g				
Signature of Author	rized Signatory					
Name						
Place -						
Date -						

FORM GST DRC - 21

[See rule 158(2)]

Reference No <<>>	<< Date >>
To	
GSTIN	
Name	
Address	
Demand Order No.	Date:
Reference number of recovery:	Date:
Period -	
Application Reference No. (ARN) -	Date -
Order for acceptance/rejection of application for	deferred payment / payment in
instalments	
This has reference to your above referred application, fill application for deferred payment / payment of tax/o examined and in this connection, you are allowed to pay or in this connection you are allowed to pay the tax and - in monthly instalments.  **OR**  This has reference to your above referred application, fill application for deferred payment / payment of tax/other of examined and it has not been found possible to accede to reasons:	other dues in instalments has been by tax and other dues by (date) other dues amounting to rupees ed under section 80 of the Act. Your dues in instalments has been
Reasons for rejection	
	Signature
	Name
	Designation
Place:	
Date:	

[See rule 159(1)]

Reference No.:	Date:
То	
Name Address	
(Bank/ Post Office/Financial Institution/Immovable property i	registering authority)
Provisional attachment of pro  It is to inform that M/s (name) having(address) bearing registration number as a registered taxable person under the < <sgst cgst="">&gt; Act. against the aforesaid taxable person under section &lt;&lt;&gt;&gt; or tax or any other amount due from the said person. As per department, it has come to my notice that the said person has a</sgst>	principal place of business at (GSTIN/ID), PAN is Proceedingshave been launched of the said Act to determine the information available with the
< <saving current="" depository="" fd="" rd="">&gt;account in your institution&gt;&gt; having account no. &lt;&lt; A/c no.&gt;&gt;;</saving>	r << bank/post office/financial
or	
property located at << property ID & location>>.	
In order to protect the interests of revenue and in exercise section 83 of the Act, I (name), (desattach the aforesaid account / property.	•
No debit shall be allowed to be made from the said account by the aforesaid person on the same PAN without the prior pe	•
or	
The property mentioned above shall not be allowed to be permission of this department.	disposed of without the prior
	Signature Name Designation
Copy to –	

[See rule 159(3), 159(5) & 159(6)]

	See Tule 159(5), 159(5) & 159(0)]
Reference No.:	Date:
То	
Name Address	
(Bank/ Post Office/Financial	nstitution/Immovable property registering authority)
Order reference No	Date –
Please refer to the attachment office/financial institution>> order, to safeguard the interest Now, there is no such proceed attachment of the said accomperson concerned.	onally attached property / bank account under section83 of << saving / current / FD/RD>> account in your<< bank/post naving account no. <<>>, attached vide above referred at of revenue in the proceedings launched against the person. Sings pending against the defaulting person which warrants the nts. Therefore, the said account may now be restored to the
or	
order to safeguard the interest Now, there is no such proceed	of property << ID /Locality>> attached vide above referred to frevenue in the proceedings launched against the person. Sings pending against the defaulting person which warrants the y. Therefore, the said property may be restored to the person
	Signature
	Name
	Designation
Commute	
Copy to -	

[See rule 160]

То						
The Liquidator/R	eceiver,					
N. 64 . 11	-					
Name of the taxabl GSTIN:	e person:					
		_				
Demand order no.:	Ι	Date:		F	Period:	
		Intim	ation to Lic	quidator for	recovery of amour	nt
appointment as	liquidate nformed	or for th that the sa	ne < <comp< td=""><td>any name&gt;&gt;</td><td>te&gt;&gt;, giving intimates &gt; holding &lt;<gst follows<="" owe="" td="" the="" to="" y=""><td>IN&gt;&gt;.In this</td></gst></td></comp<>	any name>>	te>>, giving intimates > holding < <gst follows<="" owe="" td="" the="" to="" y=""><td>IN&gt;&gt;.In this</td></gst>	IN>>.In this
		Cur	rent / Antici	pated Deman	d	
					(Amount in	Rs.)
Act	Tax	Interest	Penalty	Fee	Other Dues	Total Arrears
1	2	3	4	5	6	7
Central tax						
State / UT tax						
Integrated tax						
Cess						
	on for di	scharge o			you are hereby dire	
					Name	
					Designation	
DI						
Place:						
Date:						

 $<sup>^{225}</sup>$  Substituted vide Notf No. 79/2020-CT dt 15.10.2020

[See rule 161]

Reference No << - Date >>	>>					<<
To GSTIN Name Address	-					
Demand Order No	.:				Date:	
Reference number	of recov	ery:			Date:	
Period:						
Reference No. in A	Appeal or	r Revision	or any othe	r proceeding	g -	Date:
This has reference recovery reference The Appellate /R Court>>has enhand No	to the innumber devisional devisi	for a sum all authority aced the The recover	of Rs	ed by the one of the proceed of the	against you vid << name above mentione dated a ed amount of Rs. dings stood imr	e of authority / d demand order nd the dues now stands mediately before
1	2	3	4	5	6	7
Central tax	2	3	7		0	,
State / UT tax						
Integrated tax						
Cess						
Place: Date:		,				J <sup>226</sup> Signature Name Designation

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<sup>&</sup>lt;sup>226</sup> Substituted vide Notf No. 79/2020-CT dt 15.10.2020

### FORM GST CPD-01

[See rule 162(1)]

# **Application for Compounding of Offence**

1.	GSTIN / Temporary ID
2.	Name of the applicant
3.	Address
4.	The violation of provisions of the Act for which prosecution is instituted or contemplated
5.	Details of adjudication order/notice
	Reference Number
	Date
	Tax
	Interest
	Penalty
	Fine, if any
6.	Brief facts of the case and particulars of the offence (s)
	charged:
7.	Whether this is the first offence under the Act
8.	If answer to 7 is in the negative, the details of previous
	cases
9.	Whether any proceedings for the same or any other offence
	are contemplated under any other law.
10.	If answer to 9 is in the affirmative, the details thereof

### **DECLARATION**

- (1) I shall pay the compounding amount, as may be fixed by the Commissioner.
- (2) I understand that I cannot claim, as a matter of right, that the offence committed by me under the Act shall be compounded.

Signature of the applicant

Name

### FORM GST CPD-02

[See rule 162(3)]

				<b>:</b>
То				
GSTIN/	ID			
Name				
Address				
	ARN	·	Date –	
	Order for	r rejection / allowa	nce of compounding of offence	
	-	or application referr e findings are as rec	ed to above. Your application has borded below:	een examii
	<<	<text>&gt;</text>		
			of the table below on payment com	pounding
	ndicated in colu		Compounding amount	
[Sr. No.	Offence	Act	Compounding amount (Rs.)	
			_	
[Sr. No.	Offence	Act	(Rs.)	
[Sr. No. (1)  Note:- (1)  category column (the offendation)	Offence  (2)  1) In case the specified in Co (3), which is the ce sought to be one	(3)  offence committed lumn (2), the compounded can be compounded can be	(Rs.)  (4)  by the taxable person falls in nounding amount shall be the amount mounts specified against the category.	ınt specifie
(1)  Note:- (Acategory column (the offend (2) This offend (2) This offend (2) This offend (3) This offend (4) This offend (5) This offend (5) This offend (6) This offend (6) This offend (7)	Offence  (2)  (3) In case the specified in Co (3), which is the ce sought to be amount will be a compount of the compount.	offence committed lumn (2), the compounded can be deposited under min	(Rs.)  (4)  by the taxable person falls in nounding amount shall be the amount mounts specified against the categorized.  or head "Other".] <sup>227</sup> compounding amount by	ant specifie cories in wa (date) and
(1)  Note:- (Acategory column (the offend (2) This offend (2) This offend (2) This offend (3) This offend (4) This offend (5) This offend (5) This offend (6) This offend (6) This offend (7)	Offence  (2)  (3) In case the specified in Co (3), which is the ce sought to be amount will be a compount of the compount.	(3)  offence committed lumn (2), the compounded can be deposited under minute to pay the aforesaid ding amount, you verse to be a second to b	(Rs.)  (4)  by the taxable person falls in nounding amount shall be the amount mounts specified against the categorized.  or head "Other".] <sup>227</sup> compounding amount by	ant specifie cories in wi

<sup>&</sup>lt;sup>227</sup>Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

Designation

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